

BEFORE THE NATIONAL GREEN TRIBUNAL**WESTERN ZONE BENCH AT PUNE****MEMORANDUM OF APPLICATION**

*(Under Section 14 of the National Green Tribunal Act,
2010)*

Original Application No. 72/2023

BETWEEN:

Mr. Swapnesh Sherlekar & anr ...Applicants

Versus

State of Goa and 7 Ors ...Respondents

**COMPILATION OF DOCUMENTS TO BE
RELIED UPON BY THE APPLICANTS**

Sr. No.	Particulars	Page No.
1	South Goa Forest Division Committee Final Report.	208-344
2	3 rd Interim report of Review Committee on Review of private forest areas	345 - 388

	identified by North & South Goa District Committee (V.T. Thomas & F.X. Araujo).	
3.	4 th Interim report of Review Committee on Review of private forest areas identified by North & South Goa District Committee (V.T. Thomas & F.X. Araujo).	389-476
4.	Judgement dated 11/08/2020 passed by this Hon. Court in O.A. No. 479/2018.	477-500
5.	Copy of the R.T.I Application dated 12/09/2022 and reply dated 19/10/2022 along with the documents.	501-506

Place - Panaji-Goa.

Date - 20/02/2024

Adv. For the Applicants

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South Goa Forest Division Committee
Final Report
(27-11-2012 to 23-04-2018)



Wild Banana And Cane In Loliem Coast

ACKNOWLEDGEMENTS

The South Goa Forest Division Committee thanks the then H'ble Chief Minister of Goa Shri. Manohar Parrikar, and Forest Minister Smt. Alina Saldanha, for reposing trust in the members of this committee. This committee also thanks the then Principal Chief Conservator of Forests, Shri. Richard D'Souza IFS, for acknowledging the ability of the members of this committee and giving this opportunity to contribute to the ecological needs of our State.

The Committee expresses its deep appreciation for the support and assistance provided by the Staff of the Forest Department, the Directorate of Survey and Land Records, the Collectorate of South Goa, the Police Department, the Sarpanchs and Panchayats, and NGOs. We appreciate the sincere support given by the Dy. Collector of Mormugao Shri. Gaurish Sankhwalakar, in identification work in that Taluka.

We would fail if we did not recognize the sincere work done on a day to day basis by other officials. Here we thank Range Forest Officer Shri. Siddesh Gaude, Upper Division Clerk Shri. Anand Velip and Lower Division Clerk, Shri. Mahesh Melekar. Most of all we thank the owners of the private forests we have identified so far, for their contribution to this noble cause for Goa.

Madgaon
December 28, 2018.


(Francisco Xavier de Araujo)
Chairman
South Goa Forest Division
Committee

SYNOPSIS

The South Goa Forest Division Committee was notified on 27th November 2012, and it was disbanded vide notification dated 23rd April 2018. During these five years and five months the committee had 188 meetings including 71 field inspections. The committee visited 96 villages in six Talukas, to locate forests not yet identified.

The committee started survey and demarcation in Mormugao Taluka, wherein prospective forests had been located in eight villages viz., Cortalim, Sancoale, Chicalim, Dabolim, Issorcim, Chicolna, Cuelim and Quelossim. The committee carried out survey and demarcation in Cortalim, Sancoale and Dabolim villages of Mormugao Taluka, and identified nine patches of forests, which total up to an area of 5386504.56 m² that is 538.65 Hectares or 5.386 sq km. Still there are some survey numbers of these three villages to be surveyed, and another five villages from Mormugao Taluka where prospective forests have been located, are to be demarcated and surveyed.

The committee had held stakeholders' meetings in Loliem village of Canacona Taluka, and Verna village of Salcete Taluka, but could not carry out demarcation and survey due to paucity of surveyors. The review committee will have to carry out demarcation and survey in these villages first.

The committee has given very studied decisions in respect of some survey numbers which were strongly contested by the owners. Wherever illegal fellings, burning of forests, and non-compliance of conditions of felling permissions have been resorted to, the committee has tried not to allow the offenders to benefit from their illegal actions against the environment.



512

I N D E X

- | | |
|--|---------|
| 1. Index of Tables | Page i |
| 2. Introduction. Writ Petition No. 202/1995, T. N. Godavarman Tirumulkpad V/s The Union of India in 1995 – 1.1 Order dated 12-12-96 in Godavarman Case – 1.2 Sawant Committee. - Karapurkar committee. – 1.4 P. V. Sawant Committee. | Page 1 |
| 3. The South Goa Forest Division Committee (SGFDC). – 2.1 Members of the SGFDC. - 2.2 Terms of reference. - 2.3 Methodology adopted. | Page 4 |
| 4. Court Orders. - 3.1 National Green Tribunal. - 3.2 Godavarman Case. - 3.3 Sujata Manohar Case. - 3.4 Goa Foundation Case. - 3.5 DLF Case. | Page 9 |
| 5. Operations. - 4.1 Meetings. - 4.2 Administrative Meetings. - 4.3 Ocular Estimation. - 4.4 Verification Visits. - 4.5 Stake Holders' Meetings. - 4.6 Personal Hearings. | Page 12 |
| 6. Limitations. - 5.1 Ocular Estimation. - 5.2 Demarcation. - 5.3 Survey Work. - 5.4 Final Maps. - 5.5 Incorporating the Plans in Revenue Records. | Page 15 |
| 7. Work Done. - 6.1 List of Prospective Survey Numbers. - 6.2 Final Identification - 6.3 Area Statements. - 6.4 Areas included/excluded during demarcation - 6.5 Management Plan. - 6.6 Time Factor. - 6.7 Left Over Areas. | Page 21 |
| 8. Observations and Recommendations. | Page 67 |

I N D E X O F T A B L E S

1.	List of prospective Survey Numbers with GPS readings	Table 6.1
2.	List of Identified private forests.	Table 6.2.1
3.	Area Statement of Cortalim-Sancoale villages Patch I.	Table 6.3.1
4.	Area Statement of Cortalim village Patch II.	Table 6.3.2
5.	Area Statement of Cortalim village Patch III.	Table 6.3.3
6.	Area Statement of Sancoale villages Patch II.	Table 6.3.4
7.	Area Statement of Sancoale villages Patch III.	Table 6.3.5
8.	Area Statement of Sancoale villages Patch IV.	Table 6.3.6
9.	Area Statement of Dabolim villages Patch III.	Table 6.3.7
10.	Area Statement of Dabolim village DLF.	Table 6.3.8
11.	Area Statement of Dabolim village Patch I.	Table 6.3.9
12.	Area Statement of Dabolim-Sancoale village Patch II.	Table 6.3.10
13.	Area Statement of Dabolim villages Patch IV.	Table 6.3.11
14.	List of Additional and Excluded Survey numbers.	Table 6.4.1
15.	Value of Goods and Services from Forests.	Table 6.5.3.1

Final Report

The South Goa Forest Division Committee

1. Introduction. The work of the committee will be better appreciated if a little background leading to the appointment of this committee is understood. On December 12, 1996, The Supreme Court pronounced an order in Writ Petition No. 202/1995, T. N. Godavarman Tirumulkpad V/s The Union of India in 1996, giving wide ranging directions to the Union of India and to all the States. We are interested in Section 1. General directions item 5 (i) which is reproduced below
 - 1.1. "5. Each State government should constitute within one month, an Expert Committee to: (i) Identify areas which are 'forests' irrespective of whether they are so notified, recognized or classified under any law, and irrespective of the ownership of the land of such forest;"
 - 1.2. Expert Committees appointed. Consequent to this Order the Government of Goa appointed what is now called the 'Sawant Committee' in 1997 under the Chairmanship of Shri. S. M. Sawant The terms of reference of this committee were:
 - 1.2.1. "(i) to identify areas which are forests irrespective of whether they are so notified, recognized or classified under any law, and irrespective of the ownership of such land." The committee decided on three criteria to identify the areas which are forests. These same criteria have been given to this committee.
 - 1.2.2. The Sawant Committee submitted its report on 08-12-1999, and recommended:
 - 1.2.2.1. that areas identified by them should be surveyed, mapped, digitized, and incorporated in the map of Goa, under a category "Forests".
 - 1.2.2.2. that for a proper survey of the forests identified by them to be done, a whole project be implemented using seven survey parties, under surveyors and a Chief Forest Surveyor.
 - 1.2.2.3. They also admitted that their report was not complete, and there was a possibility that area meeting the criteria might not have come

to their attention, hence the work of identification may have to continue.

1.3. To continue the work which remained to be done as per the Sawant Committee Report, the Government appointed another committee under the Chairmanship of Dr. Hemant Karapurkar on 04-09-2000. The Terms of Reference of this committee were as under;

1.3.1. "To demarcate and to delimit, and or otherwise suggest measures by a proper land survey; all those private properties having natural forest standing thereon.

1.3.2. To mutate all such identified areas in the land records to show the classification as 'Forests'".

1.3.3. The Karapurkar Committee gave its final report on 16-12-2002, recommending:

1.3.3.1. that the exercise done by them could not be termed as complete, and it would have to be still carried on to identify areas which have not come to their attention.

1.3.3.2. They also affirmed that the forests belonging to the Government are surveyed and mapped, but those forests standing on privately owned lands, would have to be surveyed and mapped by the Forest Department, for which extra funds needed to be provided.

1.3.3.3. The Karapurkar Committee also recognized the fact that forests standing on private lands, needed to be afforded protection.

1.3.3.4. An important recommendation was that the people, whose areas have been identified as forests, should have been notified about the same, should have been made aware about the implications of such identification.

1.3.3.5. They also recognized the fact that felling in such identified forests, has to be done based on a management plan.

1.4. After the final report of the Karapurkar Committee, The Government by its order dated 3-02-2010 appointed two Committees, one for North Goa District under the Chairmanship of Shri. K.G. Sharma, Ex-Director of Agriculture, and one for the South Goa District under Shri. P.V. Sawant, Ex-Chief Conservator of Forests. The reason for appointment of these Committees was the order

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dated 16-12-2009, of the Hon'ble High Court of Bombay at Goa. It is not clear in which particular case the order dated 16-12-2009, was issued by the Hon'ble High Court, but it is believed it was in Writ Petition No 324 of 2006. The Terms of Reference of these two committees were

- 1.4.1. To identify the balance areas of private forests in South Goa District respectively in the State that have not been covered by the Sawant Committee Report and Karapurkar Committee Report.
- 1.4.2. To individually locate the identified private forests on ground, survey them, verify and confirm their forest nature and extent (area in Ha.), plot them on map and incorporate them in the plan of the respective Survey No/s.
- 1.4.3. Demarcate the private forests from non-forest on the map.
- 1.4.4. Submit their detailed reports along with the plans/maps of the identified private forests, within the period of two years from this date, further submission to Hon'ble High Court.
- 1.4.5. The DSLR, Panaji had to place five surveyors at the disposal of each committee.
- 1.4.6. To our knowledge these two committees did not furnish any report till 15-10-2012.



Figure 1 Canes on hill slopes, near sea in Loliem.

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2. The South Goa Forest Division Committee. Vide notification dated 15-10-2012 partially modifying the notification dated 03-02-2010, the State Government constituted two committees, which were superseded vide a notification no. 7-1-2009/FOR/439 dated 27-11-2012 appointing two committees viz., North Goa Forest Division Committee, and the South Goa Forest Division Committee. A copy of the notification is appended as **ANNEXURE I**.

2.1. Composition of the Committee. The members of the South Goa Forest Division Committee are as follows:

- | | |
|---|-------------------|
| 2.1.1. Shri. Francisco Araujo, IFS (Ex-Forest Officer) | :Chairman |
| 2.1.2. Dy. Conservator of Forests, South Goa Division, | :Member |
| 2.1.3. Shri Sandeep Azreencar, Margao - Goa | :Member |
| 2.1.4. Shri Abhijit Prabhudesai, Margao - Goa | :Member |
| 2.1.5. An Officer of the Revenue Department,
not below the rank of Dy. Collector | :Member |
| 2.1.6. An Officer of the DSLR not below the rank of Head Surveyor | :Member |
| 2.1.7. Sub-Divisional Forest Officer, Quepem - Goa | :Member Secretary |

2.2. The Terms of Reference of the SGFDC were as follows

- 2.2.1. The Committees shall identify the balance areas of private forests in North Goa Forest Division and South Goa Forest Division, respectively that have not been covered by the Sawant Committee Report and Karapurkar Committee Report.
- 2.2.2. The Committees shall locate the private forests on ground individually, and judge them ocularly in conformation with crop composition (75% or more of the trees to be of forest nature) and canopy density (0.4 or more).
- 2.2.3. The DSLR/Revenue Officer shall immediately estimate, through the Land Surveyors, the geographical areas of such forests.
- 2.2.4. If such forests are found to be satisfying the three criteria (i.e. geographical area 5 Ha. or more if not contiguous to Government forests, crop composition of 75% or more trees of forest species and canopy density 0.4 or more) by the Committees, the DSLR & Revenue Officers shall get such identified private forests surveyed, plotted them on the

map and incorporated them in the plans of the respective Survey Numbers.

2.2.5. For enabling this, the respective District Collectors, in coordination with the Director of Settlement and Land Records, shall depute a team of necessary and sufficient number of field surveyors to be at the disposal of the DSLR's officers in the Committees.

2.2.6. The Committees shall demarcate such identified private forests from the non-forest area on the ground by pegs and on the maps as well.

2.2.7. The Committees shall submit their monthly progress report to the Additional Pr. Chief Conservator of Forests, in the format at Annexure 1 therein.

2.2.8. As soon as private forests is finally identified (demarcated with pegs) in a particular Survey Number, the same shall be intimated by the Committees to DCF (Working Plan) and upon receiving such intimation, the DCF (WP) shall immediately take steps to fix boundary stones around such private forest.

2.3. Methodology adopted. In the first meeting of the committee, the members took stock of the work to be carried out and the resources available to the members. Other than the criteria listed above there were no other guidelines or precedents to follow. It was decided that the committee shall have to evolve its own methodology, and so the work strategy and guidelines were decided. The committee has considered Court's orders also. So the strategy to carry out the work was decided. As recommended by the Karapurkar Committee (Para 1.3.3 above), It was decided to have a meeting with the stakeholders, before the start of demarcation and survey so that the stakeholders are aware whether or not their lands are affected. The committee decided that the work entrusted to it shall be carried out in three stages.

2.3.1. Stage I ocular estimation for locating prospective/potential forests,

2.3.2. Stage II demarcation of the forest patch on the ground by a two meter wide boundary line, and survey to prepare the map/plan; and

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2.3.3. Stage III where petitions of the stakeholders, and any other issues were decided and the plan identifying private forests was finalized, and intimated to the appropriate authorities.

2.3.4. Identification is concluded on incorporating the private forests in the revenue records.

2.3.5. The Committee also decided on guidelines for the purpose of demarcation of forests from non-forest areas. These guidelines were to be followed by the staff carrying out the demarcation of boundary line. The guidelines were as follows:

2.3.5.1. Minimum distance between 2 consecutive boundary stones shall be 20 mts.

2.3.5.2. The width of the boundary line to be cleared will be 2 mts.

2.3.5.3. The boundary line running between private Forest and habitation shall be 10 mts. away from the end wall of the habitation.

2.3.5.4. The boundary line running between forest land and agriculture shall be the boundary of agricultural land.

2.3.5.5. The boundary line running between forest land and horticulture shall be the outward canopy edge of the horticultural trees.

2.3.5.6. The boundary line between forest land and plantation like teak and bamboo, issue will not arise as these are forestry species.

2.3.5.7. Tree crops like acacia, eucalyptus (exotics) and Rubber are non-forestry, and hence taken as horticulture.

2.3.5.8. Houses in ruins: Any house in ruins, overcome with vegetation lying inside private forest shall be treated as habitation if it is shown in the cadastral survey plan, and setback of 3 mts. allowed on all sides.

- The guideline no. 2.2.2.6, was not followed on second thoughts, since teak and bamboo is also planted by stake holders, and these trees were treated as horticultural crops for the purpose of demarcation.

2.3.6. Public notice. To start the work of ocular estimation the committee needed information of existence of patches of forests, since the information with the committee on this aspect was limited. A public notice was published on 29-12-2012 in three local papers, informing the

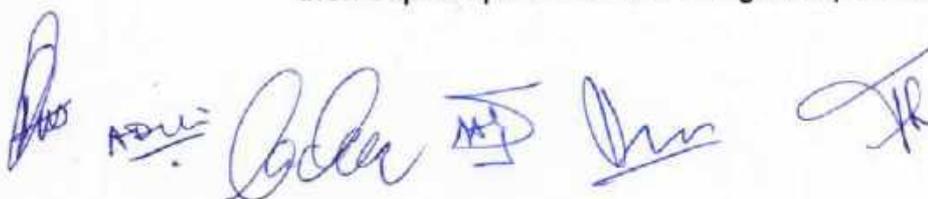
stakeholders about the work of the committee and calling for information about patches of forests on private lands. A copy of the Notice is appended as **ANNEXURE II Colly**. Information received from NGOs, forest officials, and ordinary citizens was helpful for the committee.

2.3.7. Stake holders' meet. After ocular estimation, before demarcation and survey was to be taken up, the committee called a meeting of the stakeholders in the respective villages, to inform the people about the effects of private forests, and the work of demarcation to be undertaken. The stake holders were specifically requested not to stop or hinder the work of demarcation, but to give their representations if any about any doubt or differences about demarcation, for the committee to decide.

2.3.8. Ocular Estimation. The committee had to physically visit the areas where it had information about patches of private forests existing; observe that the crop composition and the canopy density were meeting the criteria; and then record the survey numbers, which could be correlated to the ground features as per the plans available, and as far as it was possible to see.

2.3.9. Demarcation. In stage II the demarcation of the forest from the non-forest area was undertaken by clearing a demarcation line, by the personnel of the Forest Department, as per the guidelines, decided by the committee listed in Para 2.2.2 above. Demarcation was necessary since the stake holder should know the limits of the private forests, and non-forest area of his holding, to avoid contravening the FCA, due to lack of knowledge. During the demarcation representations given by stakeholders were considered. The Forest officers conducting the demarcation were directed to delineate the boundary by marking boundary trees, or objects of permanent nature, existing near the pegs. Initially wooden pegs were fixed during survey, and later Iron nails with washers were fixed. In difficult places paint marks were put on nearby rocks.

2.3.10. Survey. The survey of the demarcation line was done by the Surveyors of the DSLR using Total Station. The outline surveyed was then superimposed on the Google map having Cadastral survey numbers



incorporated. The Head Surveyor provided the committee a plan/map of the patch of forests, the area of the patch, and a statement showing the area falling in the private forests, and area outside the private forests, in respect of each Subdivision. The committee stressed that the same format, and legend should be used as in the maps of Cadastral Survey by the DSLR.

2.3.11. **Review.** The committee then scrutinized the plan/map, to check for any noticeable discrepancies. Next representations/petitions from stakeholders, were processed, and wherever it was felt necessary to verify the demarcation on site, the stakeholders were informed about the date and time of field visit, during which the grievances were resolved, and the demarcation was changed and resurvey done of that part, as per the decision of the Committee. Accordingly a revised plan was prepared through the Head Surveyor, and placed before the Committee.

2.3.12. **Finalisation.** Once all the representations/petitions were decided, and the revised plan was received the same was certified by the committee members. The plan/map was forwarded to the Working Plan Division, for final demarcation with stones. Another set was forwarded to the Deputy Collector for incorporating the information in the Revenue Records. A report was furnished to the PCCF.

2.3.13. **Reports.** The notification appointing the committee made it necessary to furnish reports to the PCCF every month. The report included details of Taluka, village, ward if possible, and Survey numbers. The reports were submitted regularly.



Figure 2 Forested Hill, Raia village.

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3. Court orders. The committee had to take cognizance of orders of Courts, to follow directions of the courts, and to resolve certain difficult issues for which there were no definitions or any guidelines. The courts had given interpretations to some of the contentious issues, in various cases, and made observations relevant to the committee's work. Some of the relevant orders of the various Courts/Tribunals are cited below.

3.1. The National Green Tribunal (NGT) vide their order dated February 12, 2014 gave certain directions to the Thomas Committee. A part of the directions stated "The Thomas Committee should take into account all the parameters as laid down by the Hon'ble Apex Court from time to time ..." The government decided that the order should also be followed by the South Goa Forest Division Committee. (Copy appended as **ANNEXURE III Colly**).

3.2. Godavarman Case. What came to be known as the Godavarman Case before the Supreme Court, was Writ Petition No. 202 of 1995 filed by T. N. Godavarman Thirumulkpad of Tamil Nadu. This was the genesis of the identification of forests other than those which were recorded, as forests. All the committees as listed above in Para 1.2., were appointed as a consequence of the Godavarman Case, or cases filed in relation to the Godavarman case. The Godavarman case was basically about the application of the Forest Conservation Act 1980, to lands having forests but not recorded as forests.

3.2.1. In its landmark order dated 12-12-1996 in the Godavarman case, The Supreme court in Section I General, Para 3, directed "**The felling of trees in all forests is to remain suspended except in accordance with the Working Plans of the State Governments, as approved by the Central Government.**" This direction was further elucidated in its order dated 19-01-1998, in Para 23, wherein it was directed that forest working was to be done strictly as per the approved prescriptions of the Working Plans. Further every State Government was directed to get Working Plans prepared and approved within a period of two years. By another order dated 12-05-2001, the management of forests was further extended to Non-Government forest areas. It is stated in paragraph 3 of the order "**It is again clarified that such Working Plans/Schemes shall also be needed**

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for felling of trees from any non-Government forest area including the lands which are required to be treated as 'forest' as per this Court's Order dated 12-12-96." The Karapurkar committee had also raised this issue and recommended that a management plan was necessary for the identified forests (Para 1.3.3 above).

3.3. Sujata Manohar Judgement. On 27th November 1990, the High Court of Judicature, Bombay, Bench at Goa, delivered a judgement in Writ Petition No.167/1987, Shri. Shivanand V. Salgaokar v/s Tree Officer-South Goa Division. It is relevant to note that the Respondent was The Tree Officer and Dy. Conservator of Forests, and the State of Goa. This Judgement came to be known as the Sujata Manohar Judgement. The substance of the case is that the Petitioner had applied to the Tree Officer, to fell trees to raise a Rubber plantation in an area of 1 Ha., and the permission was denied by the Tree Officer citing that the FCA was applicable to this area. The final judgement stated that the Forest Conservation Act was applicable to this area, and gave observations on various aspects of forests.

3.3.1. One aspect was the definition of forests, given in Para 8 therein, which was defined as "basically a tract of land covered with trees and undergrowth", which meant that undergrowth is an integral part of forest.

3.3.2. Further in the Sujata Manohar case the area applied for felling was to be used for raising a rubber plantation, it necessarily meant that all the trees were to be felled and removed. Thus the party applied for felling 77 trees in one hectare, in Survey No. 6/1. The High Court decided that the area of one hectare with 77 trees did constitute a forest, and hence ordered that The Forest Conservation Act 1980 was applicable.

3.4. The Goa Foundation filed an appeal before the Supreme Court being Civil Appeal Diary No. 37942/2014, against the order of the NGT in which the Apex Court passed an interim order on 04-02-2014 in the following terms "In the meanwhile we direct that the respondents herein will not issue any 'No objection certificates' for the conversion of any plot that has natural vegetation with tree canopy density in excess of 0.1 and an area above 1 ha." The appeal is pending before the H'ble Supreme Court.

3.5. The NGT in the case of Goa Foundation v/s M/s Saravati Builders & Construction Pvt. Ltd. & Anr. Vide their order dated April 3, 2014 gave directions to this committee with regard to Village Dabolim of Mormugao Taluka to inspect, demarcate and survey. The extract of the order states "...then to the extent of survey no. 43, the report will be submitted as regards identification of lands with demarcation, if it is identified as private forests.....the report shall be filed on 15th May 2014...." The committee carried out the exercise within the time allowed and submitted the report on May 7th 2014. A copy of the directions of the Court and the report is appended as **ANNEXURE IV Colly**. M/s DLF Homes Pvt. Ltd., filed Writ Petition No. 379/2014, In the High Court of Mumbai, challenging the said report, and The Writ Petition is pending till date of this report.



Figure 3 Cleared Forest, Maina, Quepem

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4. Operations. The work of the committee involved office meetings, site inspections, field visits, stake holders' meetings, personal hearings, and administrative meetings whenever called by the authorities. The committee decided to meet every week on Wednesdays. The committee also had to survey and demarcate the area of Survey no. 43 and surrounding area of Dabolim village on the orders of the National Green Tribunal.

4.1. Meetings. Office meetings were held to assess information received, plan field visits, review the work done, to hear interested parties etc. The first Wednesday of the month was only for office meetings, in which members of the public were entertained. Preparations for field visits, obtaining the Google maps with cadastral survey numbers superimposed, deciding the areas to be visited, were all done during office meetings. The list of dates of the meetings is appended as **ANNEXURE V Colly**.

4.2. Administrative meetings. There were several meetings called by the Authorities viz., the Hon'ble Chief Minister, Hon'ble Forest Minister, Chief Secretary, Principal Chief Conservator of Forests, Conservator of Forests etc., to review the work of the Committee.

4.3. Ocular Estimation. The initial work of the committee consisted of field visits for ocular estimation. This was done with the Google maps and the Regional Plan 2021 in hand. The committee visited the villages concerned, and observation was done from some vantage point, from where the forest area could be seen. The topographical features were matched with the map, and then the likely survey numbers covering the prospective forests were listed. From the texture of the canopy the forestry growth can be differentiated from the non-forestry growth to a large extent. The committee then moved along the likely periphery of the patch of forests, and wherever possible entered the forest, to observe the crop composition, and canopy density. Wherever GPS was accessible readings were taken and recorded. Such survey numbers recorded were termed 'prospective private forests' which could be differentiated from 'identified private forests'. The committee denoted as a "forest patch" a non-broken natural forest, even if it encompassed many



survey numbers, or village boundaries, since natural forests are not bounded by survey numbers or village boundaries.

4.4. Verification visits. In cases where the committee wanted to carry out ground truthing or check the demarcation or survey work done, verification visits were carried out. So also when anomalies were noticed during scrutiny of the plans prepared after survey, the committee carried out verification visits. Whenever interested parties raised objections to the demarcation and survey, such visits were carried out and the issues resolved.

4.5. Stake Holders meetings. After the ocular estimation when demarcation was to be started in any area a meeting of the stake holders was called. The names of occupants of the survey numbers involved were obtained from the Deputy Collector and notices were served on those parties through the Talathi. Often the occupants did not reside within the village concerned and their addresses were not known, such notices were kept with the Talathi. Notices were forwarded to the Village Panchayat, and Mamlatdar for displaying on the notice board. Public notices were also published in the newspapers for wide publicity. The meetings were held in a hall within or closest to the villages involved. In the stake holders meeting, the work of the committee was explained and the stake holders were requested not to hinder/obstruct the work. The stake holders were given sufficient time to get their doubts clarified. The proceedings were video recorded. This committee held five such meetings, in Cortalim, Sancoale, Chicalim, Verna and Loliem. The details can be seen in ANNEXURE V Colly.

4.5.1. In these meetings people came out with various apprehensions and varied suggestions, which were replied to by the committee members. Some relevant suggestions by the stake holders are listed below.

4.5.1.1. In an area identified as private forest, no development can be done without the permission of the Central Govt. How will a small landholder benefit from his land?

4.5.1.2. The Government should acquire their land, and declare it forest.

4.5.1.3. The Government should pay compensation for the areas identified as private forests.

4.6. Personal hearings. Persons who had given representations/petitions, which were prima facie reasonable, were given personal hearings to put up their cases. Where required these were followed by field verification visits. A list of the representations is appended as ANNEXURE VI.



Figure 4 Vegetation cut and burnt, in Sancoale.

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5. Limitations. The work was extensive, as it was covering half of Goa, and time consuming. The different phases had their own challenges.

5.1. Ocular Estimation. The ocular estimation part was extensive and so time consuming. The committee used Google maps superimposed with cadastral survey data, and these were the most helpful. These maps were not available with the government departments, hence had to be sourced from M/s. Turbo Sketch a private undertaking. The Google Earth maps, are as good as aerial photographs, and help broadly in locating the natural forests. The texture of crowns of natural forests, and of plantations are markedly different, and helped in deducing the areas to be physically visited.

5.1.1. Canopy density is one aspect we would like to go into in a little depth, since demarcation has to be decided based on canopy density, and this is the first committee, that has had to decide on the canopy density to mark the line of demarcation. None of the previous three committees had to decide this aspect, as they did not do demarcation and survey. Canopy density is defined as the ratio of ground covered by shade at noon in a forest. This is one aspect very difficult to quantify accurately. Since most of our forests are deciduous or leaf shedding, canopy density is true when the plants are in full foliage, on the other hand canopy density cannot be truly measured when plants are in leaf shed stage. Shade can be measured on the ground if there is no undergrowth, but where there is undergrowth, it is impossible to measure the shade. In all our forests there is heavy undergrowth which includes shrubs and regeneration, and hence canopy density cannot be measured accurately. Further due to the undergrowth, it is very difficult to move over all the area of a patch. This committee made efforts to find out if any means was available to quantify canopy density definitely or approximately.

5.1.1.1. Some indicators were found and one such indicator was observed in Sujata Manohar case, (see Para 3.3.2 above) wherein it was held that 77 trees per hectare were enough to call it a forest and thus FCA 1980 being applicable.

5.1.1.2. The PTA 1984 gives the definition of a wood lot. It says "wood lot" means any piece of land of which trees form the main crop, the

number of such trees in each hectare being not less than twenty-five.'

5.1.1.3. The committee therefore had to rely on their expertise, to decide the canopy density.

5.1.2. The forests of Goa being deciduous, often the undergrowth itself is not just at ground level, but grows up to 3 mts height, making the place difficult to access, so do we remove the undergrowth to reach every tree? Definitely no. The committee did its work using their collective intellect with least disturbance to the environment.

5.1.3. The question of thick undergrowth begets another question. What about the canopy provided by the undergrowth to the ground, can we not take it into account? This committee leaves that question to appropriate authorities to decide.

5.2. Demarcation. Demarcation work involving clearing of a line 2 mts in width, to separate forest area from non-forest area was carried out by the personnel of the Forest Department. Demarcation was taken up in Mormugao Taluka, where the Forest department has no presence, and so labourers with the necessary skills were not available easily. Clearing the boundary line, is slow work even in good weather. Due to heavy monsoons the work of demarcation cannot be done during the 4 months of rainfall and as far as survey work is concerned even a couple of months beyond. The personnel doing the demarcation were instructed to record the boundary list. The trees falling near the boundary point are numbered with paint and their distance from the boundary point is recorded. This record is called the boundary list. The committee members showed on site how the demarcation was to be done for the first Patch, that is the Cortalim-Sancoale Forest Patch I.

5.2.1. There were just a couple of incidents where the stake holders, obstructed the work of demarcation or survey, but the Forest personnel handled these issues well, and the major part of the work of demarcation and survey was done without interference.

5.3. Survey work. The greatest problem that the committee faced was of survey work. The committee started the work of ocular estimation, in January 2013, however two surveyors were made available by the DSLR on 19-06-2013.

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Still they did not have equipment, which finally was provided by the Forest Dept., and then they were given training through Lawrence and Mayo. The survey work actually started only towards the end of May 2014, when the patch of forest, in Cortalim-Sancoale was taken up. The first plan/map of this patch was made available to the Committee, on 01-07-15.

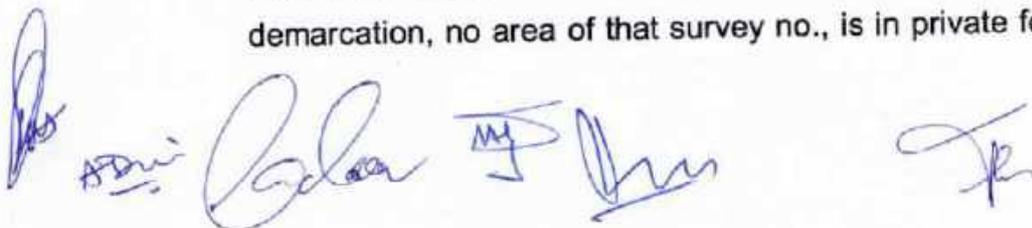
5.3.1. In February 2014, orders of the National Green Tribunal (NGT) were received to identify whether the Sy. No.43/1 of Dabolim village was meeting the criteria of a private forest. The survey and map preparation could be completed only due to the onsite supervision by the Chief Forest Surveyor of the Forest Department, and the report could be submitted within the time allowed, since the surveyors of the DSLR were not confident of carrying out the work.

5.3.2. The committee informed the authorities about the very languid pace of work by the allotted team of surveyors, and made no bones about the dissatisfaction with their work. It is worthwhile to mention here that the Sawant Committee Report, had recommended that seven survey teams should be put to work to demarcate and survey the Private Forests. When the Sharma and Sawant Committees were appointed the govt. issued directions that the DSLR should provide 5 teams of surveyors to each committee. This committee had requested time and again for additional teams of surveyors, however none were given. Only in Nov 2016 the old team of surveyors was replaced with a new team. Till then the committee had to contend with the poor quality of survey work.

5.4. Final maps. Severe limitations were encountered in finalizing the maps. Our work of demarcation and survey started in Mormugao Taluka. After the survey the plan was prepared it had to be superimposed on the cadastral plan of the revenue dept. This work had to be done in the office of DSLR Mormugao Taluka. The surveyors reported that the computers of the DSLR in Mormugao, were overloaded with their own work, and therefore were not available, for the work of the Committee. The Head Surveyor attending the meetings of the committee on behalf of the DSLR, was from Salcete Taluka, hence he was requested to resolve that issue with his counterpart in

Mormugao Taluka. The surveyors delayed the preparation of plans giving the above excuse.

- 5.4.1. The committee desired that the format, colour plan, and the legend in the plans should be the same as used by the DSLR in the cadastral survey plans. However every version/draft of the plan that was prepared by the surveyors had different formats, or colours or legends. It was in late 2016-17 the committee came to know that the surveyors were preparing the plans not in the office of the DSLR Mormugao, but in the laboratory of Turbo sketch, who were supplying to this committee prints of Google earth maps superimposed with cadastral survey numbers.
- 5.4.2. The old team of surveyors gave hard copies of maps, but did not retain the soft copies, with the information/data of total station. This caused great inconvenience to the committee, and to the work of final demarcation. The data of area break-up survey number wise provided by the old team therefore may be having errors. Since the soft copies of plans are not available, the outline cannot be superimposed on the cadastral maps, to check the area statement. It is only at the time of final demarcation that this can be done accurately, based on the ground demarcation.
- 5.4.3. Another major hurdle was the software used for survey and preparation of the plan. The software used for operating the Total Station of the Forest Department, was not compatible with the software used by the DSLR for the cadastral survey plans. The old team of surveyors never brought this aspect to the notice of the Committee. It is now understood that the surveyors, printed the plan from the software of the Total Station, and used a jpeg image of that plan to superimpose on the Google earth maps having the survey numbers in the lab of M/s Turbosketch. From this combined map the area statement was prepared by the surveyors, and hence the committee apprehends errors in the area statements. As stated in the preceding paragraph, the superimposition of the outline on the cadastral map, was not accurate, so that area as little as 5 m² of one survey no., was shown as private forest, whereas on the ground demarcation, no area of that survey no., is in private forests. At places,



on the map a part of private forests was shown across a road which was the boundary line, whereas on the ground demarcation there is no forest across the road. These problems could not be resolved by the committee since the soft copies were not retained by the surveyors, and the work of maps was not done in the lab of the DSLR. However all these errors have been noted and conveyed to DCF (WP) and the revenue authorities.

5.4.4. There are some inherent errors in the cadastral survey maps. Some of the new developments like roads, buildings are not yet incorporated in the Cadastral Survey, and these also project difficulties in setting things right. The areas of some survey numbers are not correct.

5.4.5. It is relevant to state at this juncture that several Head Surveyors were posted as members of this committee due to internal transfers in DSLR, and it took them time to understand the requirements of this assignment. The last Head surveyor joined the committee in September 2017. The current Head Surveyor was the one who showed some understanding and undertook to rectify the issues, but by then the committee has been disbanded.

5.4.6. The members debated all these issues in detail, and since a lot of time had passed, decided to finalise the maps. Even though these errors are in the maps, the demarcation on the ground has been done properly. Since the Forest Officers have maintained a boundary list, the demarcation line can always be re-cleared, and final demarcation carried out. When the final demarcation is being done, the points will have to be surveyed anyway, and the errors in the maps land area statements can be rectified. The committee therefore forwarded the plans to the Working Plan Division for final demarcation.

5.5. Incorporating the plans in Revenue Records. As per the terms of reference "the DSLR & Revenue Officers shall get such identified private forests surveyed, plotted them on the map and incorporated them in the plans of the respective Survey Numbers." This matter was discussed with Dy. Collector Mormugao in one of the meetings. It evolved that incorporating the details in the revenue records, is within the purview of the Collector, and the Dy.

Collector promised to follow up the matter. The finalised plans have been forwarded to the office of the Dy. Collector for necessary action.



Figure 5 Basalt quarry on a forested hill, in Rumbrem.



Figure 6 Basalt Quarry in private forest in Naqeri.

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6. Work done. The committee during the five years made 72 field visits, during which it has done ocular estimation of the patches of forests, which came to their attention. Over 96 villages of six Talukas were visited. The list of survey numbers located as prospective private forests, was regularly reported to the office of the PCCF.

6.1. The composite list of survey numbers comprising of prospective forests along with the GPS readings is given below:

List of Prospective Survey Numbers with GPS Readings South Goa Forest Division Committee				
Sr. No	Name of Village	Taluka	Prospective Survey Nos. identified by SGFDC	GPS Readings
1.	Curtorim	Salcete	418/1	
			447, 449, 457	N 15 16' 78.4" E 073 59' 87.2"
			458, 459, 478, 479	N 15 17' 28.5" E 074 00' 12.7"
			414, 416, 417, 435	N 15 17' 16.6" E 074 00' 44.3"
				N 15 17' 12.3" E 074 00' 50.7"
			418, 433, 434(p), 436	N 15 17' 04.5" E 074 00' 56.5"
			337, 428, 429, 430, 431, 440	N 15 16' 80.3" E 074 00' 58.8"
			399, 400, 404, 405, 419(p), 420, 421, 422, 423, 426, 427	N 15 17' 24.6" E 074 00' 93.0"
			409, 412, 413	N 15 17' 48.8" E 074 00' 67.5"
			230, 235, 236, 239	N 15 17' 11.7" E 074 01' 52.6"
				N 15 17' 14.9" E 074 01' 50.2"
			185, 186(P), 188, 189, 190, 191, 209, 231, 232, 233, 234, 240, 241(P)	N 15 16' 90.8" E 074 01' 95.8"
			183, 184, 247, 248, 249, 256	N 15 16' 76.2" E 074 02' 0.65"
			174, 177, 178, 179, 181, 182, 192, 193	N 15 17' 41.2" E 074 01' 99.8"
150, 155, 156, 157, 158, 160, 161, 162, 180	N 15 17' 15.0" E 074 02' 63.7"			

			250, 251, 252, 253, 254, 255, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266	N 15 16' 27.2" E 074 01' 49.2"
2 .	Maina	Quepem	30, 31, 32, 54, 55, 56, 57, 59	
			3(P), 10(P), 27(P), 28(P), 30(P), 67(P)	N 15 07' 54.8" E 074 04' 46.3"
			37(P), 41(P), 42(P), 43(P), 44(P), 54(P), 55(P), 56(P), 57(P), 59(P)	N 15 07' 03.0" E 074 05' 04.7"
			16(P), 17(P), 52(P)	N 15 06' 17.8" E 074 06' 01.1"
3 .	Dabolim	Mormugao	29, 28, 37, 38, 42, 43, 44, 24, 21, 25	N 15 23' 29.9" E 73 50' 50.1"
				N 15 23' 41.0" E 73 50' 56.8"
			9, 10, 11, 12, 13, 14 & 17	
4 .	Issorcim	Mormugao	2, 3, 8, 11, 12, 13, 14, 17	N 15 22' 12.5" E 73 51' 45.4"
5 .	Chicolna	Mormugao	14, 17, 21, 22, 23, 25	N 15 21' 39.2" E 73 50' 29.3"
				N 15 22' 05.8" E 73 50' 16.9"
				N 15 21' 52.5" E 73 50' 38.7"
			12 & 13	
6 .	Cortalim	Mormugao	101, 102, 105, 126, 127, 129, 120, 121, 122, 218, 219, 221, 222, 223, 233, 234, 230, 231, 270, 268, 267, 269, 231, 17, 14, 16, 18, 20, 21, 22, 25, 26, 32, 33, 34	
7 .	Counsua (Cortalim)	Mormugao	142, 149, 152, 155, 163, 167, 168, 169, 170, 179, 184, 188, 189, 190, 193, 194, 195, 203, 204, 205	
8 .	Lolien	Canacona	328 (P), 358, 330	
			199, 229, 254, 255, 256, 257, 258, 259, 260, 262, 288, 289, 290, 291, 292, 293, 296, 297	N 14 55' 05.3" E 74 05' 18.4"
				N 14 55' 00.8" E 74 05' 28.3"
			140, 191, 192, 193, 194, 198, 200, 203, 205	N 14 55' 12.0" E 74 05' 02.1"
			139, 141, 144, 145, 146, 268, 269, 270, 271, 272,	
			87, 89, 90, 149, 150, 152, 154, 155, 159, 161, 162, 170, 171, 172, 173, 174, 175, 180, 182, 183, 184, 185, 189, 190	N 14 56' 04.7" E 74 04' 44.5" N 14 56' 14.1" E 74 05' 03.5"

			191, 193, 194	N 14 55' 52.5" E 74 05' 06.5"
			210, 211, 212, 215	N 14 56' 02.9" E 74 05' 50.4"
			208, 216, 217, 218, 219, 221, 222, 223, 224	N 14 55' 49.4" E 74 06' 37.3"
			142, 230, 232, 233, 234, 235, 236, 238, 239, 241, 242, 243, 244, 245, 247, 248	N 14 55' 37.8" E 74 06' 37.8"
			39, 31, 32, 33, 35, 37, 63(P)	N 14 57' 38.6" E 74 05' 18.3"
			41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 77, 78, 79, 80, 81, 82, 83, 84, 85, 87	N 14 58' 00.1" E 74 04' 28.3" N 14 56' 36.3" E 74 04' 15.0"
			68, 69, 70, 71, 72, 73	
			301, 302, 316, 318, 319, 320, 321, 326	N 14 54' 33.2" E 74 04' 52.6"
			330, 331, 332, 333, 334, 335, 336, 337, 338, 344	N 14 56' 10.2" E 74 03' 10.8"
			280, 346, 347, 348, 349, 352, 353, 354, 355, 356 & 357	N 14 56' 04.5" E 74 03' 09.2"
9.	Sancoale	Mormugao	76/7, 77, 72, 71, 78, 80, 80/1, 79, 69, 69/1, 67, 64, 64/3, 285, 259/8, 153/1	
			226, 227, 237, 240, 224, 249, 243, 110, 250	N 15 23' 34.6" E 73 53' 0.48" N 15 23' 44.2" E 73 52' 51.8" N 15 23' 46.5" E 73 52' 52.0" N 15 23' 40.9" E 73 52' 36.3"
			194, 200, 203, 205, 206, 210, 214, 216, 217, 218, 219	N 15 24' 14.9" E 73 51' 52.2"
			194	N 15 23' 31.9" E 73 52' 09.2"
			249, 250	N 15 23' 42.7" E 73 53' 04.1"
			224, 225, 227, 237, 240, 244, 255, 258, 259, 277, 278	
			21, 31, 33, 34, 44, 45, 46, 49, 50	N 15 22' 59.4" E 73 54' 24.6"
			13, 14, 25, 26, 55, 56, 75, 91, 92, 94, 95, 96, 104, 105, 106, 113, 114, 124, 125, 283 & 284	N 15 23' 08.4" E 73 53' 37.1" N 15 23' 04.1" E 73 53' 25.0"
10	Quelossim	Mormugao	112, 113, 126, 127	N 15 22' 57.9" E 73 55' 43.1"

			108, 109, 110, 111, 132, 133, 134, 136, 140, 218, 215	N 15 22' 59.9" E 73 55' 54.4"
			3, 5, 8, 9, 10, 13, 14, 15, 17, 18, 19, 20, 21, 23, 24, 30, 31, 40, 41, 57, 58, 59, 77, 105, 106, 213, 214, 215	
11	Loutulim	Salcete	184, 185, 186, 187, 188, 189, 200, 206, 210, 211, 212, 213, 214, 221, 222, 223, 224, 226, 227, 228, 249, 250, 253, 254, 255, 256, 269, 270, 273, 275, 277, 278, 279, 286, 287, 288, 289, 290, 294, 296, 297, 298, 300, 301, 303, 304, 305, 311, 312, 314, 315, 316, 317, 322, 323, 328, 329, 330, 331, 332, 333, 334.	
			168, 169	N 15 20' 42.4" E 73 58' 27.1"
			53, 55, 56, 57, 60, 61, 62, 63, 65, 66, 67, 68, 69, 118, 119	N 15 20' 24.7" E 73 58' 21.4"
			124, 125, 136, 139, 140, 143, 144, 145, 146, 148, 151, 152, 153, 154, 158, 165, 166, 167, 190, 192, 194	N 15 20' 27.2" E 73 57' 44.7"
			75, 76, 77, 78, 79, 80, 82, 83, 84, 107, 108	N 15 20' 19.6" E 73 58' 53.2"
				N 15 20' 01.9" E 73 58' 36.8"
	Loutulim	Salcete	22 to 31, 36, 37, 40 to 46, 74, 81, 106, 109	N 15 20' 02.2" E 73 58' 46.6"
12	Camuririm	Salcete	166, 167, 168, 169, 170, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184	N 15 19' 38.0" E 73 58' 44.8"
			91, 92, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 125, 126, 128, 129	
			107, 108, 109, 110, 112, 113, 114, 117, 119, 120, 121	N 15 19' 45.3" E 73 59' 13.1"
			149, 152, 154	N 15 19' 16.2" E 73 58' 46.3"
13	Raia	Salcete	365, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 380, 383, 384, 385, 386, 387, 388, 389	
			362, 363, 364, 390, 391, 398, 399, 400, 401, 402, 403	N 15 19' 11.8" E 17 58' 12.6"

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			314, 315, 317, 319, 320, 321, 322, 328, 335, 336, 337, 338, 339, 340(P), 341, 342, 343, 356, 357, 359, 360, 361(P), 405(P), 407, 408, 409, 410, 411, 412.	N 15 18' 50.9" E 73 57' 45.5"
			240(P), 241(P), 242(P), 245(P), 249, 250(P), 251(P), 252(P), 253(P)	N 15 18' 17.5" E 73 58' 57.8"
			196, 260, 261, 262, 263	N 15 17' 50.2" E 73 59' 26.7"
			181, 182, 184(P), 185, 186, 187, 188, 189, 190, 191(P), 193, 194, 195(P)	
			207(P), 208(P), 213(P), 214(P)	
14	Nagoa	Salcete	12, 13, 14, 15, 16, 17, 18, 19, 21, 23(P)	N 15 21' 58.30" E 73 55' 06.60"
				N 15 21' 41.20" E 73 55' 16.30"
			34, 37, 38, 39, 40, 42, 43, 44, 45 & 46	N 15 21' 50.0" E 73 55' 44.9"
15	Nuven	Salcete	251, 252, 253, 254(P), 255, 256(P), 262, 263, 264	N 15 19' 02.4" E 73 57' 47.4"
				N 15 19' 33.4" E 73 57' 23.1"
			3, 4, 5, 7, 8, 9, 10	
			234, 239, 240, 243, 244, 245	N 15 19' 20.3" E 73 57' 06.7"
			251	N 15 19' 54.3" E 73 57' 21.5"
			257, 260, 261	N 15 18' 94.2" E 073 57' 47.1"
			227, 228, 229, 230, 231, 232, 233, 271	N 15 19' 26.9" E 073 56' 45.1"
16	Verna	Salcete	97, 98, 99, 100, 101, 103, 105, 108, 109, 110, 113, 114, 126, 145, 147, 148, 149, 151, 152, 153, 159, 161, 162, 169, 171, 182, 183, 184	N 15 20' 52.6" E 73 56' 47.4"
	Verna	Salcete	166, 174, 175, 177, 178, 187, 188, 201, 202	N 15 20' 36.9" E 73 56' 16.5"
			52, 53, 59, 70, 71	N 15 21' 21.7" E 073 56' 25.0"
			51, , 61, 63, 64, 65, 80, 81, 84, 85, 86, 88	N 15 20' 98.1" E 073 56' 77.3"

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			46, 47	N 15 20' 92.7" E 073 56' 89.3"
			193, 195, 196, 197, 198	N 15 20' 42.3" E 073 56' 11.6"
			199, 200, 201, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213	N 15 20' 11.6" E 073 55' 77.0"
17	Poinguinim	Canacona	235, 242, 247, 249, 251, 252(p), 256, 258, 259	N 14 59' 46.2" E 74 04' 54.6"
			115, 124, 125, 126, 131, 157, 203, 207, 208, 212, 233	
			76, 77, 84, 85, 102, 103, 105, 157	N 14 58' 48.3" E 74 03' 30.0"
			256, 258	N 14 59' 40.0" E 74 05' 16.3"
			88(P), 89(P), 106(P), 107(P), 108(P), 109(P), 110(P), 111(P), 112(P)	N 14 58' 77.6" E 074 05' 51.5"
			52(P), 54(P), 55(P), 56(P) 59(P), 60(P), 69(P), 70(P), 71(P), 72(P)	N 14 57' 71.5" E 074 06' 10.0"
			40(P)	N 14 58' 81.5" E 074 06' 32.9"
			3(P), 5(P), 6(P), 7(P), 8(P), 9(P)	N 14 59' 25.7" E 074 06' 53.2"
			2(P), 267(P), 268(P), 269(P), 271(P), 272(P), 273(P)	N 14 59' 56.3" E 074 06' 25.8"
				N 14 59' 80.6" E 074 06' 32.1"
18	Guirdolim	Salcete	165, 168, 169	N 15 17' 11.0" E 074 03' 86.0"
19	Macasana	Salcete	1, 2, 6, 8, 9, 150, 151, 152, 154, 155, 157, 159, 160	
			12, 13, 14, 15, 16	N 15 16' 99.0" E 074 03' 31.7"
20	Chicalim	Mormugao	1, 2, 159, 160, 161 & 166	N 15 23' 35.9" E 073 50' 58.2"
				N 15 23' 52.7" E 073 50' 60.8"
			120, 121, 122, 127, 140, 141, 142, 143, 144, 146, 147, 148, 149, 150, 151(P)	N 15 24' 27.9" E 073 50' 67.3"
			136, 137	N 15 24' 27.1" E 073 49' 76.0"
			75, 76, 77	N 15 22' 24.0" E 073 49' 98.4"
			50, 53, 54, 56, 57	N 15 22' 42.5" E 073 49' 98.5"

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21	Mullem	Salcete	86, 152 (p), 161, 162, 163, 165, 166, 167, 168, 169, 170, 179	N 15 13' 68.0" E 074 01' 68.8"
			81, 82, 83 (p), 84(p), 85(p), 128(p)	N 15 13' 45.3" E 074 01' 67.3"
			87(p), 114(p), 115(p)	
			15(p), 33(p), 34(p)	N 15 14' 56.3" E 074 01' 79.9"
			51(p), 58(p), 59(p)	N 15 13' 78.6" E 074 02' 60.9"
22	Paroda	Salcete	83(p), 84(p), 85(p), 86(p), 88(p), 89, 90, 91	N 15 13' 45.2" E 074 01' 67.2"
			38(p), 62, 63, 65(p), 66(p), 67(p), 68(p), 69(p), 70, 78, 79, 80, 81, 82	N 15 13' 37.3" E 074 02' 44.9" N 15 13' 13.7" E 074 02' 63.5"
			49(p), 50, 51, 53	N 15 13' 44.0" E 074 03' 42.3"
23	Cavorim	Salcete	125, 126, 127, 128, 129, 130, 137(p), 139(p)	N 15 14' 59.9" E 074 02' 02.6" N 15 14' 78.8" E 074 02' 50.4"
			61(P), 62(P), 65(P), 75(P), 76(P), 77(P), 78(P), 79(P)	N 15 15' 49.3" E 074 01' 53.2"
24	Sarzora	Salcete	27, 51,	N 15 13' 89.8" E 074 00' 51.6" N 15 13' 61.6" E 074 00' 25.5"
			22, 25(p), 26, 28, 196, 211, 212	N 15 13' 0.82" E 074 00' 216"
25	Dramapur	Salcete	183(P), 184(P), 191(P), 239(P), 241(P), 242(P)	N 15 14' 89.2" E 073 59' 01.8"
			12(P), 39(P)	N 15 14' 11.8" E 073 59' 41.0"
26	Chinchinim	Salcete	75(P), 76(P), 113(P), 114(P), 133(P),	N 15 11' 98.3" E 073 59' 20.6"
27	Velim	Salcete	301(P), 302(P), 307(P), 317(P)	N 15 08' 64.7" E 073 57' 99.6" N 15 08' 60.1" E 073 58' 10.0"
			318(P)	N 15 08' 45.6" E 073 57' 67.6"
			280(P), 276(P), 345(P), 351(P), 352(P), 355(P), 357(P), 364(P), 366(P)	N 15 09' 24.4" E 073 58' 09.6" N 15 09' 35.5" E 073 58' 53.7"
28	Ambelim	Salcete	74(P), 77(P), 82(P), 83(P), 84(P)	N 15 09' 69.2" E 073 59' 20.8"

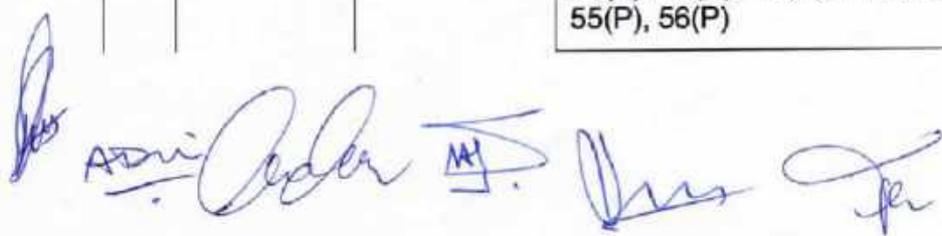







29	Cuncolim	Salcete	474(P), 479(P), 495(P), 496(P), 497(P), 498(P), 499(P), 518(P), 519(P), 520(P),	N 15 09' 38.9" E 073 59' 82.1"
			447(P), 448(P), 449(P), 450(P), 453(P), 454(P), 458(P), 459(P), 460(P), 475(P), 476(P), 483(P), 486(P), 668(P), 669(P), 674(P)	N 15 09' 94.1" E 074 00' 27.3"
			438(P), 439(P), 440(P), 441(P), 442(P), 443(P), 444(P)	N 15 09' 80.5" E 074 00' 75.4"
			338(P), 339(P)	N 15 10' 67.2" E 074 01' 54.8"
30	Talvorda	Salcete	16(P), 30(P), 54(P), 159(P), 160(P), 162(P), 164(P), 166(P)	N 15 11' 72.9" E 074 01' 48.8"
				N 15 12' 14.4" E 074 01' 74.8"
			140(P), 157(P), 158(P)	N 15 12' 10.7" E 074 00' 95.6"
31	Dicarpalli	Salcete	27(P), 30(P), 31(P)	N 15 14' 99.7" E 073 59' 74.8"
				N 15 14' 95.4" E 073 59' 75.6"
32	St. Jose de Areal	Salcete	273(P), 274(P), 275(P), 276(P), 279(P)	N 15 14' 82.4" E 074 00' 37.6"
			229(P), 230(P), 234(P), 259(P)	N 15 14' 81.8" E 074 00' 37.4"
			134(P)	N 15 14' 97.8" E 074 01' 14.3"
			87(P), 88(P), 89(P), 125(P), 126(P)	N 15 15' 55.2" E 074 01' 44.2"
33	Cuelim	Mormugao	1(P), 51(P), 56(P), 58(P), 60(P), 61(P), 63(P), 68(P), 69(P), 70(P), 71(P), 72(P), 73(P), 74(P), 75(P), 76(P), 77(P)	N 15 21' 63.4" E 073 54' 10.6"
34	Margao City	Salcete	P.T.S.49 Ch. No.1(P), P.T.S.50 Ch. No.1(P), P.T.S.122 Ch. No.1(P), P.T.S.126 Ch. No.1(P), P.T.S.218 Ch. No.1(P)	N 15 16' 48.6" E 073 57' 89.0"
				N 15 17' 61.4" E 073 59' 20.3"
				N 15 17' 28.2" E 073 59' 56.1"
				N 15 16' 97.1" E 073 59' 61.5"
35	Shrithal	Canacona	120(P), 121(P), 122(P), 134(P), 135(P)	N 15 02' 38.7" E 074 04' 64.1"
			7(P), 118(P), 126(P),	N 15 02' 08.4" E 074 04' 40.4"
			46(P), 47(P), 49(P), 52(P)	N 15 01' 36.9" E 074 03' 76.5"

			55(P), 56(P), 57(P), 59(P), 60(P), 61(P), 62(P), 63(P), 68(P), 69(P), 81(P), 88(P)	N 15 01' 74.6" E 074 02' 62.5"
			114(P)	N 15 02' 76.5" E 074 02' 47.7"
36	Nagorcem-Palolem	Canacona	159(P), 160(P), 162(P)	N 15 01' 13.7" E 074 01' 52.6"
			249(P), 252(P), 285(P)	N 15 00' 17.9" E 074 03' 46.4"
	Nagorcem-Palolem	Canacona	119(P), 122(P), 123(P)	N 15 00' 74.6" E 074 00' 98.7"
37	Agonda	Canacona	59(P), 63(P), 64(P), 73(P)	N 15 02' 14.3" E 074 01' 07.5"
			72(P), 74(P), 76(P), 77(P), 78(P), 81(P)	N 15 02' 12.2" E 074 00' 75.3"
			76(P), 78(P), 79(P)	N 15 02' 05.7" E 074 00' 31.4"
			75(P)	N 15 02' 03.7" E 074 00' 21.6"
			94(P), 105(P), 106(P), 107(P), 108(P), 109(P), 110(P), 111(P), 116(P)	N 15 02' 13.6" E 073 59' 88.5"
			53(P), 55(P), 65(P), 66(P), 67(P), 70(P), 71(P), 72(P)	N 15 02' 50.9" E 074 00' 42.4"
			37(P), 39(P), 40(P), 43(P)	N 15 02' 85.4" E 074 00' 05.8"
			2(P), 15(P), 22(P), 23(P), 24(P), 26(P), 29(P), 31(P), 32(P), 33(P), 34(P)	N 15 03' 17.2" E 074 00' 0.87"
				N 15 03' 52.7" E 073 59' 88.6"
				N 15 03' 46.0" E 073 59' 39.3"
	Agonda	Canacona	20(P), 21(P)	N 15 03' 71.5" E 073 59' 79.8"
			6(P), 9(P), 10(P)	N 15 03' 26.6" E 073 58' 95.8"
38	Cola	Canacona	76(P), 85(P)	N 15 03' 74.8" E 073 59' 37.6"
			73(P), 75(P)	N 15 03' 79.6" E 073 59' 35.0"
			29(P), 30(P), 31(P), 65(P)	N 15 04' 08.3" E 073 59' 69.3"
			41(P), 42(P), 43(P), 44(P), 52(P), 55(P), 56(P)	N 15 04' 34.8" E 074 00' 03.2"

Adriano


			7(P), 20(P), 21(P), 22(P), 23(P), 24(P), 25(P), 26(P), 27(P), 35(P), 36(P), 37(P), 38(P), 39(P), 91(P), 92(P), 96(P), 97(P), 98(P)	N 15 03' 98.7" E 073 59' 43.0"
			106(P), 109(P), 110(P), 111(P), 128(P), 130(P), 131(P), 132(P), 133(P), 134(P), 135(P), 136(P), 137(P), 138(P), 139(P), 140(P), 141(P), 147(P), 148(P), 149(P), 151(P), 152(P), 153(P), 154(P), 155(P), 156(P), 157(P), 158(P), 164(P), 165(P), 166(P), 167(P), 168(P)	N 15 03' 44.4" E 073 58' 26.0" N 15 03' 98.5" E 073 58' 07.8"
			162(P), 164(P), 165(P), 167(P), 168(P), 170(P), 171(P), 172(P), 173(P), 174(P), 175(P), 176(P), 178(P), 370(P)	N 15 04' 36.4" E 073 57' 41.1"
			343(P), 344(P), 345(P), 284(P), 285(P), 286(P), 287(P), 288(P), 289(P), 295(P), 297(P)	N 15 06' 71.6" E 073 56' 18.9"
			335(P), 336(P), 339(P), 349(P), 350(P)	N 15 06' 59.0" E 073 56' 58.1"
			276(P), 280(P), 281(P), 290(P), 291(P), 292(P), 298(P), 299(P), 300(P), 302(P), 313(P), 316(P), 321(P)	N 15 06' 26.4" E 073 56' 44.2"
			33(P), 34(P), 194(P), 195(P), 323(P), 324(P), 325(P), 328(P), 329(P), 332(P), 350(P), 354(P), 357(P), 358(P)	N 15 06' 10.1" E 073 56' 74.6"
			212(P), 219(P), 243(P), 245(P), 246(P), 247(P), 248(P), 259(P), 260(P), 261(P), 262(P), 263(P)	N 15 05' 17.0" E 073 55' 21.6"
			211(P), 212(P), 213(P), 214(P), 215(P), 216(P)	
39	Quitral	Quepem	72(P), 73(P), 74(P), 75(P), 79(P), 80(P)	N 15 08' 44.5" E 073 57' 29.4"
			44(P), 46(P), 47(P), 49(P), 59(P), 60(P), 61(P), 64(P), 65(P), 66(P)	N 15 07' 87.4" E 073 57' 06.0"
			12(P), 21(P), 22(P), 23(P), 24(P), 93(P), 95(P), 96(P), 97(P), 98(P), 99(P), 100(P)	N 15 07' 62.7" E 073 57' 38.6"
40	Naquerim	Quepem	117(P), 118(P)	N 15 07' 55.9" E 073 56' 55.7"

			44(P), 46(P), 35(P), 58(P), 59(P), 60(P), 61(P), 62(P), 63(P), 64(P), 65(P), 66(P), 68(P), 69(P), 70(P), 71(P), 72(P), 73(P), 74(P), 75(P), 76(P), 79(P), 80(P), 81(P), 82(P), 83(P), 86(P), 87(P), 89(P), 90(P), 91(P), 93(P), 94(P), 95(P), 96(P), 97(P), 98(P), 99(P), 100(P), 101(P), 102(P), 103(P), 104(P)	N 15 06' 86.0" E 073 57' 48.6"
			11(P), 12(P), 13(P), 27(P), 28(P), 29(P), 30(P), 31(P), 32(P), 33(P), 34(P), 37(P), 38(P), 40(P), 16(P), 17(P), 18(P), 19(P), 21(P), 23(P)	N 15 06' 21.5" E 073 57' 34.6"
			1(P), 5(P), 6(P), 7(P), 47(P), 48(P), 144(P), 145(P), 146(P), 147(P), 148(P), 149(P), 156(P), 159(P)	N 15 06' 81.2" E 073 58' 56.7"
			124(P), 125(P), 126(P), 127(P), 138(P), 142(P), 143(P)	
41	Fatorpa	Quepem	8(P), 9(P), 10(P), 11(P), 12(P), 17(P), 21(P), 23(P), 28(P), 29(P), 50(P), 51(P), 59(P), 61(P)	N 15 09' 28.2" E 073 59' 91.2" N 15 08' 77.4" E 073 59' 01.5"
42	Morpila	Quepem	11(P), 12(P), 14(P)	N 15 07' 53.6" E 073 59' 61.4" N 15 07' 17.8" E 073 59' 20.2"
			21(P), 22(P), 32(P), 33(P)	N 15 07' 17.4" E 074 00' 44.7"
43	Quedem	Quepem	8(P), 9(P)	N 15 06' 00.3" E 074 01' 13.1"
			29(P)	N 15 05' 16.5" E 074 00' 37.9"
44	Quisconda	Quepem	14(P)	N 15 04' 50.3" E 074 06' 28.5"
45	Paddi	Quepem	22(P), 23(P), 24(P), 27(P)	N 15 05' 20.3" E 074 03' 44.7"
46	Tiloi	Quepem	20(P), 21(P), 22(P)	
47	Balli	Quepem	18(P), 23(P), 87(P), 91(P), 92(P), 93(P), 96(P), 97(P), 100(P), 105(P), 106(P), 109(P), 112(P)	
48	Adnem	Quepem	8(P), 9(P), 14(P), 15(P), 18(P), 19(P), 21(P), 23(P)	N 15 10' 22.46" E 074 02' 32.50"
			24(P), 25(P), 26(P), 27(P), 28(P), 29(P)	N 15 10' 38.10" E 074 02' 57.60"

[Handwritten signatures and initials in blue ink]

			50(P), 51(P), 54(P), 55(P), 67(P), 68(P), 74(P), 75(P), 76(P), 77(P), 84(P), 86(P), 87(P), 89(P), 92(P), 94(P), 95(P), 96(P)	
49	Ambaulim	Quepem	16(P), 32(P), 35(P), 143(P), 146(P), 154(P)	N 15 10' 92.3" E 074 02' 55.3"
50	Assolda	Quepem	28(P), 42(P), 43(P), 44(P), 45(P), 46(P), 47(P), 48(P), 51(P), 52(P)	N 15 15' 67.5" E 074 04' 33.4"
51	Xic-Xelvona	Quepem	11(P), 18(P), 19(P), 20(P), 21(P), 22(P), 25(P), 32(P)	N 15 15' 87.4" E 074 04' 73.5"
52	Xelvona	Quepem	8(P), 9(P), 11(P), 12(P), 13(P)	N 15 15' 87.9" E 074 05' 19.6"
			25(P), 29(P), 30(P), 49(P)	N 15 16' 10.2" E 074 04' 66.3"
53	Odar	Quepem	4(P), 5(P), 14(P), 15(P), 16(P), 29(P), 30(P), 35(P), 36(P)	N 15 15' 59.3" E 074 05' 45.5"
54	Sirvoi	Quepem	43(P), 44(P), 45(P), 46(P), 47(P), 48(P), 49(P), 50(P), 51(P)	N 15 13' 10.0" E 074 05' 43.0"
				N 15 13' 18.6" E 074 05' 58.0"
			86(P), 87(P), 88(P), 89(P)	N 15 11' 41.0" E 074 06' 28.7"
			90(P), 91(P), 94(P), 95(P), 96(P), 97(P)	N 15 11' 39.1" E 074 06' 05.2"
			130(P), 149(P), 157(P), 158(P), 164(P), 166(P)	N 15 12' 00.9" E 074 05' 35.6"
55	Xeldem	Quepem	6(P), 7(P), 8(P), 9(P), 292(P), 293(P), 309(P), 311(P), 312(P)	N 15 15' 07.6" E 074 05' 05.7"
	Xeldem	Quepem	236(P), 237(P), 238(P), 239(P), 240(P), 241(P), 266(P), 267(P), 280(P), 281(P)	N 15 14' 24.1" E 074 04' 39.8"
56	Deao	Quepem	111(P)	N 15 11' 61.7" E 074 04' 10.4"
			100(P), 101(P), 102(P), 103(P), 104(P), 105(P), 110(P), 112(P)	N 15 11' 62.5" E 074 04' 36.1"
				N 15 11' 32.4" E 074 04' 73.5"
				N 15 11' 40.7" E 074 05' 19.7"
57	Cacora	Quepem	67(P), 70(P), 72(P), 165(P), 167(P), 170(P), 171(P), 172(P), 231(P),	N 15 13' 97.3" E 074 07' 74.8"
			26(P), 44(P), 45(P), 46(P), 50(P), 51(P), 52(P), 53(P), 55(P), 92(P), 96(P), 98(P), 103(P), 104(P)	N 15 14' 69.3" E 074 07' 46.1"
			61(P), 62(P), 63(P), 64(P)	N 15 14' 30.4" E 074 07' 68.6"

58	Nagvem	Quepem	21(P), 23(P), 24(P),	N 15 12' 79.6"
				E 074 07' 31.4"
59	Zanodem	Quepem	12(P), 13(P), 14(P), 19(P), 21(P), 22(P)	N 15 12' 14.6"
				E 074 08' 56.1"
60	Molcornem	Quepem	63(P), 64(P)	N 15 11' 98.9"
			82(P), 83(P), 84(P)	E 074 07' 88.5"
			85(P), 87(P), 88(P), 89(P), 90(P), 91(P), 105(P) to 115(P), 117(P)	N 15 11' 12.2"
			8(P), 12(P), 17(P), 22(P), 23(P), 40(P), 46(P), 47(P), 48(P), 60(P), 61(P)	E 074 08' 00.4"
61	Cavrem	Quepem	12(P), 14(P), 53(P)	N 15 09' 48.2"
				E 074 08' 21.6"
62	Rivona	Sanguem	120(P)	N 15 11' 44.27"
63	Pirla	Quepem	5(P), 6(P)	E 074 07' 22.13"
			30(P), 31(P), 32(P), 34(P), 46(P)	N 15 08' 22.0"
			12(P), 15(P), 16(P), 20(P), 22(P), 23(P), 54(P)	E 074 04' 49.2"
64	Corla	Quepem	10(P)	N 15 06' 50.1"
65	Cazur	Quepem	6(P)	E 074 06' 20.1"
			5(P), 6(P)	N 15 06' 42.74"
			30(P), 31(P), 32(P), 34(P), 46(P)	E 074 07' 38.3"
66	Undoma	Quepem	3(P), 4(P), 6(P), 7(P)	N 15 06' 04.3"
			1(P), 12(P), 17(P), 18(P), 21(P), 23(P), 27(P)	E 074 07' 74.5"
			24(P), 26(P), (17(P), 18(P) near dam)	N 15 06' 30.5"
67	Sulcoma	Quepem	45(P), 46(P)	E 074 08' 22.9"
			36(P), 37(P), 38(P), 40(P)	N 15 05' 12.5"
			13(P), 14(P), 17(P), 18(P), 19(P), 21(P), 26(P), 29(P), 31(P)	E 074 08' 22.9"
68	Colomba	Sanguem	42(P), 43(P), 44(P), 45(P), 50(P), 53(P), 55(P), 56(P), 74(P), 75(P), 90(P), 91(P), 144(P)	N 15 05' 05.5"
				E 074 10' 02.6"

69	Curpem	Sanguem	5(P), 6(P), 13(P), 14(P), 15(P), 18(P), 19(P), 22(P), 24(P), 62(P)	N 15 09' 19.87" E 074 10' 39.01"
			26(P), 27(P), 28(P), 30(P), 31(P), 34(P), 37(P), 38(P)	N 15 09' 19.64" E 074 09' 54.41"
			33(P), 36(P), 37(P), 48(P), 40(P), 51(P)	N 15 09' 07.32" E 074 11' 28.04"
70	Portem	Sanguem	14(P), 18(P)	N 15 07' 11.53" E 074 11' 40.88"
			10(P), 19(P), 20(P), 22(P), 25(P), 28(P), 29(P), 38(P)	N 15 08' 31.04" E 074 12' 03.7"
71	Neturlim	Sanguem	20(P), 24(P), 27(P), 33(P)	N 15 04' 56.34" E 074 12' 46.52"
			74(P), 75(P), 78(P), 90(P), 92(P), 97(P), 100(P), 101(P), 102(P), 103(P)	N 15 15' 34.86" E 074 23' 37.75"
			110(P), 111(P), 113(P), 132(P)	N 15 06' 37.67" E 074 13' 4.12"
72	Vichundrem	Sanguem	36(P), 43(P), 48(P), 49(P), 50(P)	N 15 05' 6.01" E 074 10' 34.09"
73	Salauli	Sanguem	20(P), 21(P), 22(P), 23(P), 27(P), 36(P), 37(P), 38(P), 39(P), 40(P), 50(P)	N 15 11' 49.63" E 074 11' 11.74"
74	Uguem	Sanguem	56(P), 57(P), 58(P), 59(P), 63(P), 81(P)	N 15 13' 32.61" E 074 12' 13.16"
			1(P), 4(P), 5(P), 6(P), 19(P)	N 15 13' 26.52" E 074 11' 24.49"
			39(P), 41(P), 42(P), 43(P), 46(P), 47(P), 48(P), 52(P), 54(P), 57(P),	N 15 15' 6.51" E 074 12' 13.82"
			67(P), 70(P)	N 15 13' 07.0" E 074 13' 13.3"
75	Patiem	Sanguem	20(P), 21(P), 22(P), 23(P), 26(P), 27(P), 47(P), 48(P), 49(P)	N 15 14' 29.36" E 074 13' 30.48"
76	Muguli	Sanguem	4(P), 9(P), 15(P), 16(P), 18(P), 19(P), 20(P), 21(P), 22(P), 23(P), 24(P), 26(P), 27(P), 29(P), 30(P), 38(P)	N 15 14' 50.12" E 074 8' 41.38"
	Muguli	Sanguem	39(P), 40(P), 41(P), 42(P), 43(P), 44(P), 45(P), 47(P), 48(P), 49(P), 52(P), 53(P)	N 15 14' 58.00" E 074 10' 15.34"

[Handwritten signatures and initials in blue ink]

77	Sanvorde m	Sanguem	12(P), 14(P), 40(P), 41(P), 43(P), 51(P), 58(P), 59(P), 65(P), 66(P), 71(P), 72(P), 73(P), 74(P), 76(P)	N 15 16' 23.6" E 074 06' 09.6"
				N 15 16' 37.7" E 074 07' 09.3"
				N 15 16' 31.3" E 074 07' 23.9"
			49(P), 52(P), 53(P), 54(P),	N 15 17' 00.7" E 074 07' 18.8"
78	Comproi	Sanguem	9(P), 10(P), 15(P), 16(P), 20(P), 23(P)	N 15 15' 50.1" E 074 07' 25.4"
				N 15 15' 17.0" E 074 08' 03.6"
79	Coranguini m	Sanguem	2(P), 3(P), 4(P), 5(P), 6(P), 7(P), 8(P), 9(P), 10(P), 11(P), 12(P), 13(P), 16(P), 17(P), 18(P), 19(P), 21(P), 22(P), 23(P), 24(P), 26(P)	N 15 15' 34.1" E 074 08' 36.4"
				N 15 16' 00.4" E 074 08' 54.9"
80	Antoriem	Sanguem	2(P), 3(P), 4(P), 5(P), 6(P), 7(P), 8(P), 9(P), 10(P), 11(P), 12(P), 13(P), 14(P), 15(P), 16(P), 17(P), 18(P), 19(P), 20(P), 21(P), 22(P), 23(P), 24(P), 25(P)	N 15 16' 57.4" E 074 08' 04.6"
81	Rumbrem	Sanguem	12(P), 13(P), 14(P), 15(P), 16(P), 17(P), 18(P), 19(P), 20(P), 21(P), 25(P), 26(P), 27(P), 28(P), 29(P), 31(P), 32(P), 34(P), 35(P)	N 15 17' 08.2" E 074 07' 23.4"
			5(P), 6(P)	N 15 17' 17.2" E 074 08' 11.8"
			23	N 15 17' 13.92" E 074 06' 58.55"
				N 15 17' 9.99" E 074 06' 56.13"
				N 15 17' 3.64" E 074 06' 52.95"
82	Moissal	Dharbandora	20(P), 21(P)	N 15 17' 23.6" E 074 06' 34.9"
			12(P)	N 15 18' 13.8" E 074 06' 07.2"
			01(P), 02(P), 11(P)	N 15 18' 13.1" E 074 00' 05.0"
			9(P), 10(P)	N 15 18' 13.3" E 074 05' 55.5"
			3(P), 4(P), 5(P), 6(P)	N 15 18' 03.0" E 074 05' 41.6"
83	Naiquinim	Sanguem	4(P), 6(P),	N 15 08' 80.3" E 074 13' 03.2"

			33(P), 35(P), 38(P), 39(P)	N 15 09' 30.0" E 074 13' 61.2"
			16(P), 18(P), 26(P), 27(P), 29(P)	N 15 09' 67.8" E 074 13' 83.6"
			1(P)	N 15 08' 67.4" E 074 13' 40.2"
84	Cumbari	Sanguem	23(P), 24(P)	N 15 10' 0.92" E 074 15' 04.5"
			19(P),	N 15 10' 94.7" E 074 15' 94.6"
85	Villiena	Sanguem	20(P)	N 15 09' 71.8" E 074 14' 18.4"
86	Bati	Sanguem	28(P)	N 15 11' 93.9" E 074 14' 07.5"
			29(P), 54(P)	N 15 11' 85.0" E 074 14' 42.7"
				N 15 11' 58.1" E 074 14' 68.9"
			36(P), 36/A(P)	N 15 11' 51.8" E 074 15' 90.2"
			45(P), 46(P), 47(P), 48(P), 50(P)	N 15 10' 94.7" E 074 15' 94.6"
			23(P), 24(P), 25(P), 28(P)	N 15 11' 56.6" E 074 14' 19.4"
87	Potrem	Sanguem	9(P), 13(P), 14(P), 15(P), 17(P), 18(P), 27(P), 28(P), 29(P), 30(P), 36(P)	N 15 12' 03.9" E 074 16' 03.5"
				N 15 12' 32.4" E 074 14' 45.9"
88	Tudou	Sanguem	2(P), 3(P), 4(P), 13(P), 18(P), 21(P), 22(P), 23(P), 26(P)	N 15 14' 02.6" E 074 13' 46.3"
				N 15 11' 56.6" E 074 14' 19.4"
89	Sanguem	Sanguem	60(P), 63(P), 64(P), 66(P), 72(P), 73(P), 80(P)	N 15 11' 56.0" E 074 04' 37.3"
				N 15 14' 12.3" E 074 09' 12.3"
90	Cotarlim	Sanguem	39(P), 44(P), 47(P)	N 15 13' 18.4" E 074 08' 55.2"
			21(P), 29(P)	N 15 12' 37.7" E 074 07' 50.9"
				N 15 13' 42.6" E 074 08' 12.1"
91	Xelpem	Sanguem	5(P), 6(P), 7(P), 8(P), 9(P), 18(P), 19(P), 20(P), 21(P), 22(P), 55(P)	N 15 12' 41.5" E 074 09' 55.1"
				N 15 12' 10.2" E 074 09' 31.4"
				N 15 11' 36.9" E 074 09' 54.6"

92	Codli	Dharbandora	18(P), 19(P)	N 15 13' 41.3" E 074 08' 30.2"
			164(P), 166(P), 167(P), 168(P), 171(P), 172(P)	N 15 21' 73.2" E 074 05' 59.2"
			4(P), 5(P), 6(P), 7(P), 9(P)	N 15 21' 45.6" E 074 06' 52.9"
			28(P), 31(P), 32(P)	N 15 21' 96.5" E 074 08' 17.2"
			34(P), 35(P)	N 15 21' 07.6" E 074 08' 16.9"
			120(P), 154(P), 156(P)	N 15 20' 49.5" E 074 07' 67.9"
			162(P), 163(P)	N 15 20' 50.6" E 074 06' 44.8"
			127(P), 145(P), 146(P), 150(P)	N 15 20' 50.6" E 074 06' 44.8"
			88(P), 102(P), 103(P)	N 15 20' 06.8" E 074 07' 07.8"
			104(P), 131(P)	N 15 19' 53.5" E 074 06' 50.0"
			105(P), 106(P), 108(P), 109(P), 110(P), 139(P)	N 15 19' 42.8" E 074 06' 42.2"
			87(P)	N 15 19' 30.7" E 074 06' 47.5"
			68(P), 69(P), 70(P), 71(P), 74(P), 85(P)	N 15 19' 23.0" E 074 06' 40.7"
			115(P)	N 15 20' 83.1" E 074 07' 19.9"
			125(P)	N 15 20' 13.5" E 074 06' 46.8"
			93	Camorconda
02(P), 03(P), 04(P), 34(P), 35(P)	N 15 19' 11.7" E 074 05' 34.2" N 15 18' 55.7" E 074 05' 46.7"			
94	Bandoli	Dharbandora	5(P), 6(P), 11(P), 12(P), 13(P), 14(P), 17(P), 64(P), 65(P), 66(P), 69(P), 70(P), 71(P), 72(P), 74(P), 80(P), 86(P), 87(P), 105(P),	N 15 18' 10.6" E 074 08' 06.6" N 15 18' 53.5" E 074 07' 26.9"

			106(P), 107(P), 109(P), 110(P), 111(P)	N 15 17' 60.9" E 074 08' 04.6"
			89(P)	N 15 18' 00.2" E 074 07' 08.2"
			76(P), 81(P), 83(P), 85(P)	N 15 17' 52.5" E 074 07' 14.6"
			90(P), 92(P), 93(P)	N 15 17' 51.3" E 074 06' 56.1"
			2(P), 3(P), 4(P)	N 15 18' 27.8" E 074 07' 23.6"
			19(P), 20(P), 21(P), 25(P), 27(P), 28(P)	N 15 18' 18.2" E 074 07' 36.9"
			43(P), 44(P), 45(P)	N 15 18' 47.5" E 074 08' 19.8"
95	Cormonem	Dharbandora	9(P), 11(P), 14(P), 15(P), 16(P)	N 15 19' 58.6" E 074 09' 27.5"
96	Santona	Sanguem	70(P), 77(P)	N 15 17' 17.2" E 074 08' 11.8"
			1(P)	N 15 17' 46.4" E 074 08' 19.7"
			3(P), 73(P), 74(P)	N 15 17' 34.0" E 074 08' 29.2"
			2(P)	N 15 17' 34.0" E 074 08' 38.4"
			18(P), 19(P), 33(P), 67(P)	N 15 17' 20.3" E 074 08' 33.3"
			34(P), 35(P), 36(P)	N 15 17' 06.6" E 074 08' 45.6"
			60(P), 62(P), 63(P)	N 15 16' 34.2" E 074 08' 54.8"
			51(P), 54(P)	N 15 16' 33.9" E 074 09' 08.3"
			48(P)	N 15 16' 53.7" E 074 09' 44.0"
			46(P), 47(P)	N 15 17' 04.1" E 074 09' 45.6"
			44(P), 45(P)	N 15 17' 06.6" E 074 09' 44.2"
			28(P)	N 15 17' 18.6" E 074 09' 30.6"
			27(P)	N 15 17' 30.3" E 074 09' 37.0"
97	Cusmane	Quepem	53(P), 54(P)	N 15 13' 34.1" E 074 03' 51.6"

6.2. Final Identification. The committee has finally identified ten patches of forests in Mormugao Taluka alone, till it was disbanded. The property of M/s

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DLF in Dabolim village, was identified on the orders of the NGT to this Committee. The NGT gave a dead line to this committee to carry out the demarcation, survey and to provide the final plan, with details of area of forest. Even though the forest extended beyond the DLF property on two sides, the contiguous areas adjoining DLF patch were not surveyed due to paucity of time as the report had to be submitted within the deadline. The area pertaining to DLF only was surveyed and the boundaries where forests extended on two sides were kept open. The NGT was informed about this in the report furnished by this Committee. These contiguous areas were later surveyed and finalized as Dabolim Patch I on the eastern side of DLF and Dabolim Patch III on the Northern side of DLF. Even though these three patches have been demarcated separately for reasons stated above, they form one patch of continuous forests having an area of 193278 m² i.e. 19.3278 hectares. The final demarcation of these three patches may be done as one forest patch. Prospective forests were located in eight villages of Mormugao Taluka. The committee could survey only part of these forests in three villages viz., Cortalim, Sancoale, and Dabolim. Some patches or parts of patches in these villages remain to be demarcated. Prospective forests in villages of Issorcim, Chicolna, Chicalim, Cuelim and Quelossim, are yet to be demarcated and surveyed. The total area of private forests identified by this committee in just parts of three villages of Mormugao Taluka, is 5386504.56 m² that is 5.386 sq. km.

6.2.1. The list of finally identified private forests is shown below:

LIST OF IDENTIFIED PRIVATE FORESTS					
Sr. No.	Name of the Patch	Village	Taluka	Area (Sq. m)	Perimeter (mtrs)
1	Cortalim-Sancoale Patch-1	Cortalim & Sancoale	Mormugao	1331901.38	11974.60
2	Cortalim Patch-2	Cortalim	Mormugao	212763.50	3409.77
3	Cortalim Patch-3	Cortalim	Mormugao	273452.00	2625.00
4	Sancoale Patch-2	Sancoale	Mormugao	289812.68	4979.00
5	Sancoale Patch-3	Sancoale	Mormugao	2050155.00	16853.00

6	Sancoale Patch-4	Sancoale	Mormugao	592466.00	7128.00
7	Dabolim Patch-3 (Northern side of DLF)	Dabolim	Mormugao	43702.00	1086.00
8	DLF	Dabolim	Mormugao	81182.00	
9	Dabolim Patch-1 (Eastern side of DLF)	Dabolim	Mormugao	68394.00	2316.00
10	Dabolim & Sancoale Patch-2	Dabolim & Sancoale	Mormugao	107991.00	1950.00
11	Dabolim Patch-4	Dabolim	Mormugao	334685.00	6381.00
TOTAL		5386504.56			

6.3. Area Statements. Along with the survey plan the surveyors were required to prepare and furnish the area statement, showing the area falling in private forests, and area out of private forests of each survey number and its sub-divisions where existing. From this statement the area of the private forests was compiled. This was necessary to mainly indicate to stake holders, how much area of their holding was in private forests. The earlier team of surveyors, just compiled the area of each holding falling in private forests, and deducted this from the area of the holding as per Form I & XIV to indicate the area of that holding falling outside private forests. The current team of surveyors, compiled the area falling in private forests and the area falling outside private forests for each holding and compared this with the area of each holding as per form I & XIV. Thus some columns are blank in some statements. The area statements of the identified forests are placed below.

6.3.1. Cortalim Sancoale Patch I

Area Statement of Private Forest of Cortalim & Sancoale Village (Patch-1)				
Survey No.	Sub Division	Private Forest Actual Area (Sq. m)	Non Forest Actual Area (Sq. m)	Total Actual Area (Sq. m)
Village : Sancoale				
21	1	12149.73	15788.05	27937.78
	2	7942.7	4779.62	12722.32
	3	5451.54	3278.31	8729.85
	5	1888.38	1811.16	3699.54
	6	684.26	1734.08	2418.34

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	9	6962.21	0	6962.21
	11	722.86	7846.73	8569.59
31	1	3795.55	23678.06	27473.61
	3	4854.66	1300.09	6154.75
	4	4881.08	1020.25	5901.33
32	1	44878.17	0	44878.17
	2	4578.79	0	4578.79
33	1	44376.85	13874.43	58251.28
34	1	10431.56	8472.89	18904.45
	2	1103.48	3425	4528.48
44	1	13376.56	12500.63	25877.19
	2	8075.49	3846.43	11921.92
	3	8437.95	6359.08	14797.03
	4	5350.85	2467.12	7817.97
	5	1251.7	810.05	2061.75
	6	18462.4	11335.18	29797.58
	7	16766.65	0	16766.65
45	1	25696.45	0	25696.45
46	1	351407.92	17411.24	368819.16
49	1	13915.78	2104.08	16019.86
	2	9780.92	2206.32	11987.24
	3	32030.83	5327.27	37358.1
50	1	2443.02	699.1	3142.12
	2	3433.23	938.56	4371.79
	3	4204.24	924.36	5128.6
	4	28281.82	15917.99	44199.81
	5	578.01	1280.74	1858.75
	6	6265.7294	1772.31	8038.0394
	7	4242.8674	707.3	4950.1674
64	4	30636.33	678.32	31314.65
	3	39241.53	572.44	39813.97
	5	12169.43	105.88	12275.31
	1	8078	17593.09	25671.09
	2	1813.97	12503.27	14317.24
69	1	65218.05	60996.71	126214.76
78	1	21881.38	9708.27	31589.65
79	1	693.04	1803.31	2496.35
	3	714.52	963.3	1677.82
	4	1749.55	2090.27	3839.82
	5	1442.79	958.32	2401.11
	6	1903.35	1437.29	3340.64
	7	1822.57	320.57	2143.14
	2	5943.93	466.56	6410.49

80	1	19062.65	1994.87	21057.52
Village : Cortalim				
1	1	2146.34	26359.12	28505.46
270	1	3085.24	6445.64	9530.88
	3	5539.92	6045.14	11585.06
	4	5516.84	7520.92	13037.76
269	1	4146.33	3260.55	7406.88
	4	2723.2	2477.18	5200.38
	5	3183.06	2727.82	5910.88
	6	2035.82	1632.92	3668.74
	7	1434.53	2114.43	3548.96
	8	6451.74	8827.08	15278.82
	10	1491.93	3684.96	5176.89
267	1	11454.94	17617.83	29072.77
	2	6048.44	8060.65	14109.09
268	1	31475	0	31475
230	1	128564.55	8603.76	137168.31
232	19	2182.56	437.02	2619.58
	18	2317.98	1653.16	3971.14
	4	1747.02	3258.35	5005.37
	14	2479.79	4438.97	6918.76
	15	1162.91	1131.72	2294.63
	5	3401.83	4746.84	8148.67
	6	6074.66	3517.52	9592.18
	12	3497.3	5675.82	9173.12
233	1	1512.02	3346.53	4858.55
	2	1413.11	3270.39	4683.5
	3	1110.28	2069.61	3179.89
	4	1031.17	5771.67	6802.84
234	1	1431.34	3530.08	4961.42
	2	2192.38	9757.92	11950.3
235	3	625.22	7319.47	7944.69
	4	1840.09	4687.06	6527.15
	2	4.21	4599.56	4603.77
223	1	6840.48	5953.44	12793.92
	2	2443.46	1984.25	4427.71
	3	4210.19	2487.31	6697.5
222	1	2673.15	1092.1	3765.25
	2	958.6	2186.79	3145.39
	4	2209.64	2015.95	4225.59
	5	12138.45	7696.5	19834.95
221	1	15075.28	6362.86	21438.14

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	2	4117.84	2563.04	6680.88
	3	3337.05	2229.8	5566.85
	4	3424.66	2396.76	5821.42
	5	2561.8	1791.19	4352.99
219	1	6984.48	3263.2	10247.68
	2	7144.46	2800.92	9945.38
218	1	17211.26	45986.56	63197.82
	3	436.16	256.37	692.53
224	1	23332.61	4406.42	27739.03
225	3	30.2	1813.02	1843.22
228	1	1961.68	61238.14	63199.82
229	1	24388.03	0	24388.03
215	1	65.94	9948.19	10014.13
212	1	3788.94	30226.2	34015.14
213	1	521.29	9543.55	10064.84
231	1	8248.2	8679.08	16927.28
228	1	7400.46	61238.14	68638.6
		1331901.387	738558.37	2070459.757

6.3.2. Cortalim Patch II

Area Statement of Private Forest of Cortalim Village (Patch-2)					
Sr. No.	Survey No.	Sub Division	Private Forest Actual Area (Sq. m)	Non Forest Actual Area (Sq. m)	Total Actual Area (Sq. m)
1.	127	1	19134.44	3615.56	22750
2.	128	1	33304	7071	40375
3.	145	1	645	93830	94475
4.	144	1	487.31	4887.69	5375
5.		1-A	5	177	182
6.	130	1	8716.81	3483.19	12200
7.	129	1	71789.86	20785.14	92575
8.	132	1	282.48	36342.52	36625
9.	120	1	6364	3386	9750
10.	120	2	7812.8	6337.2	14150
11.	120	3	3045.91	2079.09	5125
12.	120	4	2666.24	1532	4198.24
13.	120	5	3294.41	1055.59	4350
14.	120	6	2537.29	1087.71	3625
15.	120	10	5509.27	940.73	6450
16.	120	11	2220.82	1054.18	3275
17.	101	1	1172.37	1925.63	3098

18.	101	2	28149.95	16756.05	44906
19.	102	3-B	1304.85	901.15	2206
20.	102	4	714	1761	2475
21.	102	6	73.87	116.13	190
22.	102	6-A	4162.86	2534.14	6697
23.	102	6-B	1248.74	5783.26	7032
24.	102	6-C	0.49	6355.51	6356
25.	102	9	3141.47	983.53	4125
26.	118	1	3007.86	12817.14	15825
27.	119	1	920.46	32154.54	33075
28.	126	1	1050.44	12136.56	13187
		Total	212763	281889.24	494652.24

6.3.3. Cortalim Patch III

Area Statement of Private Forest of Cortalim Village (Patch-3)						
Sr. No.	Survey No.	Sub Division	Private Forest Actual Area (Sq. m)	Non Forest Actual Area (Sq. m)	Total Actual Area (Sq. m)	Remarks
1.	17	1	3621.87	44553.13	48175	
2.	18	1	23212.31	5507.69	28720	
3.	18	7	11113	6812	17925	
4.	18	8	950	1950	2900	
5.	20	1	7751.28	2405.72	7700	10157 as per calculation
6.	20	2	4998	3277	8275	
7.	21	1	38875	0	38875	
8.	22	1	25483.72	5366.28	30850	
9.	23	10	1.29	748.71	750	
10.	25	1	41029.9	1945.1	42975	
11.	26	1	3194	0	2239	3194 as per calculation
12.	26	1-A	50313	19687	70000	
13.	26	1-E	125.36	374.64	500	
14.	26	1-F	500	0	500	
15.	26	2	3750	0	3750	
16.	31	1	205.76	2294.24	2500	
17.	31	2	139.65	135.35	275	
18.	31	3	178.74	196.26	375	
19.	31	4	259	316	575	
20.	32	1	8148.35	7541.65	15690	
21.	33	1	34677.89	8522.11	43200	
22.	34	4	14923.83	16926.17	31850	

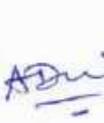
		Total	273451.95	128559.05	398599
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6.3.4. Sancoale Patch II

Area Statement of Private Forest of Sancoale Village (Patch-2)					
Sr. No.	Survey No.	Sub Division	Private Forest Actual Area (Sq. m)	Non Forest Actual Area (Sq. m)	Total Actual Area (Sq. m)
1.	125	1	1150.52	6999.48	8150
2.		2	858.96	791.05	1650.01
3.		3	9939.14	28285.86	38225
4.	124	1	37155.73	10969.27	48125
5.	123	1	121.45	16871.54	16992.99
6.	114	15	68382.72	30413.93	98796.65
7.		16	18964	8036	27000
8.		17	28026.68	9223.32	37250
9.	92	8	7942.16	18271.89	26214.05
10.		7	1458.23	766.77	2225
11.		6	27882.75	5925.25	33808
12.		2	1936.88	438.13	2375.01
13.		3	15636.2	6311.81	21948.01
14.		4	9885.46	8504.54	18390
15.	90	1	2300.25	11874.75	14175
16.	91	2	3069.49	7055.51	10125
17.		4	2833.24	6166.75	8999.99
18.		5	8073.8	2826.2	10900
19.	76	1	7832	16168	24000
20.		6	1510.32	9139.68	10650
21.		7	8920.18	5919.13	14839.31
22.	89	1	333.63	188300.36	188633.99
23.	77	2	21236.71		21236.71
24.		3	646.05	1428.95	2075
25.		1	790.76	6884.25	5913.28
26.	72	7	420.64	1541.35	1961.99
27.		6	637.37	4037.63	4675
28.		5	597.87	8027.12	8624.99
29.		4	829.14	9170.85	9999.99
30.		2	440.33	2733.67	3174
		TOTAL	289812.66	433083.04	721133.97

6.3.5. Sancoale Patch III

AREA STATEMENT OF PRIVATE FOREST						
Village: SANCOALE			Taluka: MORMUGAO		Patch No. 3	
Sr. No.	Survey Numbers	Sub. Div. Numbers	As per Form I&XIV (Sq. m)	Under Private Forest (Sq. m)	Balance (Sq. m)	Remarks
1	13	1	3925	2773	7850	
2	13	2	8075	5204	2871	
3	13	3	7175	6398	777	
4	13	4	5600	3253	2347	
5	14	1	4550	2518	2032	
6	14	2	3200	1947	1253	
7	14	3	1868	1322	546	
8	14	3-A	3387	2107	1280	
9	14	3-C	1200	949	251	
10	14	4	5275	3244	2031	
11	14	5	5275	3070	2205	
12	14	6	16850	6634	10216	
13	14	7	4162	1870	2292	
14	14	7-A	4163	1980	2183	
15	25	1	5050	2451	2599	
16	25	2	5950	3536	2414	
17	25	3	10200	5915	4285	
18	25	4	4625	1768	2857	
19	25	5	14375	7262	7113	
20	25	6	23350	18422	4928	
21	25	7	4400	164	4236	
22	25	8	575	42	533	
23	25	9	5075	2452	2623	
24	26	1	Not Available	4209		
25	26	2	36350	20352	15998	
26	26	3	7500	4555	2945	
27	26	4	19733	13975	5758	
28	26	5	6950	6000	950	
29	26	6	8350	6857	1493	






30	26	7	12615	12423	192	As per Survey plan total area of Sub.Div is 12757 sq.m
31	26	7-A	2835	1126	1709	
32	26	8	9710	8858	852	
33	26	9	Not Available	17179		
34	26	10	17900	16594	1306	
35	26	11	6900	3952	2948	
36	55	1	21450	15751	5699	
37	55	2	25000	16251	8749	
38	55	2-B	Not Updated	60		
39	55	2-C	Not Updated	232		
40	55	3	7075	920	6155	
41	55	4	18855	1370	17485	
42	55	4-A	27970	23709	4261	
43	55	7	19040	16838	2202	
44	55	7-A	8005	8005	0	As per Survey plan total area of Sub.Div is 8151sq.m
45	55	7-B	2222	1741	481	
46	55	8	10950	8381	2569	
47	55	9	13200	8129	5071	
48	55	10	18700	11942	6758	
49	55	12	102000	50048	51952	
50	56	1	10400	1880	8520	
51	56	2	9925	7048	2877	
52	56	3	12675	10308	2367	
53	56	4	15425	11009	4416	
54	56	5	26850	16923	9927	
55	56	6	19125	12808	6317	
56	56	7	5975	2692	3283	
57	56	8	8125	4444	3681	
58	56	9	9275	5753	3522	
59	56	10	3350	2191	1159	

60	56	10-A	3350	2377	973	
61	75	1	34080	18407	15673	
62	75	2	35175	18817	16358	
63	94	1	13333	7009	6324	
64	94	2	1931	224	1707	
65	95	11	46725	13731	32994	
66	95	11-A	14900	11698	3202	
67	95	13	12850	9784	3066	
68	95	13-A	4000	2342	1658	
69	95	14	9050	6341	2709	
70	96	1	9875	9279	596	
71	96	2	10150	10150	0	
72	97	1	218950	29263	189687	4 parts
73	102	1	45300	530	44770	
74	103	1	5800	4557	1243	
75	104	1	24845	21892	2953	
76	104	2	12600	11044	1556	
77	Nallah	-	-	622		
78	105	1	1350	1350	0	As per Survey plan total area of Sub.Div is 1341 sq.m
79	105	2	57825	52024	5801	
80	105	2-A	5050	4282	768	
81	105	2-B	630	449	181	
82	105	3	12150	6633	5517	
83	106	1	20100	19574	526	
84	106	2	25150	20894	4256	
85	107	1	70000	2246	67754	2 parts
86	108	1	335500	83424	252076	
87	110	1	148700	42943	105757	
88	111	1	1293275	4470	1288805	
89	113	1	237950	157803	80147	
90	113	2	25869	10295	15574	3 parts
91	Nallah	-	-	517	-	
92	224	2	12350	6221	6129	







93	225	1	35725	12820	22905	
94	227	1	13100	6759	6341	
95	228	1	12850	9079	3771	
96	229	1	58425	57	58368	
97	236	1	300	35	265	
98	237	1	42790	22815	19975	
99	237	1-B	1960	217	1743	
100	237	2	2798	1240	1558	
101	237	3	7675	3451	4224	
102	237	4	450	48	402	
103	237	5	2227	979	1248	
104	237	6	7075	2774	4301	
105	240	1	4600	2372	2228	
106	240	2	4700	3148	1552	
107	240	4	1200	585	615	Nallah
108	240	5	4700	3248	1452	
109	240	6	7441	4184	3257	
110	241	1	18350	30	18320	
111	241	2	350	237	113	Nallah
112	241	3	4225	1004	3221	
113	241	4	27547	10146	17401	
114	243	1	104150	7176	96974	2 parts
115	244	5	625	5	620	
116	244	6	975	387	588	
117	244	7	1375	981	394	
118	244	8	2250	1511	739	
119	244	9	4000	3800	200	
120	244	10	3300	1991	1309	
121	244	12	1675	17	1658	
122	244	13	1375	88	1287	
123	244	14	24675	21672	3003	
124	244	15	2375	2375	0	As per Survey plan total area of Sub.Div is 2356 sq.m
125	244	16	18000	15322	2678	

126	244	17	2750	2453	297	
127	244	18	4950	3491	1459	
128	248	1	3825	143	3682	
129	248	2	2150	489	1661	
130	248	6	3125	156	2969	
131	249	1	7400	2440	4960	
132	249	2	5300	2948	2352	
133	249	3	10425	2041	8384	
134	249	4	96250	88752	7498	
135	250	1	126350	117284	9066	
136	251	1	30275	3008	27267	
137	252	1	32075	21	32054	
138	Road	-	-	1551		
139	Nallah	-	-	720		
140	254	1	78325	51226	27099	
141	255	1	84375	65051	19324	
142	255	2	17525	17525	0	As per Survey plan total area of Sub.Div is 17577 sq.m
143	256	1	27500	27500	0	As per Survey plan total area of Sub.Div is 27383 sq.m
144	256	2	19150	19150	0	As per Survey plan total area of Sub.Div is 18710 sq.m
145	257	1	35050	24295	10755	
146	259	2	6175	993	5182	
147	259	4	4425	1576	2849	
148	259	6	3450	1012	2438	2 parts
149	259	7	12825	9087	3738	
150	259	8	14200	9583	4617	
151	259	9	14200	12724	1476	
152	259	10	125	54	71	
153	259	11	21550	21550	0	As per Survey plan total area of Sub.Div is 20523

						sq.m
154	259	12	13600	8663	4937	
155	259	13	4325	2485	1840	
156	Nallah	-	-	1082		
157	258	6	13025	3514	9511	
158	276	1	975	31	944	
159	276	2	1425	107	1318	
160	276	3	1725	252	1473	
161	276	4	2600	278	2322	
162	277	1	7950	2518	5432	
163	277	2	5433	3218	2215	
164	277	3	3400	3933	-533	As per survey plan total area of Sub.Div is 5164 sq.m
165	277	4	6750	5142	1608	
166	277	5	2500	2022	478	
167	277	6	3125	2350	775	
168	277	7	2525	1221	1304	
169	277	8	4150	4150	0	As per survey plan total area of Sub.Div is 4290 sq.m
170	278	1	17314	5175	12139	
171	278	2	2400	1158	1242	
172	278	3	3625	2269	1356	
173	278	4	9800	6699	3101	
174	278	5	37725	31866	5859	
175	280	1	3175	3175	0	As per survey plan total area of Sub.Div is 3192 sq.m
176	280	2	26500	26500	0	As per survey plan total area of Sub.Div is 28019 sq.m
177	280	3	3575	3575	0	As per survey plan total area of Sub.Div is 3507 sq.m

178	281	1	13125	13125	0	As per survey plan total area of Sub.Div is 13283 sq.m
179	281	2	1000	1000	0	As per survey plan total area of Sub.Div is 1032 sq.m
180	282	1	54950	54950	0	As per survey plan total area of Sub.Div is 55089 sq.m
181	282	2	700	700	0	As per survey plan total area of Sub.Div is 685 sq.m
182	282	3	4400	4400	0	As per survey plan total area of Sub.Div is 4340 sq.m
183	283	1	2525	559	1966	
184	283	2	9675	4047	5628	
185	283	3	3925	2621	1304	
186	283	4	4000	2061	1939	
187	283	5	12875	6204	6671	
188	283	7	4750	3042	1708	
189	284	1	9300	5855	3445	
190	284	7	20800	11736	9064	
191	284	8	8500	7862	638	
192	285	1	6675	4419	2256	
193	285	2	8525	4184	4341	
194	285	3	12350	6526	5824	
195	285	4	11650	4469	7181	
196	285	5	8900	4742	4158	
197	285	6	14625	9939	4686	
198	285	7	Not Available	22614		
199	285	8	10025	5138	4887	
200	285	9	Not Available	3714		
201	285	10	3050	1107	1943	
202	285	11	3450	1746	1704	








203	285	12	3325	1723	1602	
204	285	13	3500	1906	1594	
205	285	14	3375	2186	1189	
206	285	15	3675	2273	1402	
207	285	16	3200	2113	1087	
208	285	17	3050	1044	2006	
209	285	18	2550	1100	1450	
210	285	19	3050	1148	1902	
211	285	20	3050	1000	2050	
212	285	21-A	4465	2128	2337	
213	279	1	22500	22500	0	As per survey plan total area of Sub.Div is 22526 sq.m
214	279	2	5500	5500	0	As per survey plan total area of Sub.Div is 5585 sq.m
215	279	3	Not Available	1839		Full area
216	279	4	Not Available	9344		Full area
217	279	5	26700	26700	0	As per survey plan total area of Sub.Div is 26789 sq.m
TOTAL				2049009		

6.3.6. Sancoale Patch IV

AREA STATEMENT OF PRIVATE FOREST						
Village: SANCAOLE			Taluka: MORMUGAO			Patch No. IV
Sr. Nos.	Survey Nos	Sub. Div. Nos	As per Form I&XIV (Sq. m)	Under Private Forest (Sq. m)	Balance (Sq. m)	Remark
1	178	1	252010	1771	250239	2 PARTS
2	193	1	28575	2686	25889	
3	194	1	4697	78	4619	
4	194	1-A	229875	188756	41119	
5	195	1	40850	13041	27809	

6	198	1	128925	421	128504	3 PARTS
7	199	1	7150	6710	440	
8	199	5	4350	4035	315	
9	199	6	9650	7367	2283	
10	205	1	15800	15207	593	
11	205	2	5850	5088	762	
12	205	3-A	10990	8105	2885	
13	205	4	4300	2608	1692	
14	205	5	3775	2194	1581	
15	206	2	12900	9027	3873	
16	206	3	9525	7119	2406	
17	206	4	37000	30738	6262	
18	206	6	21500	4925	16575	2 PARTS
19	206	7	9375	6853	2522	
20	206	8	5300	4669	631	
21	206	9	2475	2222	253	
22	206	10	2825	2462	363	
23	210	1	40800	16201	24599	
24	210	2-A	17284	7863	9421	
25	210	3	24400	7169	17231	
26	211	1	15000	132	14868	
27	212	1	15750	5323	10427	
28	212	2	300	2	298	
29	212	3	17000	9310	7690	
30	213	1	12450	7285	5165	
31	213	2	20550	11291	9259	
32	214	1	7650	4375	3275	
33	214	2	46450	18037	28413	
34	214	6	4375	2553	1822	
35	214	7	575	126	449	
36	214	8	14725	11825	2900	
37	215	1	19525	62	19463	
38	216	1	15825	9637	6188	

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39	216	2	15500	7276	8224	
40	216	3	3475	2162	1313	
41	216	4	10725	7442	3283	
42	216	5	12650	8679	3971	
43	216	6	3975	2978	997	
44	216	7	14325	8052	6273	
45	216	8	Not Available	660		
46	217	1	12525	9243	3282	
47	217	2	22525	15517	7008	
48	217	3-A	13045	8166	4879	
49	217	4	12750	9474	3276	
50	218	1	40925	40977	-52	
51	218	2	8025	8073	-48	FULL AREA
52	219	2	15350	6042	9308	
53	219	4	7125	3422	3703	
54	219	6	14200	7886	6314	
55	219	7	10400	5899	4501	
56	223	1	2350	1486	864	NALLAH-2 PARTS
57	223	2-A	52570	1761	50809	3 PARTS
TOTAL			1392796.00	592468.00	800988.00	

6.3.7. Dabolim Patch III

AREA STATEMENT OF PRIVATE FOREST						
Village: DABOLIM			Taluka: MORMUGAO			Patch No. III
Sr. No.	Survey Nos	Sub. Div. Nos	As per Form I&XIV (Sq. m)	Under Private Forest (Sq. m)	Balance (Sq. m)	Remark
1	21	1	33175	12112	21063	
2	21	2-A	4629	2599	2030	
3	21	3-A	1885	1519	366	
4	21	4	11250	4454	6796	
5	21	5	8025	3968	4057	
6	21	6-A	3679	1850	1829	

7	22	1	98703	17065	81638	
8	22	1-H	306	202	104	
9	22	1-I	306	208	98	
10	22	1-K	271	233	38	
11	22	1-L	270	251	19	
12	23	1-B	1280	81	1199	
13	23	1-C	1280	6	1274	
14	24	1	21026	12849	8177	
15	24	8	5325	1621	3704	
16	24	9	4125	1434	2691	
17	24	10	2975	848	2127	
18	24	12	21275	4931	16344	
19	44	1	7850	2161	5689	
TOTAL AREA =			227635.00	68392.00	159243.00	

6.3.8. DLF

AREA STATEMENT OF PRIVATE FOREST				
Village: DABOLIM			Taluka: MORMUGAO	DLF
Sr. No.	Survey Nos	Sub. Div. Nos	Under Private Forest (Sq. m)	Remark
1	24	12	3330	
2	42	7-A	1687	
3	42	7-C	1421	
4	42	7-C-1	117	
5	43	1	1250	
6	43	1-A	73162	
7	43	3	215	
		TOTAL	81182	

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6.3.9. Dabolim Patch I

AREA STATEMENT OF PRIVATE FOREST						
Village: DABOLIM			Taluka: MORMUGAO			Patch No. I
Sr. No.	Survey Numbers	Sub. Div. Numbers	As per Form I&XIV (Sq. m)	Under Private Fores (Sq. m)t	Balance (Sq. m)	Remarks
1	38	7	36673	26367	10306	
2	38	9	15339	23	15316	
3	38	9-B	506	15	491	
4	42	3	19750	7445	12305	
5	42	7	1470	332	1138	
6	42	7-A	12034	2139	9895	
7	42	7-B-3	1500	1381	119	
8	42	7-B-3-1	1500	1500	0	
9	42	7-B-4-A	1021	2	1019	
10	42	7-D	5014	3568	1446	
11	42	7-D-1	295	46	249	
12	NAALA	-	0	842	0	NO SURVEY NUMBER
13	NAALA	-	0	71	0	NO SURVEY NUMBER
14	ROAD	-	0	77	0	NO SURVEY NUMBER
15	ROAD	-	0	117	0	NO SURVEY NUMBER
TOTAL AREA =			95102.00	43925.00	52284.00	

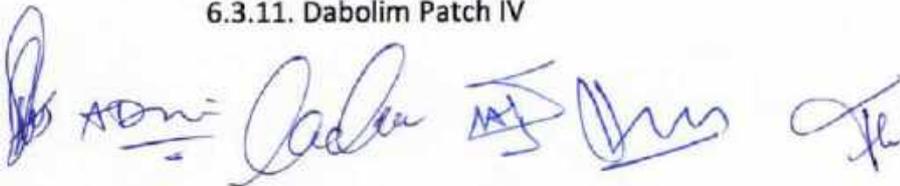
6.3.10. Dabolim Sancoale Patch II

AREA STATEMENT OF PRIVATE FOREST						
Village: DABOLIM & SANCAOLE				Taluka: MORMUGAO		Patch No. II
Sr. No.	Survey Numbers	Sub. Div. Numbers	As per Form I&XIV (Sq. m)	Under Private Forest (Sq. m)	Balance (Sq. m)	Remarks
VILLAGE DABOLIM						
1	28	1-A	2450	951	1499	
2	28	2	2075	596	1479	
3	28	3	1600	415	1185	
4	28	4	1925	1000	925	

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5	28	6	11950	4494	7456	
6	29	1	14675	4830	9845	
7	30	1-A	20646	18075	2571	
8	30	1-B	8190	7145	1045	
9	30	1-C	4310	3661	649	
10	30	1-D	1194	896	298	
11	30	1-E	1194	1084	110	
12	30	1-E-1	1449	1079	370	
13	30	1-F	1250	1022	228	2 PARTS
14	36	1	71360	15685	55675	2 PARTS
15	37	2	33950	20140	13810	
16	38	12	7825	899	6926	
17	39	1	25101	446	24655	
18	Nallah	-	-	1649		3 PARTS
19	Road	-	-	3391		
TOTAL			211144.00	87458.00	128726.00	
VILLAGE SANCOALE						
1	199	3	16487	146	16341	
2	199	3-A	4088	1037	3051	
3	199	4	13075	8442	4633	
4	200	1	8900	106	8794	
5	200	3	9600	2942	6658	
6	200	6	5675	2946	2729	
7	200	7	14800	3317	11483	
8	Road	-	-	975		2 PARTS
9	Nallah	-	-	622		2 PARTS
TOTAL			72625.00	20533.00	53689.00	

6.3.11. Dabolim Patch IV



AREA STATEMENT OF PRIVATE FOREST						
Village: DABOLIM			Taluka: MORMUGAO			Patch No. IV
Sr. No.	Survey Nos.	Sub. Div. Nos.	As per Form I&XIV	Under Private Forest	Balance	Remark
1	4	1	304	2946	-2642	AS PER SURVEY PLAN AREA = 15608 sq.mts
2	9	3	27141	3113	24028	
3	9	3-C	289	289	0	
4	9	4	62925	42460	20465	
5	9	5	13585	1663	11922	2 PARTS
6	9	5-D	1558	241	1317	
7	13	1	18100	12650	5450	
8	13	3	15094	3555	11539	
9	13	4-C	1268	1325	-57	AS PER SURVEY PLAN AREA = 1356 sq.mts
10	13	4-C-1	3191	96	3095	
11	13	4-C-2	3191	516	2675	2 PARTS
12	13	4-C-3	1206	1206	0	
13	13	4-C-4	3907	3376	531	
14	13	4-C-5	3077	2397	680	
15	13	4-C-6	2730	2075	655	
16	13	4-C-7	7800	4590	3210	
17	14	1	371461	179390	192071	2 PARTS
18	14	4	10725	4990	5735	
19	14	5	46925	20409	26516	
20	17	1	25925	18670	7255	
21	22	1	98703	25922	72781	2 PARTS
22	22	1-E	257	11	246	
23	22	1-F	260	5	255	
24	22	1-G	500	500	0	
25	22	1-J	501	95	406	
26	23	1	74285	375	73910	
27	46	1	24944	58	24886	





28	Road	-	-	1762		2 PARTS
TOTAL AREA =		819852.00	334685.00	486929.00		

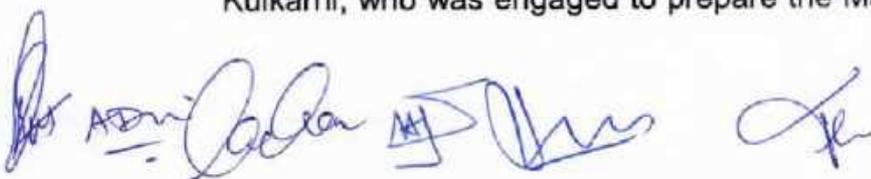
6.4. During the demarcation some new survey numbers which had not come to the notice of this committee during ocular estimation visits, had to be included since they met the criteria. On the other hand during demarcation and survey, some survey numbers had to be dropped because they did not meet the criteria. Such survey numbers were conveyed to the authorities as and when they were noticed. However these have not been conveyed to the parties concerned, as the exercise of obtaining the names of occupants, from revenue records could not be done.

6.4.1. The details of such survey numbers is given below.

Additional and Excluded Survey Numbers From the list of prospective Survey Numbers					
Sr. No.	Name of Taluka	Name of Village	Prospective Survey Nos. identified by SGFDC	Additional Sy. Nos. included during final demarcation	Sy. Nos. excluded after demarcation
1.	Mormugao	Dabolim	9, 10, 11, 12, 13, 14, 17, 21, 24, 25, 28, 29, 37, 38, 42, 42/7-A, 42/7-C, 42/7-C-1, 43, 43/1, 43/1-A, 43/3, 44.	4/1, 22/1, 22/1-E, 22/1-F, 22/1-G, 22/1-H, 22/1-I, 22/1-J, 22/1-K, 22/1-L, 23/1-B, 23/1-C, 30/1-A, 30/1-B, 30/1-C, 30/1-D, 30/1-E, 30/1-E-1, 30/1-F, 36/1, 39/1, 46/1.	10, 11, 12, 25
2.	Mormugao	Cortalim	14, 16, 17, 18, 20, 21, 22, 25, 26, 32, 33, 34, 101, 102, 105, 120, 121, 122, 126, 127, 129, 218, 219, 221, 222, 223, 230, 231, 233, 234, 267, 268, 269, 270.	1/1, 23/10, 31/1, 31/2, 31/3, 31/4, 118/1, 119/1, 128/1, 130/1, 132/1, 144/1, 144/1-A, 145/1, 212/1, 213/1, 215/1, 224/1, 225/3, 228/1, 229/1, 232/4, 232/5, 232/6, 232/12, 232/14, 232/15, 232/18, 232/19, 235/2, 235/3, 235/4.	14, 16, 105, 121, 122
		Consua	142, 149, 152, 155, 163, 167, 168, 169, 170, 179, 184, 188, 189, 190, 193, 194, 195, 203,		

			204, 205		
3 .	Mormugao	Sancoale	13, 14, 21, 25, 26, 31, 33, 34, 44, 45, 46, 49, 50, 55, 56, 64, 67, 69/1, 71, 72, 75, 76/7, 77, 78, 79, 80, 91, 92, 94, 95, 96, 104, 105, 106, 110, 113, 114, 124, 125, 153/1, 194, 200, 203, 205, 206, 210, 214, 216, 217, 218, 219, 224, 225, 226, 227, 237, 240, 243, 244, 249, 250, 255, 258, 259, 277, 278, 283, 284, 285/6.	32/1, 32/2, 76/1, 76/6, 81, 89/1, 90/1, 97/1, 102/1, 103/1, 107/1, 108/1, 111/1, 123/1, 178/1, 193/1, 195/1, 198/1, 199/1, 199/3, 199/3-A, 199/4, 199/5, 199/6, 211/1, 212/1, 212/2, 212/3, 213/1, 213/2, 215/1, 223/1, 223/2-A, 228/1, 229/1, 236/1, 241/1, 241/2, 241/3, 241/4, 248/1, 248/2, 248/6, 251/1, 252/1, 254/1, 256/1, 256/2, 257/1, 276/1, 276/2, 276/3, 276/4, 279/1, 279/2, 279/3, 279/4, 279/5, 280/1, 280/2, 280/3, 281/1, 281/2, 282/1, 282/2, 282/3, 285/1, 285/2, 285/3, 285/4, 285/5, 285/7, 285/8, 285/9, 285/10, 285/11, 285/12, 285/13, 285/14, 285/15, 285/16, 285/17, 285/18, 285/19, 285/20, 285/21-A.	67, 71, 203, 226

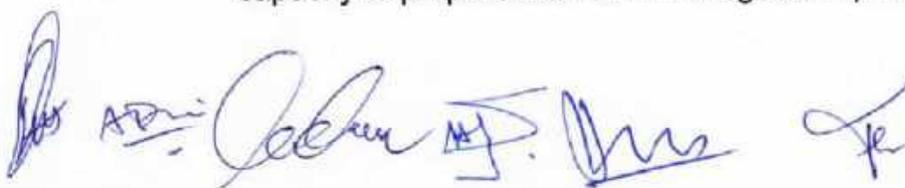
6.5. Management Plan. As per the orders of the Supreme Court, mentioned in para 3.3 above, even for managing forests on private lands, a Working Plan/Scheme approved by the MoEF is a must. The Karapurkar Committee in their report, recommended that forests on private lands should be managed through a Management Plan. Our State Government through the Forest Department initiated the work of drawing up a management plan, when this committee was appointed. From time to time in all administrative meetings the Management Plan was discussed. This committee had been asked to give our suggestions, and after having interacted with Mr. Jayant Kulkarni, who was engaged to prepare the Management Plan, had given our



comments and suggestions. The present status of the Management Plan is not known to this Committee.

6.5.1. In the stakeholders meetings that this committee held the interested parties raised questions and apprehensions relevant to Management Plans. These were mainly about the benefits from the privately owned forests to the owners. A property owner expects to get some benefit from his property, mostly of available timber, so how can a small holding owner approach the MoEFCC, in Delhi to carry out felling in his holding? They were assured that the Government is drawing up the Management Plan which will resolve their apprehensions, and ensure working of their "forests" in perpetuity.

6.5.2. Here we will indicate why this committee strongly feels the need of a common Management Plan, to cover small holdings. In all our work we have noticed that most land holdings are narrow strips of land 10 to 20 mts wide, running along the gradient, from the lowest level ground to the ridges of hills. These holdings were allotted during the Portuguese regime, in this fashion for a reason. They were self-contained with regard to the needs of a small land holder. Level lands were used for agriculture, next to level lands higher ground was land for habitations, next were gentle slopes used for orchard and pasture, and the steep slopes, hill tops were kept under permanent forests, for the purpose of ecological services. Each holding had all these types of land. The patches of forests that we have located, are all on steep slopes, hill tops and plateaus. The patches surveyed so far have many such holdings, parts of which are falling in private forests. The areas vary from less than 100 m² to thousands of square meters. Obviously a owner of 100 m² plot or even a hectare of land cannot afford to prepare a management plan for deriving benefit of his forest, and yet we cannot prevent him from using his forest resource for his benefit. Hence this committee strongly feels that the State government should prepare a Management plan for holdings like these, so that the forest is retained and yet the owner derives some benefit. Parties with large land holdings, will have the capacity to prepare their own management plans.



6.5.3. Management plan proposed. This committee in furnishing suggestions for the management plan, took into consideration various ecological services derived from forests. The H'ble Supreme Court in the Godavarman case has directed that where Govt., forests are diverted for non-forest purpose, Net Present Value (NPV) of the diverted area shall be paid by the user agency. The net present value is the combined value of goods and services delivered by the forest. The H'ble Supreme Court has listed the goods and services from forests as under.

6.5.3.1. Table showing the value of goods and services from forests

Sr. No.	Particulars of goods and services	Value Rs./ha
1	Value of timber and fuel wood	1,52,830
2	Value of Non-Timber Forest Produce	76,317
3	Value of fodder	2,958
4	Value of Eco-tourism	65,113
5	Value of bio-prospecting	25,553
6	Value of Eco-logical services of forest	1,44,332
7	Value of flagship species	2,58,400
8	Value of Carbon sequestration	1,20,780
	Total Value of Forest	7,77,597 say Rs. 8.0 lac

6.5.3.2. Forests in privately owned lands also deliver the same goods and services as the government owned forests. The goods from the forests, like timber, wood, fruits, leaves etc., will be enjoyed by the owner alone, if allowed by a management plan, but the eco services are enjoyed by the citizens at large. Hence the owner should be compensated for the ecological services recognized by the Supreme Court. The owner should also be allowed to obtain goods, like, timber, wood from the forests periodically without changing the land use. Accordingly this committee gave suggestions for the management Plan, a copy of which is appended as **ANNEXURE VII**.

6.6. Time factor. The notification constituting this committee did not give a time limit to complete the work of identification of private forests. As far back as January 2014, this committee had given a projection of the extent of work and the time frame for the work, if two teams of surveyors are given, a copy of which is appended herewith as **ANNEXURE VIII**. The work was spread over 96 villages, in six Talukas. The ocular estimation, which involves visiting

the locations, was estimated to take 5 years. This stage could go on independently, alongside demarcation, survey and finalization, which had to follow in that sequence, concurrently; survey could not be done unless demarcation was done, and finalization could not be done unless the survey plan was prepared.

6.6.1. The Sawant Committee in 1997 had given a project to use seven survey parties to do the work of demarcation and survey (See para 1.2.2.2 above). When the government appointed the Sharma Committee on 6-12-2009 the DSLR was directed to provide 5 surveyors to each committee (See para 1.4.5 above). However this committee was provided only one team of surveyors without equipment and experience.

6.6.2. The committee has completed ocular estimation of the areas that had come to their notice, by May 2017 i.e. within less than 5 years. The demarcation and survey, and the resolution of boundaries were to take five years, progressing concurrently with ocular estimation. All three stages had to go on simultaneously. This committee could have been on target and finished the final identification of all the areas if two survey parties or more had been made available.

6.7. In all sincerity this committee cannot claim that we have visited every nook and corner of the South Goa Division. Even at the time of preparing this report, instances of prospective forests have been brought to the notice of this committee. Hence a few patches of forests may still be there to be located.

A series of five handwritten signatures in blue ink, arranged horizontally. The signatures are stylized and vary in length and complexity.



Figure 7 Active biodiversity of forests, Sancoale



Figure 8 Private Forest Dabolim, DLF

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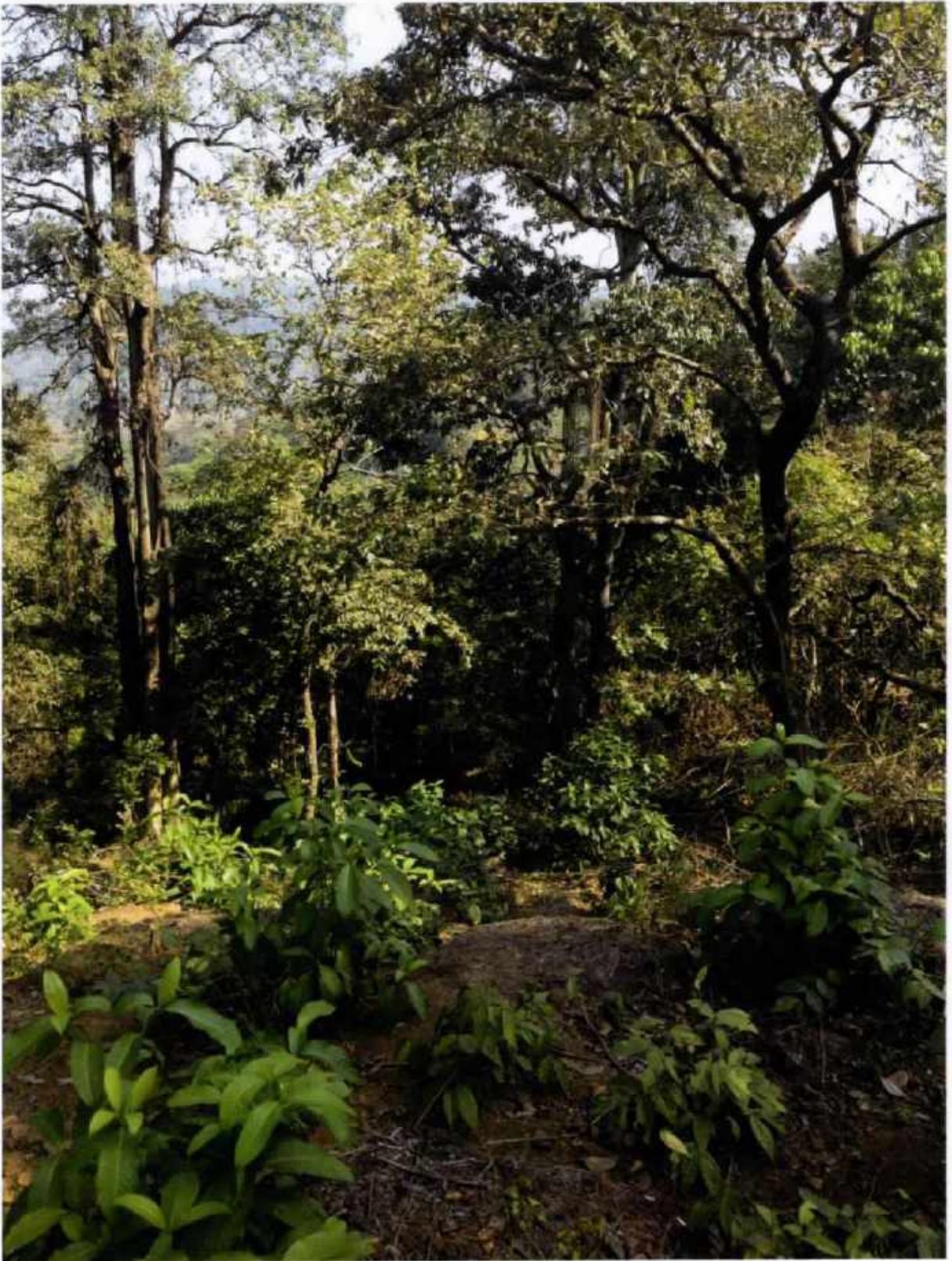


Figure 9 Regeneration in a cleared area

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7. Observations and Recommendations. The committee during this whole exercise made many observations in the field, be it ecosystems, wild life, phenomena, works and status of the land etc. Based on such observations, and records it reviewed the following recommendations are being made.

7.1. The Supreme Court's order of 12-12-96, directed that Expert Committee be appointed to 'identify areas which are forests, irrespective of whether they are and irrespective of the ownership of the land of such forest'. However the terms of reference of this committee was to 'identify the balance areas of private forests in South Goa Forest Division'. However this committee was also directed by the Government to comply with all directions of the H'ble Supreme Court, hence some government areas which met the criteria and came to the attention of this committee were recorded as prospective forests.

7.2. People with small landholdings, living off the land, had absolutely no opposition to the demarcation and survey work, in fact they showed interest in retaining the forests on the hill slopes.

7.3. The variety of ecosystems found in privately owned lands was well beyond our expectations. In Loliem village of Canacona Taluka, in Survey no. 330, we found wild banana and wild canes growing on the slopes right on the seashore. Such a spectacle can be seen only in the Andaman and Nicobar islands. In this same place a whole flock of Malabar Pied Hornbills were seen roosting in the trees.

7.4. Most of the hilltops are denuded of forests and occupied by multi housing projects, ostensibly because they have a vantage view of the countryside. The consequence of the sewage water from these projects contaminating the ground water below is not at all recognized. Natural springs at the base of all hills normally supply water for irrigation to Kullagars, in the valleys, and to paddy farming in level lands. Wherever multi housing projects have come up on the hill tops and plateaus, the owners of Kullagars, and fields below informed that the waters of the springs have become contaminated. Thus there is a reluctance to work using the waters of such springs, leading to loss of occupation.

7.5. Destruction of undergrowth. The phenomenon of destruction of undergrowth by vested interests, has been observed by the forest department, and by NGOs over a long period of time. Most of the denudation is done by slowly removing the vegetation, and burning it in situ. Right in the beginning of the work this committee decided to visit on priority the areas wherever reports of destruction of vegetation were received. Removal of undergrowth, results in loss of ecological services, like soil moisture, soil fauna, rain-water infiltration and migration of terrestrial fauna like rodents, snakes, erosion and eventual loss of topsoil, which is run off in the monsoon rains and depositing silt in fields and rivers, or otherwise blown off by the wind. The committee found many areas where undergrowth was cut and burnt. This committee therefore resolved that where evidence was clear of such unnecessary biological interference, benefit should not go to the interferer. The committee obtained reports from the Dy. Conservator of Forests South, about illicit felling cases booked, felling licences issued, and non-compliance of replanting conditions imposed. If such violations were recorded in any areas in the prospective list, then the non-compliance was held as an intentional action by the owners to illegally manipulate canopy density and the proportion of forestry species criteria, at the cost of environment. The committee decided that the offender will not get the benefit of his offence.





Figure 10 Signs of forest cleared and burnt, Sancoale

7.6. As per the definition of forests, accepted by the State Government, in the Sujata Manohar Case, undergrowth is part of forest. In Cashew plantations the ground flora is removed by the owners to better collect the cashew nuts fallen on the plantation floor. But clearing the undergrowth without any legitimate reason has an adverse effect on the environment. Any green plant, gives the same services as trees, absorb Carbon dioxide and release Oxygen, it does not allow heating of the soil, soil binding is done, improve the

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organic content of the soil, and feed soil & terrestrial fauna and most importantly insects. Hence the removal of undergrowth is against the spirit of the Godavarman order of 12-12-96.

- 7.6.1. The Preservation of Trees Act 1984, is silent about the protection of undergrowth. It does not make removal of undergrowth an offence, but does not expressly allow its cutting. So people with vested interests, cut the undergrowth every year and burn it to keep the land in a perpetual state of denudation. This is adversely affecting our environment and needs to stop. The PTA 1984 protects trees obviously for their provision of goods. Thus removal of undergrowth under the PTA 1984 is not an offence but it is an offence under The Forest Conservation Act 1980. Therefore the Govt. of Goa needs to have a rethink on this to correct this anomaly, and regulate the removal of undergrowth. Further the criteria may have to be changed to include the canopy effect of the undergrowth, in a forest rather than the canopy of only trees. More so because the undergrowth often contains regeneration of the tree species also, and these are removed along with the undergrowth.
- 7.7. Some vested interests have contended that the canopy density of only the forestry species should be taken into account, and not that of non-forestry trees in a forest. There is no logic in this contention since the criteria do not mention that the canopy density of only the forestry trees should be considered. It is not as if the canopy of non-forestry trees do not give ecological benefits. Canopy is defined as the cover of branches and foliage formed by the crowns of trees in a wood. This definition is given in the Abridged Glossary of Technical Terms used in Forest Training. This term is used in Forestry for economic regeneration and exploitation of trees, that is why it looks only at trees. However the work of identification of forests, as ordered by the Supreme Court is for ecological purposes. Therefore this is a contradiction. Practically the canopy is decided based on the shade that is covering the forest floor. For ecological considerations the shade on the forest floor whether by trees or by shrubs is equally important. Hence it is the opinion of this committee, that the criterion of canopy density, should be changed to include the canopy effect of shrubs.



Admi



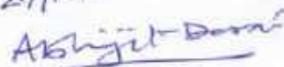



- 7.8. As per Forest Department records 200 sq. km forest area lies in privately owned lands. The committees have so far identified only a fraction of this area, and all efforts must be made to identify the balance area.
- 7.9. The earlier committees had listed several areas where litigation was going on in several courts. Many of these cases must have been decided in the intervening period. The committee was not aware about these decided cases. The Government should take action to verify whether such decided areas meet the criteria of forests or not.
- 7.10. The status of degraded forests as directed by the Supreme Court has not been decided in Goa. The government should take steps to do this.
- 7.11. This committee had kept the Mangrove areas to be identified in the end, since these areas enjoy a level of protection by the authorities. The identification of Mangrove areas has to be done.
- 7.12. Wildlife. In all the areas that we visited we saw signs of wild life activity. A whole flock of Pied Horn-bills was seen in Loliem, Canacona, along the Coast. Security personnel in Sancoale plateau, reported presence of panthers and hyena among the predators. Here the prey animals are in plenty as aerial predators abound. The imperial pigeon was sighted in Sanguem. We saw very rare trees, in Sancoale and Curtorim-Macasana areas. All this goes to show that we have a vibrant ecology, in these forests, and we should strive to protect it.

VISHAL V. SURVE, SDFO P/MS -

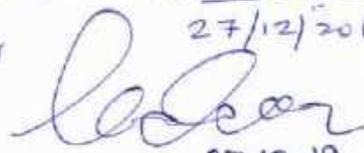

27/12/18

ABHIJIT PRABHUDESAI, MEMBER -


27/12/2018

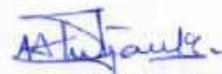
Randeep v/s Arunwar

Member


27.12.18

ANIL A. SHETGAONKAR

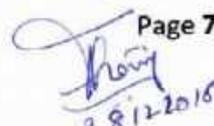
Member & Dy-Conservation Forests,
Sault Goa division.
Margao.


27.12.2018

RAGHUNATH C. PRABHU DESSAI. (H.S.)


27.12.2018

FRANCISCO XAVIER de ARAUJO IFS
CHAIRMAN - SGFDC


28/12/2018

ANNEXURES

Office of the Dy. Conservator of Forests, South Goa Division, Margao-Goa.	
Inward No.	4160
B. No.	
Page No.	
Date:	28/11/2012

No. 7-1-2009/FOR/206/439
Government of Goa
Forest Department,
Secretariat,
Porvorim - Goa.

Date: 27th November, 2012

NOTIFICATION

In supersession of Notification No. 7-1-2009/FOR dated 15/10/2012 issued pursuant to the directive contained in the order dated 16 December, 2009, of Hon'ble High Court of Bombay at Goa, the Government of Goa is pleased to constitute the following Committees for the purpose of identification of balance areas of private forests in the state:

• North Goa Forest Division Committee

- | | | |
|--|----|------------------|
| (1) Shri. V. T. Thomas (Ex-Forest Officer),
Porvorim, Bardez-Goa. | :- | Chairman |
| (2) Dy. Conservator of Forests, North Goa
Division, Ponda- Goa | :- | Member |
| (3) Dr. Nitin Sawant, Porvorim, Bardez - Goa. | :- | Member |
| (4) Shri. Rajendra Kerkar, Keri, Sanquelim -
Goa. | :- | Member |
| (5) An Officer of the Revenue Department,
not below the rank of Dy. Collector | :- | Member |
| (6) An Officer of the DSLR,
not below the rank of Head Surveyor. | :- | Member |
| (7) Sub-Divisional Forest Officer, Ponda -Goa. | :- | Member Secretary |

• South Goa Forest Division Committee

- | | | |
|--|----|------------------|
| (1) Shri. Francisco Araujo, (Ex-Forest Officer),
Ribandar, Tiswadi - Goa. | :- | Chairman |
| (2) Dy. Conservator of Forests, South Goa
Division, Margao - Goa. | :- | Member |
| (3) Shri. Sandeep Azrekar, Margao -Goa. | :- | Member |
| (4) Shri. Abhijit Prabhudessai, Margao - Goa | :- | Member |
| (5) An Officer of the Revenue Department
not below the rank of Dy. Collector. | :- | Member |
| (6) An Officer of the DSLR
not below the rank of Head Surveyor. | :- | Member |
| (7) Sub-Divisional Forest Officer, Quepem -
Goa | :- | Member Secretary |

The terms of reference and other conditions of the Committees shall be as under:-

1. The Committees shall identify the balance areas of private forests in North Goa Forest Division and South Goa Forest Division, respectively that have not been covered by the Sawant Committee Report and Karapurkar Committee Report.
2. The Committees shall locate the private forests on ground individually, and judge them ocularly in conformation with crop composition (75% or more of the trees to be of forest nature) and canopy density (0.4 or more).
3. The DSLR/Revenue Officer shall immediately estimate, through the Land Surveyors, the geographical areas of such forests.

4. If such forests are found to be satisfying the three criteria (i.e. geographical area 5 Ha. or more if not contiguous to Government forests, crop composition of 75% or more trees of forest species and canopy density 0.4 or more) by the Committees, the DSLR & Revenue Officers shall get such identified private forests surveyed, plotted them on the map and incorporated them in the plans of the respective Survey Numbers.

For enabling this, the respective District Collectors, in coordination with the Director of Settlement and Land Records, shall depute a team of necessary and sufficient number of field surveyors to be at the disposal of the DSLR's officers in the Committees.

5. The Committees shall demarcate such identified private forests from the non forest area on the ground by pegs and on the maps as well.
6. The Committees shall submit their monthly progress report to the Additional Pr. Chief Conservator of Forests, in the format at Annexure 1.
7. The Chairmen of the Committees shall be paid Honorarium of Rs. 1500/- per day (irrespective of whether it is meeting or field visit).
8. Those other members of the Committees who are not serving Government officials, shall be paid Honorarium of 1000/- per day (irrespective of whether it is meeting or field visit).

The concerned DCFs (Territorial) shall provide necessary stationary to the Committees and necessary transport facility to the Chairmen and non-Government officials when the Committees are in action.

The Superintendent of Police, North Goa and South Goa shall provide, subject to advance intimation by the Member Secretaries of the Committees in this regard, the necessary protection to the Committees during their field visits.

As soon as private forests is finally identified (demarcated with pegs) in a particular Survey Number, the same shall be intimated by the Committees to DCF (Working Plan) and upon receiving such intimation, the DCF (WP) shall immediately take steps to fix boundary stones around such private forest.

This issues with the approval of the Government.

By Order and in the name of the
Governor of Goa.

Sushama D. Kamat
(Sushama D. Kamat)
Under Secretary (Forests)

To,

1. The Director, Printing and Stationery, Government Printing Press, Panaji - Goa for publication in the Official Gazette and supply 2 copies of the same to this Office for record.
2. The Director of Information, Panaji with a request to give wide publicity in the News Papers.
3. The Additional Principal Chief Conservator of Forests, Panaji.

Copy to:-

1. The Collector, North Goa District, Panaji - Goa.
2. The Collector, South Goa District, Margao - Goa.
3. The Director of Settlement and Land Records, Panaji - Goa.
4. The Director of Accounts, Panaji - Goa.
5. The R. A. O, Panaji - Goa.
6. The Chairman.
7. The Member Concerned.
8. The P.S. to Chief Minister, Secretariat, Porvorim - Goa.
9. The P.S. to Forest Minister, Secretariat, Porvorim - Goa.
10. The P.A. to Chief Secretary, Secretariat, Porvorim - Goa.
11. The P.A. to Pr. Secretary (Forests), Secretariat, Porvorim - Goa.
12. The Guard file.
13. O/c.

त हे सती खातीर खेळाडू करार करपाचे हाचेरय मत् स्पष्ट पाक घोनीक सांगलां. भारताची कामगिरी फाटल्या कांय तांत बरी जावंक ना. हका लागून लती घोनी सयत प्रशिक्षक डॅकन विराचेय टिका जावपाक लागल्या. स्ट्रेलिये आडचे टॅस्ट माळेंय गीच मुखेली आसतलो हेवय निवड गतीन स्पष्ट करुंक ना. हका लागून गीच्या मुखेली म्हण फुडाराविशीं व मारपाक लागला.

बलराम निवासी शाळेच्या विद्यार्थ्यांचें अभिनंदन

बातमीदर, काणकोण: मध्य प्रदेशांत हल्लीच जाल्ले राष्ट्रीय चॉकबॉल त गोंयच्या पंगडान भारता पदक जिखलें. हे सतीत अर्पफोंड भाटपालाच्या बलराम निवासी शाळेच्या तीन विद्यार्थ्यांचो गोंयच्या पंगडांत आसपाव सलो. तातूंत विशांत गावकार, विनय गावकार आनी अशय गावडे हांचो सपाव आसलो. ह्या तिगोनीय गोंय पंगडाच्या येसांत शिवाचो वांटो उबाल्लो. तां प्रशिक्षक अर्जुन गावकार, शारिरीक शिक्षिका केसर गावकार हांचे मार्गदर्शन व जालें. खेळाडूयांनी दाखयिल्ल्या बऱ्या खेळाक लागून विद्यालयाच्यो मुख्याध्यापिका व्रेता रमेश तवडकार हाणी तांचें अभिनंदन केलें.

31 डिसेंबर 2012 ते 6 जानेवारी 2013 मजगतीं चेन्नयांत जावपा आशिल्ले 430,000 डॉलरांचे चेन्नय ओपन सर्तीत भारताच्या दौद्री जोडयांक व्हायलड कार्ड प्रवेश दिवपाचो निर्णय आयोजकांनी घेतला.

भारता वतीन महेश भुपती, लिएण्डर पेस, रोहन बोपान्ना आप आपल्या जोडीदारां वांगडा खेळटले. विष्णू वर्धन, सनम सिंग, एन श्रीराम बालाजी आनी जीवन नेदुनचेइयियाय

जाडयन खेळटले. विष्णू वर्धन भारता वतीन डॅविस करंड सर्तीत खेळ्ळा. लंडन ऑलिंपिकांतय तो लिएण्डर पेसाचो जोडीदार आसलो.

24 वर्सां पिरायेचो सनम सिंगय डॅविस करंड सर्त खेळिल्लो गडो आसा. 2012 वर्सा आशियायी खेळांत ताणे भांगरा पदकय जिखलां. एन श्रीराम

CHANGED IN NAME
I Pobrinha Dourado r/o. H. No. 124, Bansai Cacora, Curchorem - Goa. Had changed my name from Pobrinha Dourado to Pobrinha Dourado. Hereafter in all my dealings and documents I will be known by the name Pobrinha Dourado.

CHANGE OF NAME
I the undersigned Efram Agnelo Emanuel Luis r/o flat No. 201, Marivan Apts. B/H kerkar Hospital, Aquem Alto, Margao, Salcete Goa, hereby change my name from Efram Luis/ Efram Agnelo Luis to Efram Agnelo Emanuel Luis. In all future dealings I shall be known as Efram Agnelo Emanuel Luis

अपेक्षा आसात.

BEFORE THE MAMLATDAR / JI-MAMLATDAR OF SALCETE AT MARGAO-GOA
MUT. CASE No. 3400/Varca/2008
1. Paulina D'Costa alias Paulina Assaens Rodrigues e Santos r/o. H. No. 378, Reprovaldo, Varca, Salcete - Goa. Applicant VS
1. Alha Maria Victoria Falcão De Rodrigues e Santos 2. Gregorio D'Costa 3. Prof. Levisdo Rodrigues e Santos. Respondents.

To,
The above named Respondents/legal heirs.
PUBLIC NOTICE
WHEREAS, the above named applicant vide application dated: 18/07/2008 filed in 96 of the Land Revenue Code, 1968 has prayed for Mutation in Survey records at Survey holding No. 26 & Sub. Division No. 31 of Village Varca of Salcete Taluka, South District, State of Goa, requesting therein to include her name as Occupant after deleting the name of Prof. Levisdo Rodrigues e Santos from Occupant column by virtue of Court Order passed by the Hon. Add. Civil Judge Senior Division at Margao under Special Inventory Proceedings No. 792/05/01 dated 5/01/2008.
AND WHEREAS, the notices in Form X was served to all the interested parties by registered A.D., however some of the notices could not be served and returned, unserved with postal remark expired/incomplete address/house locked/not known return to sender.
AND WHEREAS, the aforesaid applicant by application dated: 27/12/2012 has prayed for substitute service by means of publication in the Local Daily newspaper under order Y order 29 (1A) of the CPC 1908 as the applicant has submitted that she is not aware about the correct addresses of the opponents if any and pray to serve the notice by way of publication in the local newspaper. Whereas, I am fully satisfied that this is a fit case for such a publication.
NOW THEREFORE, all the interested parties are hereby given notice of the said mutation entry and called upon to file their objection if any to the mutation entry in the office of JI-Mamlatdar of Salcete within fifteen days from the date of publication of this notice along with material documentary evidence on which you rely upon in person or through authorized agent, failing which I shall act under relevant provision of the Goa, Daman & Diu Land Revenue Code, 1968 will be taken in your absence.
Given under my hand & Seal on this 02nd day of December 2012.

Sd/-
Mamlatdar JI-Mamlatdar of Salcete, Goa

BEFORE THE MAMLATDAR-1/JI-MAMLATDAR OF SALCETE AT MARGAO-GOA
MUT. CASE No. 50614/Velha/2012
1. Ina Fernandes r/o. Kavatin, Salcete - Goa. Applicant VS
1. Antonio Fernandes 2. Cariano Xavier Fernandes 3. r/o. Santa, Caridade Colaco 4. Cruzinha Fernandes alias Raimunda Paclencia Fernandes alias Fatima Santos 5. Francis Clavis Colaco 7. Greta Magalhães Almeida 8. Leocadia Colaco 9. Melenia Fernandes 10. r/o. Fernandes 11. Roque Francis Fernandes 12. Ivan Marczek 13. Sandesh Marczek 14. Xavier Hilary Geoffrey Almeida alias Geoffrey Almeida. Respondents

The above named Respondents/legal heirs.
PUBLIC NOTICE
WHEREAS, the above named applicant vide application dated: 07/11/2012 filed in 96 of the Land Revenue Code, 1968 has prayed for Mutation in Survey records at Survey holding No. 276 & Sub. Division No. 4 of Village Velha of Salcete Taluka, South District, State of Goa, requesting therein to include his name as Co-occupant of the property by virtue of Deed of Sale Reg. under No. MGO-883-31-2010 dated 18/10/2010 for an area 300 sq. mts. area acquired right by virtue of Public WW dated 10/1/92.
AND WHEREAS, the notices in Form X was served to all the interested parties by registered A.D., however some of the notices could not be served / returned, unserved with postal remark expired/incomplete address/house locked/not known.
AND WHEREAS, the aforesaid applicant by application dated: 06/12/2012 has prayed for substitute service by means of publication in the Local Daily newspaper under order Y order 29 (1A) of the CPC 1908 as the applicant has submitted that she is not aware about the correct addresses of the opponents / heirs if any for affecting personal vice of the notice and prayed to serve the notice by way of publication in the local newspaper. Whereas, I am fully satisfied that this is a fit case for such a publication.
NOW THEREFORE, all the interested parties are hereby given notice of the said mutation entry and called upon to file their objection if any to the mutation entry in the office of JI-Mamlatdar of Salcete within fifteen days from the date of publication of this notice along with material documentary evidence on which you rely upon in person or through authorized agent, failing which I shall act under relevant provision of the Goa, Daman & Diu Land Revenue Code, 1968 will be taken in your absence.
Given under my hand & Seal on this 27th day of December 2012.

Sd/-
Mamlatdar JI-Mamlatdar of Salcete, Goa

BEFORE THE MAMLATDAR-1/JI-MAMLATDAR OF SALCETE AT MARGAO-GOA
MUT. CASE No. 50607/Velha/2012
1. Valter Valter Correia r/o. Modimolhal, Velha, Salcete, Goa. Applicant VS
1. Antonio Fernandes 2. Cariano Xavier Fernandes 3. Clavis Santa, Corado Colaco 4. Cruzinha Fernandes 5. Fatima Raimunda Paclencia Fernandes alias Fatima Fernandes 6. Francis Clavis Colaco 7. Greta Magalhães Almeida 8. Leocadia Colaco 9. Melenia Fernandes 10. Ramina Fernandes 11. Roque Francis Fernandes 12. Rostan Marczek 13. Sandesh Marczek 14. Xavier Hilary Geoffrey Almeida alias Geoffrey Almeida. Respondents

The above named Respondents/legal heirs.
PUBLIC NOTICE
WHEREAS, the above named applicant vide application dated: 27/10/2012 filed in 96 of the Land Revenue Code, 1968 has prayed for Mutation in Survey records at Survey holding No. 276 & Sub. Division No. 4 of Village Velha of Salcete Taluka, South District, State of Goa, requesting therein to include her name as Co-occupant of the property by virtue of Deed of Sale Reg. under No. MGO-883-31-2010 dated 18/10/2010 for an area 300 sq. mts. Vendors acquired right by virtue of Public WW dated 06/10/1992.
AND WHEREAS, the notices in Form X was served to all the interested parties by registered A.D., however some of the notices could not be served and returned, unserved with postal remark expired/incomplete address/house locked/not known.
AND WHEREAS, the aforesaid applicant by application dated: 10/12/2012 has prayed for substitute service by means of publication in the Local Daily newspaper under order Y order 29 (1A) of the CPC 1908 as the applicant has submitted that she is not aware about the correct addresses of the opponents / heirs if any for affecting personal service of the notice and prayed to serve the notice by way of publication in the local newspaper. Whereas, I am fully satisfied that this is a fit case for such a publication.
NOW THEREFORE, all the interested parties are hereby given notice of the said mutation entry and called upon to file their objection if any to the mutation entry in the office of JI-Mamlatdar of Salcete within fifteen days from the date of publication of this notice along with material documentary evidence on which you rely upon in person or through authorized agent, failing which I shall act under relevant provision of the Goa, Daman & Diu Land Revenue Code, 1968 will be taken in your absence.
Given under my hand & Seal on this 27th day of December 2012.

Sd/-
Mamlatdar JI-Mamlatdar of Salcete, Goa

दुरुस्ती
कार्यकारी अभियंतो, विभाग 16,
बीज खातें,
आर्क महगाव - गोंय
संकेतधळ: www.goa.gov.in
ईमेल: ee16goa@rediffmail.com

निविदा 04/12-13 : 25/12/2012 दिसा कुकळ्ळे 20 मि. ऊंच 2 नग हाय मास्ट उबे करपाचें काम नवहिंद टायम्स, हेराल्ड, गोमंतक आनी सुनापरान्त पळ्यात क्र. डिआय/एडीव्हीटी/1205/2012 रद्द केलां. ती निविदा परतून रोखडी भावर घालतले.

निआय/एडीव्हीटी/1226/2012

भौशीक कळोवणी

गोंयच्या मानापीक मुंबय उच्च न्यायालयाच्या आदेशा प्रमाणें सरकारान अधिसुचोवणी पळ्यात क्र. 7-1-2009/एफओआर/439 तारीख 27/11/2012 दक्षिण गोंय रान विभाग समिती दक्षिण गोंय रान विभागांत खाजगी रानां कळखुपाक आनी तांची शीम मेर आंखपा खातीर नमल्या. हे समितीन आपलें काम सुरु केलां आनी संबंदीत खुटधारक/पक्ष हाचे कडल्यान आसत जाल्यार सुचोवण्यो आनी शिफारसी घेवच्यो अशें तिचें मत आसा. देखून पंचायती / धळ्याच्यो संस्था आनी संबंदीत पक्ष हांकां आपलें म्हणणें बरोवन वांगडी सचीव आनी उपविभागी रान अधिकारी हाचे कडेन उपवनपाल दक्षिण गोंय विभाग आर्क, महगाव - गोंय हाचे कवेरेंत 31 जानेवारी 2013 मेरेन दिवचें अशें मागलां.

डिआय/एडीव्हीटी/1221/2012

कुकापरान्त
२६ डिसेंबर २०१२

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Kate Winslet has reportedly got a wedding gift from husband Ned Rocknroll in the form of a space trip in a Virgin Galactic flight

US evacuates embassy in Central African Republic

AFF

ANGUI: The United States evacuated its embassy in the Central African Republic as resident Francois Bozize's appeals for French and US help against rebels who have seized much of the country on deaf ears Friday. The United Nations on Thursday demanded that the rebels end their nearly three-week offensive and urged Bozize's government to ensure the safety of civilians amid fears in the capital Bangui of a breakdown in law and order.

It also emphasised "the responsibility of the government of the Central African Republic to maintain law and order and to ensure the safety and security of the civilian population".

Washington said Thursday it had evacuated its embassy and temporarily halted all operations there.

The State Department said it had not broken off diplomatic ties with the beleaguered government, but warned US citizens not to travel to the chronically unstable country, one of the poorest on the planet.

"The members of the Security Council reiterate their demand that the armed groups immediately cease hostilities, withdraw from captured territories and cease any further advance towards the city of angui," a statement said.

British girl missing in Pakistan on way home

AFF

ONDON: A six-year-old girl on her way home to Britain more than three years after he was abducted by her father and taken to Pakistan, police said on Friday.

Atiya Anjum-Wilkinson disappeared in November 2009 after going to stay with her father, Razwan Ali Anjum.

The former insurance salesman told the girl's mother, Gemma Wilkinson, that he was taking Atiya to a port in northwest England but instead took her to the Pakistani city of Lahore.

He told his former partner that she was "never going to see Atiya again".

Anjum is currently serving a prison sentence in Britain for refusing to reveal his

CHANGE IN NAME
I, Lourenco Fernandes, 169, St. Lawrence, Agassaim Goa has change my name from Lawrence Fernandes to Lourenco Fernandes as per birth Reg. No- 1787

PUBLIC NOTICE
This is to notify that the undersigned S/Sri Mulla Saliem Muzawar, and his family members residing at Kolt-Wada Ponda-Goa, are the owners of their ancestral property described under Nos. 6386, of Book-B 17 New in the Land registration Office Panaji-Goa, which property is situated at 'Upper' Bazar, behind Vithoba Temple, & Celenar's House up to Dattu Zorim Vererik House, and its surrounding area. Opp. Masjid and presently surveyed under various Nos. 156/1 to 156/18, 157/1 to 157/8, 121/8, 121/14, 15, survey Nos. Which is under dispute. I have filed Civil Suit No. 8/ 2003 (A) against Joaquin Dias and his wife towards illegal construction undertaken by them on lease property without our permission in the said land. The said Civil Suit is pending and trial is going on. Therefore any person dealing with said Joaquin Dias and others to purchase Shops, Office, Flats, Godown in the undertaken construction on the said property the same shall be at their risk cost and consequences.
Ponda, dated 28th 12/2012
Sd/- Mulla Saliem Muzawar Prop.

IN THE COURT OF THE MAMLDAR OF PONDA TALUKA - PONDA - GOA
Case No. 206/17
Smt. Darshana Dattoguru Govekar
R/o. Nagarnasit, Curt, Ponda Goa ... Applicant
1 Rajendra Krishna Gauda ... Respondent
To, The above named respondents
Their legal heirs/interested parties if any
PUBLIC NOTICE
Whereas the above name applicant Smt. Darshana Dattoguru Govekar, resident of Nagarnasit, Curt, Ponda-Goa Requested to include her name in the occupants column of Form I & XIV of survey No. 185-2 of Village Candepar, Taluka Ponda as she has Acquired right in the said property for an area Admeasuring 458 Sq. mtrs. As per Deed of Sale dated 18/01/2010 Registered in the Office of the sub-Registrar Ponda under Reg. No. 318 dated 15/02/2010 at pages 221 to 236 pages of Volume No. 1558
And Whereas notices in Form X issued to some of the above named respondent could not served and the same are returned by the postal authorities with remarks as "party expedition known" and the notices could not served to the above respondents as the applicant is unaware of exact addresses of their legal heirs, the applicant moved her application for substitute service in local newspaper.
The applicant stated that the above named respondents or any other addresses of the above mentioned respondents or the addresses of their legal heirs and requested for substitute service of the said notice by way publication in local daily newspaper.
Now therefore, the above named respondents / their legal heirs/interested parties if any are hereby given the said notification entry and called upon to submit to me either orally or in writing within FIFTEEN DAYS from the date of publication of this notice, their objections, if any to the said notification entry, please note that if objection is not received by me within the said period of fifteen days, it shall be presumed that you are to this notification entry.
Place Ponda-Goa
Date: Sd/- Mamldar of Ponda Taluka

SUMMONS UNDER ORDER 5 RULE 20 (A) CPC IN THE COURT OF THE CIVIL JUDGE JUDICIAL DIVISION AT PANAJI
Ex. Application No. 32011/CJC
Atlap Vales ... Decree Holder
VS. Hanschavola Kuttlor & Others ... Judgment Debtors
To, 4. Mrs. Shashikant Kestner
daughter of the Judgment debtor No. 1, major in age, married, residing at St. Inez, Ilhas Goa.
WHEREAS the above named Decree Holder has instituted an Execution Application (copy of which may be collected from this Court on any working day during the office hours).
AND WHEREAS the notice sent to you at the last available address have been returned to this Court, unavailed.
AND WHEREAS the advocate G. Monteiro for the Decree Holder has filed an application to this Court praying that you be served by substituted service by way of publication in the local Newspaper and whereas the Court is satisfied that this is a fit case for ordering such service.
NOW THEREFORE, notice is hereby given to you under 5 Rule 20 (A) of C.P.C. to appear in this Court in person, or by a pleader duly instructed, and able to answer all material question relating to the Ex. Application, or who shall be accompanied by some person able to answer all such questions, on the day of 2nd February 2013 at 10.00 a.m. to answer the claim and further you are hereby directed to file on that day a reply of your defence and to produce on the said day all documents in your possession or power upon which your case depends and where you rely on any other document whether in your possession or power or not as evidence in support of your defence.
TAKE further, notice that in default of your appearance on the day and time specified in the said Ex. Application, will be heard and determined in your absence.
GIVEN under my hand and seal of the Court this 26th day of December, 2012.
Sd/- (Dwijee V. Parikar)
Civil Judge Judicial Division, C. Court, Panaji

PUBLIC NOTICE
It is hereby brought to the notice of one and all that as per the directives of Hon'ble High Court of Bombay at Goa, the Government vide Notification No. T-1-2009/FOR/439 dated 27/11/2012 has notified the South Goa Forest Division Committee for identification and demarcation of areas comprising of Private Forests in South Goa Forest Division. The Committee has taken up its work and is of the opinion that suggestions and recommendations from the stake holder/parties concerned, if any should be considered.
Panchayats/Local Bodies and interested parties are therefore requested to furnish their say in writing to the Member Secretary and Sub Divisional Forest Officer in the Office of the Dy. Conservator of Forest, South Goa division, Aquem, Margao- Goa by 31st January, 2013.
Sd/- (Ramesh N. Dessai) Member Secretary & Sub-Divisional Forest Officer, Quepem. DII/Advt 1221/2012

GOA SHIPYARD LIMITED
(A Govt. of India Undertaking- Ministry of Defence)
ISO 9001-2008 Certified Company
VASCO-DA-GAMA, GOA - 403 802
TENDER NOTICE- OPEN TENDER ENQUIRY
(e-Tendering mode only)
GSL invites offers from reputed and experienced firms/contractors specialized in carrying out the following similar work. Contractors not registered with GSL can also participate as specified in two bid system.
TENDER NO. CIVIL/01/GSL/CE/ADS/ETN-012
Biennial Rate Contract For Regular Civil Maintenance of GSL Officers Enclave, Trupti 'B' Block, Structures at Sada, Sancoale (Unit II & III) & Hired Quarters (2013-2015)
Bid opening date : 29.01.2013. 15:00 Hrs.
The above tender has to be quoted through our GSL e-procurement portal, URL is www.eprocuregsl.gov.in or www.goashipyard.co.in and select option GSL e-procurement it will be taking to www.eprocuregsl.gov.in Tenders will be accepted through online

590 ANNEXURE - III Colly

MOST IMMEDIATE.
NGT COURT MATTER.

Office of the Dy. Conservator of Forests, South Goa Division, Margao-Goa.	
Inward No.	6275
B. No.	
Page. No.	28/02/2014
Date:	

No. 10/665/FD/13-14/182/6376

Office of the
Pr. Chief Conservator of Forests,
Dayanand Smruti Bldg., S.V.Road,
Panaji - Goa.

Date:- 26/02/2014.
27

To,

- 1) The Director,
Directorate of Settlement & Land Records,
Panaji - Goa.
- 2) The Dy. Conservator of Forests,
North Goa Division,
Ponda - Goa.
- 3) The Member Secretary,
North Goa Forests Division Committee,
C/o DCF (North), Ponda - Goa.

Sub: - Implementation of order dated 12/02/2014 of National Green
Tribunal in Application No.19(THC)/2013 (WZ).

Sir,

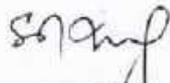
With reference to the above, I am directed to enclose herewith the order dated 12/02/2014 of National Green Tribunal in Application No. 19(THC)/2013 (WZ), Nisarga & anr V/s Asst. Conservator of Forests & ors.

As per the order, The Expert Committee should take into account all the parameters as laid down by the Hon'ble Apex Court from time to time from T.N. Godavarman V/s Union of India & ors onwards, till the date, while demarcating the private forest areas. Also it is mentioned to the DSLR that they should give required assistance, manpower and available equipments, etc for the survey work of private forests which is to be carried out by Committee. Further it is mentioned that the committee is at liberty to approach the NGT, in order to remove difficulties and for any kind of assistance that may be needed.

The next date of hearing is on 21/03/2014 to place the report before NGT.

This is for your kind information & urgent necessary action in the matter please.

Yours faithfully,


Dy. Conservator of Forests,
Head Quarters.

Encl: - as above.

Copy to:- The Member Secretary, South Goa Forest Division Committee, C/o DCF South, Margao, for information (copy of the NGT order enclosed) & necessary action.

ward No. 13635
 Book No. 3114
 Date: 14/02/14

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**BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN ZONE
 BENCH, PUNE**

APPLICATION NO.19(THC)/2013 (WZ)
 Nisarga & Anr Vs Asstt. Conservator of Forests & Ors

**CORAM: HON'BLE MR JUSTICE V.R. KINGAONKAR, JUDICIAL MEMBER
 HON'BLE DR. AJAY A. DESHPANDE, EXPERT MEMBER**

**Present: Applicant/ Appellant : Mrs. Norma Alvares Adv
 Respondent No.1 : Shrikrishna R.Prabhu ACF
 Respondent No.5 : H.D.Naik Adv
 Respondent No.52 : Amay A Phadte Adv**

URGENT
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Albany
 14/2/14

to M/L

Def (C)
 DRO (C)

Date and Remarks	Orders of the Tribunal
Item No.2 February 12, 2014 Order No.4	<p>We have heard learned Counsel for the Applicant.</p> <p>The learned Counsel for the Applicant has submitted the list of twenty five (25) persons out of whom twenty four (24) are already joined as Respondents. The Counsel submits that she will serve them by giving 'Dasti' Notices. She urges to join Lilavati Narain Yevulkar, shown at Sr. No.24 on the ground that said Lilavati has purchased a part of property from the developer. The Counsel for the developer is present. The developer has joined the present Application as a party and admits that the sale-deed has been executed in favour of said Lilavati. Consequently, request to join Lilavati Narain Yevulkar as a party/Respondent is granted. Notice be issued and served on the said Lilavati to appear in the proceeding. 'Dasti' service allowed.</p> <p>So far as other unserved Respondents are concerned in whose favour the developer has executed agreements of sale, as per averments in the Application, the Applicants are permitted to serve Notices by alternative mode by affixing the Notice on the site of construction, if deemed proper and if no service is effected, the said parties may simply be informed by sending intimation letters to appear on the next date.</p> <p>The learned Counsel for the Applicant has placed on record affidavit of the Applicant No.2, along with copy of Minutes of the Meeting followed by field visit of Thomas Committee. It appears that Thomas Committee visited Ponda taluka on 26.2.2013. It appears that survey Nos.193,194,156 and 157, of village Betora were inspected, as well as survey No.127 of that village was also inspected by the Committee. The Committee also visited village Borim. It appears that the Committee conducted ocular inspection of the area, although no scientific study was carried out during such visit. On <i>prima facie</i></p>

435
 24/01/14

Item No.2
February 12,
2014
Order No.4

evaluation, during the said visit, based upon what the Members of the Committee could see by the naked eyes, they formed an opinion that the canopy density was more than 0.4 and the area could be of private forest, but the actual extent of area can be identified only after survey will be conducted. Thus, it is a matter of thorough survey, which needs to be carried out by the Thomas Committee.

Considering the fact that by order dated 28.4.2009, the Hon'ble High Court directed the Respondent Nos. 1 to 4 to maintain status quo in relation to other survey numbers, referred in the map enclosed as Annexure-I of the original petition, including the lands mentioned above, it is essential to complete the work of survey as early as possible, in order to avoid further complications and difficulties faced by the property holders and whose lands do not fall within the area of private forests.

We deem it proper to direct that the work of such survey shall be completed by the Thomas Committee within period of eight (8) weeks hereafter and if so necessary, the State Government, including office of District Land Surveyor/Inspector of Survey and measurement, (DSLIR) as well as the Conservator of Forests/DFO and other agencies shall give required assistance, manpower and available equipments etc for the survey work of the said Committee. The State Government may give directions to the District Inspector of Lands Record (DILR) to do needful and to give proper assistance to the Thomas Committee by sparing services of adequate surveyors for conducting survey and measurement, as may be required by the Committee during the period of survey.

The Thomas Committee should take into account all the parameters as laid down by the Hon'ble Apex Court from time to time from T.N. Godavarman Vs Union of India & Ors onwards, till the date and shall demarcate area of private forests vis-à-vis the survey map which is placed on record in the context of lands of villages, which are under survey. The report of the Thomas Committee shall be placed on record within period of eight (8) weeks and if any impediment is noticed during the intervening period the Committee is at liberty to approach this Tribunal, in order to remove difficulties and for any kind of assistance that may be needed.

Stand over to 21st March, 2014.

....., JM
(Justice V. R. Kingaonkar)

....., EM
(Dr. Ajay A. Deshpande)

**BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN ZONE
BENCH, PUNE**

APPLICATION NO.26 (THC) /2013 (WZ)

Goa Foundation & Anr. Vs M/s. Saravati Builders & Construction Pvt. Ltd. & Anr.

**CORAM: HON'BLE MR JUSTICE V.R. KINGAONKAR, JUDICIAL MEMBER
HON'BLE DR. AJAY A. DESHPANDE, EXPERT MEMBER**

Present: Applicant : Ms. Norma Alvares Adv
Respondent No.1 : Raunak Shilion Adv
Respondent Nos.4,5,7,8 : Mrs F.M.Mesquita Adv
Respondent No.10 : Mr.Zeller De Sousa
Respondent Nos.12 to 47 : Nitin Sardessai Adv

Date and Remarks	Orders of the Tribunal
<p>Item No.4 April 3, 2014 Order No.4</p>	<p>Heard Learned Counsel for the parties.</p> <p>Mr Vikas Desai, Member Secretary of South Goa, Forests Division Committee, makes a statement that within four (4) weeks the entire work of survey of lands situated in village Dabolim will be completed inclusive of survey No.43, in particular, and report will be submitted and in any case if the complete report will not be submitted then to the extent of survey No.43, the report will be submitted as regards identification of lands with demarcation, if it is identified as private forests. He states that four (4) weeks may be granted commencing from scheduled election date, which is on 12th April, 2014. The Counsel for Respondent Nos.12 to 47, submits that land is Survey No.43/1 and Respondent Nos.12 to 47, are suffering due to stay granted inasmuch as, they have purchased the plots which they could not develop due to injunction and as such, there is urgency. The Counsel for other respondents seek the response to the report. It is made clear that if the report is filed, the response shall be given without any delay. The report shall be filed on or before 26th May, 2014 and the responses shall be filed on or before 26th May, 2014 and thereafter no request will be entertained for extension of time to give response to such reports. The matter be thereafter fixed for final hearing on 21st May, 2014. In view of urgency expressed by the Counsel for Respondent Nos.12 to 47, inasmuch as we cannot segregate hearing on claims of each party. If at all, any additional response is required to be given the other Respondents are at liberty to make oral submissions.</p> <p align="center">Stand over 22nd May, 2014.</p> <p align="right">....., JM (Justice V. R. Kingaonkar)</p> <p align="right">....., EM (Dr. Ajay A. Deshpande)</p>

REPORT OF THE SOUTH GOA FOREST DIVISION COMMITTEE

Ref.- The National Green Tribunal Order dated 03/04/2014, Application No. 26 (THC)/2013 (W.Z), Goa Foundation and others V/s M/s. Saravati Builders & Construction Private Ltd. and Anr.

1. Introduction. The Honorable National Green Tribunal, Western Zone Bench, at Pune in Application No. 26(THC)/2013 (W.Z) vide its Order dated 03/04/2014 has directed the Member Secretary of South Goa Forest Division Committee (hereinafter referred to as 'the Committee') as follows:

1.1. "that within four (4) weeks the entire work of survey of lands situated in village Dabolim will be completed inclusive of Sy. No. 43, in particular, and report will be submitted, and in any case if the complete report will not be submitted then to the extent of Sy. No. 43, the report will be submitted as regards identification of lands with demarcation, if it is identified as private forests."

1.2. "The report shall be filed on 15th May 2014."

2. The Committee in its meeting held on 9th April 2014 discussed this Order and its implications. It was felt by the Committee that directions should have been given to the Government of Goa, as the Committee is not a party before the Tribunal. Further the Committee has to submit all its reports to the Government through the Principal Chief Conservator of Forests as per the terms of appointment of the Committee.

3. The Committee further felt that the time of four weeks is inadequate to complete the survey and demarcation of the private forests of Dabolim village, as the procedure adopted by the Committee cannot be completed in that time. The Committee however decided to do its best within the time available. The actual period of work available to the Committee was upto the

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5th of May 2014, as the report has to be submitted to the Government prior to its submission to this H'ble Tribunal.

4. Procedure adopted by the Committee. For the purpose of clarity, the procedure followed by the Committee in its work needs to be stated. The process of identifying private forests is done in three stages.

4.1. Stage I.

4.1.1. Information on sites having potential patches of forests is collected from various sources, and accordingly google maps with survey numbers are acquired.

4.1.2. The Committee visits the sites and visually observes if the criteria of composition and crown density are met, and the patch is taken up for survey to check the area.

4.2. Stage II.

4.2.1. A meeting with the stakeholders is held to explain the process of boundary clearance and survey, and removal of doubts, so as to avoid uninformed obstruction to clearance of boundary line, or survey work.

4.2.2. The boundary between the forest and non-forest area is cleared.

4.2.3. The potential private forest is surveyed, plan is prepared and area of private forest is computed to verify the area criterion.

4.3. Stage III.

4.3.1. Objections of the owners will be heard and decided, and demarcation finalised.

4.3.2. Area of forest in each survey number will be assessed and final report submitted to the Office of the Principal Chief Conservator of Forests for onward submission to the Government.

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5. The Committee is presently occupied with Stage II work of the village Cortalim, Mormugao Taluka, and Stage I work in other villages in other talukas.

6. Work done in compliance of the NGT Order: Since the time is not sufficient to demarcate all the private forests in Dabolim village, the Committee decided to take survey no 43 as a focal point and to work outwards to cover as much forests as possible. The Committee referred to the records of the Forest Department, namely:

6.1. Field inspection report of Dy. Conservator of Forests, South Goa Division submitted to Hon'ble High Court of Bombay Bench at Goa, Order dated 10/04/2012 in Writ Petition No. 395/2011 and the Order dated 02/05/2012 in MCA No 437 of 2012 in Writ Petition no 13 of 2010.

6.2. License No. 3/3/373/2008-09/1173 dated 12/09/2008 for cutting 47 trees in Sy. No. 43/1-A, Dabolim village with directive for planting 235 trees. License No. 3/3/158/2009-10/SGF/527 dated 28/05/2009 for felling 45 trees in Sy. No. 43/1-A with directive for planting 223 forestry trees.

6.3. Report prepared by the Technical Committee, consequent to the order of the Ministry of Environment and Forests, which was filed in Writ Petition no. 13/2010 (Goa Foundation v/s M/s Saravati Builders and Construction Pvt Ltd).

6.4. Google maps of the site.

7. The Committee visited Survey Number 43 of Dabolim village on 23/04/2014 and on 06/05/2014. During both the inspections, the representatives of the owners of survey no 43/1-A, Dabolim village, Col. Raviraj and Col. A. K. Choudhary, were present and showed us around.

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8. Observations. Survey number 43, Dabolim village is divided into two sub-divisions, 43/1 and 43/1-A.

8.1. Survey No. 43/1. A report was submitted to the Hon'ble High Court of Bombay, Bench at Goa by Shri M. K. Shambhu in 2012 (at para 6.1 above). As per the report, the Survey no 43/1, Dabolim village consists of houses, roads, drains, power lines and vacant plots, with scattered trees mostly of teak, and did not meet the criteria of private forests. The plots and houses can also be seen in the Google imageries.

8.1.1. During the inspection of the Committee, this area was found to have houses, roads, power lines, plots with fencing, and scattered tree growth mostly of teak trees, and others like mango, cashew, Garcinia indica, Sterculia urens, etc. This area does not meet the criteria for private forests, except for a small triangular strip on the eastern side as shown on the plan enclosed.

8.2. Survey No. 43/1-A. Further in the said report (at para 6.1 above) a small strip of Survey no 43/1-A, admeasuring 6,503 sq mts., was found to be open and was assessed as not meeting the criteria for private forests.

8.2.1. The major part of Survey no 43/1-A, was assessed as meeting the criteria for private forests in 2012. This included two plots of one hectare each, in which felling permissions were given under the Preservation of Trees Act 1984, as stated in para 8.2.2 below.

8.2.2. Two licenses were given for felling of trees in this survey number. License No. 3/3/373/2008-09/1173 dated 12/09/2008 for cutting 47 trees with a condition for planting 235 trees. The other License No. 3/3/158/2009-10/SGF/527 dated 28/05/2009 for felling 45 trees with directive for planting 223 forestry trees. The felling took place around 2008 and 2009. The above two licenses were issued to M/s Saravati

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builders under the Preservation of Trees Act, 1984.

8.2.3. The representatives of the owners of survey no 43/1-A, Dabolim village showed us the area where the felling was carried out under the above two licenses. They also informed that replanting as per the license condition was not carried out by them. The said area where the felling was done is now completely vegetated with tree growth and coppice growth from the stumps.

8.2.4. The Committee feels that there is a misconception about the Preservation of Trees Act, 1984. The Act is specifically enacted to preserve tree growth, at the same time allowing harvesting of trees to meet local needs, and therefore puts restrictions on cutting of immature trees, and in certain places where the vegetation can be lost for all times. Therefore, the permission for felling of trees is given only under the condition that a multiple number of appropriate trees will be planted. The licenses in this case were given not for change of use of land, but for replanting the area. Whether by design or nature's resilience, the area where felling was done has recovered its vegetative growth today.

8.2.5. Survey no 43/1-A as a whole, presently has vegetative growth comprising of natural species from large to small trees, shrubs, climbers and herbs. Getting access to the whole sub-division 43/1-A is difficult due to the dense growth. The Tree species seen here include Ficus species, Careya arborea, Garcinia indica, Holigarna amottiana, Lannea coromandelica, Macaranga peltata, Sapium insigne, Sterculia urens, Strychnos nux vomica, Syzygium cumini, Terminalia bellerica, Trema orientalis, Acacia pennata, Holarrhena pubescens, Ixora coccinea, Microcos paniculata, Helicteres isora, Leea indica, etc. There are shrubs like Carissa carandus, Ixora brachiata, Calicopterys floribunda, etc, and climbers like Smilax

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zeylanica, Dioscorea volbifera, Argyreia nervosa, etc. There are also scattered Caryota urens palms. The Committee came to the conclusion that the crop density meets the criteria set for private forests. There are many other species which the Committee could not reach due to the thick vegetation.

8.2.6. The Committee referred to the Report (para 6.3 above) prepared by a technical team, which visited the site soon after the felling under the two licences took place, and prepared the report. As per the said report, the Technical Committee found that the density of the vegetation was above 0.4 in the non-felled areas.

8.2.7. The Committee concludes that the crown density at present is more than 0.4. Therefore the crown density criteria for private forests is also met.

8.2.8. Therefore, the Committee has come to the conclusion that the subdivision 43/1-A, Dabolim village is a private forest.

9. The Committee tried to survey and demarcate the private forest in as many survey numbers as possible adjoining to and beyond survey number 43, Dabolim village. However, since none of the other stakeholders were intimated, this demarcation cannot be finalized at this stage.

10. The Committee carried on the clearance of boundaries and survey beyond survey number 43 to the extent possible for the purpose of surveying the contiguous forest area. In order to finalize this report, we have closed the traverse by joining points 28 and 29 on the northern side and points 16 and 17 on the eastern side of survey number 43, Dabolim village, only on the plan. The area of the closed traverse so arrived at is 81,182 sq meters. The area of forest identified in each survey number is as follows:

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Survey number	Private forest area (sq mts.)
43/1-A	73,162.00
43/1	1,250.00
43/3	215.00
42/7-A	1,687.00
42/7-C	1,421.00
42/7-C-1	117.00
24/12	3,330.00
Total	81,182.00

11. In the plan annexed, the points 12, 13, 13A, 13B, 18 and 19 demarcate the eastern boundary of survey no 43/1-A and the line joining points 27 to 33 forms the northern boundary of survey no 43/1-A. The line from point 33 to point 1 denotes the western boundary of the same survey number and it is demarcated by a compound wall. The part of survey no 43/1 which is not a private forest has not been shown on the plan annexed.

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 12/12/2012

12. If taken in isolation, in survey number 43/1-A, Dabolim village 73,162 square meters of private forest is existing as of today. The work of demarcation of private forest beyond the eastern and western boundaries shown on this plan will be continued by following the procedure laid down by this Committee to intimate the stakeholders. This plan is submitted specifically for the purpose of showing the status of survey number 43/1-A, Dabolim village vis-a-vis private forests.

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13. **Conclusion:** In view of the findings of the Committee as stated above, it is concluded that survey no 43/1-A of Dabolim village is a private forest.

13.1. Survey number 43, sub-division 1, Dabolim village contains 1,250 sq meters of private forests.

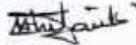
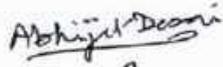
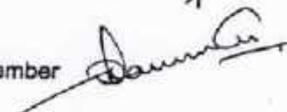
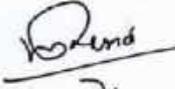
13.2. Survey number 43, sub-division 1-A, Dabolim village contains 73,162 sq meters of private forests out of 77,300 sq meters total area.

Enclosure: Annexure I – Demarcation Plan of private forests in and around survey no 43, Dabolim village.

Date: 7th May 2014

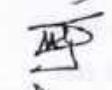
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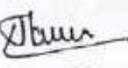
SOUTH GOA FOREST DIVISION COMMITTEE

1. Shri Francisco Araujo, Chairman 
2. Shri Anil Shetgaonkar, Dy Conservator of Forests, South Goa Division, Member 
3. Shri Abhijit Prabhudesai, Member 
4. Shri Gaurish Shankhwalkar, Dy. Collector & SDO, Mormugao taluka, Member 
5. Shri Jayesh Naik, Head Surveyor, DSLR, Member 
6. Shri Vikas Dessai, SDFO, Quepem, Member Secretary 

SOUTH GOA FOREST DIVISION COMMITTEE**Report - Additional Hearing given to M/S DLF Homes Pvt Ltd – Survey No. 43/1-A, Dabolim village**

1. M/s. DLF Homes Pvt. Ltd in Writ Petition No. 379/2014 before the Hon'ble High Court of Bombay Bench at Goa have stated in paragraph 7 of their petition that the South Goa Forest Division Committee (SGFDC) has not given them a hearing at stage 3 of the procedure adopted by the Committee, and therefore natural justice was denied to them.
2. M/s. DLF Homes Pvt. Ltd have further stated that they were not granted a hearing subsequent to their representation dated 02.05.2014. The Committee therefore decided to give them a hearing at this stage.
3. It is clarified that the hearing at Stage 3 by the SGFDC, is regarding the line of demarcation.
4. The SGFDC has given M/s. DLF Homes Pvt Ltd a hearing on 08.10.2014 during which, they made a written presentation that included 29 photographs. This Committee visited the survey No. 43/1-A, again on 15.10.2014 to verify at site their arguments based on the photographs. The site inspection was carried out in the presence of Mr. Rajeev Singh, Sr. Vice President, Central Region, Col. Ravi Rajan, Vice President – Co-ordination, DLF Universal Ltd and Mr. A. K. Rana, Retired PCCF of Manipur & Consultant for M/s. DLF. The Committee asked DLF to show all the points of contention and the locations where photographs were taken.
5. During the hearing on 08/10/2014, M/s DLF Homes Pvt. Ltd were represented by Mr. Rajeev Singh, Sr. Vice President - Central Region, DLF Universal Ltd.; Col. Ravi Rajan, Vice President – Co-ordination, DLF Universal Ltd; and Mr. A. K. Rana, Retired Principal Chief Conservator of Forests, Manipur & consultant for M/s. DLF. They gave written submissions vide letter No. 30492/RV/SGFDC/2014/03 dated 08/10/2014 under the title "Submission on the issues raised in the Report of The South Goa Forest Division Committee regarding Survey. No. 43/1-A, Village Dabolim". Based on the written submissions, PowerPoint and oral presentations were made by M/s. DLF. The submissions are in three parts as follows:

 A.K. Rana



ANNEXURE - IV
Goa

- A. What may be considered as a 'Forest' in Goa;
- B. The latest report of South Goa Committee;
- C. Conclusion.

6. As a part of the oral submission, Mr. A.K. Rana pointed out the land records to refer to the status of the land. When asked whether M/s DLF have produced the same documentary evidence before the NGT, they answered in the affirmative. The SGFDC will not go into issues which are beyond their Terms of Reference (TOR), i.e. land records, permissions granted, or ownership of land. Such issues have been taken out of purview of the State Level Committees by the Hon'ble Supreme Court, and are left to be decided by the appropriate court, where these issues are agitated. However, since the SGFDC is not aware of all the issues raised by M/s DLF in various courts, and also before this Committee, any decision/opinion on any such issues, if given by this Committee the said decision/opinion may kindly be overlooked by the concerned Court. Only those issues concerning the TOR and the procedure adopted by the Committee will be looked at wherever questioned.

7. It appears that the written submissions have been hastily prepared as the pages are not numbered, and the numbering of paragraphs is confusing. The contentions of M/s. DLF pertaining to the TOR are as follows.

8. The first criteria for identifying private forests is "Crop composition (75% or more of the trees to be of forest nature)". In paragraph 6, sub-para a) of the written submission M/s. DLF has calculated the percentage of cashew trees with respect to forestry species in the 2 hectares where felling permissions were given. It is stated that under one felling license 47 trees were felled, of which 17 were cashew trees. Similarly under the 2nd license, 45 trees were felled, of which 10 were cashew trees. Hence it is deduced that out of 92 trees felled 27 were cashew trees in 2 ha. of land. This calculation is faulty and misleading. It is agreed that a total of 27 Cashew trees were felled in the 2 hectares area, however M/s. DLF have not disclosed that as per their application, there were 136 trees existing in the one hectare area, of the first license out of which 47 were allowed to be felled. Similarly as per their application for the second licence, in the one hectare area, 231 trees were standing, out of which 45 were allowed for felling. Therefore, 27 cashew trees were felled from amongst 367 trees. Thus cashew trees comprised just 7% of the crop composition, or 93% of forestry species.

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9. At paragraph B., sub-para f., of the written submissions M/s. DLF states "Contention of the Committee that they could not enter the site is difficult to accept.", and further go on to state that the site is bounded by roads. This Committee in its report dtd 07-05-2014, has not placed such a contention anywhere. In para 8.2.5 of this Committee's report it is stated "Getting access to the whole subdivision 43/1-A is difficult due to the dense growth". The context of the paragraph is clear that the vegetative growth is dense, and so the Committee could not go to every meter of the site. Inspecting every spot of the area would involve cutting of the rich vegetation which would adversely affect the environment. This Committee states that they have seen sufficient evidence that the crop composition fulfills the criteria, and there was no need to disturb the vegetation. The nature of vegetation can also be seen in the photographs taken during the inspection held on 15-10-2014, and enclosed.
10. In the written submissions some photographs Nos. 1, 2, 3, 4, have been produced depicting cashew, no. 5, depicting mango and nos. 6 and 7 depicting palms. The cashew and mango trees not more than five in number, shown to us were scattered over the entire area. These trees did not show any systematic planting pattern, as is normally seen in a plantation/orchard, and for all purposes might have naturally grown without human intervention. The Palms which were shown were fish-tail Palms, which are not a horticultural fruit bearing species, but are wild and a forestry species of palm. M/s. DLF could not show any location where significant number of non-forestry trees were existing.
11. The second criterion for identifying private Forests is "Canopy density 0.4 or more". At paragraph 2 of their submission, DLF has referred to the report of the Technical Team constituted vide MOEF, Govt. of India letter No. 21-192/2010-1A.III dated 24.02.2011. They mention that the Technical Committee has used the phrase 'the Density of the vegetation is greater than 0.4', whereas the criteria given by the government is 'canopy density more that 0.4'. SGFDC in its report dated 07-05-2014 at paragraph 8.2.6, has reproduced this extract of the Technical Committee's report. The decimal figure greater than 0.4 in the Technical Committee's report can only refer to canopy density. Moreover canopy density is not mentioned anywhere else in the Technical Committee's report. Hence keeping the context in which it occurs, it can be safely assumed that Technical Committee in mentioning density of vegetation meant to say canopy density. Notwithstanding the findings of the Technical Committee, during

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the inspections by this Committee, the Canopy density was found to be much higher than 0.4.

12. Paragraph 2 of the submission further defines canopy and canopy density without referring to the source of definition. Similar statement is made in Para C sub-para D. Canopy is defined as "The cover of branches and foliage formed by the crowns of trees". Canopy Density is defined as "The relative completeness of canopy usually expressed as a decimal coefficient, taking closed canopy as unity." These are forestry terms used mainly for forestry purposes which involve harvesting and regeneration of trees. The Goa, Daman & Diu Preservation of Trees Act, 1984 (PTA) defines tree under sub-section (j) of Section 2 as "tree means any woody plant whose branches spring from and are supported upon a trunk or body and whose trunk or body is not less than five centimeters in diameter at a height of 30 centimetres from the ground level and is not less than one metre in height from the ground level". This legal definition of "tree" was existing in Goa much before the criteria for "forests" were defined by the Goa Government. Consequently the cover of branches at one metre height also will form a canopy. It follows that a forest may have several canopies starting from a height of one metre from the ground. So in effect we have to consider the collective effect of all canopies in the forest. Notwithstanding the above during the inspection all along the trek, except for rocky outcrops and grassy areas, the Committee came across total canopy coverage at a height of 6 metres and higher. The footpath that we trekked during the inspection is laid through the areas of least canopy density. Photographs taken during our inspection on 15-10-2014 show the canopy density at these spots is much higher than 0.4. The directions of the Hon'ble Supreme Court for identifying private forests were made "with a view to check deforestation and consequent ecological imbalance". Therefore the Committee takes the definition of tree in the PTA as more appropriate to meet the views of the Hon'ble Supreme Court. The Committee has inspected Survey. No. 43/1-A, of M/s. DLF Homes and satisfied itself that the canopy density is >0.4.

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13. The third criterion is area criterion viz., "geographical area 5 Ha or more if not contiguous to Government Forests". In paragraph 5 of their submissions they have stated that the felling licenses were obtained by them under the Goa, Daman & Diu Preservation of Trees Act, 1984 (PTA) for development of land for construction. The Committee has verified that the licenses issued by the Tree Officer for felling of trees do not state that felling is to be done for

erecting buildings thereon. On the other hand, in the 2 licenses the Tree Officer imposed the condition of planting 235 and 225 trees respectively (5 times the number of trees that are permitted for felling). The Tree Officer has given permission for felling of trees only under the condition that natural trees will be replanted. At present whatever buildings are existing in this site are kept out of the demarcated line.

14. At paragraph 11 of their submission, M/s. DLF have given computation of the area within Survey. No. 43/1-A, which they have claimed to be non-forest. In sub-para b), they claim that 2 hectares area where felling licenses were given, were "practically clearfelled" and thus were a blank. Firstly, the licensees could not clearfell the area as per the license conditions. Further they had to plant 460 trees, as part of the license conditions. This Committee observed that this area of 2 hectares is fully forested, and is not a blank area.
15. In sub-para c) of the written submissions it is further pointed out that natural blanks are 0.4 hectares in extent. In the explanatory note it is stated that there are four blanks. They have produced photographs nos. 15, 17, 21 to 25 to depict these blanks. The Committee during its inspection on the 15th, observed at the site that whatever was pointed out as rocky out crops were random out crops of laterite rocks at sporadic spots, where the slope was steep. These rocky outcrops are in narrow strips in between trees and have grass growing at some spots where some little soil is available. These occurrences are very common in all types of forests, and serve an ecological function, and hence cannot be considered as non-forest areas. The Committee gave closer attention to the grassy blanks, since in their photograph no. 21, what could be cut firewood was seen. During the inspection on the 15th, stacks of cut and dried firewood were found in the northern portion of the site. It appears that the vegetative growth was cut to create a blank area, where grass would grow. In spite of this manipulation, the area of these grassy spots is not much, and has been grossly exaggerated.
16. In Sub-para d) and the explanatory note thereto the area of DLF office and access road is shown as 0.3 hectares. In the map which is part of the report of this Committee, the paved area, the built up area like the sales office and site office is excluded from the forest area.
17. In sub-para e) of the written submissions and the explanatory note they have denoted area of Cashew trees in sample plot B & E

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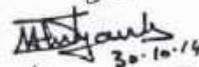
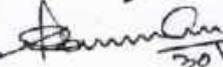
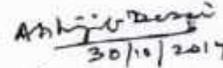
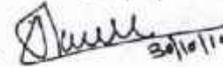
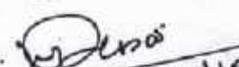
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(FD affidavit) as 0.3 hectares. During our inspection M/s DLF Homes did not show any area having 0.3 hectares extent, and having cashew trees.

18. The Committee does not agree with the computation submitted because the Committee itself has visited the place, demarcated the boundary line, surveyed it and computed the area. No injustice has been done by including any area not meeting the criteria. Only actual private forests meeting the criteria has been included. The Representative of M/s. DLF Homes were asked by the Chairman whether they have any objection to the boundary line which has been demarcated separating the forests from non-forests areas, and they responded that they are in agreement with this demarcation line and don't have any objections to it.
19. Photographs were taken during this site inspection and 15 photographs are annexed herewith in **Annexure A**.
20. Conclusion: The SGFDC has given M/s. DLF Homes Pvt Ltd a hearing on 08.10.2014 and have visited the site for verification of photographs on 15.10.2014. All the submissions, arguments and evidence produced by M/s. DLF were considered. The SGFDC concludes on the basis of the observations recorded hereinabove that the area identified and demarcated by SGFDC in survey no 43/1-A, Dabolim village and on adjacent lands qualify as private forests as per the criteria laid down by the Government. Hence the report and demarcation plan submitted by this Committee on 7th May 2014 are hereby confirmed.

1. Shri F. X. Araujo, Chairman..... 
30/10/14
2. Shri Anil A. Shetgaonkar, DCF (South)..... 
30-10-14
3. Shri Gaurish Shankhwalkar, Dy Collector, Mormugao..... 
30/10/14
4. Shri Abhijit Prabhudesai 
30/10/2014
5. Shri Jayesh Naik, Head Surveyor..... 
30/10/14
6. Shri Vikas Desai, Member Secretary..... 
20/10/14

Date:- 30th October 2014

Place:- Margao

Annexure - I

Photographs taken during site inspection by South Goa Forest Division Committee on 15/10/2014.

Sr. No.	Location of photograph	Date of photograph
1	While descending towards North.	15-10-2014
2	Vegetation on the path passing through 43/1-A, from South to North	--do--
3	Vegetation on the path passing through 43/1-A seen towards South.	--do--
4	Northern boundary of 43/1-A near watchman cabin.	--do--
5	One cashew tree is shown surrounded by forestry trees.	--do--
6	Rocky strip on North West boundary showing grass and forestry trees	--do--
7	Rocky patch having grass and showing forestry trees near Western side slope	--do--
8	Grassy patch inside forestry vegetation.	--do--
9	Firewood stacks found in grassy patch on the western side.	--do--
10	Firewood stacks found in grassy patch on the western side.	--do--
11	Forestry vegetation on the slopes Western side	--do--
12	Near rocky patch of western boundary	--do--
13	Forestry trees along slopes at the site.	--do--
14	Rocky patch with grass near western boundary showing naturally grown caryota urens palm and other vegetation.	--do--
15	Near South West fence, next to watchman cabin.	--do--

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Office Meetings of South Goa Forest Division Committee

Sr. No.	Date	Remarks
1.	21.12.2012	
2.	11.01.2013	
3.	30.01.2013	
4.	15.02.2013	Followed with inspection
5.	03.04.2013	
6.	15.05.2013	
7.	05.06.2013	
8.	19.06.2013	Followed with inspection
9.	26.06.2013	
10.	10.07.2013	
11.	19.07.2013	
12.	24.07.2013	Followed with inspection
13.	07.08.2013	
14.	21.08.2013	
15.	25.09.2013	
16.	31.10.2013	
17.	11.12.2013	
18.	08.01.2014	Followed with inspection
19.	22.01.2014	
20.	19.02.2014	
21.	05.03.2014	
22.	19.03.2014	
23.	09.04.2014	
24.	23.04.2014	Followed with inspection
25.	30.04.2014	
26.	07.05.2014	
27.	04.06.2014	
28.	11.06.2014	
29.	02.07.2014	Followed with inspection
30.	09.07.2014	
31.	26.09.2014	
32.	01.10.2014	
33.	08.10.2014	
34.	15.10.2014	
35.	29.10.2014	Followed with inspection
36.	30.10.2014	
37.	12.11.2014	
38.	18.11.2014	
39.	26.11.2014	
40.	10.12.2014	Followed with inspection
41.	14.12.2014	Stakeholders meeting of Sancoale village
42.	27.01.2015	
43.	25.02.2015	
44.	04.03.2015	
45.	22.04.2015	
46.	17.06.2015	
47.	01.07.2015	

610

Annexure-V

Sr. No.	Date	Remarks
48.	08.07.2015	
49.	15.07.2015	
50.	05.08.2015	
51.	12.08.2015	
52.	19.08.2015	
53.	26.08.2015	
54.	02.09.2015	
55.	09.09.2015	
56.	07.10.2015	
57.	14.10.2015	
58.	09.11.2015	
59.	18.11.2015	
60.	25.11.2015	
61.	02.12.2015	
62.	16.12.2015	
63.	06.01.2016	
64.	20.01.2016	
65.	03.02.2016	
66.	10.02.2016	
67.	24.02.2016	
68.	02.03.2016	
69.	09.03.2016	
70.	23.03.2016	
71.	13.04.2016	Stakeholders meeting of Lollem village
72.	20.04.2016	
73.	27.04.2016	
74.	11.05.2016	
75.	18.05.2016	
76.	01.06.2016	
77.	15.06.2016	
78.	22.06.2016	
79.	06.07.2016	
80.	13.07.2016	
81.	20.07.2016	
82.	03.08.2016	
83.	10.08.2016	
84.	24.08.2016	
85.	14.09.2016	
86.	21.09.2016	
87.	05.10.2016	
88.	19.10.2016	
89.	02.11.2016	
90.	09.11.2016	
91.	23.11.2016	
92.	14.12.2016	
93.	17.12.2016	Stakeholders meeting of Verna village
94.	21.12.2016	
95.	04.01.2017	

Sr. No.	Date	Remarks
96.	08.02.2017	
97.	05.04.2017	
98.	19.04.2017	
99.	26.04.2017	
100.	03.05.2017	
101.	07.06.2017	
102.	14.06.2017	
103.	21.06.2017	
104.	28.06.2017	
105.	05.07.2017	
106.	12.07.2017	Office meeting at Ponda
107.	02.08.2017	
108.	09.08.2017	
109.	06.09.2017	
110.	08.09.2017	
111.	20.09.2017	
112.	27.09.2017	
113.	11.10.2017	
114.	25.10.2017	
115.	01.11.2017	
116.	15.11.2017	
117.	18.11.2017	Stakeholders meeting of Dabolim village
118.	29.11.2017	
119.	06.12.2017	
120.	13.12.2017	
121.	03.01.2018	
122.	10.01.2018	
123.	31.01.2018	
124.	07.02.2018	
125.	14.02.2018	
126.	07.03.2018	
127.	14.03.2018	
128.	04.04.2018	
129.	11.04.2018	
130.	18.04.2018	
131.	23.05.2018	
132.	06.06.2018	
133.	13.06.2018	
134.	20.06.2018	
135.	27.06.2018	
136.	04.07.2018	
137.	12.07.2018	
138.	18.07.2018	
139.	25.07.2018	
140.	08.08.2018	
141.	20.08.2018	
142.	29.08.2018	
143.	12.09.2018	






Sr. No.	Date	Remarks
144.	26.09.2018	
145.	04.10.2018	

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Abhijit Dand
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9.6.18

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Details of Field Inspections of South Goa Forest Division Committee

Sr. No.	Date of inspection	Taluka	Places Visited
1.	24.01.2013	Mormugao	Sancoale
2.	24.01.2013	Salcete	Curtorim
3.	24.01.2013	Quepem	Maina
4.	15.02.2013	Mormugao	Sancoale, Cuelim
5.	16.04.2013	Mormugao	Bits Pilani (Sancoale), Dabolim Valley, Chicalim Valley
6.	22.04.2013	Mormugao	Chicolna, Issorcim
7.	29.05.2013	Mormugao	Cortalim, Counsua
8.	19.06.2013	Canacona	Loliem
9.	24.07.2013	Mormugao	Vasco City
10.	14.08.2013	Mormugao	Sancoale
11.	29.08.2013	Mormugao	Quelossim,
12.	03.10.2013	Mormugao	Sancoale
13.	17.12.2013	Salcete	Loutulim
14.	08.01.2014	Salcete	Loutulim, Camurlim, Raia
15.	05.02.2014	Salcete	Raia
16.	10.02.2014	Mormugao	Cortalim
17.	12.03.2014	Salcete	Nagoa
18.	23.04.2014	Mormugao	Dabolim (DLF)
19.	06.05.2014	Mormugao	Dabolim (DLF)
20.	02.07.2014	Salcete	Nuven
21.	29.10.2014	Canacona	Loliem
22.	10.12.2014	Salcete	Nuven, Verna
23.	11.02.2015	Canacona	Loliem
24.	29.04.2015	Canacona	Loliem
25.	20.05.2015	Canacona	Loliem
26.	10.06.2015	Canacona	Loliem
27.	24.06.2015	Canacona	Poinguinim
28.	23.09.2015	Salcete	Verna, Nuven
29.	30.09.2015	Salcete	Curtorim
30.	21.10.2015	Salcete	Curtorim, Guirdolim, Macasana
31.	09.12.2015	Mormugao	Cortalim
32.	11.11.2015	Mormugao	Chicalim, Chicolna
33.	27.01.2016	Salcete	Mullem, Paroda
34.	13.01.2016	Mormugao	Sancoale, Cortalim
35.	17.02.2016	Salcete	Cavorim, Sarzora
36.	25.05.2016	Salcete	Dramapur, Chinchinim
37.	08.06.2016	Salcete	Velim, Ambelim, Cuncolim
38.	27.07.2016	Salcete	Cuncolim, Talvorda
39.	28.09.2016	Salcete	Dicarpalli, St. Jose de Areal, Cavorim
40.	26.10.2016	Salcete	Margao City, Cuelim
41.	16.11.2016	Canacona	Poinguinim
42.	30.11.2016	Canacona	Shrithal
43.	05.12.2016	Canacona	Nagorcem-Palolem, Agonda

Abhinav Desai

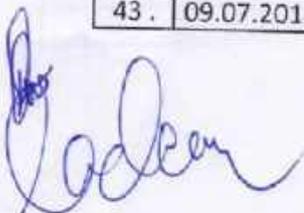
ANNEXURE-V-Contd

Sr. No.	Date of inspection	Taluka	Places Visited
44.	07.12.2016	Canacona	Agonda, Cola
45.	10.01.2017	Canacona	Cola
46.	18.01.2017	Quepem	Quitai, Naquerim
47.	25.01.2017	Canacona	Cola
48.	25.01.2017	Quepem	Naquerim, Fatorpa
49.	15.02.2017	Quepem	Quedem, Quisconda, Paddi
50.	16.02.2017	Quepem	Tiloi, Morpiria, Balli, Adnem
51.	22.02.2017	Quepem	Ambaulim, Assolda, Xic-Xelvona, Xelvona, Odar
52.	08.03.2017	Quepem	Sirvoi, Xeldem
53.	15.03.2017	Quepem	Deao, Cacora, Nagvem, Zanodem, Molcornem
54.	07.04.2017	Quepem	Cavrem, Maina, Pirla
55.	07.04.2017	Sanguem	Rivona
56.	07.04.2017	Quepem	Corla, Cazur
57.	12.04.2017	Quepem	Undorna, Molcornem,
58.	05.05.2017	Quepem	Sulcorna
59.	05.05.2017	Sanguem	Colomba
60.	09.05.2017	Sanguem	Curpem, Portem, Neturlim, Vichundrem
61.	10.05.2017	Sanguem	Salauli, Uguem, Patiem, Muguli
62.	16.05.2017	Sanguem	Sanvordem, Comproi, Coranguinim, Antoriem, Rumbrem, Moissal
63.	17.05.2017	Sanguem	Portem, Naiquinim, Cumbari, Villiena, Bati, Sanguem
64.	23.05.2017	Sanguem	Potrem, Bati, Tudou, Uguem, Sanguem, Cotarlim, Xelpem
65.	24.05.2017	Dharbandora	Codli, Bandoli
66.	31.05.2017	Dharbandora	Moissal, Bandoli, Cormonem, Santona, Rumbrem
67.	31.08.2017	Mormugao	Cortalim
68.	13.09.2017	Mormugao	Sancoale
69.	18.12.2017	Mormugao	Sancoale, Dabolim
70.	28.02.2018	Sanguem	Rumbrem
71.	21.03.2018	Mormugao	Sancoale
72.	30.05.2018	Mormugao	Cortalim, Sancoale

Atyijir Desai

Attendance Sheet of South Goa Forest Division Committee

Sr. No.	Date	Shri Francisco Araujo (Chairman)	Dy. Conservator of Forests, South (Member)	Shri Sandeep Azrekar (Member)	Shri Abhijit Prabhudessai (Member)	Dy. Collector, Officer of the Revenue Department (Member)	Head Surveyor, Officer of the DSLR (Member)	Sub Divisional Forest Officer, Quepem (Member Secretary)
1.	21.12.2012	P	P	P	P	P	P	P
2.	11.01.2013	P	A	P	P	P	P	P
3.	24.01.2013	P	A	P	P	A	P	P
4.	30.01.2013	P	A	P	P	A	P	P
5.	15.02.2013	P	A	P	P	P	P	P
6.	03.04.2013	P	P	P	P	P	P	P
7.	16.04.2013	P	A	P	P	A	P	P
8.	22.04.2013	P	A	P	A	A	P	P
9.	15.05.2013	P	A	P	A	P	P	P
10.	29.05.2013	P	A	P	P	P	A	P
11.	05.06.2013	P	A	P	P	P	P	P
12.	19.06.2013	P	A	A	P	A	P	P
13.	26.06.2013	P	A	A	P	P	P	P
14.	03.07.2013	P	P	P	P	A	P	P
15.	10.07.2013	P	P	P	P	A	P	P
16.	19.07.2013	P	A	P	P	P	P	P
17.	24.07.2013	P	A	P	P	P	P	P
18.	07.08.2013	P	P	P	P	A	P	P
19.	14.08.2013	P	A	P	P	P	A	P
20.	21.08.2013	P	A	P	P	A	P	P
21.	29.08.2013	P	P	P	P	A	A	P
22.	25.09.2013	P	P	A	P	P	P	P
23.	03.10.2013	P	A	P	P	A	P	P
24.	31.10.2013	P	P	A	P	A	P	P
25.	11.12.2013	P	A	P	P	A	P	P
26.	17.12.2013	P	P	P	P	A	P	P
27.	08.01.2014	P	A	P	P	A	P	P
28.	22.01.2014	P	P	P	P	P	P	P
29.	05.02.2014	P	A	P	P	P	P	P
30.	10.02.2014	P	P	P	P	A	P	P
31.	19.02.2014	P	A	P	P	A	A	P
32.	05.03.2014	P	P	P	P	A	P	P
33.	12.03.2014	P	A	P	P	A	P	P
34.	19.03.2014	A	P	P	P	A	P	P
35.	09.04.2014	P	P	P	P	A	P	P
36.	23.04.2014	P	P	A	P	A	P	P
37.	30.04.2014	P	P	P	A	A	P	P
38.	06.05.2014	P	P	A	P	A	P	P
39.	07.05.2014	P	P	A	P	A	P	P
40.	04.06.2014	P	P	P	P	A	P	P
41.	11.06.2014	P	P	P	P	P	P	P
42.	02.07.2014	A	P	P	A	A	A	P
43.	09.07.2014	P	P	P	P	A	P	P



Atyjit Desai





Sr. No.	Date	Shri Francisco Araujo (Chairman)	Dy. Conservator of Forests, South (Member)	Shri Sandeep Azrekar (Member)	Shri Abhijit Prabhudessai (Member)	Dy. Collector, Officer of the Revenue Department (Member)	Head Surveyor, Officer of the DSLR (Member)	Sub Divisional Forest Officer, Quepem (Member Secretary)
44.	26.09.2014	P	P	P	P	P	P	P
45.	01.10.2014	P	P	P	P	A	A	P
46.	08.10.2014	P	P	P	P	P	P	P
47.	15.10.2014	P	P	A	P	A	A	P
48.	29.10.2014	P	P	P	P	A	A	P
49.	30.10.2014	P	P	A	P	P	P	P
50.	12.11.2014	A	P	P	P	A	P	P
51.	18.11.2014	P	P	P	P	A	P	P
52.	26.11.2014	P	A	A	P	P	A	P
53.	10.12.2014	P	A	P	P	A	A	P
54.	14.12.2014	P	P	A	P	P	A	P
55.	27.01.2015	P	P	P	P	A	P	P
56.	11.02.2015	P	P	A	P	P	P	P
57.	25.02.2015	P	P	P	P	A	A	P
58.	04.03.2015	P	A	P	P	A	A	P
59.	22.04.2015	P	P	P	P	A	A	P
60.	29.04.2015	P	P	P	P	A	A	P
61.	20.05.2015	A	P	P	P	A	A	P
62.	03.06.2015	P	P	P	P	A	A	P
63.	10.06.2015	P	A	P	A	P	A	P
64.	17.06.2015	P	A	P	P	A	A	P
65.	24.06.2015	P	P	A	A	P	P	P
66.	01.07.2015	P	A	P	P	A	P	P
67.	08.07.2015	P	P	P	P	A	P	P
68.	15.07.2015	P	P	P	P	P	P	P
69.	05.08.2015	P	P	P	P	A	P	P
70.	12.08.2015	P	P	P	P	A	P	P
71.	19.08.2015	P	A	P	P	A	P	P
72.	26.08.2015	P	P	P	P	A	P	P
73.	02.09.2015	P	P	P	P	A	A	P
74.	09.09.2015	A	A	P	P	A	P	P
75.	23.09.2015	P	A	P	P	A	P	P
76.	30.09.2015	P	A	P	P	A	P	P
77.	07.10.2015	P	P	P	P	A	A	P
78.	14.10.2015	P	P	P	P	A	A	P
79.	21.10.2015	P	A	P	P	A	A	P
80.	09.11.2015	P	A	P	P	A	P	P
81.	11.11.2015	P	A	P	P	A	A	P
82.	18.11.2015	P	A	P	P	A	A	P
83.	25.11.2015	P	P	P	A	A	A	P
84.	02.12.2015	P	A	P	P	A	A	P
85.	09.12.2015	P	P	P	P	A	A	P
86.	16.12.2015	A	P	P	P	A	P	P
87.	06.01.2016	A	A	P	P	A	P	P

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Sr. No.	Date	Shri Francisco Araujo (Chairman)	Dy. Conservator of Forests, South (Member)	Shri Sandeep Azrekar (Member)	Shri Abhijit Prabhudessai (Member)	Dy. Collector, Officer of the Revenue Department (Member)	Head Surveyor, Officer of the DSLR (Member)	Sub Divisional Forest Officer, Quepem (Member Secretary)
88.	13.01.2016	P	A	P	A	A	P	P
89.	20.01.2016	P	P	P	P	A	P	P
90.	27.01.2016	A	A	P	P	A	P	P
91.	03.02.2016	P	P	P	P	A	P	P
92.	10.02.2016	A	P	P	P	A	P	P
93.	17.02.2016	P	A	P	P	A	P	P
94.	24.02.2016	P	P	P	A	A	P	P
95.	02.03.2016	P	P	P	P	A	P	P
96.	09.03.2016	A	P	A	P	A	P	P
97.	23.03.2016	A	P	P	A	A	P	P
98.	13.04.2016	P	P	P	P	P	A	P
99.	20.04.2016	P	P	P	A	P	P	P
100.	27.04.2016	P	A	P	P	A	P	P
101.	11.05.2016	P	P	P	P	A	P	P
102.	18.05.2016	P	P	P	P	A	P	P
103.	25.05.2016	P	P	P	P	A	P	P
104.	01.06.2016	P	P	P	P	A	P	P
105.	08.06.2016	P	P	P	P	A	P	P
106.	15.06.2016	P	A	P	P	A	A	P
107.	22.06.2016	P	P	P	P	A	A	P
108.	06.07.2016	P	P	P	P	A	A	P
109.	13.07.2016	P	A	A	P	A	A	P
110.	20.07.2016	P	A	P	A	A	A	P
111.	27.07.2016	P	A	P	P	A	A	P
112.	03.08.2016	P	P	P	P	A	A	P
113.	10.08.2016	P	P	P	P	A	A	P
114.	24.08.2016	P	P	P	P	A	A	P
115.	14.09.2016	P	P	P	P	A	A	P
116.	21.09.2016	P	P	P	A	A	A	P
117.	28.09.2016	P	P	P	P	A	A	P
118.	05.10.2016	P	P	P	A	A	A	P
119.	19.10.2016	P	P	P	P	A	P	P
120.	26.10.2016	P	P	P	A	A	P	P
121.	02.11.2016	P	P	P	A	A	P	P
122.	09.11.2016	P	P	P	P	A	P	P
123.	16.11.2016	P	P	A	P	P	P	P
124.	23.11.2016	P	P	P	A	A	P	P
125.	30.11.2016	A	P	P	P	A	P	P
126.	05.12.2016	A	P	P	P	A	A	P
127.	07.12.2016	A	P	P	P	A	A	P
128.	14.12.2016	P	P	P	P	A	A	P
129.	17.12.2016	P	P	P	A	A	P	P
130.	21.12.2016	P	P	P	P	A	P	P
131.	04.01.2017	P	P	P	P	A	P	P

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Abhijit Prabhudessai

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Sr. No.	Date	Shri Francisco Araujo (Chairman)	Dy. Conservator of Forests, South (Member)	Shri Sandeep Azrekar (Member)	Shri Abhijit Prabhudessai (Member)	Dy. Collector, Officer of the Revenue Department (Member)	Head Surveyor, Officer of the DSLR (Member)	Sub Divisional Forest Officer, Quepem (Member Secretary)
132.	10.01.2017	P	P	P	P	A	A	P
133.	18.01.2017	P	P	P	P	A	A	P
134.	25.01.2017	A	P	P	P	A	A	P
135.	08.02.2017	P	P	P	P	A	A	P
136.	15.02.2017	A	P	P	P	A	A	P
137.	16.02.2017	A	P	P	P	A	A	P
138.	22.02.2017	A	P	P	P	A	A	P
139.	08.03.2017	P	P	P	P	A	P	P
140.	15.03.2017	P	P	P	P	A	P	P
141.	05.04.2017	P	P	P	P	A	P	P
142.	07.04.2017	A	A	P	P	A	P	P
143.	12.04.2017	A	A	P	P	A	P	P
144.	19.04.2017	P	P	A	P	A	A	P
145.	26.04.2017	P	P	P	A	A	A	P
146.	03.05.2017	P	P	P	A	A	P	P
147.	05.05.2017	A	P	P	A	A	A	P
148.	09.05.2017	A	P	P	P	A	A	P
149.	10.05.2017	P	P	P	P	A	P	P
150.	16.05.2017	P	P	P	A	A	A	P
151.	17.05.2017	P	P	P	P	A	P	P
152.	23.05.2017	A	P	P	P	A	A	P
153.	24.05.2017	P	P	P	P	A	P	P
154.	31.05.2017	A	P	P	P	A	P	P
155.	07.06.2017	P	P	P	P	A	P	P
156.	14.06.2017	P	P	P	P	A	A	P
157.	21.06.2017	P	A	P	P	P	P	P
158.	28.06.2017	P	P	P	P	A	P	P
159.	05.07.2017	P	P	P	P	A	P	P
160.	12.07.2017	P	P	P	P	A	P	P
161.	02.08.2017	P	P	P	A	A	A	P
162.	09.08.2017	P	P	P	P	A	A	P
163.	31.08.2017	A	A	P	P	A	A	P
164.	06.09.2017	P	A	P	P	A	P	P
165.	08.09.2017	P	P	P	P	A	P	P
166.	13.09.2017	P	P	P	P	A	P	P
167.	20.09.2017	P	P	A	P	A	P	P
168.	27.09.2017	P	P	A	P	A	P	P
169.	11.10.2017	P	P	P	P	A	P	P
170.	25.10.2017	P	P	P	A	A	A	P
171.	01.11.2017	P	P	A	P	P	A	P
172.	15.11.2017	P	P	A	P	A	P	P
173.	18.11.2017	P	P	P	P	P	P	P
174.	29.11.2017	P	P	P	A	A	P	P
175.	06.12.2017	P	P	P	P	A	P	P

Cadar

 Anjirani

 King

 Dns

Sr. No.	Date	Shri Francisco Araujo (Chairman)	Dy. Conservator of Forests, South (Member)	Shri Sandeep Azrekar (Member)	Shri Abhijit Prabhudessai (Member)	Dy. Collector, Officer of the Revenue Department (Member)	Head Surveyor, Officer of the DSLR (Member)	Sub Divisional Forest Officer, Quepem (Member Secretary)
176.	13.12.2017	P	P	P	A	A	P	P
177.	18.12.2017	P	P	P	P	A	P	P
178.	03.01.2018	P	P	P	P	A	P	P
179.	10.01.2018	P	P	P	P	A	P	P
180.	31.01.2018	P	P	P	P	A	P	P
181.	07.02.2018	P	P	P	P	A	P	P
182.	14.02.2018	P	P	P	P	A	A	P
183.	28.02.2018	P	A	P	P	A	P	P
184.	07.03.2018	P	P	P	P	A	P	P
185.	14.03.2018	P	P	P	P	A	P	P
186.	21.03.2018	A	P	P	P	A	P	P
187.	04.04.2018	P	P	A	P	A	P	P
188.	11.04.2018	P	P	P	P	A	P	P
189.	18.04.2018	P	A	P	P	A	P	P
190.	23.05.2018	P	P	P	P	A	P	P
191.	30.05.2018	P	P	P	P	A	P	P
192.	06.06.2018	P	P	P	A	A	P	P
193.	13.06.2018	P	P	P	A	A	P	P
194.	20.06.2018	P		P	P	A	P	P
195.	27.06.2018	P	P	P	P	A	P	P
196.	04.07.2018	P	P	P	P	A	P	P
197.	12.07.2018	P	P	P	P	A	P	P
198.	18.07.2018	P	P	P	P	A	P	P
199.	25.07.2018	P	P	P	P	A	P	P
200.	08.08.2018	P	P	P	P	A	P	P
201.	20.08.2018	P	P	P	P	A	P	P
202.	29.08.2018	P	P	A	P	A	P	P
203.	12.09.2018	P	P	P	P	A	P	P
204.	26.09.2018	P	P	P	P	A	P	P
205.	04.10.2018	P	P	P	P	A	P	P

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Representations received by South Goa Forest Division Committee

Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
1.	29.01.2013	Michael Beny Da Costa	H.No. 245, Sucaldem, Chinchinem, Salcete-Goa	32	1	Maina	Quepem	Pending	to be decided at the time of demarcation
2.	31.01.2013	Anand Uttam Gaonkar	H.No. 66, Maina, Quepem, Goa	67	2 & 3	Maina	Quepem	Pending	to be decided at the time of demarcation
3.	31.01.2013	Anand Uttam Gaonkar	H.No. 66, Maina, Quepem, Goa	32	1	Maina	Quepem	Pending	to be decided at the time of demarcation
4.	31.01.2013	Joao Francisco Fernandes	H.No. 215, Saleri, Cola, Canacona	121	1	Cola	Canacona	Pending	to be decided at the time of demarcation
5.	04.02.2013	Policarpa Fernandes	H.No. 187, Saleri, Cola, Canacona	121	1	Cola	Canacona	Pending	to be decided at the time of demarcation
6.	04.02.2013	Austino A. Fernandes	H.No. 187, Saleri, Cola, Canacona	121	1	Cola	Canacona	Pending	to be decided at the time of demarcation
7.	30.01.2013	Mrs. Kailash Singla W/o. Rajendra Prasad Singla	235/I, Karle River, Ville Properties Pulwaddo, Benaullim, Margao-Goa	69	1	Sancoale	Mormugao	Decided	survey and demarcation completed
				80	1			Decided	survey and demarcation completed
8.	18.04.2013	Dilip R. Salgaonkar	Nr. Govt. Sports complex, Karaswada, Mapusa-Goa	259	8	Sancoale	Mormugao	Decided	survey and demarcation completed
9.	19.04.2013	Chowgule Real Estate & Construction Co. Pvt. Ltd.	Casa Del Sol Hotel Goa Marriot, Miramar	153	1	Sancoale	Mormugao	Decided	survey and demarcation completed
10.	15.05.2013	Joseph "Jojo" Francis D' Souza	Miraton Gardens, Airport Road, Chicalim	72	2	Sancoale	Mormugao	Decided	survey and demarcation completed
11.	01.07.2013	Shalon Developers	A-204, 2nd Floor, Royal Plaza, Vasco-da-Gama	Chalta No. 19	PT.Sheet No. 122	Vasco	Mormugao	Pending	to be decided at the time of demarcation

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Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
12.	16.01.2014	Kiran Kharangate	H.No. 2/10, Plot No 38/A, Anand Vihar Sea view Estate, Gallint A.P. Dabolim-Goa	76	7	Sancoale	Mormugao	Decided	survey and demarcation completed
13.	30.08.2013	Audhut B. Naik	H.No. 163, Simpall Wado, Sancoale Goa	285	21	Sancoale	Mormugao	Decided	survey and demarcation completed
14.	02.09.2013	Goa Salesian Society	Don Bosco- Odxel, Goa University	16	1 & 2	Cortalim	Mormugao	Decided	survey and demarcation completed
15.	23.10.2013	Nitin Kunkolienkar	Plot NO. 25 Sagar Co-op. Housing Society, Dona Paula-Goa	14	3	Cortalim	Mormugao	Decided	survey and demarcation completed
16.	25.10.2013	Jose Do Carmo Barreto	145, Ganganelli Rebello Road, Nr. Holy Sprit Church, Margao	102	6-B, 6-C	Cortalim	Mormugao	Decided	survey and demarcation completed
17.	25.10.2013	Maria Francisca Barreto	145, Ganganelli Rebello Road, Nr. Holy Sprit Church, Margao	102	6-B	Cortalim	Mormugao	Decided	survey and demarcation completed
18.	04.11.2013	Basilio Dourado	H.No. 154, Chauder, Cortalim	222	4(Part)	Cortalim	Mormugao	Decided	survey and demarcation completed
19.	27.11.2013	Sagar Madhukar Kossambe	H.No. 359/2, Sinddim, Sancoale	46	1	Sancoale	Mormugao	Decided	survey and demarcation completed
				64	4	Sancoale	Mormugao	Decided	survey and demarcation completed




Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
20.	04.12.2013	Bhai Naik	Thirtharupa, A. N. Naik Road, Aquem, Margao, Goa	11	5, 15, 18, 20, 22, 24, 27, 29, 31, 33, 35, 37, 39, 42, 45, 46, 47, 48, 50, 52, 53, 58, 59, 60, 61, 64, 66, 67, 74, 75, 77, 79, 81,	Issorcim	Mormugao	Pending	to be decided at the time of demarcation
				12	2, 4	Issorcim	Mormugao	Pending	to be decided at the time of demarcation
				13	2	Issorcim	Mormugao	Pending	to be decided at the time of demarcation
				17	0	Issorcim	Mormugao	Pending	to be decided at the time of demarcation
21.	23.12.2013	Damodar N. Naik	H.No. 1940, Marlem Hill, Margao, Salcete	2/2 to 10, 2/0, 2/1, 2/20, 2/14, 15, 16, 18, 19 & 3/0		Issorcim	Mormugao	Pending	to be decided at the time of demarcation
22.	27.12.2013	Prakash Datta Naik	Dattaprasad" plot No.18, Cupangale Society, Behind Chowgule College, Gogal	11/65, 69, 70		Issorcim	Mormugao	Pending	to be decided at the time of demarcation

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 Page 3 of 18

Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
23.	27.12.2013	Anand Datta Naik	C/o. Gurudatta Anand Naik, H.No. 65/L/A/1, Barebhatt, Nr. Govind Poy Oxygeb, Arlem	11	84	Issorcim	Mormugao	Pending	to be decided at the time of demarcation
24.	27.12.2013	Balaji Datta Naik	"Padmavati" Plot No. 52, Sagar Co-op.Housing Society, Eastern Street, Dona Paula	11	12	Issorcim	Mormugao	Pending	to be decided at the time of demarcation
25.	22.01.2014	Cesar Soares	H.No. 484, Devate, Loutulim, Salcete Goa	150 151 152 166 153	1 & 6 1 1 & 6 1 2	Loutulim Loutulim Loutulim Loutulim Loutulim	Salcete Salcete Salcete Salcete Salcete	Pending Pending Pending Pending Pending	to be decided at the time of demarcation to be decided at the time of demarcation
26.	30.01.2014	Pee Aar Housing Dev. Pvt. Ltd.	29/11, Mahashwari, Mohan Kamla Tower, Kanpur(UP)	230	1	Cortalim	Mormugao	Decided	survey and demarcation completed
27.	30.01.2014	M/s. Rashi Aashiyana Pvt. Ltd.,	Reg. Off. 219A, Harjinder Nagar, II, Subhash Road, Kanpur(UP)	105	2	Cortalim	Mormugao	Decided	survey and demarcation completed
28.	05.03.2014	Ramakant N. Borkar	H.No. 354, Sandolim, Sancoale-Goa	64 64	1 5	Sancoale sancoale	Mormugao Mormugao	Decided Decided	survey and demarcation completed survey and demarcation completed

Pradip Avijit Desai

Pradip Avijit Desai

Pradip Avijit Desai

Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
29.	03.06.2014	Shree Mallikarjun Shipping Pvt. Ltd.	O.L.Merces, Opp. KTC Busstand, Mundvel, Vasco-Da-Gama, Goa	231	1	Cortalim	Mormugao	Decided	survey and demarcation completed
30.	02.06.2014	Sebastiao Coutinho	H.No. 222, Church Street, Cortalim	101	1	Cortalim	Mormugao	Decided	survey and demarcation completed
31.	02.06.2014	Mariano Bonifacio Coutinho	H.No. 222, Church Street, Cortalim	269	1	Cortalim	Salcete	Decided	survey and demarcation completed
32.	04.06.2014	Mrs. Fermina Pinheiro	H.No. 1159/B, Colleadongor, Raia, Salcete	36	1	Orgao Loutulim	Salcete	Pending	to be decided at the time of demarcation
33.	30.06.2014	Jonathan Costa	H.No. 742, Borda, Margao-Goa	242	2-A	Raia	Salcete	Pending	to be decided at the time of demarcation
34.	30.06.2014	Royston Costa	Margao-Goa	242	2	Raia	Salcete	Pending	to be decided at the time of demarcation
35.	04.09.2014	Shri Bernardo Rose Fernandes	H.No.465, Varca, Salcete	1	1-A	Naiquinim	Sanguem	Pending	to be decided at the time of demarcation
36.	23.09.2014	Alvaro R Colaco	H.No. 241, Zunvor, Sancoale Goa	26	3, 4, 8 & 10	Sancoale	Mormugao	Decided	survey and demarcation completed
				285	3	Sancoale	Mormugao	Decided	survey and demarcation completed
				277	7 & 8	Sancoale	Mormugao	Decided	survey and demarcation completed
37.	07.10.2014	Deeksha Holding Limited	26 & 27, Ground Floor, World Trade Centre, Barakhamba Lane, New Delhi	191	1-A	Poinguinim	Canacona	Pending	to be decided at the time of demarcation
38.	13.10.2014	Roquezinho D'souza (POA for Ramakant N. Naik @ Borkar)	H. No. 14, Pale Veisao-Goa	64	1	Sancoale	Mormugao	Decided	survey and demarcation completed


 August 2014


Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
39.	16.12.2013	Laxmi R. Naik	H.No. 47, Mundvel, Opp. KTC, Busstand, Vasco	258	4	Sancoale	Mormugao	Decided	survey and demarcation completed
40.	26.12.2014	Gasper Gama & others	R/o. Ho. No. 355/2, Sindliem, Sancoale	64	3	Sancoale	Mormugao	Decided	survey and demarcation completed
41.	26.12.2014	M/s. Sealink Marine & Shipping Company Pvt. Ltd.	Chicalim Goa	64	3	Sancoale	Mormugao	Decided	survey and demarcation completed
42.	26.12.2014	Vecar Enterprises	A-12, Kossambe Bldg., Swatantra Path, Vasco-da-Gama	64	3	Sancoale	Mormugao	Decided	survey and demarcation completed
43.	02.01.2015	Alleluia Enclave Co-op. Hsg. Scoty. Ltd	Vasco - da - Gama	55	12	Sancoale	Mormugao	Decided	survey and demarcation completed
44.	13.01.2015	M & M Space Deals Real Estate Developers	Vasco - da - Gama	113	2	Sancoale	Mormugao	Decided	survey and demarcation completed
45.	14.01.2015	Mrs. Antonieta Dias	Melissa Port View, Nr. El Monte Theatre, Vasco -da-Gama	44	6-A	Sancoale	Mormugao	Decided	survey and demarcation completed
46.	04.02.2015	Manjusha Dutta	Vasco - da - Gama	75	1	Sancoale	Mormugao	Decided	survey and demarcation completed
47.	04.02.2015	Bhaskar Biman Dutta	Vasco - da - Gama	75	1	Sancoale	Mormugao	Decided	survey and demarcation completed
48.	11.06.2015	Mr & Mrs. Raj Bhandare	Chicalim Goa	126	1-R	Cortalim	Mormugao	Decided	survey and demarcation completed

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Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
49.	11.06.2015	Rubina Rodrigues, Sarpanch V.P. Chicalim	On behalf of villagers	09 to 14 & 17		Chicalim	Mormugao	Pending	to be decided at the time of demarcation
				21, 24, 25, 28, 29, 37,38, 42,43 & 44		Dabolim	Mormugao	Decided	survey and demarcation completed
50.	26.06.2015	Victor Alvares Resort Manager, M/s Tantra Design Pvt. Ltd	Victor Alvares Resort	11	49	Issorcim	Mormugao	Pending	to be decided at the time of demarcation
51.	01.09.2015	Mr. Precious Soares	H.No.617, Loutulim, Goa	118	2	Loutulim	Salcete	Pending	to be decided at the time of demarcation
52.	14.09.2015	Shri Jose D'Sa	H.No.45, Nagoa, Verna, consua, Salcete, Goa	64	2	Sancoale	Mormugao	Decided	survey and demarcation completed
				64	5	sancoale	Mormugao	Decided	survey and demarcation completed
53.	22.09.2015	Fr. Allwyn D'Souza	Provincial Economist, Goa Salesian society, Don Bosco Odxel, Goa University	14	3	Cortalim	Mormugao	Decided	survey and demarcation completed
				16	1	Cortalim	Mormugao		
54.	28.09.2015	Shri Milind Sadanand Bhandare	6, Vishwanath Bhuvan, 19 Ceasar Rd. Amboli Andheri (W), Mumbai 400058	126	1-1	Cortalim	Mormugao	Decided	survey and demarcation completed
55.	30.09.2015	Mr. Maria Milagrina Filomena Mascarenhas @ Ms. Milagrina Fernandes	H. No. 651, Donvaddo, Saligao, Bardez-Goa	23	5	Loutolim	Salcete	Pending	to be decided at the time of demarcation

John Augustine

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Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
65.	14.01.2016	Mr. Tarun Prakash	C/o, Eng. Mario C. Gonsalves, Raymond's Complex, Opp. Roy Petrol Pump, Vasco-da-Gama	11	49	Issorcim	Mormugao	Pending	to be decided at the time of demarcation
66.	19.01.2016	Sylvia Perpetuo Socorro, Noronha Gama e Cabrel, Nilesch Joao Cabral, Brinda Sewarna Ferdina Lopes, Ravindra Jose Cabral, Marlette Ada Filomena Monteiro	H.No.281, Nagoa, Salcete - Goa	21	6-D	Nagoa	Salcete	Pending	to be decided at the time of demarcation
67.	19.01.2016	Jose Maria Alvito Araujo, Maria Do Carmo Noronha Da Gama e Araujo	Alwi mansion, H.No.967, Vanexem, Loutulim, Salcete, Goa	21	6-C	Nagoa	Salcete	Pending	to be decided at the time of demarcation
68.	19.01.2016	Elvis E.C. Gonsalves, Loraine Velho e Gonsalves	Harmonia Appts, Flat A-3, Margao, Salcete, Goa.	21	6-E	Nagoa	Salcete	Pending	to be decided at the time of demarcation
69.	29.01.2016	Savio Roque de Graca Mesquita	Gracius Bldg, 1st Floor, Mangor Hill, Vasco-da-Gama, Goa	169		Consua	Mormugao	Pending	to be decided at the time of demarcation
				152	8	Consua	Mormugao	Pending	to be decided at the time of demarcation
70.	21.01.2016	Sadanand Raghoba Dhawalikar	H.No.302, Jin, Sancoale, Post - Cortalim, Goa	113	1	Sancoale	Mormugao	Decided	survey and demarcation completed
71.	01.02.2016	Mr. Satish Gangaram Naik	H.No.301, Gina, Sindolim, Sancoale, Goa	92	6	Sancoale	Mormugao	Decided	survey and demarcation completed
72.	01.02.2016	Mr. Dilip Gangaram Naik	H.No.301, Gina Sindolim, Sancoale, Cortalim, Goa.	94	2	Sancoale	Mormugao	Decided	survey and demarcation completed

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Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
73.	01.02.2016	Mr. Krishna Gangaram Naik & Mr. Satish Gangaram Naik	H.No.301, Gina Sindolim, Sancoale, Cortalim, Goa.	95	11	Sancoale	Mormugao	Decided	survey and demarcation completed
74.	02.02.2016	Mrs. Maria Ozorio Pereira	H.No.259, Nagoa, Salcete, Goa	92	1 & 6	Sancoale	Mormugao	Decided	survey and demarcation completed
75.	05.02.2016	Rev. Fr. Francisco Avinash Rebelo	Holy Spirit Church, Margao, Goa	417	4 & 7	Sancoale	Mormugao	Pending	to be decided at the time of demarcation
76.	11.02.2016	Rajan Nagesh Lotlikar	H.No.1613, Harimandir Chawl, Margao, Goa	24	12(P), 12-A & 12-B	Dabolim	Mormugao	Decided	survey and demarcation completed
77.	25.02.2016	Mrs. Esperanca Dias e D'Souza	H.No.203/1, Village Domrine, Behind Tilak Ground, Khariwada, Vasco da Gama	92	6	Sancoale	Mormugao	Decided	survey and demarcation completed
78.	15.03.2016	Mrs. Ana Casia Dorez Silva & Mr. Charles Pereira	Pereira Chambers, St. Jose Vaz Road, Vasco da Gama	11	45	Issorcim	Mormugao	Pending	to be decided at the time of demarcation
79.	22.03.2016	Mr. Shashank Trivedi	(Rep. by POA Mrs. Nidhi Trivedi) 58, Rangavi Estate, Lane 4, opp Felicity Health Club A.P. Dabolim	11	45, 46, 47 & 48	Issorcim	Mormugao	Pending	to be decided at the time of demarcation
80.	29.03.2016	The Sarpanch	Village Panchayat Loliem				Canacona	Pending	to be decided at the time of demarcation
81.	31.03.2016	Shri Vassudev Venkatesh Sinai Caro	A.S. Summingale Avenue, 1st Floor, Gold Road, Pajifond, Margao, Goa	24	1	Dabolim	Mormugao	Decided	survey and demarcation completed





Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
82.	06.04.2016	Rama Anant Prabhu Gaonkar, Madhukar Anant Prabhu Gaonkar, Chandrakant Anant Prabhu Gaonkar, Ratnakar Anant Prabhu Gaonkar, Narcina Anant Prabhu Gaonkar	H.No.1216, Mashem, Loliem, Canacona, Goa	270	2 & 4	Loliem	Canacona	Pending	to be decided at the time of demarcation
83.	06.04.2016	Rama Anant Prabhu Gaonkar	H.No.1216, Mashem, Loliem, Canacona, Goa	247	2 & 3	Loliem	Canacona	Pending	to be decided at the time of demarcation
84.	07.04.2016	Manohar Nagu Velip @ Mono Nagu Velip @ Custa Nagu Gaoncar	H.No.1389, Tanshi, Loliem, Canacona, Goa	328	1	Loliem	Canacona	Pending	to be decided at the time of demarcation
85.	13.04.2016	The Sarpanch	Village Panchayat Loliem				Canacona	Pending	to be decided at the time of demarcation
86.	21.04.2016	Mr. Rohidas V. Tengse & Villagers of Loliem	Loliem, Canacona, Goa				Canacona	Pending	to be decided at the time of demarcation
87.	25.04.2016	Mr. Raju S. Devasthali	Bh. Iswar Temple, Polem, Loliem, Canacona, Goa	297	2	Loliem	Canacona	Pending	to be decided at the time of demarcation
88.	13.05.2016	Dilip Da Gama	H.No.319, Somevaddo, Nagoa, Salcete, Goa	209	1	Verna	Salcete	Pending	to be decided at the time of demarcation
89.	16.06.2016	Shantaram J. Sinai Kantak, Dinanath J. Sinai Kantak, Pandurang J. Sinai Kantak, Anand J. Sinai Kantak, Ajit J. Sinai Kantak	C/o, Shri B.S. Kantak, B-Block, FO 32 & 35, Baboy Commerce centre, Margao, Gao	37	2	Dabolim	Mormugao	Decided	survey and demarcation completed

Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
90.	16.06.2016	Shantaram J. Sinai Kantak, Dinanath J. Sinai Kantak, Pandurang J. Sinai Kantak, Anand J. Sinai Kantak, Ajit J. Sinai Kantak	C/o, Shri B.S. Kantak, B-Block, FO 32 & 35, Baboy Commerce centre, Margao, Gao	28	6	Dabolim	Mormugao	Decided	survey and demarcation completed
91.	16.06.2016	Shantaram J. Sinai Kantak, Dinanath J. Sinai Kantak, Pandurang J. Sinai Kantak, Anand J. Sinai Kantak, Ajit J. Sinai Kantak	C/o, Shri B.S. Kantak, B-Block, FO 32 & 35, Baboy Commerce centre, Margao, Gao	29	1	Dabolim	Mormugao	Decided	survey and demarcation completed
92.	17.06.2016	Manohar Anant Wagle, Balchandra Anant Wagle	Vaglo Building, Mahatma Gandhi Roa, Panaji, Goa	249	4	Sancoale	Mormugao	Decided	survey and demarcation completed
				250	1	Sancoale	Mormugao		
93.	24.06.2016	Neville G.P. Pinto, Rijauld J. Pinto	H.No.19/8, Olaulim, Bardez, Goa	385	3	Raia	Salcete	Pending	to be decided at the time of demarcation
				386	1	Raia	Salcete	Pending	to be decided at the time of demarcation
94.	06.07.2016	Mr. Shashank Trivedi	(Rep. by POA Mrs. Nidhi Trivedi) 58, Rangavi Estate, Lane 4, opp Felicity Health Club A.P. Dabolim	11	45, 46 & 47	Issorcim	Mormugao	Pending	to be decided at the time of demarcation

Abhijit Dama

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Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
95.	13.07.2016	Adv. J.M. Vivek Gomes	H.No.365, Sonarbhat, Carvota, Loutulim, Salcete - Goa	186	1	Loutulim	Salcete	Pending	to be decided at the time of demarcation
				186	2	Loutulim	Salcete	Pending	to be decided at the time of demarcation
				228	2	Loutulim	Salcete	Pending	to be decided at the time of demarcation
				228	4	Loutulim	Salcete	Pending	to be decided at the time of demarcation
96.	06.07.20016	Felix A. D'Souza, Joaquim X.D'Souza	Loliem, Canacona	354	1,3,5	Loliem	Canacona	Pending	to be decided at the time of demarcation
97.	19.07.2016	Caetano Faria	Pocol, Verna, Salcete, Goa	153	1	Verna	Salcete	Pending	to be decided at the time of demarcation
				161	0	Verna	Salcete	Pending	to be decided at the time of demarcation
98.	26.07.2016	The General Manager	Chowgule and Company Pvt. Ltd.	259	12	Sancoalae	Mormugao	Decided	survey and demarcation completed
99.	29.08.2016	The Chief Executive Officer	Goa Investment Promotion & Facilitation Board	11	49	Issorcim	Mormugao	Pending	to be decided at the time of demarcation
100.	23.11.2016	Shri Suresh Kust Gaonkar, Shri Ram Yesso Gaonkar	Tansi, Loliem, Canacona, Goa	280, 319, 320, 321, 326 & 328		Loliem	Canacona	Pending	to be decided at the time of demarcation
101.	29.11.2016	Shri Kishwar J. Shaikh	C/o, Ruksana Sayed, Flat No.205, 2nd Floor, Nr.Busy Bee School, Baina, Vasco da Gama, Goa	42	7-B-3-1	Dabolim	Mormugao	Decided	survey and demarcation completed



 Felix A. D'Souza



 Caetano Faria



 Shri Suresh Kust Gaonkar

Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
102	08.12.2016	The Villagers of Agassaim and Goa Velha	C/o, Benny Gonsalves, H.No.218, Baixo-de-Igreja, Agassaim, Tiswadi, Goa					Pending	to be decided at the time of demarcation
103	05.12.2016	The Secretary	Village Panchayat, Sancoale	94	2	Sancoale	Mormugao	Decided	survey and demarcation completed
				92	6	Sancoale	Mormugao	Decided	survey and demarcation completed
				95	11	Sancoale	Mormugao	Decided	survey and demarcation completed
104	27.12.2016	Antonio Da Costa	H.No.80, Sodovim, Verna, Salcete, Goa.	193	7 & 8	Verna	Salcete	Pending	to be decided at the time of demarcation
105	03.02.2017	Villagers of Verna	Verna			Verna	Salcete	Pending	to be decided at the time of demarcation
106	06.03.2017	The Sarpanch	Village Panchayat, Verna			Verna	Salcete	Pending	to be decided at the time of demarcation
107	31.03.2017	Surendra Mangesh Sanzgiri & 5 others	220, Sailant, Sancoale, Goa	55	1	Sancoale	Mormugao	Decided	survey and demarcation completed
108	26.04.2017	Agnelo D'Cruz	H.No.250/1, Alto, Dabolim, Goa	42	7D-1	Dabolim	Mormugao	Decided	survey and demarcation completed
109	28.07.2017	Mr. Bhoj Arjun Naik	H.No.352, Sindolem, Sancoale, Goa	69	1	Sancoale	Mormugao	Decided	survey and demarcation completed
110	18.08.2017	Mr. Vincent Diniz	C/o, Mr. Vishant Naik, A3-5, 2, Kurtarkar Classic, Nr. Power House, Aquem, Margao, Goa.	252	6	Nuven	Salcete	Pending	to be decided at the time of demarcation
111	04.09.2017	Mario James Fernandes	H.No.415, Tembin, Raia, Salcete, Goa	188	5	Raia	Salcete	Pending	to be decided at the time of demarcation

Pradip Arjun

Pradip

Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
112	18.09.2017	Subhash Ranganath Surlakar	141-G, Green Velley, Alto Dabolim, Chicalim, Goa	9	3-C	Dabolim	Mormugao	Decided	survey and demarcation completed
113	13.10.2017	Levencio F.V. De Souza	H.No.182, Nr. MPT Hospital, Vasco, Goa.	94	1	Sancoale	Mormugao	Decided	survey and demarcation completed
114	13.10.2017	Levencio F.V. De Souza	H.No.182, Nr. MPT Hospital, Vasco, Goa.	42	7-A	Dabolim	Mormugao	Decided	survey and demarcation completed
115	13.10.2017	Levencio F.V. De Souza	H.No.182, Nr. MPT Hospital, Vasco, Goa.	21	5	Dabolim	Mormugao	Decided	survey and demarcation completed
116	17.10.2017	Concerned Villagers of Loutulim	C/o, Ramiro Mascarenhas, H.No.935, Vauxem, Loutulim, Salcete, Goa	23		Rumbrem	Sanguem	Decided	survey number included in the list of prospective forests
117	01.11.2017	Shri Prakash Shankar Naik	H.No.111/1, Sancoale, Mormugao, Goa	257		Sancoale	Mormugao	Pending	survey and demarcation completed
118	30.11.2017	Shri Jose F.S.B. Mascarenhas	H.No.194, Dagualle Baixo, Maina, Curtorim, Salcete, Goa	434	8	Curtorim	Mormugao	Pending	to be decided at the time of demarcation
119	01.12.2017	M/s. Mukta Developers	Patner, Mr. Santosh Fal Dessai, r/o, H. No.266, Balli, Quepem, Goa	285	6 & 7	Sancoale	Mormugao	Decided	survey and demarcation completed
120	13.12.2017	Express Machines & Scaffolding Private Ltd.	H.No.109, Chicalim, Goa - 403 711	96	1	Sancoale	Mormugao	Decided	survey and demarcation completed
121	13.12.2017	Patricio Joaquim Dourado	A/H Mr. Manuel A. Dias, 13, 2nd Floor, O.L. of Guia Bldg., Vasco da Gama, Goa	42	7-C-2	Dabolim	Mormugao	Decided	survey and demarcation completed
122	13.12.2017	Mr. Noel Casmiro Agnelo Dourado	A/H Mr. Manuel A. Dias, 13, 2nd Floor, O.L. of Guia Bldg., Vasco da Gama, Goa	42	7-C-3	Dabolim	Mormugao	Decided	survey and demarcation completed

Patricio

Patricio Agnelo

Patricio

Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
123	22.12.2017	Shri Kamla Prasad Yadav	H.No.148, Alto Dabolim, Nr. Bogmalo Junction, Dabolim, Goa	79	5	Sancoale	Mormugao	Decided	survey and demarcation completed
124	03.01.2018	Adam Abdul Jumma	H.No.169/2, Nr. GSL Club, Chicalim, Vasco da Gama, Goa	206	9	Sancoale	Mormugao	Decided	survey and demarcation completed
125	05.01.2018	Pedro Antonio Vaz	H.No.777, New Vaddem, Vasco da Gama, Goa - 403 802	24		Dabolim	Mormugao	Decided	survey and demarcation completed
126	10.01.2018	Jacinto Cardoso	H.No.178/57 JORINA, Airways Hsg. Colony, Zuarinagar, Goa 403 726.	56	1 & 4	Sancoale	Mormugao	Decided	survey and demarcation completed
127	23.01.2018	The Secretary	Village Panchayat, Nagoa	12, 13, 14, 15, 16, 17, 18, 19, 23(P), 36, 37, 38, 39, 40		Nagoa	Salcete	Pending	to be decided at the time of demarcation
128	02.02.2018	Ramkrishna Chopra	Block-H, 001, Devashri Gardens, Nr. Corporation Bank, Socorro Porvorim, Goa - 403 501	219	6	Sancoale	Mormugao	Decided	survey and demarcation completed
129	12.02.2018	Rashmi Narayan Bandekar	C/o, Sandesh RS Kundaikar, Vasco da Gama, Goa - 403 802	42	7-C	Dabolim	Mormugao	Decided	survey and demarcation completed
130	12.02.2018	Pedro Antonio Vaz	H.No.777, New Vaddem, Vasco da Gama, Goa - 403 802	43	1	Dabolim	Mormugao	Decided	survey and demarcation completed

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Page 16 of 18

Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
131	14.02.2018	Rupa Narayan Bandekar	C/o, Sandesh RS Kundaikar, Vasco da Gama, Goa - 403 802	42	7-C	Dabolim	Mormugao	Decided	survey and demarcation completed
132	26.02.2018	Narayan V. Colambkar	Colomba, Sanguem, Goa	41	1	Colomba	Sanguem	Pending	to be decided at the time of demarcation
				42	1	Colomba	Sanguem	Pending	to be decided at the time of demarcation
				44	1	Colomba	Sanguem	Pending	to be decided at the time of demarcation
				46	1	Colomba	Sanguem	Pending	to be decided at the time of demarcation
				53	1	Colomba	Sanguem	Pending	to be decided at the time of demarcation
				54	1	Colomba	Sanguem	Pending	to be decided at the time of demarcation
				56	1	Colomba	Sanguem	Pending	to be decided at the time of demarcation
133	08.03.2018	Mrs. Vijaya S. Nanu	The Nanu's, Essen Enclave, Chicalim, Goa	120	3 & 4	Chicalim	Mormugao	Pending	to be decided at the time of demarcation
134	13.03.2018	Everton Vales	H.No.240, Alto Dabolim, P.O. Dabolim, Goa, 403 801.	22	1-L	Dabolim	Mormugao	Decided	survey and demarcation completed
				22	1-K	Dabolim	Mormugao	Decided	survey and demarcation completed
135	13.03.2018	Rohan R. Sanggiry	Sancoale, Goa	25	4 & 5	Sancoale	Mormugao	Decided	survey and demarcation completed
136	20.03.2018	Mrs. Maria Pia Sobrinho	H.No.116, Nauta, Cortalim, Goa	119	1	Cortalim	Mormugao	Decided	survey and demarcation completed
137	20.03.2018	Mrs. Maria Pia Sobrinho	H.No.116, Nauta, Cortalim, Goa	130	1	Cortalim	Mormugao	Decided	survey and demarcation completed

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Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
138	19.03.2018	Shri Rajan Ramani	Flat No.2, Mahambre Building, F.L. Gomes Road, Vasco Da Gama, Goa - 403 802.	43	1 (Plot No. 5 & 6)	Dabolim	Mormugao	Decided	survey and demarcation completed
139	05.04.2018	Mrs Salvacao Fernandes	H No 266, Sailant, Sancoale, Goa	200	7	Sancoale	Mormugao	Decided	survey and demarcation completed
140	06.04.2018	Kenneth Pereira	Pereira Chambers, Vasco da Gama, Goa	43	1	Dabolim	Mormugao	Decided	survey and demarcation completed
141	06.04.2018	Simon Pereira	C/o, M/s. Simple Simon Fisheries, Below T.B. Cunha Chowk, Near Vasco Fishing Jetty, Vasco da Gama, Goa.	43	1	Dabolim	Mormugao	Decided	survey and demarcation completed
142	12.04.2018	Mr. Naresh Naik	C/o, Mr. Siddesh S. Joshi, SAI KRUPA, H.No.145/G, Fatima Colony, Alto Dabolim, Vasco da Gama.	43	1	Dabolim	Mormugao	Decided	survey and demarcation completed
143	12.04.2018	Mr. Naresh Naik	C/o, Mr. Siddesh S. Joshi, SAI KRUPA, H.No.145/G, Fatima Colony, Alto Dabolim, Vasco da Gama.	43	1	Dabolim	Mormugao	Decided	survey and demarcation completed
144	20.04.2018	Mrs. Cristine Rodrigues	Royale, Near St. Cruz Chapel, Dabolim, Goa.	21	3	Dabolim	Mormugao	Decided	survey and demarcation completed
				29	3	Dabolim	Mormugao	Decided	survey and demarcation completed
				24	8	Dabolim	Mormugao	Decided	survey and demarcation completed
				24	12	Dabolim	Mormugao	Decided	survey and demarcation completed
145	25.04.2018	Jacinto Quardos	H.No.346, Shindolim, Sancoale, Goa	50	4	Sancoale	Mormugao	Decided	survey and demarcation completed

Beena Augustin

Pravin

No. 1/PVT-FOR/MS/SGFDC/2014-15/4061
O/o. the South Goa Forest Div. Committee,
C/o. The Dy. Conservator of Forests,
South Goa Division,
Margao-Goa.

Dated:- 18/11/2014

To,
The Principal Chief Conservator of Forests,
Forest Department,
Panaji-Goa.

Sub: Submission of proposal of Private Forests management plan.

Sir,

With reference to the above, I am submitting herewith proposal of Management plan for Private Forests, prepared by the South Goa Forest Division Committee for further needful action.

Submitted please.

Yours faithfully,

(Vikas V. Dessai)

Member Secretary,

South Goa Forest Division Committee,

&

Sub-Divisional Forest Officer, Quepem.

o/c

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PROPOSAL

366/c

SOUTH GOA FOREST DIVISION COMMITTEE
MANAGEMENT PLAN FOR PRIVATE FORESTS

South Goa Forest Division Committee hereby puts forth its recommendations for the Management Plan to be prepared for Private Forests. At the outset, it is to be stated that the following will apply to all the Private Forests:

1. The Forest Conservation Act will apply to all the areas which are identified as private forests.
2. This Management Plan is prepared mainly for the purpose of helping the owners of small land holdings, as it will be very difficult, if not impossible, for them to prepare Management Plans for their holdings individually, and it will be difficult for the Government to process numerous Management Plans.
3. If any owner of a private forest prepares his own Management Plan for his holdings, then his Plan will take precedence over this Management Plan.
4. The Goa Preservation of Trees Act is in consonance with the Forest Conservation Act since it does not permit the change of land use, but mandates the planting of trees. Hence, this Act may be made applicable to the management of private forests in Goa.

FIELD OBSERVATIONS OF THE SOUTH GOA FOREST DIVISION
COMMITTEE:-

1. Most of the areas visited by this committee are either irregular shaped land holdings, often belonging to the comunidades, and/or privately owned strips along the gradient. Such strips are 10 mts and more in width and the length may be anything up to 500 mts or more. The Lowest levels which are flat are paddy fields. Next higher are the gentle slopes which are gardens/orchards and residential houses. The backyards, of the houses are followed by horticulture areas on medium slopes and then natural forest along upper slopes of the hills, right up to the hill ridges. These horticulture areas in the backyards consist mostly of sparse cashew/teak trees below the lower limits of this forest. The approximate proportion of Private Forests to such holdings is around 40% area wise.
2. The Committee members met and interacted with the owners of the small

36.7/c

holdings where demarcation of the boundary was taken up, and the small holding owners are not averse to Private Forests and are happy to keep the upper slopes under natural tree cover. It is only the owners with large holdings who show opposition because they want to use the land for real estate speculation.

RECOMMENDATIONS:-

The Committee has observed that many forested areas have already been developed into plots and disposed, as profits in real estate are very high. The people living in the residential complexes in such plots enjoy the ecological benefits delivered by the Private forests, which are in close proximity of the complexes. Similarly, towns, cities, industries, tourism, agriculture and fisheries also benefit from the forests in their neighbourhood on account of the various ecological services provided by the forests.

Therefore, the beneficiaries of the services provided by the private forests should also share the cost of maintaining these green patches for ameliorating the elements of climate and for providing essential ecological services.

The Committee refers to the estimation of Ecosystem Services by Private Forests at page 32 of the study of Private Forests made by Shri Jayant Kulkarni. The Ecosystem Services are valued at Rs.1,01,457 per hac. per year and consist of the following.

1. Bamboo
2. Fodder
3. Timber
4. NWFP
5. Carbon Sequestration
6. Fuelwood
7. Pollination and seed dispersal
8. Water recharge
9. Soil Conservation
10. Water Purification

Out of these, 1,2,3,4, and 6 mostly accrue to the owner. Therefore, the value of

3641

Ecosystem Services from Private Forests to the rest of the community and the State is Rs.27,788 per hac. per year.

The beneficiaries of the ecological services are other than the owners, and hence the beneficiaries should share in the cost incurred by the owners for maintaining the private forests. Assuming that the Private Forests in Goa are 200 sq. km in area, the costs to be shared by beneficiaries is Rs. 55.60 crores per year at the rate of Rs.27,788 per hac per year. The beneficiaries within the State are as follows:-

Eco services	C.G*	S.G**	Agriculture	Tourism	Health	River Navigation	Real Estate
Carbon S.	Y	Y		Y	Y		Y
Pollination & Seed dispersal			Y				
Water recharge		Y	Y				
Soil Conservation			Y			Y	
Water Purification		Y			Y		Y
Aesthetics		Y		Y			Y
	1	4	3	2	2	1	3

CG* – Central Government; SG** – State Government

The proportion of the benefit accrued to each beneficiary from the Ecosystem Services is calculated above and the cost to be shared by each of the beneficiaries is given in units. The above proportions may be decided and recovered from the respective beneficiaries, to be paid to the owners of the private forests. REDD + and similar schemes should be made applicable to the Private Forests in order to contribute to the compensation and reduce the burden on the State Government.

Benefits to the Owners:-

The benefits will accrue in 2 ways:-

Direct benefits through the compensation received from the beneficiaries/State for the ecosystem services, and through making use of the trees on his land.

For this purpose, owners have been classified based on the size of landholdings:-

- | | |
|-------------------------|-----------------|
| 1. < 2000 sq.mts. | Micro holdings |
| 2. >2000 sq.mts < 1 hac | Small holdings |
| 3. >1 hac. < 5 hac. | Medium holdings |
| 4. > 5 hac. | Large holdings |

It is proposed that the micro holdings should be compensated at a higher rate for the ecosystem services, as the direct benefits of bamboo, fodder, timber, NWFP and Fuelwood is less in their case. Based on the rates suggested by Mr. Jayant Kulkarni, it is proposed that the compensation may be as follows:

- | | |
|-------------------------|----------------------|
| 1. < 2000 sq.mts. | Rs.5 per sq.mt. |
| 2. >2000 sq.mts < 1 hac | } Rs.2.78 per sq.mt. |
| 3. >1 hac. < 5 hac. | |
| 4. > 5 hac. | |

Activities to be allowed in the Private Forests:-

1. Selection felling of matured trees @ 5 trees per year per hectare
(It is assumed that there are 250 trees on a 50 year rotation cycle). This felling can be permitted under PTA.
2. The owners may be allowed to conduct Ecotourism activities restricted to nature trails to ecosystems, historical and religious sites, erection of hides and tree houses for the purpose of bird watching or scenic viewpoints.

24/2/10

B. TENTATIVE SCHEDULE

- Area to be covered

Taluka	Number of villages (tentative)	Number of inspections
Salcete	16	16
Canacona	11	11
Quepem	18	18
Sanguem	18	18
Darbandora	4	4
TOTAL	67	67

- Time required for Stage I.

✓ 5 years (at the current speed of work).

- Time required for Stage II. (Boundary Clearance, Survey preparation of Map, and estimation of Area of Patch).

✓ 5 years and 2 months.

✓ Explanation.

- 1 month per village per party (@ 1 klm boundary per day and 25 klms per month)
- 2 villages per month by 2 parties.
- Field work in 7 months per year (non-rainy)
- @ 14 villages in a year, 74 villages to be covered.
- 5 years and 2 months are required.

- Time required for Stage III. (Final demarcation with boundary stones, preparation of map, and assessment of forest area of each holding.)

✓ 5 years.

✓ Explanation.

- 14 villages in a year.
- 74 villages in 5 years approx.

2411c

C. REQUIREMENT OF SGFD.

- Two Total Stations.
- Four Forest Surveyors, (Two for each Total Station)



GOVERNMENT OF GOA

**3RD INTERIM REPORT OF REVIEW COMMITTEE
ON
REVIEW OF PRIVATE FOREST AREAS
IDENTIFIED BY NORTH GOA & SOUTH GOA DISTRICT COMMITTEE
(V. T. THOMAS & F. X. ARAUJO)**

SEPTEMBER 2021

3rd Interim report of the Review Committee on review of Private Forest provisionally identified by North and South Goa Forest Division Committees (V.T. Thomas & F.X. Araujo Committee)

A committee (hereinafter referred as Review Committee^{rn}), to review Provisionally identified Private Forest areas by North and South Goa Forest Division Committees (also known as Thomas & Araujo Committee) was constituted vide Government of Goa Notification No. (WP)/Pvt. For/16(THC)/ 2013(WZ)/19-20/26 dated 21/01/2020 (with Conservator of Forests as Chairman) and Vide Notification No. DCF (WP)/Pvt. Forest/16(THC)/ 2013(WZ)/19-20/119 dated 18/06/2020 (The Chief Conservator of Forests was made the Chairperson). First Interim Report of the Review Committee disposing 858 Survey Nos was submitted to the Govt. for approval vide DCF (Working Plan) office note dated 26.04.2021 which may be seen at **Annexure I**. For criteria and methodology 1st interim report may kindly be referred. Following the same criteria and methodology the Committee has undertaken further review work. Second Interim Report of the Review Committee disposing 1236 Survey Nos was submitted to the Govt. for approval vide DCF (Working Plan) office note dated 01.07.2021 which may be seen at **Annexure II**.

An extensive ground verification, enumeration and survey exercise on survey numbers qualifying on area & canopy density criteria has been done in the field for evaluating tree composition criteria. Due to the rains, field survey and enumeration works have ceased. Even on rain free days, it is difficult to approach the sites due to undergrowth and there are chances of instruments getting damaged if the rains suddenly come. However, the committee was informed by the sub committees that the work of preparation of enumeration reports and plan preparation works are going on. However, despite all the field constraints, substantial progress has been made.



 ACF (N) ACF (S) AC (N) AC (S) DIR (DSL) DIR (AGRI) DCF (WP) CCF

The status of progress achieved in enumeration of private forest areas as on date is shown as under:

Division	Status of review after completion of field enumeration		
	Total area enumerated	Area qualified in field survey	Plan prepared for area qualifying
North	1831 ha	558.66 ha*	347.22 ha*
South	3390 ha	838.00 ha*	117.00 ha*
Total	5221 ha	1396.66 ha*	464.22 ha*

*Final status to be determined after hearing of the objectors/representations and total enumeration, if decided

Thus, it can be seen that roughly 55% of the total area to be enumerated (9183 Ha) has been enumerated. Further, Goa Foundation has filed one more Execution Application before Hon'ble NGT. Accordingly, in the 12th review committee meeting held on 17/08/2021, it was decided to submit the 3rd Interim Report in continuation to the First and Second Interim Reports, with the progress made in the review of additional Survey Numbers provisionally identified as private forest.

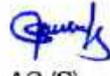
A. Survey Numbers identified as Private Forest by Sawant and Karapurkar committees and found partly repeated in Thomas & Araujo Committee:

There are a total of 130 such survey numbers across 39 villages were analysed partly/fully repeated and out of which 88 have been found fully repeated and accordingly status reported in the first Interim Report. Remaining 42 Survey Nos along with its 56 parts were reviewed by the Review Committee and the Review Committee, after detailed analysis through Google Timeline change corroborated by LISS III FCM 2012-13, Division offence case, Tree Felling, FCA & Court order etc. found that in 05 Survey Numbers balance area does not qualify the criteria of private forests and status reported in the second interim Report. Balance 37 survey numbers are still to be reviewed in the field.


ACF (N)


ACF (S)

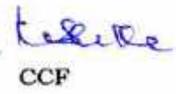

AC (N)


AC (S)


DIR (DSL)


DIR (AGRI)


DCF (WP)


CCF

B. Survey Numbers identified as Private Forest by earlier demarcation team of the Forest Department (adjoining the Survey Nos. identified as Private Forest by Sawant and Karapurkar Committee) and found partly repeated in Thomas & Araujo Committee:

In the first interim report, the Review Committee had found that out of total of 39 Survey numbers, adjoining Survey Nos of Sawant and Karapurkar Committee which were demarcated as Private Forests by earlier demarcation team of Forest Department during 2003-2008 were found fully/partly repeated in Survey Numbers identified by Thomas and Araujo Committee. In 1st interim report, two survey numbers were found fully repeated. In 2nd interim report, the committee had reviewed the remaining 37 survey numbers and after detailed analysis through Google Timeline change corroborated by LISS III FCM 2012-13, Division offence case, Tree Felling, FCA & Court order etc. found that in 17 Survey Numbers which are partly repeated, the balance area does not qualify the criteria for Private Forest and status reported in the second interim Report. Balance 20 survey numbers are still to be reviewed in the field.

C. Survey Numbers recorded as Government Forests and found mention as Private Forest by Thomas and Araujo Committee:

Further, there are a total 26 survey numbers of recorded Forest which have been identified as Private Forest by Thomas & Araujo Committee in its report. In the 1st interim report, it was decided to exclude survey numbers pertaining to Reserve Forest and to review Proposed Reserve Forest and Unclassified Forest under private ownership (*if any*) in the instant case for further analysis. 8 Survey Numbers were found fully under Government ownership. In the remaining 18 such survey numbers, no survey number could be excluded solely on area and canopy criteria.



 ACF (N) ACF (S) AC (N) AC (S) DIR (DSL) DIR (AGRI) DCF (WP) CCF

D. Survey numbers not qualifying Area & Canopy Density Criteria:

In the first Interim Report, the Committee undertook the Review of 747 survey numbers not meeting area & Canopy density criteria as per LISS IV Forest Cover Map 2014-15 (Forest Survey India) and based on the analysis of LISS IV Forest Cover Map 2014-15 (Forest Survey India, Google Timeline changes corroborated by LISS III Forest Cover Map 2012-13, North & South Goa Divisional history for offence cases, illegal felling, Tree Felling permissions, FCA & Court orders (if any) etc. and after detailed discussion and deliberations the committee decided that the 747 survey numbers are not qualifying the criteria to be identified as Private Forests.

In the Second interim report, the Review Committee, undertook review of other 322 survey numbers which are not qualifying Area & Canopy Density Criteria and based on the detailed analysis of North & South Goa Divisional history for offence cases, illegal felling, Tree Felling permissions, FCA & Court orders (if any) etc. and after detailed discussion and deliberations, the committee decided that additional 322 survey numbers are also not qualifying the criteria to be identified as Private Forests. This included some survey numbers for which map has been prepared by Thomas and Araujo Committee as it was found that the same was prepared on an ocular basis.

E. Report based on Enumeration results of Survey numbers fulfilling area and canopy criteria.

The field reports submitted by Sub-Committees were placed before the Review Committee. The Committee has reviewed the survey numbers qualifying as private Forests and conducted the hearing of objections/representations. In case of non-qualifying survey numbers based on enumeration results submitted by the Divisions/sub-committees, detailed analysis through Google Timeline change corroborated by LISS III FCM 2012-13, Division offence case, Tree Felling, FCA & Court order etc was done. Abstract of sub-committee report is enclosed as **Annexure III**. After detailed evaluation,



 ACF (N) ACF (S) AC (N) AC (S) DIR (DSL) DIR (AGRI) DCF (WP) CCF

deliberations and discussion on each report, the decision of the committee on these Survey Numbers is enclosed as **Annexure-IV**.

Summary of the Report

i) In the third interim report, by disposing of an additional 70 Survey Nos, a total 1306 out of 3195 Survey Nos has been completely disposed off. Details of such survey numbers are submitted to the Government as indicated in the Annexures, summary of which is reproduced below.

Progress achieved in review of private forests	Total number of Sy. Nos finalized by review committee	Qualifying Sy. Nos (area in Ha)	Non qualifying Sy. Nos	Sy No. with Extent of Private Forests as per previous review committee under DCF (WP)/ Govt Forest
1 st Interim Report	858	10 (47.03 Ha)	750	98
2 nd Interim Report	378	05 (22.56 Ha)	351	22
3 rd Interim Report	70	09 (76.94 Ha)	61	-
Cumulative progress	1306	24(146.53 Ha)	1162	120

ii) Out of around 9183 Ha area qualifying canopy and area criteria, ground verification, enumeration & survey of area of approximately 5221 hectares have been completed as on 17.08.2021. Thus, enumeration of around 55% area is complete. With the onset of monsoon further field survey and demarcation works have been affected slowing down review work. Balance area (around 4000 Ha) is to be verified, surveyed & demarcated on ground after monsoon, for which additional time is essential.

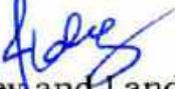

ACF (HQ) (North)
Member

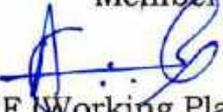

ACF (HQ) (South)
Member


Additional Collectors (North)
Member


Additional Collectors (South)
Member


Director (Agriculture)
Member


Director (Survey and Land Records)
Member

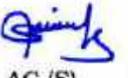

DCF (Working Plan)
Member Secretary


Chief Conservator of Forests
Chairman


ACF (N)


ACF (S)

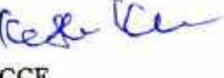

AC (N)


AC (S)


DIR (DSLRI)


DIR (AGRI)


DCF (WP)


CCF

29/N

Working Plan Division
Panaji - Goa

Note

Subject: Interim report of the review committee constituted for identification of Private Forest provisionally identified by North and South Goa Forest Division Committees (also known as Thomas & Araujo Committee)

A committee (hereinafter referred as Review Committee"), to review identified Private Forest areas by North and South Goa Forest Division Committees (also known as Thomas & Araujo Committee) was constituted vide Government of Goa Notification No. (WP)/Pvt.For/ 1920/5170 dated 21/01/2020 under Chairmanship of CF(Conservation) and consisting of Additional Collectors (North and South), Director (Agriculture), Director (survey and Land Records), ACP (HQ) (North and South) with DCF (Working Plan) as Member Secretary. Vide Notification No. DCF (WP)/ Pvt. Forest/ 19-20/119 dated 18/06/2020, the Chief Conservator of Forest was appointed as committee Chairperson , copy at 13/C to 135/C

So far ten meetings of this review committee has taken place. The minutes of the meetings has been placed in the file at 136/C to 184/C respectively.

Progress of Review Committee so far:

1. All the Survey numbers (more than 3195 nos) included by the two Forest Division Committees (North and South Goa) - Thomas & Araujo Committee were digitized using the Regional Plan of Town & Country Planning Department, Government of Goa and records of Directorate of Survey & Land Records Department. All these provisionally identified private forest by earlier Thomas & Araujo committee report has been digitized.
2. The Forest Cover Map (FCM) of 2014-15 prepared by FSI constitutes polygons with more than 40% canopy and area more than 5 Ha and less than 5 Ha, with later analysed for proximity to Government Forest. Digitised Survey numbers of North and South Goa Divisions (Thomas and Araujo)committees have been superimposed on FCM maps/polygons of FSI for analysis
3. The enumeration of 9183 Ha (91.83 Sq. Km) approximate area is being carried out by 16 Nos. Sub-committee consisting of Range Forest Officers of Forest Department, Inspector of Survey and Land Records, Directorate of Land and Survey Department and Village Talathi of

30/N

Revenue Department, which are working under direct supervision of concerned territorial DCF.

4. The ground verification and enumeration has commenced from November, 2020 after the end of monsoon and still it is in progress. The sub-committees are inviting objectors, plotting sample plots @ 5% sampling intensity (*Similar method adopted by earlier review Committee in its report and the report was accepted by Hon'ble NGT in O.A. No. 479/2018*), marking and enumerating trees, preparing reports, preparing maps after survey for area qualifying. Concerned territorial Deputy Conservators of Forest are directly supervising and also providing support of equipment, manpower etc. As on date the teams has completed enumeration of an area of **2417 Ha** and it is anticipated to complete another **1500 Ha** of area before the onset of monsoon.

An interim report with Annexure I, II, III, IV and V of the review committee has been finalized, following the approved methodology to complete the assigned task, copy placed at 185/C, which is briefly reproduced below-

A. Survey Numbers identified as Private Forest by Sawant and Karapurkar committees and found repeated in Thomas & Araujo Committee :

Hon 'ble NGT in O.A. No. 479/2018 has accepted the Report on review of Survey Nos identified as Private Forests by Sawant and Karapurkar Committee. However, there are Survey Nos (partly or fully) of Sawant and Karapurkar committees, found repeated in Thomas & Araujo Committee. In view of Hon'ble NGT are not to be reviewed. There are a total 130 such survey numbers across 39 villages were analysed and out of which 88 have already been completely reviewed and remaining 42 Sy Nos along with its 56 Survey nos parts needs to be reviewed. (**Annexure I of the interim report**).

B. Survey Numbers demarcated by earlier demarcation team of Forest Department adjoining to sy Nos identified as Private Forest by Sawant and Karapurkar, included as such by previous review committee and accepted by Hon'ble NGT in O.A. No. 479/2018:

Similarly, a total of 39 Survey Nos. not of Sawant & Karapurkar committee but adjoining it has also been identified as Private Forest by earlier demarcation

31/N

team of Forest Department and the same has been reviewed as such by earlier Review Committee under the DCF (WP) and also accepted by Hon 'ble NGT as a Forest in 46.11 sq. km. area. In view of Hon 'ble NGT order, in 39 adjoining Sy Nos, 2 No. Sy Nos 25 and 101 of Keri (Sattari) are not to be reviewed, in the remaining 37 the undemarcated area will be reviewed by this Review Committee. **(Annexure II of the interim report)**

C. Survey Numbers recorded as Forests :

Further, there are a total 26 Sy. Nos. of recorded Forest which have been identified as Private Forest by Thomas & Araujo Committee in its report. It was decided to exclude Sy Nos. pertaining to Reserve Forest and to review Proposed Reserve Forest and Unclassified Forest under private ownership (If any) in the instant case for further analysis. **(Annexure III of the interim report)**

D. Survey numbers not qualifying Area & Canopy Density Criteria :

The Committee also undertook the Review and found 747 Survey Nos not meeting area & Canopy density criteria and after detailed discussion and deliberations decided to be not qualifying to be identified as Private Forests, based on the analysis of LISS IV Forest Cover Map 2014-15 (Forest Survey India) , Google Timeline changes corroborated by LISS III Forest Cover Map 2012-13, North & South Goa Divisional history for offence cases, illegal felling, Tree Felling permissions , FCA & Court orders etc., (if any) . **(Annexure IV of the interim report)**

E. Report based on Enumeration results of Survey numbers fulfilling area and canopy criteria.

An extensive ground verification, enumeration & survey exercise of qualifying Area and canopy criteria has been initiated since November 2020, to evaluate the Tree composition criteria. Based on the field analysis report following status of review work is as below (As on 10.04.2021)

Area in Ha

Divisions	Total area covered for enumeration	Status of review after completion of field enumeration				Remark
		Plan under Preparation for qualifying area	Plan completed and open for public hearing	Area qualified as Private Forest after public hearing	Area not qualified as Private Forest	
North	856.0	102.0	13.85	19.57	14.45	<i>Balance area is under field verification and past history corroboration</i>
South	1561.0	137.78	10.381	27.46	0.0	
Total	2417.0	239.78	24.231	47.03	14.45	

The Committee has reviewed, the survey numbers qualifying as Private Forests with public hearing and Non Private Forests based on enumeration results submitted by the Divisions/ sub-committees are enclosed (**Annexure V of interim report**).

Further, approximately as on date, the teams has completed enumeration of an area of **2417 Ha** and it is anticipated to complete another **1500 Ha** of area before the onset of monsoon. Public hearing of affected parties / owners/ objectioners whose areas are qualifying the criteria of private forest is in progress.

With this interim report out of 3195 total survey nos provisionally identified as Private forest by North and South Goa Forest Division Committees (also known as Thomas & Araujo Committee) around 860 Nos are fully disposed off and around another 100 are partly disposed off .

We may inform the concerned land owner / affected persons about disposal of their objections / applications after uploading the report on website as per the directions of Hon'ble NGT vide order dated 07.01.2021 for information of concerned arties

Submitted for kind perusal please.


(Anand S. Jadhav), 26/4/2024
Dy. Conservator of Forests,
Working Plan Division,
Panaji - Goa.

No. : DCF(WP) / Pvt .For/ 16(THC)/2013(WZ)/19-20/83

Dated :- 26/04/2024

Working Plan Division
Panaji - Goa

NOTE

Subject: 2nd Interim Report of Review Committee on Private Forestsreg.

A committee (hereinafter referred as Review Committee"), to review Provisionally identified Private Forest areas by North and South Goa Forest Division Committees (also known as Thomas & Araujo Committee) was constituted vide Government of Goa Notification No. (WP)/Pvt. For/16(THC)/ 2013(WZ)/19-20/26 dated 21/01/2020 (with Conservator of Forests as Chairman) and Vide Notification No. DCF (WP)/Pvt. Forest/16(THC)/ 2013(WZ)/19-20/119 dated 18/06/2020 (The Chief Conservator of Forests was made the Chairperson). First Interim Report of the Review Committee disposing 858 Survey Nos was submitted to the Govt. approval vide DCF (Working Plan) office note dated 26.04.2021 which may be seen at **Annexure I**. For criteria and methodology 1st interim report may kindly be referred. Following the same criteria and methodology the Committee has undertaken further review work.

So far, eleven meetings of this Review Committee have taken place. In the 11th meeting of the Review Committee held on 10/6/2021, it was decided to submit the 2nd Interim Report in continuation to the First Interim Report, with the progress made in the review of additional Survey Numbers provisionally identified as private forest. Accordingly, the 2nd Interim report of the Review Committee has been finalized, following the approved methodology to complete the assigned task, copy placed at Flag/A.

Progress of Review Committee so far:

1. All the Survey numbers (more than 3195 nos) included by the two Forest Division Committees (North and South Goa) - Thomas & Araujo Committee were digitized using the Regional Plan of Town & Country Planning Department, Government of Goa and records of Directorate of Survey & Land Records Department. All these provisionally identified private forests by the earlier Thomas & Araujo committee report have been digitized. Survey Numbers for which Thomas and Araujo Committee had prepared plans have also been taken for review as it has been found that estimation of canopy density and species composition by Thomas and Araujo Committees was done ocularly.
2. The Forest Cover Map (FCM) of 2014-15 prepared by FSI constitutes polygons with more than 40% canopy and area more than 5 Ha and less than 5 Ha, with later analysed for proximity to Government Forest. Digitized Survey numbers of North and South Goa Divisions (Thomas and Araujo) committees have been superimposed on FCM maps/polygons of FSI for analysis.

3. The enumeration of 9183 Ha (91.83 Sq. Km) approximate area is being carried out by 16 Nos. Sub-committee consisting of Range Forest Officers of Forest Department, Inspector of Survey and Land Records, Directorate of Land and Survey Department and Village Talathi of Revenue Department, which are working under direct supervision of concerned territorial DCF.
4. The extensive ground verification and enumeration has been conducted in the field. As on date the teams have completed enumeration of an area of 4427 Ha of private forests before the onset of monsoon. Public hearing of affected parties/owners/objectioners whose areas are qualifying the criteria of private forest is simultaneously being done.
5. **Survey Numbers identified as Private Forest by Sawant and Karapurkar committees and found partly repeated in Thomas & Araujo Committee:**
There are a total of 130 such survey numbers across 39 villages were analysed partly/fully repeated and out of which 88 have been found fully repeated and accordingly status reported in the first Interim Report. Remaining 42 Survey Nos along with its 56 parts were reviewed by the Review Committee and the present Review Committee, after detailed analysis through Google Timeline change corroborated by LISS III FCM 2012-13, Division offence case, Tree Felling, FCA & Court order etc. found that in **05 Survey Numbers balance area does not qualify the criteria of private forests. (Annexure-II of the Interim report)**. Balance 37 survey numbers are still to be reviewed in the field.
6. **Survey Numbers identified as Private Forest by earlier demarcation team of Forest Department and found partly repeated in Thomas & Araujo Committee:**
In the first interim report, the Review Committee had found that out of total of 39 Survey numbers, adjoining Survey Nos of Sawant and Karapurkar Committee which were demarcated as Private Forests by earlier demarcation team of Forest Department during 2003-2008 were found fully/partly repeated in Survey Numbers identified by Thomas and Araujo Committee. In 1st interim report, two survey numbers were found fully repeated. Therefore, now the committee has reviewed the remaining 37 survey numbers and after detail analysis through Google Timeline change corroborated by LISS III FCM 2012-13, Division offence case, Tree Felling, FCA & Court order etc. found that in **17 Survey Numbers which are partly repeated, the balance area does not qualify the criteria for Private Forest (Annexure III of 2nd interim report)**. Balance 20 survey numbers are still to be reviewed in the field.
7. **Survey Numbers recorded as Government Forests and found mention as Private Forest by Thomas and Araujo Committee:**

Further, there are a total 26 survey numbers of recorded Forest which have been identified as Private Forest by Thomas & Araujo Committee in its report. In the first interim report, it was decided to exclude survey numbers pertaining to Reserve Forest and to review Proposed Reserve Forest and Unclassified Forest under private ownership (*if any*) in the instant case for further analysis. 8 Survey Numbers were found fully under Government ownership. **In the remaining 18 such survey numbers, no survey number could be excluded solely on area and canopy criteria.**

8. Survey numbers not qualifying Area & Canopy Density Criteria:

In the first Interim Report, the Committee undertook the Review of 747 survey numbers not meeting area & Canopy density criteria as per LISS IV Forest Cover Map 2014-15 (Forest Survey India) and based on the analysis of LISS IV Forest Cover Map 2014-15 (Forest Survey India, Google Timeline changes corroborated by LISS III Forest Cover Map 2012-13, North & South Goa Divisional history for offence cases, illegal felling, Tree Felling permissions, FCA & Court orders (if any) etc. and after detailed discussion and deliberations the committee decided that the 747 survey numbers are not qualifying the criteria to be identified as Private Forests.

Now the Review Committee, undertook review of other 322 survey numbers which are not qualifying Area & Canopy Density Criteria and based on the detailed analysis of North & South Goa Divisional history for offence cases, illegal felling, Tree Felling permissions, FCA & Court orders (if any) etc. and after detailed discussion and deliberations, the committee decided that **additional 322 survey numbers are also not qualifying the criteria to be identified as Private Forests. (Annexure-IV of the 2nd Interim Report).**

9. Report based on Enumeration results of Survey numbers fulfilling area and canopy criteria:

The field reports submitted by Sub-Committees were placed before the Review Committee. The Committee has reviewed the survey numbers qualifying as private Forests and conducted the hearing of objections/representations. In case of non-qualifying survey numbers based on enumeration results submitted by the Divisions/sub-committees, detailed analysis through Google Timeline change corroborated by LISS III FCM 2012-13, Division offence case, Tree Felling, FCA & Court order etc was done. After detailed evaluation, deliberations and discussion on each report, the decision of the committee on these 34 Survey Numbers is enclosed as **Annexure-V of the 2nd Interim Report.**

Thus, in the second Interim Report, by disposing of an additional 378 Survey Nos, a total 1236 out of 3195 Survey Nos has been completely

disposed off. Details of such survey numbers are submitted to the Government as indicated in the Annexures, summary of which is reproduced below.

Progress achieved in review of private forests	Total number of Sy. Nos finalized by review committee	Qualifying Sy. Nos (area in Ha)	Non qualifying Sy. Nos	Sy No. with Extent of Private Forests as per previous review committee under DCF (WP)/ Govt Forest
1 st Interim Report	858	10 (47.03 Ha)	750	98
2nd interim report	378	05 (22.56 Ha)	351	22
Cumulative progress	1236	15 (69.59 Ha)	1101	120

Out of around 9183 Ha area qualifying canopy and area criteria, ground verification, enumeration & survey of area of approximately 4427 hectares have been completed as on 10.06.2021. Thus, it can be seen that roughly 50% of the total area to be enumerated (9183 Ha) has been enumerated. With the onset of monsoon further field survey and demarcation works have been affected slowing down review work. Balance area (around 4500 Ha) is to be verified, surveyed & demarcated on ground after monsoon, for which additional time is essential.

We may, if agreed, submit the 2nd Interim Report to the Government for necessary approval.

After approval of the Government report may be uploaded on the Forest Department website for information of all concerned, as per the direction of Hon'ble NGT in its order dated 7.1.2021.

Submitted for kind perusal please.


 (Anisha Kalkoor, M., IFS)
 Dy. Conservator of Forests,
 Working Plan Division,
 Panaji - Goa.

No. : DCF (WP)/Pvt For/16(THC)/2013(WZ)/19-20/27C
 Dated: 01.07.2021

CCF

F-14
 01/07/2021

PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

11/11

Sheet No : 1

Taluka : Salcete

Village : Raia

Survey Number : 240

Sub Division :

Sr. No.	Common /Local Name	Scientific Name	Whether tree as per GPTA(atleast 10 cm dia at a height of 1m) from ground level	Forestry tree Species (Y/N)	Non Forestry tree Species (Y/N)	Total no of trees
1	Cashew	Anacarddium occidentale	Y		Y	1677
2	Khair	Acacia catechu	Y	Y		8
3	Bayo	Cassia fistula	Y	Y		3
4	Jambhal	Sizygium cumini	Y	Y		16
5	Trifal	Zanthoxylum rhetsa	Y	Y		12
6	Shiras	Albizzia odoratissima	Y	Y		8
7	Mango	Mangifera indica	Y		Y	26
8	Shivan	Gmelina arborea	Y	Y		4
9	Kharwat	Ficus asperrima	Y	Y		6
10	Katekavach	Bridelia retusa	Y	Y		6
11	Kumyo	Carya arborea	Y	Y		9
12	Chanado	Macaranga peltata	Y	Y		5
13	Jackfruit	Artocarpus heterophyllus	Y		Y	8
14	Otamb	Artocarpus lakoocha	Y	Y		1
15	Saikindal	Carylia brachiata	Y	Y		11
16	Moi	Lannea cocomandelic	Y	Y		8
17	Bhirand	Garcinia indica	Y		Y	12
18	Karo	Strychnos nux-vomica	Y	Y		4
19	Bibo	Holigarna arnottiana	Y	Y		4
20	Teak	Tectona grandis	Y		Y	22
21	Kindal	Terminalia paniculata	Y	Y		9
22	Arjun	Terminalia Arjuna	Y	Y		4
23	Salay	Aporosa lindleyana	Y	Y		7
24	Ghoting	Terminalia bellerica	Y	Y		4
total						1874

F= 129

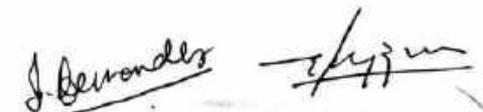
NF=1745

Forestry Species Composition= 6.88%


 Talathi


 Range Forest Officer


 Inspector of Land & Survey Record


 Land owner
 Field Surveyor

661

Sheet No : 35

Taluka : Salcete

Village : Nuvem & Verna

Survey Number : 251 & 151

Sub Division :

Sr. No.	Common /Local Name	Scientific Name	Whether tree as per GPTA(atleast 10 cm dia at a height of 1m) from ground level	Forestry tree Species (Y/N)	Non Forestry tree Species (Y/N)	Total no of trees
1	Huro	Sapium insigne	Y	Y		16
2	Mango	Mangifera indica	Y		Y	121
3	Bhilomad	Cariota urens	Y	Y		445
4	Karo	Strychnos nux-vomica	Y	Y		133
5	Kindal	Terminalia paniculata	Y	Y		102
6	Kumyo	Carya arborea	Y	Y		32
7	Moi	Lannea cocomandelica	Y	Y		144
8	Daban	Grewia tiliifolia	Y	Y		143
9	Jambol	Sizygium cumini	Y	Y		56
10	Saton	Alstonia scholaris	Y	Y		12
11	Cashew	Anacarddium occidentale	Y		Y	60
12	Oval	Mimusops elengi	Y	Y		35
13	Jack	Artocarpus heterophyllus	Y		Y	25
14	Teak	Tectona grandis	Y		Y	24
15	Bibo	Holigama arnottiana	Y	Y		40
16	Otam	Artocarpus lakoocha	Y	Y		41
17	Char	Buchanania lanzan	Y	Y		25
18	Chanado	Macaranga peltata	Y	Y		36
19	Ghoting	Terminalia bellerica	Y	Y		17
20	Kudo	Holarrhena antidysenterica	Y	Y		12
21	Bhirand	Garcinia indica	Y		Y	14
22	Saikindal	Carylia brachiata	Y	Y		4
23	Salay	Aporosa lindleyana	Y	Y		11
24	Fudgas	Alseodaphne semecarpifolia	Y	Y		9
25	Kharvat	Ficus asperrima	Y	Y		12
26	Arjun	Terminalia Arjuna	Y	Y		10
27	Bayo	Cassia fistula	Y	Y		7
28	Maddi	Areca catechu	Y		Y	1507
TOTAL						3093

Spp Composition = $\frac{1342}{3093}$ x 100

Percent (%) = $\frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} \times 100$

= 43.38%

TALATHI OF NUVEM

Range Forest Officer

Inspector of Land & Survey Record

Land owner

11C

PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sheet No : 1
 Taluka : Salcete
 Village : Nuveru
 Survey Number : 271
 Sub Division : 1

Sr. No.	Common /Local Name	Scientific Name	Whether tree as per GPTA(atleast 10 cm dia at a height of 1m) from ground level	Forestry tree Species (Y/N)	Non Forestry tree Species (Y/N)	Total no of trees
1	Rubber	Hevea brasiliensis	Y		Y	2774
2	Mahagoni	Swietenia marcophylla	Y		Y	5987
3	Teakwood	Tectona grandis	Y		Y	991
4	Coconuts	Cocus nucifera	Y		Y	103
5	Arecanat	Areca catechu	Y		Y	578

F= 0
 NF=10433

[Signature]
 Talathi

[Signature]
 Range Forest Officer

[Signature]
 Inspector of Land & Survey Record

[Signature]
 Land owner

[Signature]
 Field surveyor

REPORT OF INSPECTION TEAM

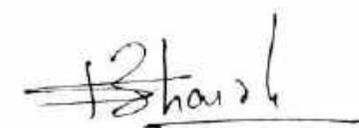
TALUKA- Quepem
 VILLAGE-Cusmane
 KML Map-Sheet No. 28

ABSTRACT

Sr.No.	Range	Taluka	Village	Sample point No.	Sy.No.	Area (Ha)	No. of Trees Enumerated			Percentage of Forestry	Remarks
							Forestry	Non-Forestry	Total		
1	Quepem	Quepem	Cusmane	CSM1	53	5.1	4	9	13	30.76%	Does not qualify
2				CSM2			1	18	19	5.26%	Does not qualify
3				CSM3			5	11	16	31.25%	Does not qualify
4				CSM4	54	0.01	3	10	13	23.07%	Does not qualify


 Range Forest Officer

Quepem-05a


 Inspector of Land & Survey Records


 Talat

REPORT OF INSPECTION TEAM

aule

TALUKA – Quepem.

VILLAGE – Morpilla.

KML map - Sheet No.29

ABSTRACT

Sr. No.	Range	Taluka	Village	Sy. No	Area (ha)	No. of Trees Enumerated			Percentage of Forestry Trees	Remarks
						Forestry	Non-forestry	Total		
1.	Pissonem	Quepem	Morpilla	22/1	5.96	207	485	692	29.91%	Does not qualify
				33/1		414	708	1122	36.89%	- do -


 Range Forest Officer,
 Pissonem

665
REPORT OF INSPECTION TEAM

910

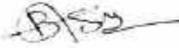
TALUKA: - Quepem

VILLAGE: - Morpila

KML map: - Sheet No. 100

ABSTRACT

Sr. No	Range	Taluka	Village	Sy.No.	Area (ha)	Sample point no.	No. of trees Enumerated			Percentage of Forestry Trees	Remark
							Forestry tree	Non-Forestry tree	Total		
1	Pissonem	Quepem	Morpila	14, 12, 11	7.80 ha	MRP3	05	18	23	21.74	Does not Qualify
						MRP4	13	17	30	43.33	Does not Qualify
						MRP5	04	19	23	17.39	Does not Qualify
						MRP6	07	19	26	26.92	Does not Qualify


Talathi


Range Forest Officer

Range Forest Officer,
Pissonem-Goa


Inspector of Land & Survey

Inspector of Land & Survey
Pissonem-Goa

REPORT OF INSPECTION TEAM

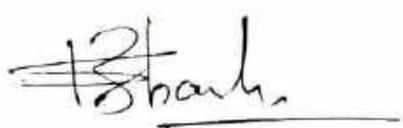
TALUKA- Quepem
VILLAGE-Xelvona
KML Map-Sheet No. 55

ABSTRACT

Sr.No.	Range	Taluka	Village	Sample point No.	Sy.No.	Area (Ha)	No. of Trees Enumerated			Percentage of Forestry Trees	Remarks
							Forestry	Non-Forestry	Total		
1	Quepem	Quepem	Xelvona	XLV12	25	5.4	10	7	17	58.82%	Does not qualify
				XLV13			3	13	16	18.75%	Does not qualify
				XLV14			14	3	17	82.35%	Qualify
				XLV15	30	1.32	11	7	18	61.11%	Does not qualify
				XLV16	29	4.01	---	31	31	0.00%	Does not qualify
				XLV17			---	28	28	0.00%	Does not qualify
				XLV18	49	2.82	---	16	16	0.00%	Does not qualify
				XLV19			---	12	12	0.00%	Does not qualify
				XLV20			---	21	21	0.00%	Does not qualify


Range Forest Officer

Inspector of Land & Survey Records,
Quepem-Goa


Inspector of Land & Survey Records


Talathi

REPORT OF INSPECTION TEAM

TALUKA- Quepem
VILLAGE-Deao
KML Map-Sheet No. 106

ABSTRACT

Sr.No.	Range	Taluka	Village	Sample point No.	Sy.No.	Area (Ha)	No. of Trees Enumerated			Percentage of Forestry Trees	Remarks
							Forestry	Non-Forestry	Total		
1	Quepem	Quepem	Deao	DEO1	100	16.37	2	7	9	22.22%	Does not qualify
				DEO2			8	4	12	66.66%	Does not qualify
				DEO3			16	6	22	72.72%	Does not qualify
				DEO4			9	18	27	33.33%	Does not qualify
				DEO5			6	7	13	46.15%	Does not qualify
				DEO6			Paddy field			Does not qualify	
				DEO7			---	17	17	0.00%	Does not qualify
				DEO8			House			Does not qualify	
				DEO9			6	11	17	35.29%	Does not qualify
				DEO10	---	73	73	0.00%	Does not qualify		
				DEO11	---	30	30	0.00%	Does not qualify		
				DEO12	4	23	27	14.81%	Does not qualify		
				DEO13	10	11	21	47.61%	Does not qualify		
				DEO14	4	7	11	36.36%	Does not qualify		
				DEO15	5	11	16	31.25%	Does not qualify		
				DEO16	3	21	24	12.50%	Does not qualify		
				DEO17	13	19	32	40.62%	Does not qualify		
				DEO18	1	19	20	5.00%	Does not qualify		
				DEO19	6	14	20	30.00%	Does not qualify		
				DEO20	6	18	24	25.00%	Does not qualify		
				DEO21	---	25	25	0.00%	Does not qualify		

			DEO22			2	23	25	8.00%	Does not qualify
			DEO23	102	2.09	2	5	7	28.57%	Does not qualify
			DEO24			4	11	15	26.66%	Does not qualify
			DEO25			3	20	23	13.04%	Does not qualify
			DEO26	103	7.23	8	11	19	42.10%	Does not qualify
			DEO27			3	9	12	25.00%	Does not qualify
			DEO28			2	26	28	7.14%	Does not qualify
			DEO29	105	0.83	13	10	23	56.52%	Does not qualify
			DEO30	104	0.40	20	22	42	47.61%	Does not qualify


Range Forest Officer


Inspector of Land & Survey Records


Talath

REPORT OF INSPECTION TEAM

TALUKA- Quepem

VILLAGE-Odar

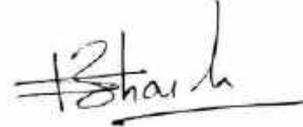
KML Map-Sheet No. 110

ABSTRACT

Sr.No.	Range	Taluka	Village	Sample point No.	Sy.No.	Area (Ha)	No. of Trees Enumerated			Percentage of Forestry	Remarks
							Forestry	Non-Forestry	Total		
1	Quepem	Quepem	Odar	OD10	35	0.16	3	17	20	15.00%	Does not qualify



Range Forest Officer



Inspector of Land & Survey Records



Talathi

REPORT OF INSPECTION TEAM

TALUKA- Quepem

VILLAGE- Cacora

KML Map-Sheet No. 130.

ABSTRACT

Sr.No.	Range	Taluka	Village	Sample point No.	Sy.No.	Area (Ha)	No. of Trees Enumerated			Percentage of Forestry Trees	Remarks
							Forestry	Non-Forestry	Total		
1	Quepem	Quepem	Cacora	CAC 60	165	0.08	3	2	5	60.00%	Does not qualify
				CAC 61	170	6.61	22	---	22	100.00%	Qualify
				CAC 62			33	---	33	100.00%	Qualify
				CAC 63			26	---	26	100.00%	Qualify
				CAC 64			16	---	16	100.00%	Qualify
				CAC 65	171	5.64	16	---	16	100.00%	Qualify
				CAC 66			24	---	24	100.00%	Qualify
				CAC 67			23	9	32	71.87%	Does not qualify


 Range Forest Officer
 Range Forest Officer,
 Quepem-Goa


 Inspector of Land & Survey Records


 Talathi

REPORT OF INSPECTION TEAM

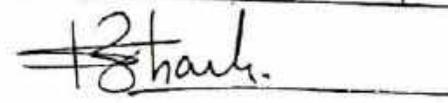
TALUKA- Quepem
VILLAGE-Cacora
KML Map-Sheet No.137.

ABSTRACT

Sr.No.	Range	Taluka	Village	Sample point No.	Sy.No.	Area (Ha)	No. of Trees Enumerated			Percentage of Forestry Trees	Remarks
							Forestry	Non-Forestry	Total		
				CAC 15	52	12.64	16	4	20	80.00%	Qualify
			CAC 16	9			7	16	56.25%	Does not qualify	
			CAC 17	17			3	20	85.00%	Qualify	
			CAC 18	14			4	18	77.77%	Qualify	
			CAC 19	30			8	38	78.94%	Qualify	
			CAC 20	4			13	17	23.52%	Does not qualify	
			CAC 21	10			4	14	71.42%	Does not qualify	
			CAC 23	9			21	30	30.00%	Does not qualify	
			CAC 26	16			11	27	59.25%	Does not qualify	
			CAC 22	5			2	7	71.42%	Does not qualify	
			CAC 24	11	12	23	47.82%	Does not qualify			
			CAC 25	8	22	30	26.66%	Does not qualify			
			CAC 35	12	14	26	46.15%	Does not qualify			
			CAC 27	24	13	37	64.86%	Does not qualify			
			CAC 28	3	12	15	20.00%	Does not qualify			
			CAC 29	12	28	40	30.00%	Does not qualify			
			CAC 30	6	37	43	13.95%	Does not qualify			
			CAC 31	13	26	39	33.33%	Does not qualify			
			CAC 32	17	12	29	58.62%	Does not qualify			
			CAC 33	10	18	28	35.71%	Does not qualify			
			CAC 34	5	45	50	10.00%	Does not qualify			
			CAC 36	6	15	21	28.57%	Does not qualify			

1	Quepem	Quepem	Cacora	CAC 37	61	1.936	7	20	27	25.92%	Does not qualify
				CAC 38	62	5.75	17	1	18	94.44%	Qualify
				CAC 40			---	27	27	0.00%	Does not qualify
				CAC 41			7	7	14	50.00%	Does not qualify
				CAC 42	64	0.72	2	27	29	6.89%	Does not qualify
				CAC 43			11	3	14	78.57%	Qualify
				CAC 49			1	9	10	10.00%	Does not qualify
				CAC 44	63	1.48	13	8	21	61.90%	Does not qualify
				CAC 45			11	9	20	55.00%	Does not qualify
				CAC 46	67	1.5	5	17	22	22.72%	Does not qualify
				CAC 47			2	2	4	50.00%	Does not qualify
				CAC 48			16	8	24	66.66%	Does not qualify
				CAC 49	70	0.44	8	18	26	30.76%	Does not qualify
				CAC 50	44	5.87	7	23	30	23.33%	Does not qualify
				CAC 51			8	8	16	50.00%	Does not qualify
				CAC 52			18	1	19	94.73%	Qualify
				CAC 53			16	5	21	76.19%	Qualify
				CAC 54	45	5.61	19	---	19	100.00%	Qualify
				CAC 55			4	30	34	11.76%	Does not qualify
				CAC 56			1	40	41	2.43%	Does not qualify
				CAC 57			11	16	27	40.74%	Does not qualify
				CAC 58	72	0.32	5	17	22	22.72%	Does not qualify
				CAC 59			No trees				
				CAC 68	46	10.22	8	17	25	32.00%	Does not qualify
				CAC 69			4	9	13	30.76%	Does not qualify
				CAC 70			1	25	26	3.84%	Does not qualify
				CAC 71			3	20	23	13.04%	Does not qualify
				CAC 72			13	35	48	27.08%	Does not qualify
				CAC 73	51	1.04	5	8	13	38.46%	Does not qualify


 Range Forest Officer
 Range Forest Officer,
 Quepem-Goe


 Inspector of Land & Survey Records


 Talathi

REPORT OF INSPECTION TEAM

TALUKA- Quepem
VILLAGE-Sulcorna
KML Map-Sheet No. 136

ABSTRACT

Sr No.	Range	Taluka	Village	Sample point No.	Sy.No.	Area (Ha)	No. of Trees Enumerated			Percentage of Forestry Trees	Remarks
							Forestry	Non-Forestry	Total		
				SUL 4	40	4.20	28	0	28	100.00%	Qualify
				SUL 5			47	0	47	100.00%	Qualify
				SUL 6	38	11.80	61	0	61	100.00%	Qualify
				SUL 7			59	0	59	100.00%	Qualify
				SUL 8			43	0	43	100.00%	Qualify
				SUL 9			36	3	39	92.30%	Qualify
				SUL 10			54	0	54	100.00%	Qualify
				SUL 11			44	0	44	100.00%	Qualify
				SUL 12	37	4.70	0	108	108	0.00%	Does not qualify
				SUL 13			40	0	40	100.00%	Does not qualify
				SUL 14	36	14.96	12	17	29	41.37%	Does not qualify
				SUL 15			22	0	22	100.00%	Qualify
				SUL 16			31	0	31	100.00%	Qualify
				SUL 17			19	0	19	100.00%	Qualify
				SUL 18			14	8	22	63.63%	Does not qualify
				SUL 19			17	7	24	70.83%	Does not qualify
				SUL 20			3	40	43	6.97%	Does not qualify

1	Quepem	Quepem	Sulcorna	SUL 21	19	10.21	2	23	25	8.00%	Does not qualify	
				SUL 22			16	10	26	61.53%	Does not qualify	
				SUL 23			44	0	44	100.00%	Qualify	
				SUL 24			33	0	33	100.00%	Qualify	
				SUL 25	49	0	49	100.00%	Qualify			
				SUL 26	18	13.93	39	0	39	100.00%	Qualify	
				SUL 27			34	0	34	100.00%	Qualify	
				SUL 28			32	0	32	100.00%	Qualify	
				SUL 29			30	0	30	100.00%	Qualify	
				SUL 30			33	5	38	86.84%	Qualify	
				SUL 31			28	4	32	87.50%	Qualify	
				SUL 32			21	5	26	80.76%	Qualify	
				SUL 33	21	2.89	20	3	23	86.95%	Qualify	
				SUL 34			24	1	25	96.00%	Qualify	
				SUL 35	31	2.76	7	5	12	58.33%	Does not qualify	
				SUL 49			10	17	27	37.03%	Does not qualify	
				SUL 36	29	6.75	47	0	47	100.00%	Qualify	
				SUL 37			20	0	20	100.00%	Qualify	
				SUL 38			25	0	25	100.00%	Qualify	
				SUL 39			24	0	24	100.00%	Qualify	
				SUL 40	26	7.30	13	10	23	56.52%	Does not qualify	
				SUL 41			14	7	21	66.66%	Does not qualify	
				SUL 42			34	5	39	87.17%	Qualify	
				SUL 43			2	52	54	3.70%	Does not qualify	
				SUL 44	14	4.19	35	0	35	100.00%	Qualify	
				SUL 45			45	2	47	95.74%	Qualify	
				SUL 46			18	10	28	64.28%	Does not qualify	
				SUL 47							Not done	
				SUL 48							Not done	

~~Range Forest Officer~~

~~Range Forest Officer~~

[Signature]

Inspector of Land & Survey Records

[Signature]

Talathi

PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Point No.	22	G.P.S Reading	
Taluka	Ponda	1	N 15 25 04.98 E 74 05 59.75
Village	Pilliem	2	N 15 25 03.84 E 74 05 59.58
Survey No.	16	3	N 15 25 03.45 E 74 05 59.13
Sub Div		4	N 15 25 04.75 E 74 05 58.11
Sheet No.	38	5	N 15 25 04.28 E 74 05 58.93

Sr. No.	Tree No.	Common Name/Local Name	Scientific Name	weather > 5 cm dia at 30 cm Height from ground level & Height > 1	Forestry tree species (Y/N)	Non Forestry tree species (Y/N)	Remark
1	1	Chanado	<i>Macavanga peltata</i>	0.38	Yes	No	
2	2	Kumyo	<i>Careya arborea</i>	0.45	Yes	No	
3	3	kindal	<i>Terminalia peniculata</i>	0.98	Yes	No	
4	4	Chanado	<i>Macavanga peltata</i>	0.32	Yes	No	
5	5	Zambo	<i>Xylia xylocarpa</i>	0.35	Yes	No	
6	6	Zambo	<i>Xylia xylocarpa</i>	0.40	Yes	No	
7	7	char	<i>Bassia latifolia</i>	0.61	Yes	No	
8	8	Zambo	<i>Xylia xylocarpa</i>	0.92	Yes	No	
9	9	Zambo	<i>Xylia xylocarpa</i>	0.78	Yes	No	
10	10	Kumyo	<i>Careya arborea</i>	0.32	Yes	No	
11	11	Sirus	<i>Albizia lebbak</i>	0.59	Yes	No	
12	12	Zambo	<i>Xylia xylocarpa</i>	0.73	Yes	No	
13	13	Zambo	<i>Xylia xylocarpa</i>	0.69	Yes	No	
14	14	Ghoting	<i>Terminalia billerica</i>	0.93	Yes	No	
15	15	Bhirand	<i>Gateinia indica</i>	0.73	No	Yes	
16	16	kindal	<i>Terminalia peniculata</i>	0.91	Yes	No	
17	17	Kumyo	<i>Careya arborea</i>	0.33	Yes	No	
18	18	Zambo	<i>Xylia xylocarpa</i>	0.31	Yes	No	
19	19	Kumyo	<i>Careya arborea</i>	0.51	Yes	No	
20	20	kudo	<i>Tabernamontana heyneana</i>	0.34	Yes	No	
21	21	kindal	<i>Terminalia peniculata</i>	0.78	Yes	No	
22	22	Zambo	<i>Xylia xylocarpa</i>	0.31	Yes	No	
23	23	Kumyo	<i>Careya arborea</i>	0.68	Yes	No	
24	24	Cashew	<i>Anacardium occidentale</i>	0.31	No	Yes	
25	25	Kudo	<i>Tabernamontana heyneana</i>	0.35	Yes	No	
26	26	Zambo	<i>Xylia xylocarpa</i>	1.25	Yes	No	
27	27	Zambo	<i>Xylia xylocarpa</i>	0.75	Yes	No	
28	28	kindal	<i>Terminalia peniculata</i>	0.53	Yes	No	
29	29	Kumyo	<i>Careya arborea</i>	0.61	Yes	No	
30	30	karo	<i>Strychnos nux vomica</i>	0.32	Yes	No	
31	31	karo	<i>Strychnos nux vomica</i>	0.36	Yes	No	
32	32	Zambo	<i>Xylia xylocarpa</i>	0.58	Yes	No	
33	33	kindal	<i>Terminalia peniculata</i>	0.61	Yes	No	

34	34	kindal	<i>Terminalia peniculata</i>	0.65	Yes	No	
35	35	Zambo	<i>Xylia xylocarpa</i>	0.64	Yes	No	

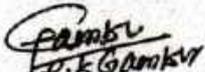
Species Composition = $\frac{\text{No's of Forestry Species} \times 100}{\text{Total number of trees}}$

Total number of trees

33 X 100

35

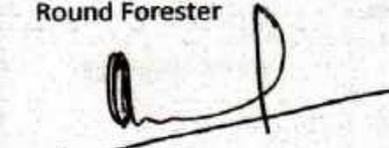
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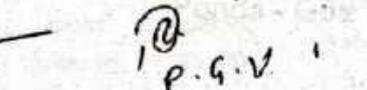

R.K. Gankar
Forest Guard


Round Forester


Range Forest Officer


Talathi


Inspector of Land & survey
Records


Land owner / Representative

Talathi of Dharbandora
Dharbandora Taluka

PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Point No. 3
 Taluka Ponda
 Village Pilliem
 Survey No. 7
 Sub Div
 Sheet No. 38

G.P.S Reading
 1 N 15 25 18.10 E 74 05 49.00
 2 N 15 25 18.20 E 74 05 49.60
 3 N 15 25 19.70 E 74 05 50.10
 4 N 15 25 19.80 E 74 05 49.50
 5 N 15 25 18.90 E 74 05 49.30

Sr. No.	Tree No.	Common Name/Local Name	Scientific Name	weather > 5 cm dia at 30 cm Height from ground level & Height > 1	Forestry tree species (Y/N)	Non Forestry tree species (Y/N)	Remark
1	1	Teak	<i>Tectona grandis</i>	1.05	No	Yes	
2	2	Teak	<i>Tectona grandis</i>	0.92	No	Yes	
3	3	Kindal	<i>Terminalia peniculata</i>	0.55	Yes	No	
4	4	Kindal	<i>Terminalia peniculata</i>	1.02	Yes	No	
5	5	Kindal	<i>Terminalia peniculata</i>	0.93	Yes	No	
6	6	Kindal	<i>Terminalia peniculata</i>	0.58	Yes	No	
7	7	Kindal	<i>Terminalia peniculata</i>	1.12	Yes	No	
8	8	Kindal	<i>Terminalia peniculata</i>	0.56	Yes	No	
9	9	Matti	<i>Terminalia tomentosa</i>	0.65	Yes	No	
10	10	Matti	<i>Terminalia tomentosa</i>	0.61	Yes	No	
11	11	Kindal	<i>Terminalia peniculata</i>	0.59	Yes	No	
12	12	Kindal	<i>Terminalia peniculata</i>	0.98	Yes	No	
13	13	Nano	<i>Lagerstromia lanceolata</i>	0.38	Yes	No	
14	14	Matti	<i>Terminalia tomentosa</i>	0.78	Yes	No	
15	15	Kumyo	<i>Careya arborea</i>	0.55	Yes	No	
16	16	Kindal	<i>Terminalia peniculata</i>	0.67	Yes	No	
17	17	Kindal	<i>Terminalia peniculata</i>	0.59	Yes	No	
18	18	Kumyo	<i>Careya arborea</i>	0.53	Yes	No	

$$\text{Species Composition} = \frac{\text{No's of Forestry Species} \times 100}{\text{Total number of trees}}$$

$$= \frac{16 \times 100}{18}$$

$$= 88.89$$

Gambor
 R.K. Gambor
 Forest Guard

Bena
 Round Forester

Go
 Range Forest Officer
 RANGE FOREST OFFICER
 Ponda - Goa

Talathi
 30/3/21
 Talathi

[Signature]
 Inspector of Land & survey
 Records

यशवन्त मजिठे
 Land owner / Representative *एड. यशवन्त मजिठे*

Talathi of Dharbandora
 Dharbandora Taluka

Sheet No:- 38

Taluka : Dharbandora

Village :- Pilliem

Survey Number :- 15

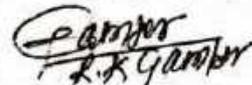
Sub Division :-

Sr. No.	Tree No.	Common / Local Name	Scientific Name	Wether > 5 cm dia at 30 cm Height from ground level & Height > 1 m	Forestry tree Species (Y / N)	Non Forestry tree Species (Y/ N)	Remark
6049	6049	Zambo	<i>Xylia xylocarpa</i>	0.92	Yes	No	
6050	6050	Zambo	<i>Xylia xylocarpa</i>	0.84	Yes	No	
6051	6051	Zambo	<i>Xylia xylocarpa</i>	0.65	Yes	No	
6052	6052	Zambo	<i>Xylia xylocarpa</i>	0.89	Yes	No	
6053	6053	Zambo	<i>Xylia xylocarpa</i>	0.65	Yes	No	
6054	6054	Kindal	<i>Terminalia peniculata</i>	0.84	Yes	No	
6055	6055	Kindal	<i>Terminalia peniculata</i>	0.73	Yes	No	
6056	6056	Zambo	<i>Xylia xylocarpa</i>	0.61	Yes	No	
6057	6057	Zambo	<i>Xylia xylocarpa</i>	0.59	Yes	No	
6058	6058	Zambo	<i>Xylia xylocarpa</i>	0.33	Yes	No	

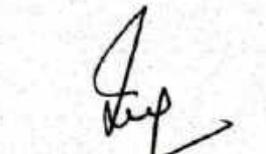
$$\text{Species Composition} = \frac{\text{No's of Forestry Species} \times 100}{\text{Total number of trees}}$$

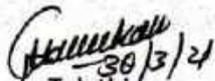
$$= \frac{5925 \times 100}{6058}$$

$$= 97.80$$

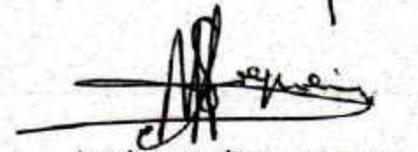

Forest Guard


Round Forester


Range Forest Officer


Talathi

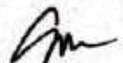

Inspector of Land & Survey record

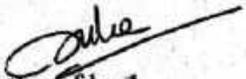

Land owner/Representative

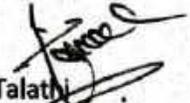
Talathi of Dharbandora
Dharbandora Taluka

ABSTRACT

Sr.No.	Range	Taluka	Village	Sample point No	Sy.No.	Area (Ha)	No. of trees enumerated			Percentage of Forestry trees	Remarks
							Forestry	Non-Forestry	Total		
16		Mormugao	Dabolim	DBL 16			3	7	10	30%	Does not qualify
17				DBL 17			2	8	10	20%	Does not qualify
18				DBL 18			5	8	13	38.46%	Does not qualify
19				DBL 19			2	19	21	9.52%	Does not qualify
20				DBL 20			1	35	36	2.77%	Does not qualify
21				DBL 21			0	34	34	0%	Does not qualify


Range Forest Officer
Curdi Range


Inspector of land
and survey records

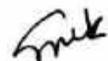

Talathi
Talathi of Chicalim Saza

Sheet No

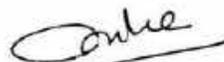
ABSTRACT

Sr.No.	Range	Taluka	Village	Sample point No	No. of trees enumerated			Percentage of Forestry trees	Remarks
					Forestry	Non-Forestry	Total		
1	Curdi	Mormugao	Sancoale	Sancv1	22	1	23	95.65%	Qualify
2				Sancv2	28	3	31	90.32%	Qualify
3				Sancv3	30	9	39	76.92%	Qualify
4				Sancv4	19	17	36	52.77%	Does not qualify
5				Sancv5	23	2	25	92.00%	Qualify
6				Sancv6	9	14	23	39.13%	Does not qualify
7				Sancv7	22	9	31	70.96%	Does not qualify
8				Sancv8	18	0	18	100%	Qualify
9				Sancv9	36	2	38	94.73%	Qualify
10				Sancv10	8	11	19	42.10%	Does not qualify
11				Sancv11	24	15	39	61.53%	Does not qualify
12				Sancv12	8	23	31	25.80%	Does not qualify
13				Sancv13	41	2	43	95.34%	Qualify
14				Sancv14	28	4	32	87.50%	Qualify
15				Sancv15	29	8	37	78.37%	Qualify
16				Sancv16	35	4	39	89.74%	Qualify
17				Sancv17	2	13	15	13.33%	Does not qualify
18				Sancv18	4	27	31	12.90%	Does not qualify
19				Sancv19	11	25	36	30.55%	Does not qualify
20				Sancv20	10	15	25	40%	Does not qualify
21				Sancv21	24	4	28	86%	Qualify
22				Sancv22	24	15	39	61.53%	Does not qualify
23				Sancv23	7	13	20	35%	Does not qualify
24				Sancv24	28	0	28	100%	Qualify
25				Sancv25	13	0	13	100%	Qualify
26				Sancv26	12	49	61	19.67%	Does not qualify

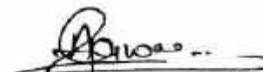
27	Sanc27	38	1	39	97.43%	Qualify
28	Sanc28	21	3	24	87.50%	Qualify
29	Sanc29	4	17	21	19.04%	Does not qualify
30	Sanc30	8	22	30	26.66%	Does not qualify
31	Sanc31	26	0	26	100%	Qualify
32	Sanc32	4	7	11	36.36%	Does not qualify
33	Sanc33	27	7	34	79.41%	Qualify
34	Sanc34	8	19	27	29.62%	Does not qualify
35	Sanc35	1	38	39	2.56%	Does not qualify
36	Sanc36	17	13	30	56.66%	Does not qualify



Range Forest Officer
Curdi Range



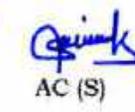
Inspector of land
and survey records



Talathi

Detailed findings of the Review Committee after field verification for the areas fulfilling 40% canopy density & 5 Ha area as per Forest Cover Map of Forest Survey of India.

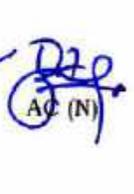
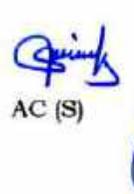
Detailed findings of the Review Committee after field verification for the areas fulfilling 40% canopy density & 5 Ha area as per Forest Cover Map of Forest Survey of India.											
Sr.No	Taluka	Village	Survey number Identified by the North Goa & South Goa SLEC	Survey number fulfilling 40% canopy density & 5Ha area as per forest cover map 2014-15 LISS IV of Forest Survey of India	Map Sheet Number	Area of patch as per LISS IV satellite image ha (Approx.)	Canopy Density > 40%	Patch more than 5 Ha	Whether Contiguous to Govt. Forests / Earlier identified forest	EXTENT OF AREA QUALIFYING AS PRIVATE FOREST (HA)	Decision of Review Committee after analysis based on LISS IV FCM 2014-15 (FSI), Google Timeline change corroborated by LISS III FCM 2012-13, public hearing, review of objection, Division offence case, Tree Felling, FCA & Court order etc., if any)
1	Salcete	Raia	240(P)	Yes	33	5.44	Yes	Yes	No	0	The area does not qualify the criteria of Private Forest
2			261	Yes	33	0.01	Yes	Yes	No	0	The area does not qualify the criteria of Private Forest
3		Verna	151	Yes	35	1.62	Yes	Yes	No	0	The area does not qualify the criteria of Private Forest
4			152	Yes	35	0.04	Yes	Yes	No	0	The area does not qualify the criteria of Private Forest

 ACF (N)
  ACF (S)
  AC (N)
  AC (S)
  DIR (DSLRI)
  DIR (AGRI)
  DCF (WP)
  CCF

Detailed findings of the Review Committee after field verification for the areas fulfilling 40% canopy density & 5 Ha area as per Forest Cover

Map of Forest Survey of India.

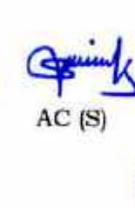
5		Nuvem	251	Yes	35	6.36	Yes	Yes	No	0	The area does not qualify the criteria of Private Forest
6			245	Yes	42	0.14	Yes	Yes	No	0	The area does not qualify the criteria of Private Forest
7			234	Yes	42	0.06	Yes	Yes	No	0	The area does not qualify the criteria of Private Forest
8			228	Yes	42	0.01	Yes	Yes	No	0	The area does not qualify the criteria of Private Forest
9			227	Yes	42	0.01	Yes	Yes	No	0	The area does not qualify the criteria of Private Forest
10	Quepem	Cusmune	53(P)	Yes	28	5.1	Yes	Yes	No	0	The area does not qualify the criteria of Private Forest
11			54(P)	Yes	28	0.01	Yes	Yes	No	0	The area does not qualify the criteria of Private Forest
12		Morprila	22(P)	Yes	29	2.2	Yes	Yes	No	0	The area does not qualify the criteria of Private Forest
13			33(P)	Yes	29	3.31	Yes	Yes	No	0	The area does not qualify the criteria of Private Forest

 ACF (N)
  ACF (S)
  AC (N)
  AC (S)
  DIR (DSL)
  DIR (AGRI)
  DCF (WP)
  CCF

Detailed findings of the Review Committee after field verification for the areas fulfilling 40% canopy density & 5 Ha area as per Forest Cover

Map of Forest Survey of India.

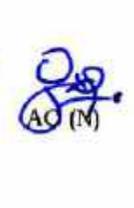
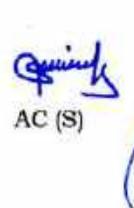
14			11(P)	Yes	100	0.01	Yes	Yes	No	0	The area does not qualify the criteria of Private Forest
15		Xelvona	29(P)	Yes	55	4.01	Yes	Yes	No	0	The area does not qualify the criteria of Private Forest
16			49(P)	Yes	55	2.82	Yes	Yes	No	0	The area does not qualify the criteria of Private Forest
17		Deao	105(P)	Yes	106	0.83	Yes	Yes	No	0	The area does not qualify the criteria of Private Forest
18		Odar	35(P)	Yes	110	0.16	Yes	Yes	No	0	The area does not qualify the criteria of Private Forest
19		Cacora	165(P)	Yes	130	0.08	Yes	Yes	No	0	The area does not qualify the criteria of Private Forest
20			45(P)	Yes	137	5.61	Yes	Yes	No	0	The area does not qualify the criteria of Private Forest
21			46(P)	Yes	137	10.22	Yes	Yes	No	0	The area does not qualify the criteria of Private Forest
22			51(P)	Yes	137	1.04	Yes	Yes	No	0	The area does not qualify the criteria of Private Forest

 ACF (N)
  ACF (S)
  AC (N)
  AC (S)
  DIR (DSL)
  DIR (AGRI)
  DCF (WP)
  CCF

Detailed findings of the Review Committee after field verification for the areas fulfilling 40% canopy density & 5 Ha area as per Forest Cover

Map of Forest Survey of India.

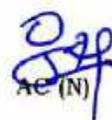
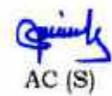
23			53(P)	Yes	137	4.33	Yes	Yes	No	0	The area does not qualify the criteria of Private Forest
24			55(P)	Yes	137	3.64	Yes	Yes	No	0	The area does not qualify the criteria of Private Forest
25			61(P)	Yes	137	1.936	Yes	Yes	No	0	The area does not qualify the criteria of Private Forest
26			63(P)	Yes	137	1.48	Yes	Yes	No	0	The area does not qualify the criteria of Private Forest
27			67(P)	Yes	137	1.5	Yes	Yes	No	0	The area does not qualify the criteria of Private Forest
28			70(P)	Yes	137	0.44	Yes	Yes	No	0	The area does not qualify the criteria of Private Forest
29			72(P)	Yes	137	0.32	Yes	Yes	No	0	The area does not qualify the criteria of Private Forest
30		Sulcorina	18(P)	Yes	136	13.93	Yes	Yes	Yes	14.3412	Part area is identified as private forests
31			21(P)	Yes	136	2.89	Yes	Yes	No	3.61	Part area is identified as private forests
32			29(P)	Yes	136	6.75	Yes	Yes	No	7.29	Part area is identified as private forests
33			36(P)	Yes	136	14.96	Yes	Yes	No	4.0634	Part area is identified as private forests

 ACF (N)
  ACF (S)
  AO (M)
  AC (S)
  DIR (DSL)
  DIR (AGRI)
  DCF (WP)
  CCF

Detailed findings of the Review Committee after field verification for the areas fulfilling 40% canopy density & 5 Ha area as per Forest Cover

Map of Forest Survey of India.

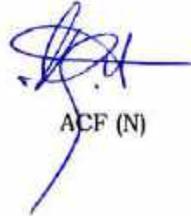
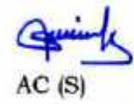
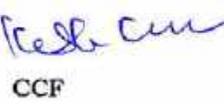
34			37(P)	Yes	136	4.7	Yes	Yes	Yes	2.2037	Part area is identified as private forests
35			40(P)	Yes	136	4.2	Yes	Yes	Yes	3.84	Part area is identified as private forests
36	Dharbandora	Pilliem	7	Yes	38	8.26	Yes	Yes	Yes	5.02	Part area is identified as private forests
37			15	Yes	38	18.64	Yes	Yes	No	17.21	Part area is identified as private forests
38			16	Yes	38	19.62	Yes	Yes	Yes	19.36	Part area is identified as private forests
39	Mormugao	Dabolim	42	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest
40			42/7-A	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest
41			42/7-C	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest
42			42/7-C-1	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest
43			24	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest
44			29	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest

 ACF (N)
  ACF (S)
  AC (N)
  AC (S)
  DIR (DSL)
  DIR (AGRI)
  DCF (WP)
  CCF

Detailed findings of the Review Committee after field verification for the areas fulfilling 40% canopy density & 5 Ha area as per Forest Cover

Map of Forest Survey of India.

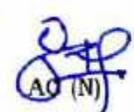
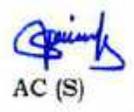
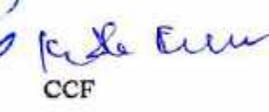
45			28	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest
46			21	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest
47		Sancoale	199/1	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest
48			199/5	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest
49			199/6	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest
50			214	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest
51			216	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest
52			219	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest
53			217	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest

 ACF (N)
  ACF (S)
  AC (N)
  AC (S)
  DIR (DSL)
  DIR (AGRI)
  DCF (WP)
  CCF

Detailed findings of the Review Committee after field verification for the areas fulfilling 40% canopy density & 5 Ha area as per Forest Cover

Map of Forest Survey of India.

54		218	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest
55		224	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest
56		114	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest
57		124	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest
58		194	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest
59		200	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest
60		113	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest
61		205	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest
62		225	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest

 ACF (N)
  ACF (S)
  AO (N)
  AC (S)
  DIR (DSL)
  DIR (AGRI)
  DCF (WP)
  CCF

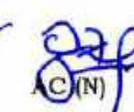
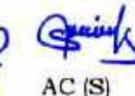
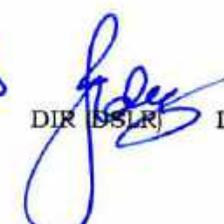
Detailed findings of the Review Committee after field verification for the areas fulfilling 40% canopy density & 5 Ha area as per Forest Cover

Map of Forest Survey of India.

63		223/1	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest
64		223/2-A	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest
65		213/1	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest
66		213/2	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest
67		258	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest
68		277	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest
69		285/6	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest
70		278	No	-	-	-	-	No	-	The area does not qualify the criteria of Private Forest

156.686

76.9383

 ACF (N)
  ACF (S)
  AC (N)
  AC (S)
  DIR (BSLR)
  DIR (AGRI)
  DCF (WP)
  CCF



GOVERNMENT OF GOA

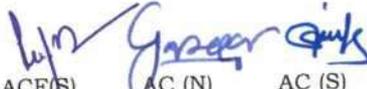
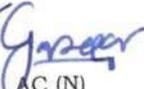
**4TH INTERIM REPORT OF REVIEW COMMITTEE
ON
REVIEW OF PRIVATE FOREST AREAS
IDENTIFIED BY NORTH GOA AND SOUTH GOA DISTRICT COMMITTEE
(V. T. THOMAS & F. X. ARAUJO)**

JANUARY 2022

4th Interim report of the Review Committee on review of Private Forest provisionally identified by North and South Goa Forest Division Committees (V.T. Thomas & F.X. Araujo Committee)

A committee (hereinafter referred as Review Committee"), to review Provisionally identified Private Forest areas by North and South Goa Forest Division Committees (also known as Thomas & Araujo Committee) was constituted vide Government of Goa Notification No. (WP)/Pvt. For/16(THC)/ 2013(WZ)/19-20/26 dated 21/01/2020 (with Conservator of Forests as Chairman) and Vide Notification No. DCF (WP)/Pvt. Forest/16(THC)/ 2013(WZ)/19-20/119 dated 18/06/2020 (The Chief Conservator of Forests was made the Chairperson). First Interim Report of the Review Committee disposing 858 Survey Nos was submitted to the Govt. for approval vide DCF (Working Plan) office note dated 26.04.2021 which may be seen at **Annexure I**. For criteria and methodology 1st interim report may kindly be referred. Following the same criteria and methodology the Committee has undertaken further review work. Second Interim Report of the Review Committee disposing 1236 Survey Nos (cumulatively) was submitted to the Govt. for approval vide DCF (Working Plan) office note dated 01.07.2021 which may be seen at **Annexure II**. Third Interim Report of the Review Committee disposing 1306 Survey Nos (cumulatively) was submitted to the Govt. for approval vide DCF (Working Plan) office note dated 08/09/2021 which may be seen at **Annexure III**.

The Government of Goa on 12.09.2021 has approved all the three interim reports submitted by the Review Committee thereby disposing a total 1306 survey numbers out of 3195 survey numbers provisionally identified by Thomas and Araujo Committees. All three interim reports have been uploaded on the website of Goa Forest Department on 13.09.2021.

 ACF (N)
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  AC (N)
  AC (S)
  DIR (BSLR)
  DIR (AGRI)
  DCF (WP) CCF

An extensive ground verification, enumeration and survey exercise on survey numbers qualifying on area & canopy density criteria has been done in the field for evaluating tree composition criteria. Due to the rains, field survey and enumeration works were ceased from June, 2021 to November, 2021. Even on rain free days, it was difficult to approach the sites due to undergrowth and there were chances of instruments getting damaged if the rains suddenly came. However, the work of preparation of enumeration reports and plan preparation works were taken up during this period. Further, 19 Forest Guards from other Divisions have been provided to territorial Divisions to enhance the manpower availability for enumeration exercise.

However, despite all the field constraints, the efforts have been taken up to complete the review work in a time bound manner and substantial progress has been made in the field. The status of progress achieved in enumeration of private forest areas as on date is shown as under:

Division	Status of review after completion of field enumeration		
	Total area enumerated	Area qualified in field survey	Plan prepared for area qualifying
North	1840.00 ha	1023.34 ha*	442.30 ha*
South	4414.00 ha	1232.00 ha*	393.97 ha*
Total	6254.00 ha	2255.34 ha*	838.03 ha*

*Final status to be determined after hearing of the objectors/representations and total enumeration, if decided

Thus, it can be seen that roughly 68% of the total area to be enumerated (9183 Ha) has been enumerated. Further, the Hon'ble NGT in EA 21/2021(PB) in OA 478/2018 in its order dated 30.11.2021 has ordered to file an additional compliance report by 27.01.2022. Accordingly, in the 13th review committee meeting held on 29/12/2021, it was decided to submit the 4th Interim Report in continuation to the earlier three interim reports, with the progress made in the review of Survey Numbers provisionally identified as private forest.


ACF (N)


ACF (S)


AC (N)


AC (S)


DIR (DSLRL)


DIR (AGRI)


DCF (WP)


CCF

A. **Survey Numbers identified as Private Forest by Sawant and Karapurkar committees and found partly repeated in Thomas & Araujo Committee:**

There are a total of 130 such survey numbers across 39 villages were analysed partly/fully repeated and out of which 88 have been found fully repeated and accordingly status reported in the first Interim Report. Further, remaining 42 Survey Nos along with its 56 parts were reviewed by the Review Committee and the Review Committee, after detailed analysis through Google Timeline change corroborated by LISS III FCM 2012-13, Division offence case, Tree Felling, FCA & Court order etc. found that in 05 Survey Numbers balance area does not qualify the criteria of private forests and status reported in the second interim Report. Now, the review committee reviewed the remaining 37 survey numbers and after detailed analysis through Google Timeline change corroborated by LISS III FCM 2012-13, Division offence case, Tree Felling, FCA & Court order etc. found that in **Survey Number 52 village Penha de Franca of Bardez taluka the balance area does not qualify the criteria of private forests (Annexure IV)**. Balance 36 survey numbers are still to be reviewed in the field.

B. **Survey Numbers identified as Private Forest by earlier demarcation team of the Forest Department (adjoining the Survey Nos. identified as Private Forest by Sawant and Karapurkar Committee) and found partly repeated in Thomas & Araujo Committee:**

In the first interim report, the Review Committee had found that out of total of 39 Survey numbers, adjoining Survey Nos of Sawant and Karapurkar Committee which were demarcated as Private Forests by earlier demarcation team of Forest Department during 2003-2008 were found fully/partly repeated in Survey Numbers identified by Thomas and Araujo Committee. In 1st interim report, two survey numbers were found fully repeated. In 2nd interim report, the


ACF (N)


ACF (S)


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committee had reviewed the remaining 37 survey numbers and after detailed analysis through Google Timeline change corroborated by LISS III FCM 2012-13, Division offence case, Tree Felling, FCA & Court order etc. found that in 17 Survey Numbers which are partly repeated, the balance area does not qualify the criteria for Private Forest and status reported in the second interim Report. Balance 20 survey numbers are still to be reviewed in the field.

C. Survey Numbers recorded as Government Forests and found mention as Private Forest by Thomas and Araujo Committee:

Further, there are a total 26 survey numbers of recorded Forest which have been identified as Private Forest by Thomas & Araujo Committee in its report. In the 1st interim report, it was decided to exclude survey numbers pertaining to Reserve Forest and to review Proposed Reserve Forest and Unclassified Forest under private ownership (*if any*) in the instant case for further analysis. 8 Survey Numbers were found fully under Government ownership. In the remaining 18 such survey numbers, no survey number could be excluded solely on area and canopy criteria.

D. Survey numbers not qualifying Area & Canopy Density Criteria:

In the first Interim Report, the Committee undertook the Review of 747 survey numbers not meeting area & Canopy density criteria as per LISS IV Forest Cover Map 2014-15 (Forest Survey India) and based on the analysis of LISS IV Forest Cover Map 2014-15 (Forest Survey India, Google Timeline changes corroborated by LISS III Forest Cover Map 2012-13, North & South Goa Divisional history for offence cases, illegal felling, Tree Felling permissions, FCA & Court orders (*if any*) etc. and after detailed discussion and deliberations the committee decided that the 747 survey numbers are not qualifying the criteria to be identified as Private Forests.

In the Second interim report, the Review Committee, undertook review of other 322 survey numbers which are not qualifying Area &



 ACF (N) ACF (S) AC (N) AC (S) DIR (DSL)R DIR (AGRI) DCF (WP) CCF

Canopy Density Criteria and based on the detailed analysis of North & South Goa Divisional history for offence cases, illegal felling, Tree Felling permissions , FCA & Court orders (if any) etc. and after detailed discussion and deliberations, the committee decided that additional 322 survey numbers are also not qualifying the criteria to be identified as Private Forests. This included some survey numbers for which map has been prepared by Thomas and Araujo Committee as it was found that the same was prepared on an ocular basis.

E. Report based on Enumeration results of Survey numbers fulfilling area and canopy criteria.

The field reports submitted by Sub-Committees were placed before the Review Committee. The Committee has reviewed the survey numbers qualifying as private Forests and conducted the hearing of objections/representations. In case of non-qualifying survey numbers based on enumeration results submitted by the Divisions/sub-committees, detailed analysis through Google Timeline change corroborated by LISS III FCM 2012-13, Division offence case, Tree Felling, FCA & Court order etc was done. Abstract of the sub-committee report is enclosed as **Annexure V**. After detailed evaluation, deliberations and discussion on each report, the decision of the committee on these Survey Numbers is enclosed as **Annexure VI**.

F. Survey numbers which were provisionally identified and excluded by Thomas and Araujo Committee in its report.

As decided in the 10th meeting of the review committee, the committee has taken up review of all such survey numbers which were excluded from the list of provisionally identified survey numbers of private forest as per the methodology adopted by the committee. As reported by the Chief Forest Surveyor, there are 154 provisional Survey Nos. identified by the Thomas and Araujo committee which were excluded in the final report. All those survey numbers were digitised and analysed in detail.


ACF (N)


ACF (S)


AC (N)


AC (S)


DIR (DSLRL)


DIR (AGRI)


DCF (WP)


CCF

After detailed analysis, the review committee found that 96 survey numbers are not meeting area & Canopy density criteria as per LISS IV Forest Cover Map 2014-15 (Forest Survey India) and based on the analysis of LISS IV Forest Cover Map 2014-15 (Forest Survey India, Google Timeline changes corroborated by LISS III Forest Cover Map 2012-13, North & South Goa Divisional history for offence cases, illegal felling, Tree Felling permissions, FCA & Court orders (if any) etc. and after detailed discussion and deliberations the committee decided that the 96 survey numbers are not qualifying the criteria to be identified as Private Forests. The review of balance 58 survey numbers (except those which are already obtained finally after acceptance of the report of the previous review committee under DCF (WP) by NGT) which are qualifying the area and canopy density criteria will be taken up after field verification for assessing the species composition criteria **Annexure VII**.

Summary of the Report

i) The Government of Goa on 12.09.2021 has approved all the three interim reports submitted by the Review Committee thereby disposing of a total 1306 survey numbers provisionally identified by Thomas and Araujo Committees. All three interim reports have been uploaded on the website of Goa Forest department **on 13.09.2021**.

ii) In the fourth interim report, by disposing of an additional 153 Survey Nos, a total 1459 out of 3349 (3195 survey numbers identified by Thomas and Araujo Committees plus 154 Survey numbers identified and excluded by Thomas and Araujo Committees) Survey Nos has been completely disposed off. Details of such survey numbers are submitted to the Government as indicated in the Annexures, summary of which is reproduced below.

Progress achieved in review of private forests	Total number of Sy. Nos finalized by review committee	Qualifying Sy. Nos (area in Ha)	Non qualifying Sy. Nos	Sy No. with Extent of Private Forests as per previous review committee under DCF (WP)/ Govt Forest


ACF (N)


ACF (S)


AC (N)


AC (S)


DIR (DSL)


DIR (AGRI)

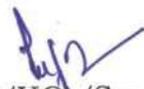

DCF (WP)

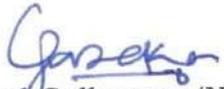

CCF

1 st Report	Interim	858	10 (47.03 Ha)	750	98
2 nd Report	Interim	378	05 (22.56 Ha)	351	22
3 rd Report	Interim	70	09 (76.94 Ha)	61	-
4 th Report	Interim	153	07 (143.18Ha)	145	1
Cumulative progress		1459	31 (289.71 Ha)	1307	121

iii) Out of around 9183 Ha area qualifying canopy and area criteria, ground verification, enumeration & survey of area of approximately 6254 hectares have been completed as on 30.11.2021. Thus, enumeration of around 68% area is complete. Due to the late withdrawal of monsoon and extended rainfall even in the months of November, 2021, field survey and demarcation works have been severely affected slowing down review work. In spite of the hard times, the efforts are being taken up to complete the review work in a time bound manner. Balance area (around 2900 Ha) is to be verified, surveyed & demarcated on ground, hearings to be held for affected persons (and 100% enumeration to be done in case of objector insisting for it) for which additional time is essential.


ACF (HQ) (North)
Member

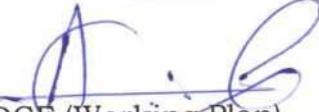

ACF (HQ) (South)
Member

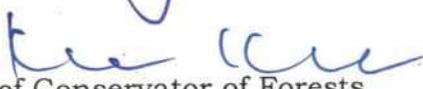

Additional Collectors (North)
Member


Additional Collectors (South)
Member


Director (Agriculture)
Member


Director (Survey and Land Records)
Member


DCF (Working Plan)
Member Secretary


Chief Conservator of Forests
Chairman


ACF (N)


ACF (S)


AC (N)


AC (S)


DIR (DSL)


DIR (AGRI)


DCF (WP)


CCF

29/N

Working Plan Division
Panaji - Goa

Note

Subject: Interim report of the review committee constituted for identification of Private Forest provisionally identified by North and South Goa Forest Division Committees (also known as Thomas & Araujo Committee)

A committee (hereinafter referred as Review Committee"), to review identified Private Forest areas by North and South Goa Forest Division Committees (also known as Thomas & Araujo Committee) was constituted vide Government of Goa Notification No. (WP)/Pvt.For/ 1920/5170 dated 21/01/2020 under Chairmanship of CF(Conservation) and consisting of Additional Collectors (North and South), Director (Agriculture), Director (survey and Land Records), ACF (HQ) (North and South) with DCF (Working Plan) as Member Secretary. Vide Notification No. DCF (WP)/ Pvt. Forest/ 19-20/119 dated 18/06/2020, the Chief Conservator of Forest was appointed as committee Chairperson , copy at 13/C to 135/C

So far ten meetings of this review committee has taken place. The minutes of the meetings has been placed in the file at 136/C to 184/C respectively.

Progress of Review Committee so far:

1. All the Survey numbers (more than 3195 nos) included by the two Forest Division Committees (North and South Goa) - Thomas & Araujo Committee were digitized using the Regional Plan of Town & Country Planning Department, Government of Goa and records of Directorate of Survey & Land Records Department. All these provisionally identified private forest by earlier Thomas & Araujo committee report has been digitized.
2. The Forest Cover Map (FCM) of 2014-15 prepared by FSI constitutes polygons with more than 40% canopy and area more than 5 Ha and less than 5 Ha, with later analysed for proximity to Government Forest. Digitised Survey numbers of North and South Goa Divisions (Thomas and Araujo)committees have been superimposed on FCM maps/polygons of FSI for analysis
3. The enumeration of 9183 Ha (91.83 Sq. Km) approximate area is being carried out by 16 Nos. Sub-committee consisting of Range Forest Officers of Forest Department, Inspector of Survey and Land Records, Directorate of Land and Survey Department and Village Talathi of

30/N

Revenue Department, which are working under direct supervision of concerned territorial DCF.

4. The ground verification and enumeration has commenced from November, 2020 after the end of monsoon and still it is in progress. The sub-committees are inviting objectors, plotting sample plots @ 5% sampling intensity (*Similar method adopted by earlier review Committee in its report and the report was accepted by Hon'ble NGT in O.A. No. 479/2018*), marking and enumerating trees, preparing reports, preparing maps after survey for area qualifying. Concerned territorial Deputy Conservators of Forest are directly supervising and also providing support of equipment, manpower etc. As on date the teams has completed enumeration of an area of **2417 Ha** and it is anticipated to complete another **1500 Ha** of area before the onset of monsoon.

An interim report with Annexure I, II, III, IV and V of the review committee has been finalized, following the approved methodology to complete the assigned task, copy placed at 185/C , which is briefly reproduced below-

A. Survey Numbers identified as Private Forest by Sawant and Karapurkar committees and found repeated in Thomas & Araujo Committee :

Hon 'ble NGT in O.A. No. 479/2018 has accepted the Report on review of Survey Nos identified as Private Forests by Sawant and Karapurkar Committee. However, there are Survey Nos (partly or fully) of Sawant and Karapurkar committees, found repeated in Thomas & Araujo Committee. In view of Hon'ble NGT are not to be reviewed. There are a total 130 such survey numbers across 39 villages were analysed and out of which 88 have already been completely reviewed and remaining 42 Sy Nos along with its 56 Survey nos parts needs to be reviewed. (**Annexure I of the interim report**).

B. Survey Numbers demarcated by earlier demarcation team of Forest Department adjoining to sy Nos identified as Private Forest by Sawant and Karapurkar, included as such by previous review committee and accepted by Hon'ble NGT in O.A. No. 479/2018:

Similarly, a total of 39 Survey Nos. not of Sawant & Karapurkar committee but adjoining it has also been identified as Private Forest by earlier demarcation

31/N

team of Forest Department and the same has been reviewed as such by earlier Review Committee under the DCF (WP) and also accepted by Hon 'ble NGT as a Forest in 46.11 sq. km. area. In view of Hon 'ble NGT order, in 39 adjoining Sy Nos, 2 No. Sy Nos 25 and 101 of Keri (Sattari) are not to be reviewed, in the remaining 37 the undemarcated area will be reviewed by this Review Committee. **(Annexure II of the interim report)**

C. Survey Numbers recorded as Forests :

Further, there are a total 26 Sy. Nos. of recorded Forest which have been identified as Private Forest by Thomas & Araujo Committee in its report. It was decided to exclude Sy Nos. pertaining to Reserve Forest and to review Proposed Reserve Forest and Unclassified Forest under private ownership (If any) in the instant case for further analysis. **(Annexure III of the interim report)**

D. Survey numbers not qualifying Area & Canopy Density Criteria :

The Committee also undertook the Review and found 747 Survey Nos not meeting area & Canopy density criteria and after detailed discussion and deliberations decided to be not qualifying to be identified as Private Forests, based on the analysis of LISS IV Forest Cover Map 2014-15 (Forest Survey India) , Google Timeline changes corroborated by LISS III Forest Cover Map 2012-13, North & South Goa Divisional history for offence cases, illegal felling, Tree Felling permissions , FCA & Court orders etc., (if any) . **(Annexure IV of the interim report)**

E. Report based on Enumeration results of Survey numbers fulfilling area and canopy criteria.

An extensive ground verification, enumeration & survey exercise of qualifying Area and canopy criteria has been initiated since November 2020, to evaluate the Tree composition criteria. Based on the field analysis report following status of review work is as below (As on 10.04.2021)

Area in Ha

Divisions	Total area covered for enumeration	Status of review after completion of field enumeration				Remark
		Plan under Preparation for qualifying area	Plan completed and open for public hearing	Area qualified as Private Forest after public hearing	Area not qualified as Private Forest	
North	856.0	102.0	13.85	19.57	14.45	<i>Balance area is under field verification and past history corroboration</i>
South	1561.0	137.78	10.381	27.46	0.0	
Total	2417.0	239.78	24.231	47.03	14.45	

32/N

The Committee has reviewed, the survey numbers qualifying as Private Forests with public hearing and Non Private Forests based on enumeration results submitted by the Divisions/ sub-committees are enclosed (**Annexure V of interim report**).

Further, approximately as on date, the teams has completed enumeration of an area of **2417 Ha** and it is anticipated to complete another **1500 Ha** of area before the onset of monsoon. Public hearing of affected parties / owners/ objectioners whose areas are qualifying the criteria of private forest is in progress.

With this interim report out of 3195 total survey nos provisionally identified as Private forest by North and South Goa Forest Division Committees (also known as Thomas & Araujo Committee) around 860 Nos are fully disposed off and around another 100 are partly disposed off .

We may inform the concerned land owner / affected persons about disposal of their objections / applications after uploading the report on website as per the directions of Hon'ble NGT vide order dated 07.01.2021 for information of concerned arties

Submitted for kind perusal please.


(Anand S. Jadhav), 26/4/2024
Dy. Conservator of Forests ,
Working Plan Division,
Panaji - Goa.

No. : DCF(WP) / Pvt .For/ 16(THC)/2013(WZ)/19-20/83

Dated :- 26/04/2024

Working Plan Division
Panaji - Goa

NOTE

Subject: 2nd Interim Report of Review Committee on Private Forestsreg.

A committee (hereinafter referred as Review Committee"), to review Provisionally identified Private Forest areas by North and South Goa Forest Division Committees (also known as Thomas & Araujo Committee) was constituted vide Government of Goa Notification No. (WP)/Pvt. For/16(THC)/ 2013(WZ)/19-20/26 dated 21/01/2020 (with Conservator of Forests as Chairman) and Vide Notification No. DCF (WP)/Pvt. Forest/16(THC)/ 2013(WZ)/19-20/119 dated 18/06/2020 (The Chief Conservator of Forests was made the Chairperson). First Interim Report of the Review Committee disposing 858 Survey Nos was submitted to the Govt. approval vide DCF (Working Plan) office note dated 26.04.2021 which may be seen at **Annexure I**. For criteria and methodology 1st interim report may kindly be referred. Following the same criteria and methodology the Committee has undertaken further review work.

So far, eleven meetings of this Review Committee have taken place. In the 11th meeting of the Review Committee held on 10/6/2021, it was decided to submit the 2nd Interim Report in continuation to the First Interim Report, with the progress made in the review of additional Survey Numbers provisionally identified as private forest. Accordingly, the 2nd Interim report of the Review Committee has been finalized, following the approved methodology to complete the assigned task, copy placed at Flag/A.

Progress of Review Committee so far:

1. All the Survey numbers (more than 3195 nos) included by the two Forest Division Committees (North and South Goa) - Thomas & Araujo Committee were digitized using the Regional Plan of Town & Country Planning Department, Government of Goa and records of Directorate of Survey & Land Records Department. All these provisionally identified private forests by the earlier Thomas & Araujo committee report have been digitized. Survey Numbers for which Thomas and Araujo Committee had prepared plans have also been taken for review as it has been found that estimation of canopy density and species composition by Thomas and Araujo Committees was done ocularly.
2. The Forest Cover Map (FCM) of 2014-15 prepared by FSI constitutes polygons with more than 40% canopy and area more than 5 Ha and less than 5 Ha, with later analysed for proximity to Government Forest. Digitized Survey numbers of North and South Goa Divisions (Thomas and Araujo) committees have been superimposed on FCM maps/polygons of FSI for analysis.

3. The enumeration of 9183 Ha (91.83 Sq. Km) approximate area is being carried out by 16 Nos. Sub-committee consisting of Range Forest Officers of Forest Department, Inspector of Survey and Land Records, Directorate of Land and Survey Department and Village Talathi of Revenue Department, which are working under direct supervision of concerned territorial DCF.
4. The extensive ground verification and enumeration has been conducted in the field. As on date the teams have completed enumeration of an area of 4427 Ha of private forests before the onset of monsoon. Public hearing of affected parties/owners/objectioners whose areas are qualifying the criteria of private forest is simultaneously being done.
5. **Survey Numbers identified as Private Forest by Sawant and Karapurkar committees and found partly repeated in Thomas & Araujo Committee:**
There are a total of 130 such survey numbers across 39 villages were analysed partly/fully repeated and out of which 88 have been found fully repeated and accordingly status reported in the first Interim Report. Remaining 42 Survey Nos along with its 56 parts were reviewed by the Review Committee and the present Review Committee, after detailed analysis through Google Timeline change corroborated by LISS III FCM 2012-13, Division offence case, Tree Felling, FCA & Court order etc. found that in **05 Survey Numbers balance area does not qualify the criteria of private forests. (Annexure-II of the Interim report)**. Balance 37 survey numbers are still to be reviewed in the field.
6. **Survey Numbers identified as Private Forest by earlier demarcation team of Forest Department and found partly repeated in Thomas & Araujo Committee:**
In the first interim report, the Review Committee had found that out of total of 39 Survey numbers, adjoining Survey Nos of Sawant and Karapurkar Committee which were demarcated as Private Forests by earlier demarcation team of Forest Department during 2003-2008 were found fully/partly repeated in Survey Numbers identified by Thomas and Araujo Committee. In 1st interim report, two survey numbers were found fully repeated. Therefore, now the committee has reviewed the remaining 37 survey numbers and after detail analysis through Google Timeline change corroborated by LISS III FCM 2012-13, Division offence case, Tree Felling, FCA & Court order etc. found that in **17 Survey Numbers which are partly repeated, the balance area does not qualify the criteria for Private Forest (Annexure III of 2nd interim report)**. Balance 20 survey numbers are still to be reviewed in the field.
7. **Survey Numbers recorded as Government Forests and found mention as Private Forest by Thomas and Araujo Committee:**

Further, there are a total 26 survey numbers of recorded Forest which have been identified as Private Forest by Thomas & Araujo Committee in its report. In the first interim report, it was decided to exclude survey numbers pertaining to Reserve Forest and to review Proposed Reserve Forest and Unclassified Forest under private ownership (*if any*) in the instant case for further analysis. 8 Survey Numbers were found fully under Government ownership. **In the remaining 18 such survey numbers, no survey number could be excluded solely on area and canopy criteria.**

8. Survey numbers not qualifying Area & Canopy Density Criteria:

In the first Interim Report, the Committee undertook the Review of 747 survey numbers not meeting area & Canopy density criteria as per LISS IV Forest Cover Map 2014-15 (Forest Survey India) and based on the analysis of LISS IV Forest Cover Map 2014-15 (Forest Survey India, Google Timeline changes corroborated by LISS III Forest Cover Map 2012-13, North & South Goa Divisional history for offence cases, illegal felling, Tree Felling permissions, FCA & Court orders (if any) etc. and after detailed discussion and deliberations the committee decided that the 747 survey numbers are not qualifying the criteria to be identified as Private Forests.

Now the Review Committee, undertook review of other 322 survey numbers which are not qualifying Area & Canopy Density Criteria and based on the detailed analysis of North & South Goa Divisional history for offence cases, illegal felling, Tree Felling permissions, FCA & Court orders (if any) etc. and after detailed discussion and deliberations, the committee decided that **additional 322 survey numbers are also not qualifying the criteria to be identified as Private Forests. (Annexure-IV of the 2nd Interim Report).**

9. Report based on Enumeration results of Survey numbers fulfilling area and canopy criteria:

The field reports submitted by Sub-Committees were placed before the Review Committee. The Committee has reviewed the survey numbers qualifying as private Forests and conducted the hearing of objections/representations. In case of non-qualifying survey numbers based on enumeration results submitted by the Divisions/sub-committees, detailed analysis through Google Timeline change corroborated by LISS III FCM 2012-13, Division offence case, Tree Felling, FCA & Court order etc was done. After detailed evaluation, deliberations and discussion on each report, the decision of the committee on these 34 Survey Numbers is enclosed as **Annexure-V of the 2nd Interim Report.**

Thus, in the second Interim Report, by disposing of an additional 378 Survey Nos, a total 1236 out of 3195 Survey Nos has been completely

disposed off. Details of such survey numbers are submitted to the Government as indicated in the Annexures, summary of which is reproduced below.

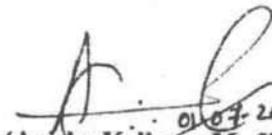
Progress achieved in review of private forests	Total number of Sy. Nos finalized by review committee	Qualifying Sy. Nos (area in Ha)	Non qualifying Sy. Nos	Sy No. with Extent of Private Forests as per previous review committee under DCF (WP)/ Govt Forest
1 st Interim Report	858	10 (47.03 Ha)	750	98
2nd interim report	378	05 (22.56 Ha)	351	22
Cumulative progress	1236	15 (69.59 Ha)	1101	120

Out of around 9183 Ha area qualifying canopy and area criteria, ground verification, enumeration & survey of area of approximately 4427 hectares have been completed as on 10.06.2021. Thus, it can be seen that roughly 50% of the total area to be enumerated (9183 Ha) has been enumerated. With the onset of monsoon further field survey and demarcation works have been affected slowing down review work. Balance area (around 4500 Ha) is to be verified, surveyed & demarcated on ground after monsoon, for which additional time is essential.

We may, if agreed, submit the 2nd Interim Report to the Government for necessary approval.

After approval of the Government report may be uploaded on the Forest Department website for information of all concerned, as per the direction of Hon'ble NGT in its order dated 7.1.2021.

Submitted for kind perusal please.


01.07.2021
(Anisha Kalkoor, M., IFS)
Dy. Conservator of Forests,
Working Plan Division,
Panaji - Goa.

No. : DCF (WP)/Pvt .For/16(THC)/2013(WZ)/19-20/27C
Dated: 01.07.2021

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F. 142
01/07/2021

NOTE

Subject: 3rd Interim Report of Review Committee on Private Forests ...Reg.

A committee (hereinafter referred as Review Committee"), to review Provisionally identified Private Forest areas by North and South Goa Forest Division Committees (also known as Thomas & Araujo Committee) was constituted vide Government of Goa Notification No. (WP)/Pvt. For/16(THC)/ 2013(WZ)/19-20/26 dated 21/01/2020 (with Conservator of Forests as Chairman) and Vide Notification No. DCF (WP)/Pvt. Forest/16(THC)/ 2013(WZ)/19-20/119 dated 18/06/2020 (The Chief Conservator of Forests was made the Chairperson). First Interim Report of the Review Committee disposing 858 Survey Nos was submitted to the Govt. for approval vide DCF (Working Plan) office note dated 26.04.2021 which may be seen at **Annexure I**. For criteria and methodology 1st interim report may kindly be referred. Following the same criteria and methodology the Committee has undertaken further review work. Second Interim Report of the Review Committee disposing 1236 Survey Nos was submitted to the Govt. for approval vide DCF (Working Plan) office note dated 01.07.2021 which may be seen at **Annexure II**.

So far, twelve meetings of this Review Committee have taken place. In the 12th meeting of the Review Committee held on 17/08/2021, it was decided to submit the 3rd Interim Report in continuation to the First and Second Interim Reports, with the progress made in the review of additional Survey Numbers provisionally identified as private forest. Accordingly, the 3rd Interim report of the Review Committee has been finalized, following the approved methodology to complete the assigned task, copy placed at Flap A.

Progress of Review Committee so far:

1. All the Survey numbers (more than 3195 nos) included by the two Forest Division Committees (North and South Goa)-Thomas & Araujo Committee were digitized using the Regional Plan of Town & Country Planning Department, Government of Goa and records of Directorate of Survey & Land Records Department. All these provisionally identified private forests by the earlier Thomas & Araujo committee report have been digitized. Survey Numbers for which Thomas and Araujo Committee had prepared plans have also been taken for review as it has been found that estimation of canopy density and species composition by Thomas and Araujo Committees was done ocularly.
2. The Forest Cover Map (FCM) of 2014-15 prepared by FSI constitutes polygons with more than 40% canopy and area more than 5 Ha and less than 5 Ha, with later analysed for proximity to Government Forest. Digitized Survey numbers of North and South Goa Divisions (Thomas and Araujo) committees have been superimposed on FCM maps/polygons of FSI for analysis.
3. The enumeration of 9183 Ha (91.83 Sq. Km) approximate area is being carried out by 16 Nos. Sub-committee consisting of Range Forest Officers of Forest Department, Inspector of Survey and Land Records, Directorate of Land and Survey Department

707

and Village Talathi of Revenue Department, which are working under direct supervision of concerned territorial DCF.

4. An extensive ground verification, enumeration and survey exercise on survey numbers qualifying on area & canopy density criteria has been done in the field for evaluating tree composition criteria. Out of around 9183 Ha area qualifying canopy and area criteria, ground verification, enumeration & survey of area of approximately 5221 hectares have been completed as on 17.08.2021. Due to the rains, field survey and enumeration works have ceased. Even on rain free days, it is difficult to approach the sites due to undergrowth and there are chances of instruments getting damaged if the rains suddenly come. However, the committee was informed by the sub committees that the work of preparation of enumeration reports and plan preparation works are going on.
5. Thus, it can be seen that roughly 55% of the total area to be enumerated (9183 Ha) has been enumerated. Further, Goa Foundation has filed one more Execution Application before Hon'ble NGT. Accordingly, in the 12th review committee meeting held on 17/08/2021, it was decided to submit the 3rd Interim Report in continuation to the First and Second Interim Reports, with the progress made in the review of additional Survey Numbers provisionally identified as private forest.
6. The Review Committee in its 12th meeting noticed that as per the patches provided by the Forest Survey of India, there are large green areas of more than 5 ha and more than 40 per cent canopy density found outside the survey numbers provisionally identified by Thomas and Araujo committees. As per the mandate given to the committee, the review committee is reviewing only the areas provisionally identified by the Thomas and Araujo committees. It is also noted by the committee that the green patch extends to the areas adjacent to the survey numbers which are not identified by Thomas and Araujo committees and the review can only be completed if the entire patch is verified in the field. As observed by the committee, the matter is hereby brought to the notice of the Government for directions, if any. Copy of the minutes of the 12th meeting of the Review Committee is attached as **Annexure III**.
7. **Survey Numbers identified as Private Forest by Sawant and Karapurkar committees and found partly repeated in Thomas & Araujo Committee:**
There are a total of 130 such survey numbers across 39 villages were analysed partly/fully repeated and out of which 88 have been found fully repeated and accordingly status reported in the first Interim Report. Remaining 42 Survey Nos along with its 56 parts were reviewed by the Review Committee and the Review Committee, after detailed analysis through Google Timeline change corroborated by LISS III FCM 2012-13, Division offence case, Tree Felling, FCA & Court order etc. found that in 05 Survey Numbers balance area does not qualify the criteria of private forests and status reported in the second interim Report. Balance 37 survey numbers are still to be reviewed in the field.
8. **Survey Numbers identified as Private Forest by earlier demarcation team of the Forest Department (adjoining the Survey Nos. identified as Private Forest by**

- 3/24 - 43

Sawant and Karapurkar Committee) and found partly repeated in Thomas & Araujo Committee:

In the first interim report, the Review Committee had found that out of total of 39 Survey numbers, adjoining Survey Nos of Sawant and Karapurkar Committee which were demarcated as Private Forests by earlier demarcation team of Forest Department during 2003-2008 were found fully/partly repeated in Survey Numbers identified by Thomas and Araujo Committee. In 1st interim report, two survey numbers were found fully repeated. In 2nd interim report, the committee had reviewed the remaining 37 survey numbers and after detailed analysis through Google Timeline change corroborated by LISS III FCM 2012-13, Division offence case, Tree Felling, FCA & Court order etc. found that in 17 Survey Numbers which are partly repeated, the balance area does not qualify the criteria for Private Forest and status reported in the second interim Report. Balance 20 survey numbers are still to be reviewed in the field.

9. Survey Numbers recorded as Government Forests and found mention as Private Forest by Thomas and Araujo Committee:

Further, there are a total 26 survey numbers of recorded Forest which have been identified as Private Forest by Thomas & Araujo Committee in its report. In the 1st interim report, it was decided to exclude survey numbers pertaining to Reserve Forest and to review Proposed Reserve Forest and Unclassified Forest under private ownership (*if any*) in the instant case for further analysis. 8 Survey Numbers were found fully under Government ownership. In the remaining 18 such survey numbers, no survey number could be excluded solely on area and canopy criteria.

10. Survey numbers not qualifying Area & Canopy Density Criteria:

In the first Interim Report, the Committee undertook the Review of 747 survey numbers not meeting area & Canopy density criteria as per LISS IV Forest Cover Map 2014-15 (Forest Survey India) and based on the analysis of LISS IV Forest Cover Map 2014-15 (Forest Survey India, Google Timeline changes corroborated by LISS III Forest Cover Map 2012-13, North & South Goa Divisional history for offence cases, illegal felling, Tree Felling permissions, FCA & Court orders (if any) etc. and after detailed discussion and deliberations the committee decided that the 747 survey numbers are not qualifying the criteria to be identified as Private Forests.

In the Second interim report, the Review Committee, undertook review of other 322 survey numbers which are not qualifying Area & Canopy Density Criteria and based on the detailed analysis of North & South Goa Divisional history for offence cases, illegal felling, Tree Felling permissions, FCA & Court orders (if any) etc. and after detailed discussion and deliberations, the committee decided that additional 322 survey numbers are also not qualifying the criteria to be identified as Private Forests. This included some survey numbers for which map has been prepared by Thomas and Araujo Committee as it was found that the same was prepared on an ocular basis.

11. Report based on Enumeration results of Survey numbers fulfilling area and canopy criteria:

The field reports submitted by Sub-Committees were placed before the Review Committee. The Committee has reviewed the survey numbers qualifying as private

Forests and conducted the hearing of objections/representations. In case of non-qualifying survey numbers based on enumeration results submitted by the Divisions/sub-committees, detailed analysis through Google Timeline change corroborated by LISS III FCM 2012-13, Division offence case, Tree Felling, FCA & Court order etc was done. After detailed evaluation, deliberations and discussion on each report, the decision of the committee on these Survey Numbers is enclosed as **Annexure-IV**.

Summary of the Report

i) In the third interim report, by disposing of an additional 70 Survey Nos, a total 1306 out of 3195 Survey Nos has been completely disposed off. Details of such survey numbers are submitted to the Government as indicated in the Annexures, summary of which is reproduced below.

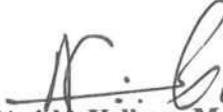
Progress achieved in review of private forests	Total number of Sy. Nos finalized by review committee	Qualifying Sy. Nos (area in Ha)	Non qualifying Sy. Nos	Sy No. with Extent of Private Forests as per previous review committee under DCF (WP)/ Govt Forest
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2 nd Interim Report	378	05 (22.56 Ha)	351	22
3 rd Interim Report	70	09 (76.94 Ha)	61	-
Cumulative progress	1306	24 (146.53 Ha)	1162	120

ii) Out of around 9183 Ha area qualifying canopy and area criteria, ground verification, enumeration & survey of area of approximately 5221 hectares have been completed as on 17.08.2021. Thus, enumeration of around 55% area is complete. With the onset of monsoon further field survey and demarcation works have been affected slowing down review work. Balance area (around 4000 Ha) is to be verified, surveyed & demarcated on ground after monsoon, for which additional time is essential.

We may, if agreed, submit the 3rd Interim Report to the Government for necessary approval.

After approval of the Government report may be uploaded on the Forest Department website for information of all concerned, as per the direction of Hon'ble NGT in its order dated 7.1.2021.

Submitted for kind perusal please.

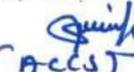
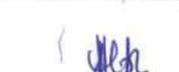

(Anisha Kalkoor, M., IFS)
Dy. Conservator of Forests
& Member Secretary,
Working Plan Division,
Panaji - Goa.

No. : DCF (WP)/Pvt .For/16(THC)/2013(WZ)/19-20/492 Dated: 08.09.2021

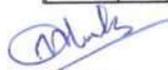
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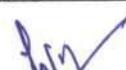
Evaluation of Survey Number identified by V.T.Thomas and F.X.Araujo Committee but the same were partly reviewed by earlier Review Committee (status as per committee headed by DCF (working Plan) Deepshikha Sharma Committee included report of which has been accepted by Hon'ble NGT in O.A.No.479/18

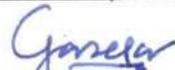
Sr. No.	Taluka	village	Areas as per form I & XIV(in Ha)	Sy.No Identified by Sawant Committee	Sy.No Identified by Karapurkar Committee	Sy.No Identified by V.T.Thomas Committee	Sy.No Identified by F.X.Araujo Committee	Sy.No reviewed and finalised by Dy.Conser vator of Forests (wp) review Committee headed by Deepshikh a Sharma	Status as on date after Review by deputy Coservator of Forests (WP) Review Committee headed by Deepshikha sharma /Balance area to be reviewed	Decision of Review Committee after analysis based on LISS IV FCM 2014-15 (FSI),Google Timeline change corroborated by LISS III FCM 2012-13,Division offence case,Tree felling,FCA & Court order etc.,if any)
1	BARDEZ	Penha De Franca	6.14	52(P)	-	52	-	52P	The demarcated area is more than the area identified by the committee hence not reviewed	The balance area does not qualify the criteria of Private Forest
2	Canacona	Loliem	116.27	328/2	-	-	328P	328/2	The area is already reviewed by deputy conservator of forests (WP) review committee headed by Deepshikha sharma and recommended a patch as private forest.	No additional area to be reviewed in survey number 328/2 and 328/3 of Loliem village of Canacona Taluka.
			83.43	328/3	-	-	328/3			

 AC(N)
  AC(S)
  AC(N)
  DIR(DSLR)
  DIR(DSLR)
  DIR(AGRI)
  DIR(AGRI)
  DCF(WP)
  CCF

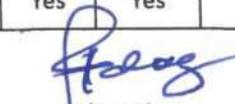
Detailed findings of the Review Committee after field verification for the areas fulfilling 40% canopy density & 5 Ha area as per forest cover map of Forest Survey of India.											
Sr.No	Taluka	Village	Survey number Identified by the North Goa & South Goa SLEC	Survey number fulfilling 40% canopy density & 5Ha area as per forest cover map 2014-15 LISS IV of Forest Survey of India	Map Sheet Number	Area of patch as per LISS IV satellite image ha (Approx)	Canopy Density > 40%	Patch more than 5 Ha	Whether Contiguous to Govt. Forests / Earlier Identified forest	EXTENT OF AREA QUALIFYING AS PRIVATE FOREST (HA)	Decision of Review Committee after analysis based on LISS IV FCM 2014-15 (FSI), Google Timeline change corroborated by LISS III FCM 2012-13, public hearing, review of objection, Division offence case, Tree Felling, FCA & Court order etc., if any)
1	Bardez	Calangute	28	Yes	22	1.93	Yes	Yes	No	0	The area does not qualify the criteria of private forest
2			43	Yes	22	1.12	Yes	Yes	No	0	The area does not qualify the criteria of private forest
3			44	Yes	22	2.61	Yes	Yes	No	0	The area does not qualify the criteria of private forest
4			45	Yes	22	0.19	Yes	Yes	No	0	The area does not qualify the criteria of private forest
5			46	Yes	22	0.87	Yes	Yes	No	0	The area does not qualify the criteria of private forest
6			47	Yes	22	0.85	Yes	No	No	0	The area does not qualify the criteria of private forest
7	Bardez	Assagao	101	Yes	79	12.03	Yes	Yes	No	0	The area does not qualify the criteria of private forest
8			74	Yes	79	0.092	Yes	Yes	No	0	The area does not qualify the criteria of private forest
9			130	Yes	79	8.43	Yes	Yes	No	0	The area does not qualify the criteria of private forest
10			132	Yes	79	5.93	Yes	Yes	No	0	The area does not qualify the criteria of private forest
11			133	Yes	79	0.083	Yes	Yes	No	0	The area does not qualify the criteria of private forest
12	Ponda	Panchawadi	104	Yes	60	5.64	Yes	Yes	No	0	The area does not qualify the criteria of private forest
13			125	Yes	60	4.36	Yes	Yes	Yes	0	The area does not qualify the criteria of private forest
14			128	Yes	60	13.26	Yes	Yes	No	0	The area does not qualify the criteria of private forest

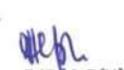

ACF(N)


ACF(S)


AC(N)


AC(S)


DIR(DSLR)


DIR(AGRI)

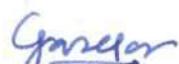

DCF(WP)


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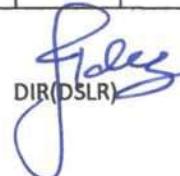
15			141	Yes	60	0.82	Yes	Yes	No	0	The area does not qualify the criteria of private forest
16	Borim		115	Yes	52	1.76	Yes	Yes	No	0	The area does not qualify the criteria of private forest
17	Ponda	Nirancal	10	Yes	61	4.88	Yes	Yes	No	0	The area does not qualify the criteria of private forest
18			12	Yes	61	2.8	Yes	Yes	No	0	The area does not qualify the criteria of private forest
19			15	Yes	61	6.62	Yes	Yes	No	0	The area does not qualify the criteria of private forest
20			17	Yes	61	0.91	Yes	Yes	No	0	The area does not qualify the criteria of private forest
21			19	Yes	61	5.06	Yes	Yes	No	0	The area does not qualify the criteria of private forest
22			21	Yes	61	1.95	Yes	Yes	No	0	The area does not qualify the criteria of private forest
23			123	Yes	61	0.15	Yes	Yes	No	0	The area does not qualify the criteria of private forest
24			129	Yes	61	3.17	Yes	Yes	No	0	The area does not qualify the criteria of private forest
25			186	Yes	61	4.35	Yes	Yes	No	0	The area does not qualify the criteria of private forest
26	Bardez	Pomburpa	72	Yes	75	5.16	Yes	Yes	No	0	The area does not qualify the criteria of private forest
27	Bardez	Socorro	269	Yes	75	0.3	Yes	Yes	No	0	The area does not qualify the criteria of private forest
28	Bardez	Pilerne	78	Yes	89	4.7	Yes	Yes	No	0	The area does not qualify the criteria of private forest
29			83	Yes	89	2.1	Yes	Yes	No	0	The area does not qualify the criteria of private forest
30			84	Yes	89	0.04	Yes	Yes	No	0	The area does not qualify the criteria of private forest
31	Sanguem	Curpem	62 (P)	Yes	175	21.32	Yes	Yes	Yes	26.89	Part area is identified as Private Forest
32			26 (P)	Yes	175	14.57	Yes	Yes	Yes	10.51	Part area is identified as Private Forest
33			48 (P)	Yes	175	4.93	Yes	Yes	Yes	5.27	Part area is identified as Private Forest
34	Sanguem	Netravali	78 (P)	Yes	147	9.81	Yes	Yes	Yes	0	The area does not qualify the criteria of private forest
35	Sanguem	Uguem	59 (P)	Yes	167	15.96	Yes	Yes	Yes	15.97	Part area is identified as Private Forest


ACF(N)

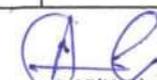

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36			63 (P)	Yes	167	37.99	Yes	Yes	Yes	22.08	Part area is identified as Private Forest
37			81 (P)	Yes	167	15.78	Yes	Yes	Yes	16.57	Part area is identified as Private Forest
38	Sanguem	Antorem	11 (P)	Yes	25	27.23	Yes	Yes	No	0	The area does not qualify the criteria of private forest
39	Quepem	Quisconda	14 (P)	Yes	104	47.9	Yes	Yes	Yes	45.89	Part area is identified as Private Forest
40	Canacona	Agonda	59(P)	No	-	-	-	-	No	-	The area does not qualify the criteria of private forest
41			64(P)	No	-	-	-	-	No	-	The area does not qualify the criteria of private forest
42			65(P)	No	-	-	-	-	No	-	The area does not qualify the criteria of private forest
43			110(P)	No	-	-	-	-	No	-	The area does not qualify the criteria of private forest
44			66(P)	No	-	-	-	-	No	-	The area does not qualify the criteria of private forest
45			70(P)	No	-	-	-	-	No	-	The area does not qualify the criteria of private forest
46			67(P)	No	-	-	-	-	No	-	The area does not qualify the criteria of private forest
47	Salcete	Nuven	9	No	-	-	-	-	No	-	The area does not qualify the criteria of private forest
48			262	No	-	-	-	-	No	-	The area does not qualify the criteria of private forest
49		Camurlim	175	No	-	-	-	-	No	-	The area does not qualify the criteria of private forest
50		Verna	203	No	-	-	-	-	No	-	The area does not qualify the criteria of private forest
51	Marmugao	Sancoale	250	No	-	-	-	-	No	-	The area does not qualify the criteria of private forest
52			259	No	-	-	-	-	No	-	The area does not qualify the criteria of private forest
53			248/1	No	-	-	-	-	No	-	The area does not qualify the criteria of private forest
54			248/2	No	-	-	-	-	No	-	The area does not qualify the criteria of private forest
55			248/6	No	-	-	-	-	No	-	The area does not qualify the criteria of private forest
56			240	No	-	-	-	-	No	-	The area does not qualify the criteria of private forest

295.93

143.18

ACF(N)

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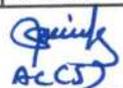
List of survey number not qualifying private forest criteria reviewed by the Review Committee meeting held on 29/12/2021

Sr. No	Taluka	Village	Survey number identified by the Nothh Goa and South Goa SLEC	Survey number fulfilling 40% canopy density & 5Ha area as per forest cover map 2014-15 LISS IV of Forest Survey of India	Decision of Review Committee after analysis based on LISS IV FCM 2014-15 (FSI), Google Timeline change corroborated by LISS III FCM 2012-13, Division offence case, Tree Felling, FCA & Court order etc., if any)
1	Tiswadi	Murda	26	NON QUALIFY	Survey number doest not qualify the criteria for private forest
2			34	NON QUALIFY	Survey number doest not qualify the criteria for private forest
3			39	NON QUALIFY	Survey number doest not qualify the criteria for private forest
4			40	NON QUALIFY	Survey number doest not qualify the criteria for private forest
5			41	NON QUALIFY	Survey number doest not qualify the criteria for private forest
6			42	NON QUALIFY	Survey number doest not qualify the criteria for private forest
7			43	NON QUALIFY	Survey number doest not qualify the criteria for private forest
8			44	NON QUALIFY	Survey number doest not qualify the criteria for private forest
9	Tiswadi	Cujira	38	NON QUALIFY	Survey number doest not qualify the criteria for private forest
10			39	NON QUALIFY	Survey number doest not qualify the criteria for private forest
11			40	NON QUALIFY	Survey number doest not qualify the criteria for private forest
12			41	NON QUALIFY	Survey number doest not qualify the criteria for private forest
13			42	NON QUALIFY	Survey number doest not qualify the criteria for private forest
14			44	NON QUALIFY	Survey number doest not qualify the criteria for private forest
15	Tiswadi	Gancim	7	NON QUALIFY	Survey number doest not qualify the criteria for private forest
16			33	NON QUALIFY	Survey number doest not qualify the criteria for private forest
17			36	NON QUALIFY	Survey number doest not qualify the criteria for private forest
18			37	NON QUALIFY	Survey number doest not qualify the criteria for private forest
19			38	NON QUALIFY	Survey number doest not qualify the criteria for private forest
20	Tiswadi	Gaulim Maula	35	NON QUALIFY	Survey number doest not qualify the criteria for private forest
21			36	NON QUALIFY	Survey number doest not qualify the criteria for private forest
22			38	NON QUALIFY	Survey number doest not qualify the criteria for private forest
23	Tiswadi	Azzocim	5	NON QUALIFY	Survey number doest not qualify the criteria for private forest
24			6	NON QUALIFY	Survey number doest not qualify the criteria for private forest
25			61	NON QUALIFY	Survey number doest not qualify the criteria for private forest
26			63	NON QUALIFY	Survey number doest not qualify the criteria for private forest
27	Tiswadi	Mandur	57	NON QUALIFY	Survey number doest not qualify the criteria for private forest
28			59	NON QUALIFY	Survey number doest not qualify the criteria for private forest
29			60	NON QUALIFY	Survey number doest not qualify the criteria for private forest
30	Tiswadi	Carambolim	263	NON QUALIFY	Survey number doest not qualify the criteria for private forest
31			280	NON QUALIFY	Survey number doest not qualify the criteria for private forest
32			281	NON QUALIFY	Survey number doest not qualify the criteria for private forest
33			282	NON QUALIFY	Survey number doest not qualify the criteria for private forest
34			283	NON QUALIFY	Survey number doest not qualify the criteria for private forest
35			284	NON QUALIFY	Survey number doest not qualify the criteria for private forest

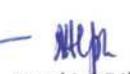

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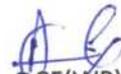

ACF(S)


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DIR(DSLR)


DIR(DSLR)


DIR(AGRI)


DCF(WP)


CCF

36			285	NON QUALIFY	Survey number doest not qualify the criteria for private forest
37			286	NON QUALIFY	Survey number doest not qualify the criteria for private forest
38			287	NON QUALIFY	Survey number doest not qualify the criteria for private forest
39			288	NON QUALIFY	Survey number doest not qualify the criteria for private forest
40			290	NON QUALIFY	Survey number doest not qualify the criteria for private forest
41			292	NON QUALIFY	Survey number doest not qualify the criteria for private forest
42			294	NON QUALIFY	Survey number doest not qualify the criteria for private forest
43	Tiswadi	Curca	48	NON QUALIFY	Survey number doest not qualify the criteria for private forest
44			49	NON QUALIFY	Survey number doest not qualify the criteria for private forest
45	Bardez	Salvador do Mundo	64(p)	NON QUALIFY	Survey number doest not qualify the criteria for private forest
46			65(p)	NON QUALIFY	Survey number doest not qualify the criteria for private forest
47			69(p)	NON QUALIFY	Survey number doest not qualify the criteria for private forest
48			73(p)	NON QUALIFY	Survey number doest not qualify the criteria for private forest
49			78(p)	NON QUALIFY	Survey number doest not qualify the criteria for private forest
50			85(p)	NON QUALIFY	Survey number doest not qualify the criteria for private forest
51			86(p)	NON QUALIFY	Survey number doest not qualify the criteria for private forest
52			116(p)	NON QUALIFY	Survey number doest not qualify the criteria for private forest
53			118(p)	NON QUALIFY	Survey number doest not qualify the criteria for private forest
54			119(p)	NON QUALIFY	Survey number doest not qualify the criteria for private forest
55			159(p)	NON QUALIFY	Survey number doest not qualify the criteria for private forest
56			160(p)	NON QUALIFY	Survey number doest not qualify the criteria for private forest
57			162(p)	NON QUALIFY	Survey number doest not qualify the criteria for private forest
58			163(p)	NON QUALIFY	Survey number doest not qualify the criteria for private forest
59			164(p)	NON QUALIFY	Survey number doest not qualify the criteria for private forest
60			252(p)	NON QUALIFY	Survey number doest not qualify the criteria for private forest
61			315(p)	NON QUALIFY	Survey number doest not qualify the criteria for private forest
62			321(p)	NON QUALIFY	Survey number doest not qualify the criteria for private forest
63			325(p)	NON QUALIFY	Survey number doest not qualify the criteria for private forest
64			326(F)	NON QUALIFY	Survey number doest not qualify the criteria for private forest
65			327(p)	NON QUALIFY	Survey number doest not qualify the criteria for private forest
66			331(p)	NON QUALIFY	Survey number doest not qualify the criteria for private forest
67			333(p)	NON QUALIFY	Survey number doest not qualify the criteria for private forest
68			341(p)	NON QUALIFY	Survey number doest not qualify the criteria for private forest
69			343(p)	NON QUALIFY	Survey number doest not qualify the criteria for private forest
70			344(p)	NON QUALIFY	Survey number doest not qualify the criteria for private forest
71			358(F)	NON QUALIFY	Survey number doest not qualify the criteria for private forest
72			359(p)	NON QUALIFY	Survey number doest not qualify the criteria for private forest
73			365(p)	NON QUALIFY	Survey number doest not qualify the criteria for private forest
74	Bardez	Socorro	2	NON QUALIFY	Survey number doest not qualify the criteria for private forest
75			3	NON QUALIFY	Survey number doest not qualify the criteria for private forest
76			4	NON QUALIFY	Survey number doest not qualify the criteria for private forest
77			223	NON QUALIFY	Survey number doest not qualify the criteria for private forest
78			265	NON QUALIFY	Survey number doest not qualify the criteria for private forest
79	Bardez	Penha de Franca	133	NON QUALIFY	Survey number doest not qualify the criteria for private forest
80			184	NON QUALIFY	Survey number doest not qualify the criteria for private forest
81			181	NON QUALIFY	Survey number doest not qualify the criteria for private forest
82	Bardez	Calangute	32/7	NON QUALIFY	Survey number doest not qualify the criteria for private forest
83			88/3	NON QUALIFY	Survey number doest not qualify the criteria for private forest
84	Bardez	Assagao	128/14	NON QUALIFY	Survey number doest not qualify the criteria for private forest

ACF(N)

ACF(S)

AC(N)

DIR(DSLR)

DIR(DSLR)

DIR(AGRI)

DCF(WP)

CCF

85	Pernem	Casarvornem	10	NON QUALIFY	Survey number doest not qualify the criteria for private forest
86			269	NON QUALIFY	Survey number doest not qualify the criteria for private forest
87	Mormugao	Dabolim	10	NON QUALIFY	Survey number doest not qualify the criteria for private forest
88			11	NON QUALIFY	Survey number doest not qualify the criteria for private forest
89			12	NON QUALIFY	Survey number doest not qualify the criteria for private forest
90	Mormugao	Cortalim	14	NON QUALIFY	Survey number doest not qualify the criteria for private forest
91			16	NON QUALIFY	Survey number doest not qualify the criteria for private forest
92			105	NON QUALIFY	Survey number doest not qualify the criteria for private forest
93			121	NON QUALIFY	Survey number doest not qualify the criteria for private forest
94			122	NON QUALIFY	Survey number doest not qualify the criteria for private forest
95	Mormugao	Sancoale	67	NON QUALIFY	Survey number doest not qualify the criteria for private forest
96			71	NON QUALIFY	Survey number doest not qualify the criteria for private forest


ACF(N)


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DIR(DSLR)


DIR(AGRI)


DCF(WP)


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Government of Goa
OFFICE OF THE DY. CONSERVATOR OF FORESTS

South Goa Division
Aquem, Margao – Goa, Pin 403 601.

Phone/Fax No.0832-2750246/2751462

E-mail : dcfsouth-forest.goa@nic.in

No.6/PVT.FOR(CCF)/CAN/DCFS/2021-22/ 1694

Dated: 06/10/2021.

Asvina, 1943 (Saka)

To,
The Dy. Conservator of Forests,
Working Plan Division & Member Secretary,
Private Forest Review Committee,
"Goa Van Bhavan"
Panaji – Goa.

Sub : Site inspection report of FCM and sample plot points of Agonda village of Canacona Taluka.
Ref : No.MS/REV-PF/DCF/WP/2020-21/199 dated 07.06.2021

Sir,

The FCM and GPS locations of sample plot points of Agonda village of Canacona Taluka of Private Forest provided to this Office were handed over to the concerned Inspection team in order to carry out ground verification of area with respect to 1 criteria of Private Forests i.e. Species Composition in respect of the provisionally identified Private Forest areas by F. X. Araujo Committee.

As per the FCM and GPS locations of sample plot points of Agonda village of Canacona Taluka issued to this Office, the Inspection team visited the site. After boundary clearance they have marked the patch on ground as shown in the FCM. The site has been inspected and prepared enumeration list of the trees existing within the said polygon as per FCM and GPS locations of sample plot points. The Range Forest Officer Canacona reported that the owner of properties has refused to sign the proforma for verification of Forestry Species Composition.

The abstract of the finding is enclosed as "Annexure-I".

This is for favour of information.

Yours faithfully,

[Handwritten signature]
8/10
[Handwritten signature]

Encl : As above.

Office of the
Dy. Conservator of Forests
Working Plan Division
Altinho, Panaji - Goa
Inward No 1826
Page No 114
Dated 07/10/2021

[Handwritten signature]
Prem Kumar R., IFS
Dy. Conservator of Forest,
South Goa Division,
Margao-Goa.

"स्वच्छ भारत नितळ गोंय"

Towards Cleaner and Greener India

Goa Forest Department 24 X 7 Helpline No: (North Goa) 0832-2228772 (South Goa) 0832-2750246

Please visit: www.forest.goa.gov.in

3137
18/10/2021

ABSTRACT

Sr. No.	Range	Taluka	Village	Sample Plot No.	No. of Trees Enumerated			Percentage of Forestry Trees	Remarks
					Forestry	Non-Forestry	Total		
1.	Pissonem	Canacona	Agonda	AGO V1	11	14	25	44.00%	Does not Qualify
2.				AGO V2	6	16	22	27.27%	Does not Qualify
3.				AGO V3	6	21	27	22.22%	Does not Qualify
4.				AGO V4	14	7	21	66.66%	Does not Qualify
5.				AGO V5	3	27	30	10.00%	Does not Qualify
6.				AGO V6	12	0	12	100.00%	Qualify
7.				AGO V7	15	6	21	71.42%	Does not Qualify
8.				AGO V8	5	29	34	14.70%	Does not Qualify
9.				AGO V9	6	35	41	14.63%	Does not Qualify
10.				AGO V10	17	12	29	58.62%	Does not Qualify
11.				AGO V11	22	11	33	66.66%	Does not Qualify
12.				AGO V12	9	31	40	22.50%	Does not Qualify
13.				AGO V13	18	25	43	41.86%	Does not Qualify


 Dy. Conservator of Forests,
 South Goa Division,
 Margao - Goa.

ABSTRACT

Sr. No	Range	Taluka	Village	Sample Plot No.	No of Trees Enumerated			Percentage of Forestry Species	Remarks
					Forestry	Non-Forestry	Total		
1	Canacona	Canacona	Agonda	AGO V1	11	14	25	44%	Does not Qualify
				AGO V2	06	16	22	27.27%	Does not Qualify
				AGO V3	06	21	27	22.22%	Does not Qualify
				AGO V4	14	07	21	66.66%	Does not Qualify
				AGO V5	03	27	30	10%	Does not Qualify
				AGO V6	12	00	12	100%	Qualify
				AGO V7	15	06	21	71.42%	Does not Qualify
				AGO V8	05	29	34	14.70%	Does not Qualify
				AGO V9	06	35	41	14.63%	Does not Qualify
				AGO V10	17	12	29	58.62%	Does not Qualify
				AGO V11	22	11	33	66.66%	Does not Qualify
				AGO V12	09	31	40	22.5%	Does not Qualify
				AGO V13	18	25	43	41.86%	Does not Qualify


Talathi
Agonda


Range Forest Officer
Canacona Goa


Inspector of Land & Survey Record
Canacona Goa

Map Sheet No:-

ANNEXURE-1

PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area:- 50m x 20 m

Forest Patch/Plot No:- AGO-VI

Taluka:-Canacona

Village:-Agonda

Sr. No	GPS location of Four corners	Tree No	Common Name	Forestry Tree Species (Y/N)	Non-Forestry Species (Y/N)	Species Identified Id/ not id
1	1) N15°02.15"19 E 74° 00.58"50	1	Cashew	No	Yes	Identified
2		2	Cashew	No	Yes	
3		3	Cashew	No	Yes	
4	2) N 15°02.15"35 E 74°00.58"37	4	Cashew	No	Yes	
5		5	Cashew	No	Yes	
6		6	Cashew	No	Yes	
7	3) N 15°02.14"80 E 74°00.59"90	7	Cashew	No	Yes	
8		8	Cashew	No	Yes	
9		9	Cashew	No	Yes	
10	4) N 15°02.15"40 E 74°01.00"00	10	Cashew	No	Yes	
11		11	Cashew	No	Yes	
12		12	Cashew	No	Yes	
13		13	Cashew	No	Yes	
14		14	Cashew	No	Yes	
15		15	Char	Yes	No	
16		16	Char	Yes	No	
17	17	Bibo	Yes	No		
18	18	Bibo	Yes	No		
19	19	Akash	Yes	No		
20	20	Accacia	Yes	No		
21	21	Matti	Yes	No		
22	22	Matti	Yes	No		
23	23	Matti	Yes	No		
24	24	Matti	Yes	No		
25	25	Matti	Yes	No		
			Total	11	14	

Spp Composition = $\frac{\text{No. of Forestry trees(m2)}}{\text{Total No. of trees(m2)}} \times 100$
Percent (%)

$$= \frac{11}{25} \times 100 = 44\%$$


Range Forest Officer


Forest Guard


F.S.

ISLR


Talathi

Owner

Map Sheet No:-

ANNEXURE-1

PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area:- 50m x 20 m

Forest Patch/Plot No:- AGO-V2

Taluka:-Canacona

Village:-Agonda

Sr. No	GPS location of Four corners	Tree No	Common Name	Forestry Tree Species (Y/N)	Non-Forestry Species (Y/N)	Species Identified Id/ not id
1	1) N15°02.20"00 E 74° 00.47"16	1	Cashew	No	Yes	Identified
2		2	Cashew	No	Yes	
3		3	Cashew	No	Yes	
4	2) N 15°02.19"61 E 74°00.46"00	4	Cashew	No	Yes	
5		5	Cashew	No	Yes	
6		6	Cashew	No	Yes	
7	3) N 15°02.18"07 E 74°00.48"50	7	Cashew	No	Yes	
8		8	Cashew	No	Yes	
9		9	Cashew	No	Yes	
10	4) N 15°02.19"01 E 74°00.48"93	10	Cashew	No	Yes	
11		11	Cashew	No	Yes	
12		12	Cashew	No	Yes	
13		13	Cashew	No	Yes	
14		14	Cashew	No	Yes	
15		15	Cashew	No	Yes	
16		16	Matti	Yes	No	
17		17	Matti	Yes	No	
18		18	Matti	Yes	No	
19		19	Ottom	No	Yes	
20	20	Vad	Yes	No		
21	21	Kumbyo	Yes	No		
22	22	Goduk	Yes	No		
			Total	06	16	

Spp Composition = $\frac{\text{No. of Forestry trees(m2)}}{\text{Total No. of trees(m2)}} \times 100$
Percent (%)

$$= \frac{06}{22} \times 100 = 27.27\%$$

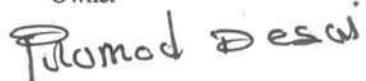

Range Forest Officer


Forest Guard


F.S. ISLR


Talathi


Owner


Tulomod Desai

Map Sheet No:-

ANNEXURE-1

PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area:- 50m x 20 m

Forest Patch/Plot No:- AGO-V3

Taluka:-Canacona

Village:-Agonda

Sr. No	GPS location of Four corners	Tree No	Common Name	Forestry Tree Species (Y/N)	Non-Forestry Species (Y/N)	Species Identified Id/ not id
1	1) N15°02.24"10 E 74° 00.42"03	1	Cashew	No	Yes	Identified
2		2	Cashew	No	Yes	
3		3	Cashew	No	Yes	
4	2) N 15°02.23"48 E 74°00.41"89	4	Cashew	No	Yes	
5		5	Cashew	No	Yes	
6		6	Cashew	No	Yes	
7	3) N 15°02.23"84 E 74°00.40"56	7	Cashew	No	Yes	
8		8	Cashew	No	Yes	
9		9	Cashew	No	Yes	
10	4) N 15°02.24"67 E 74°00.40"63	10	Cashew	No	Yes	
11		11	Cashew	No	Yes	
12		12	Cashew	No	Yes	
13		13	Cashew	No	Yes	
14		14	Cashew	No	Yes	
15		15	Cashew	No	Yes	
16		16	Cashew	No	Yes	
17		17	Cashew	No	Yes	
18		18	Cashew	No	Yes	
19		19	Cashew	No	Yes	
20		20	Cashew	No	Yes	
21		21	Goduk	Yes	No	
22		22	Matti	Yes	No	
23		23	Matti	Yes	No	
24		24	Kindal	Yes	No	
25		25	Kindal	Yes	No	
26		26	Kindal	Yes	No	
27		27	Mango	No	Yes	
			Total	06	21	

$$\text{Spp Composition} = \frac{\text{No. of Forestry trees(m2)}}{\text{Total No. of trees(m2)}} \times 100$$

$$= \frac{06}{27} \times 100 = 22.22\%$$

Range Forest Officer

Forest Guard

F.S.

ISLR

Talathi

Owner

Prasad Desai

Map Sheet No:-

ANNEXURE-1

PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area:- 50m x 20 m

Forest Patch/Plot No:- AGO-V04

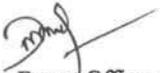
Taluka:-Canacona

Village:-Agonda

Sr. No	GPS location of Four corners	Tree No	Common Name	Forestry Tree Species (Y/N)	Non-Forestry Species (Y/N)	Species Identified Id/ not id
1	1) N15°02.19"18 E 73°59.37"10	1	Daban	Yes	No	Identified
2		2	Moi	Yes	No	
3		3	Moi	Yes	No	
4	2) N 15°02.18"70 E 73°59.37"37	4	Moi	Yes	No	
5		5	Moi	Yes	No	
6		6	Moi	Yes	No	
7	3) N 15°02.17"05 E 73°59.36"96	7	Accacia	Yes	No	
8		8	Accacia	Yes	No	
9		9	Accacia	Yes	No	
10	4) N 15°02.17"25 E 73°59.35"97	10	Bhillmad	Yes	No	
11		11	Char	Yes	No	
12		12	Bhirand	Yes	No	
13		13	Bhirand	Yes	No	
14		14	Kindal	Yes	No	
15		15	Cashew	No	Yes	
16		16	Cashew	No	Yes	
17		17	Cashew	No	Yes	
18		18	Cashew	No	Yes	
19		19	Cashew	No	Yes	
20		20	Cashew	No	Yes	
21		21	Cashew	No	Yes	
			Total	14	07	

Spp Composition = $\frac{\text{No. of Forestry trees(m2)}}{\text{Total No. of trees(m2)}} \times 100$
Percent (%)

$$= \frac{14}{21} \times 100 = 66.66\%$$


Range Forest Officer


Forest Guard


F.S.

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Talathi

Owner

Map Sheet No:-

ANNEXURE-1

PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area:- 50m x 20 m

Forest Patch/Plot No:- AGO-V05

Taluka:-Canacona

Village:-Agonda

Sr. No	GPS location of Four corners	Tree No	Common Name	Forestry Tree Species (Y/N)	Non-Forestry Species (Y/N)	Species Identified Id/ not id
1	1) N15°02.15'15 E 73°59.58'69	1	Bhillmad	Yes	No	Identified
2		2	Daban	Yes	No	
3		3	Kindal	Yes	No	
4	2) N 15°02.14'21 E 73°59.58'25	4	Cashew	No	Yes	
5		5	Cashew	No	Yes	
6		6	Cashew	No	Yes	
7	3) N 15°02.15'01 E 73°59.56'53	7	Cashew	No	Yes	
8		8	Cashew	No	Yes	
9		9	Cashew	No	Yes	
10	4) N 15°02.15'53 E 73°59.56'91	10	Cashew	No	Yes	
11		11	Cashew	No	Yes	
12		12	Cashew	No	Yes	
13		13	Cashew	No	Yes	
14		14	Cashew	No	Yes	
15		15	Cashew	No	Yes	
16		16	Cashew	No	Yes	
17		17	Cashew	No	Yes	
18		18	Cashew	No	Yes	
19		19	Cashew	No	Yes	
20		20	Cashew	No	Yes	
21		21	Cashew	No	Yes	
22		22	Cashew	No	Yes	
23		23	Cashew	No	Yes	
24		24	Cashew	No	Yes	
25		25	Cashew	No	Yes	
26		26	Cashew	No	Yes	
27	27	Cashew	No	Yes		
28	28	Cashew	No	Yes		
29	29	Cashew	No	Yes		
30	30	Cashew	No	Yes		
			Total	03	27	

Spp Composition = $\frac{\text{No. of Forestry trees(m2)}}{\text{Total No. of trees(m2)}} \times 100$
Percent (%)

$$= \frac{03}{30} \times 100 = 10\%$$


Range Forest Officer


Forest Guard


F.S.

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Talathi

Owner

Map Sheet No:-

ANNEXURE-1

PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area:- 50m x 20 m

Forest Patch/Plot No:- AGO-V06

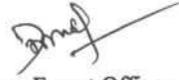
Taluka:-Canacona

Village:-Agonda

Sr. No	GPS location of Four corners	Tree No	Common Name	Forestry Tree Species (Y/N)	Non-Forestry Species (Y/N)	Species Identified Id/ not id
1	1) N15°02.23"42 E 73°59.48"45	1	Moi	Yes	No	Identified
2		2	Bhillmad	Yes	No	
3		3	Goduk	Yes	No	
4	2) N 15°02.23"24 E 73°59.49"34	4	Kindal	Yes	No	
5		5	Karo	Yes	No	
6		6	Kumbyo	Yes	No	
7	3) N 15°02.25"26 E 73°59.48"81	7	Kumbyo	Yes	No	
8		8	Kumbyo	Yes	No	
9		9	Kumbyo	Yes	No	
10	4) N 15°02.25"15 E 73°59.48"00	10	Savor	Yes	No	
11		11	Moi	Yes	No	
12		12	Kumbyo	Yes	No	
			Total	12	00	

Spp Composition = $\frac{\text{No. of Forestry trees(m2)}}{\text{Total No. of trees(m2)}} \times 100$
Percent (%)

$$= \frac{12}{12} \times 100 = 100\%$$


Range Forest Officer


Forest Guard


F.S.

ISLR


Palathi

Owner

Map Sheet No:-

ANNEXURE-1

PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area:- 50m x 20 m

Forest Patch/Plot No:- AGO-V07

Taluka:-Canacona

Village:-Agonda

Sr. No	GPS location of Four corners	Tree No	Common Name	Forestry Tree Species (Y/N)	Non-Forestry Species (Y/N)	Species Identified Id/ not id
1	1) N15°02.22"24 E 73°59.40"02	1	Moi	Yes	No	Identified
2		2	Moi	Yes	No	
3		3	Kumbyo	Yes	No	
4	2) N 15°02.22"19 E 73°59.39"63	4	Kumbyo	Yes	No	
5		5	Kumbyo	Yes	No	
6		6	Kumbyo	Yes	No	
7	3) N 15°02.20"95 E 73°59.39"30	7	Chanado	Yes	No	
8		8	Huro	Yes	No	
9		9	Daban	Yes	No	
10	4) N 15°02.20"91 E 73°59.39"89	10	Moi	Yes	No	
11		11	Kindal	Yes	No	
12		12	Cashew	No	Yes	
13		13	Moi	Yes	No	
14		14	Kumbyo	Yes	No	
15		15	Daban	Yes	No	
16		16	Karmol	Yes	No	
17		17	Cashew	No	Yes	
18		18	Cashew	No	Yes	
19		19	Cashew	No	Yes	
20		20	Cashew	No	Yes	
21		21	Cashew	No	Yes	
			Total	15	06	

Spp Composition = $\frac{\text{No. of Forestry trees(m2)}}{\text{Total No. of trees(m2)}} \times 100$
Percent (%)

$$= \frac{15}{21} \times 100 = 71.42\%$$


Range Forest Officer


Forest Guard


f.s.

ISLR


Talathi

Owner

Map Sheet No:-

ANNEXURE-1

PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area:- 50m x 20 m

Forest Patch/Plot No:- AGO-V08

Taluka:-Canacona

Village:-Agonda

Sr. No	GPS location of Four corners	Tree No	Common Name	Forestry Tree Species (Y/N)	Non-Forestry Species (Y/N)	Species Identified Id/ not id
1	1) N15°02.23'38 E 73°59.31'35	1	Teak	No	Yes	Identified
2		2	Teak	No	Yes	
3		3	Teak	No	Yes	
4	2) N 15°02.22'55 E 73°59.31'23	4	Teak	No	Yes	
5		5	Teak	No	Yes	
6		6	Teak	No	Yes	
7	3) N 15°02.22'00 E 73°59.33'10	7	Teak	No	Yes	
8		8	Teak	No	Yes	
9		9	Teak	No	Yes	
10	4) N 15°02.23'00 E 73°59.33'00	10	Teak	No	Yes	
11		11	Teak	No	Yes	
12		12	Teak	No	Yes	
13		13	Teak	No	Yes	
14		14	Teak	No	Yes	
15		15	Jack	No	Yes	
16		16	Mango	No	Yes	
17		17	Coconut	No	Yes	
18		18	Coconut	No	Yes	
19		19	Coconut	No	Yes	
20		20	Coconut	No	Yes	
21		21	Coconut	No	Yes	
22		22	Mirgel	Yes	No	
23		23	Cashew	No	Yes	
24		24	Cashew	No	Yes	
25		25	Cashew	No	Yes	
26		26	Cashew	No	Yes	
27		27	Cashew	No	Yes	
28		28	Cashew	No	Yes	
29		29	Cashew	No	Yes	
30		30	Mirgel	Yes	No	
31		31	Mirgel	Yes	No	
32		32	Mirgel	Yes	No	
33		33	Mirgel	Yes	No	
34		34	Jack	No	Yes	
		Total		05	29	

Spp Composition = $\frac{\text{No. of Forestry trees(m2)}}{\text{Total No. of trees(m2)}} \times 100$
Percent (%)

$$= \frac{05}{34} \times 100 = 14.70\%$$

Range Forest Officer

Forest Guard

F.S.

ISLR

Talathi

Owner

Map Sheet No:-

ANNEXURE-1

PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area:- 50m x 20 m

Forest Patch/Plot No:- AGO-V09

Taluka:-Canacona

Village:-Agonda

Sr. No	GPS location of Four corners	Tree No	Common Name	Forestry Tree Species (Y/N)	Non-Forestry Species (Y/N)	Species Identified Id/ not id
1	1) N15°02.29'59 E 74° 00.27'85	1	Mango	No	Yes	Identified
2		2	Mango	No	Yes	
3	2) N 15°02.28'86 E 74°00.28'12	3	Teak	No	Yes	
4		4	Teak	No	Yes	
5		5	Teak	No	Yes	
6	3) N 15°02.28'80 E 74°00.25'95	6	Teak	No	Yes	
7		7	Teak	No	Yes	
8		8	Teak	No	Yes	
9	4) N 15°02.29'46 E 74°00.26'20	9	Teak	No	Yes	
10		10	Teak	No	Yes	
11		11	Teak	No	Yes	
12		12	Teak	No	Yes	
13		13	Teak	No	Yes	
14		14	Teak	No	Yes	
15		15	Teak	No	Yes	
16		16	Mango	No	Yes	
17		17	Savor	Yes	No	
18		18	Mango	No	Yes	
19		19	Kumbyo	Yes	No	
20	20	Kindal	Yes	No		
21	21	Kindal	Yes	No		
22	22	Karo	Yes	No		
23	23	Kindal	Yes	No		
24	24	Cashew	No	Yes		
25	25	Cashew	No	Yes		
26	26	Cashew	No	Yes		
27	27	Cashew	No	Yes		
28	28	Cashew	No	Yes		
29	29	Cashew	No	Yes		
30	30	Cashew	No	Yes		
31	31	Cashew	No	Yes		
32	32	Cashew	No	Yes		
33	33	Cashew	No	Yes		
34	34	Cashew	No	Yes		
35	35	Cashew	No	Yes		
36	36	Cashew	No	Yes		
37	37	Cashew	No	Yes		
38	38	Cashew	No	Yes		
39	39	Cashew	No	Yes		
40	40	Cashew	No	Yes		
41	41	Cashew	No	Yes		
			Total	06	35	

Spp Composition = $\frac{\text{No. of Forestry trees(m2)}}{\text{Total No. of trees(m2)}} \times 100$
Percent (%)

$$= \frac{06}{41} \times 100 = 14.63\%$$


Range Forest Officer


Forest Guard


F.S.

ISLR


Talathi

Owner

Map Sheet No:-

ANNEXURE-1

PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area:- 50m x 20 m

Forest Patch/Plot No:- AGO-V10

Taluka:-Canacona

Village:-Agonda

Sr. No	GPS location of Four corners	Tree No	Common Name	Forestry Tree Species (Y/N)	Non-Forestry Species (Y/N)	Species Identified Id/ not id
1	1) N15°02.25'65 E 74° 00.33'73	1	Cashew	No	Yes	Identified
2		2	Cashew	No	Yes	
3		3	Cashew	No	Yes	
4	2) N 15°02.25'89 E 74°00.34'43	4	Cashew	No	Yes	
5		5	Cashew	No	Yes	
6		6	Cashew	No	Yes	
7	3) N 15°02.27'43 E 74°00.34'77	7	Cashew	No	Yes	
8		8	Cashew	No	Yes	
9		9	Cashew	No	Yes	
10	4) N 15°02.27'95 E 74°00.34'09	10	Cashew	No	Yes	
11		11	Cashew	No	Yes	
12		12	Cashew	No	Yes	
13		13	Bhillmad	Yes	No	
14		14	Bhillmad	Yes	No	
15		15	Bhillmad	Yes	No	
16		16	Bhillmad	Yes	No	
17		17	Bhillmad	Yes	No	
18		18	Bhillmad	Yes	No	
19		19	Kindal	Yes	No	
20		20	Kindal	Yes	No	
21		21	Matti	Yes	No	
22		22	Matti	Yes	No	
23		23	Matti	Yes	No	
24		24	Matti	Yes	No	
25		25	Matti	Yes	No	
26		26	Kumbyo	Yes	No	
27		27	Kumbyo	Yes	No	
28		28	Pathponos	Yes	No	
29		29	Bibo	Yes	No	
			Total	17	12	

Spp Composition = $\frac{\text{No. of Forestry trees(m2)}}{\text{Total No. of trees(m2)}} \times 100$
Percent (%)

$$= \frac{17}{29} \times 100 = 58.62\%$$


Range Forest Officer


Forest Guard


F.S.

ISLR


Talathi

Owner

Map Sheet No:-

ANNEXURE-1

PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area:- 50m x 20 m

Forest Patch/Plot No:- AGO-V11

Taluka:-Canacona

Village:-Agonda

Sr. No	GPS location of Four corners	Tree No	Common Name	Forestry Tree Species (Y/N)	Non-Forestry Species (Y/N)	Species Identified Id/ not id
1	1) N15°02.27'15 E 74° 00.24'03	1	Bhillmad	Yes	No	Identified
2		2	Bhillmad	Yes	No	
3		3	Bhillmad	Yes	No	
4	2) N 15°02.27'79 E 74°00.24'65	4	Bhillmad	Yes	No	
5		5	Saton	Yes	No	
6	3) N 15°02.26'88 E 74°00.26'32	6	Kindal	Yes	No	
7		7	Kumbyo	Yes	No	
8		8	Bibo	Yes	No	
9	4) N 15°02.26'47 E 74°00.26'28	9	Bibo	Yes	No	
10		10	Mango	No	Yes	
11		11	Moi	Yes	No	
12		12	Bibo	Yes	No	
13		13	Bhillmad	Yes	No	
14		14	Bhillmad	Yes	No	
15		15	Kindal	Yes	No	
16		16	Char	Yes	No	
17		17	Bibo	Yes	No	
18		18	Hedu	Yes	No	
19		19	Kindal	Yes	No	
20		20	Kumbyo	Yes	No	
21		21	Cashew	No	Yes	
22		22	Cashew	No	Yes	
23		23	Cashew	No	Yes	
24		24	Cashew	No	Yes	
25		25	Cashew	No	Yes	
26		26	Cashew	No	Yes	
27		27	Cashew	No	Yes	
28		28	Cashew	No	Yes	
29		29	Cashew	No	Yes	
30		30	Cashew	No	Yes	
31		31	Bibo	Yes	No	
32		32	Bibo	Yes	No	
33		33	Char	Yes	No	
			Total	22	11	

Spp Composition = $\frac{\text{No. of Forestry trees(m2)}}{\text{Total No. of trees(m2)}} \times 100$
Percent (%)

$$= \frac{22}{33} \times 100 = 66.66\%$$

Range Forest Officer

Forest Guard

F.S.

ISLR

Talathi

Owner

Map Sheet No:-

ANNEXURE-1

PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area:- 50m x 20 m

Forest Patch/Plot No:- AGO-V12

Taluka:-Canacona

Village:-Agonda

Sr. No	GPS location of Four corners	Tree No	Common Name	Forestry Tree Species (Y/N)	Non-Forestry Species (Y/N)	Species Identified Id/ not id
1	1) N15°02.23"20 E 74° 00.10"53	1	Bibo	Yes	No	Identified
2		2	Ottom	No	Yes	
3		3	Bhirand	Yes	No	
4	2) N 15°02.23"75 E 74°00.10"09	4	Mango	No	Yes	
5		5	Mango	No	Yes	
6		6	Mango	No	Yes	
7	3) N 15°02.24"61 E 74°00.11"40	7	Ottom	No	Yes	
8		8	Mango	No	Yes	
9		9	Bhirand	Yes	No	
10	4) N 15°02.23"26 E 74°00.12"08	10	Mango	No	Yes	
11		11	Mango	No	Yes	
12		12	Cashew	No	Yes	
13		13	Bibo	Yes	No	
14		14	Oval	Yes	No	
15		15	Bhirand	Yes	No	
16		16	Bhirand	Yes	No	
17		17	Jambol	Yes	No	
18		18	Cashew	No	Yes	
19		19	Cashew	No	Yes	
20		20	Cashew	No	Yes	
21		21	Cashew	No	Yes	
22		22	Coconut	No	Yes	
23		23	Coconut	No	Yes	
24		24	Coconut	No	Yes	
25		25	Coconut	No	Yes	
26		26	Coconut	No	Yes	
27		27	Coconut	No	Yes	
28		28	Coconut	No	Yes	
29		29	Coconut	No	Yes	
30		30	Coconut	No	Yes	
31		31	Coconut	No	Yes	
32		32	Coconut	No	Yes	
33		33	Ottom	No	Yes	
34		34	Bhirand	Yes	No	
35		35	Ottom	No	Yes	
36		36	Cashew	No	Yes	
37		37	Cashew	No	Yes	
38		38	Cashew	No	Yes	
39		39	Cashew	No	Yes	
40		40	Cashew	No	Yes	
			Total	09	31	

Spp Composition = $\frac{\text{No. of Forestry trees(m2)}}{\text{Total No. of trees(m2)}} \times 100$
Percent (%)

$$= \frac{09}{40} \times 100 = 22.5\%$$


Range Forest Officer


Forest Guard


F.S. ISLR


Talathi

Owner

Map Sheet No:-

ANNEXURE-1

PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area:- 50m x 20 m

Forest Patch/Plot No:- AGO-V13

Taluka:-Canacona

Village:-Agonda

Sr. No	GPS location of Four corners	Tree No	Common Name	Forestry Tree Species (Y/N)	Non-Forestry Species (Y/N)	Species Identified Id/ not id
1	1) N15°02.26'35 E 74° 00.15'75	1	Bhillmad	Yes	No	Identified
2		2	Bhillmad	Yes	No	
3		3	Bhillmad	Yes	No	
4	2) N 15°02.26'27 E 74°00.16'52	4	Bhillmad	Yes	No	
5		5	Saton	Yes	No	
6		6	Bibo	Yes	No	
7	3) N 15°02.28'35 E 74°00.16'72	7	Cashew	No	Yes	
8		8	Cashew	No	Yes	
9		9	Cashew	No	Yes	
10	4) N 15°02.28'32 E 74°00.16'23	10	Cashew	No	Yes	
11		11	Cashew	No	Yes	
12		12	Kumbyo	Yes	No	
13		13	Moi	Yes	No	
14		14	Kindal	Yes	No	
15		15	Oval	Yes	No	
16		16	Karo	Yes	No	
17		17	Bhirand	Yes	No	
18		18	Accacia	Yes	No	
19		19	Bhirand	Yes	No	
20		20	Bhirand	Yes	No	
21		21	Bhirand	Yes	No	
22		22	Ghotting	Yes	No	
23		23	Char	Yes	No	
24		24	Jackfruit	No	Yes	
25	25	Cashew	No	Yes		
26	26	Cashew	No	Yes		
27	27	Cashew	No	Yes		
28	28	Cashew	No	Yes		
29	29	Cashew	No	Yes		
30	30	Cashew	No	Yes		
31	31	Cashew	No	Yes		
32	32	Cashew	No	Yes		
33	33	Cashew	No	Yes		
34	34	Coconut	No	Yes		
35	35	Coconut	No	Yes		
36	36	Coconut	No	Yes		
37	37	Coconut	No	Yes		
38	38	Coconut	No	Yes		
39	39	Coconut	No	Yes		
40	40	Coconut	No	Yes		
41	41	Coconut	No	Yes		
42	42	Coconut	No	Yes		
43	43	Coconut	No	Yes		

			Total	18	25	
--	--	--	-------	----	----	--

Spp Composition = $\frac{\text{No. of Forestry trees(m2)}}{\text{Total No. of trees(m2)}} \times 100$
 Percent (%)

$$= \frac{18}{43} \times 100 = 41.86\%$$


 Range Forest Officer


 Forest Guard


 F.S.

ISLR


 Talathi

Owner

1A

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Government of Goa
OFFICE OF THE DY. CONSERVATOR OF FORESTS
South Goa Division

Aquem, Margao - Goa, Pin 403 601.

Phone/Fax No.0832-2750246/2751462

E-mail : dcfsouth-forest.goa@nic.in

No.6/PVT.FOR(CCF)/KUR/DCFS/2021-22/778

Dated: 01/07/2021.

Asadha, 1943 (Saka)

To,
The Dy. Conservator of Forests,
Working Plan Division & Member Secretary,
Private Forest Review Committee,
"Goa Van Bhavan"
Panaji - Goa.

Sub : Site inspection report of FCM and sample plot points of Sancoale village of Mormugao Taluka.

Ref : No.MS/REV-PF/DCF/WP/2020-21/1176A dated 23.03.2021

Sir,

The FCM and GPS locations of sample plot points of Sancoale village of Mormugao Taluka of Private Forest provided to this Office were handed over to the concerned Inspection team in order to carry out ground verification of area with respect to 1 criteria of Private Forests i.e. Species Composition in respect of the provisionally identified Private Forest areas by F. X. Araujo Committee.

As per the FCM and GPS locations of sample plot points of Sancoale village of Mormugao Taluka issued to this Office, the Inspection team visited the site. After boundary clearance they have marked the patch on ground as shown in the FCM. The site has been inspected and prepared enumeration list of the trees existing within the said polygon as per FCM and GPS locations of sample plot points.

The abstract of the finding is enclosed as "Annexure-1".

This is for favour of information.

Yours faithfully,

(Signature)
300621

(Anil A. Shetgaonkar)
Dy. Conservator of Forest,
South Goa Division,
Margao-Goa.

Office of the
Dy. Conservator of Forests
Working Plan Division
Altinho, Goa
Inward No. 1175
Page No. 2/3
Dated 01/07/21

Encl : As above.

"स्वच्छ भारत नितळ गोय"

Towards Cleaner and Greener India

Goa Forest Department 24 X 7 Helpline No: (North Goa) 0832-2228772 (South Goa) 0832-2750246

Please visit: www.forest.goa.gov.in

ABSTRACT

Sr. No.	Range	Taluka	Village	Sample Plot No.	No. of Trees Enumerated			Percentage of Forestry Trees	Remarks
					Forestry	Non-Forestry	Total		
1.	Kurdi	Mormugao	Sancoale	Sanc.v1	22	1	23	95.65%	Qualify
2.				Sanc.v2	28	3	31	90.32%	Qualify
3.				Sanc.v3	30	9	39	76.92%	Qualify
4.				Sanc.v4	19	17	36	52.77%	Does not Qualify
5.				Sanc.v5	23	2	25	92.00%	Qualify
6.				Sanc.v6	9	14	23	39.13%	Does not Qualify
7.				Sanc.v7	22	9	31	70.96%	Does not Qualify
8.				Sanc.v8	18	0	18	100.00%	Qualify
9.				Sanc.v9	36	2	38	94.73%	Qualify
10.				Sanc.v10	8	11	19	42.10%	Does not Qualify
11.				Sanc.v11	24	15	39	61.53%	Does not Qualify
12.				Sanc.v12	8	23	31	25.80%	Does not Qualify
13.				Sanc.v13	41	2	43	95.34%	Qualify
14.				Sanc.v14	28	4	32	87.50%	Qualify
15.				Sanc.v15	29	8	37	78.37%	Qualify
16.				Sanc.v16	35	4	39	89.74%	Qualify
17.				Sanc.v17	2	13	15	13.33%	Does not Qualify
18.				Sanc.v18	4	27	31	12.90%	Does not Qualify
19.				Sanc.v19	11	25	36	30.55%	Does not Qualify
20.				Sanc.v20	10	15	25	40.00%	Does not Qualify
21.				Sanc.v21	24	4	28	86.00%	Qualify
22.				Sanc.v22	24	15	39	61.53%	Does not Qualify

n/c

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23 .	Sanc.v23	7	13	20	35.00%	Does not Qualify
24 .	Sanc.v24	28	0	28	100.00%	Qualify
25 .	Sanc.v25	13	0	13	100.00%	Qualify
26 .	Sanc.v26	12	49	61	19.67%	Does not Qualify
27 .	Sanc.v27	38	1	39	97.43%	Qualify
28 .	Sanc.v28	21	3	24	87.50%	Qualify
29 .	Sanc.v29	4	17	21	19.04%	Does not Qualify
30 .	Sanc.v30	8	22	30	26.66%	Does not Qualify
31 .	Sanc.v31	26	0	26	100.00%	Qualify
32 .	Sanc.v32	4	7	11	36.36%	Does not Qualify
33 .	Sanc.v33	27	7	34	79.41%	Qualify
34 .	Sanc.v34	8	19	27	29.62%	Does not Qualify
35 .	Sanc.v35	1	38	39	2.56%	Does not Qualify
36 .	Sanc.v36	17	13	30	56.66%	Does not Qualify

Dy. Conservator of Forests.
South Goa Division.
Margao - Goa.

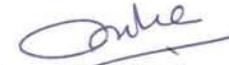
Sheet No

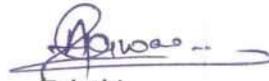
ABSTRACT

Sr.No.	Range	Taluka	Village	Sample point No	No. of trees enumerated			Percentage of Forestry trees	Remarks
					Foresrty	Non-Forestry	Total		
1	Curdi	Mormugao	Sancoale	Sanc.v1	22	1	23	95.65%	Qualify
2				Sanc.v2	28	3	31	90.32%	Qualify
3				Sanc.v3	30	9	39	76.92%	Qualify
4				Sanc.v4	19	17	36	52.77%	Does not qualify
5				Sanc.v5	23	2	25	92.00%	Qualify
6				Sanc.v6	9	14	23	39.13%	Does not qualify
7				Sanc.v7	22	9	31	70.96%	Does not qualify
8				Sanc.v8	18	0	18	100%	Qualify
9				Sanc.v9	36	2	38	94.73%	Qualify
10				Sanc.v10	8	11	19	42.10%	Does not qualify
11				Sanc.v11	24	15	39	61.53%	Does not qualify
12				Sanc.v12	8	23	31	25.80%	Does not qualify
13				Sanc.v13	41	2	43	95.34%	Qualify
14				Sanc.v14	28	4	32	87.50%	Qualify
15				Sanc.v15	29	8	37	78.37%	Qualify
16				Sanc.v16	35	4	39	89.74%	Qualify
17				Sanc.v17	2	13	15	13.33%	Does not qualify
18				Sanc.v18	4	27	31	12.90%	Does not qualify
19				Sanc.v19	11	25	36	30.55%	Does not qualify
20				Sanc.v20	10	15	25	40%	Does not qualify
21				Sanc.v21	24	4	28	86%	Qualify
22				Sanc.v22	24	15	39	61.53%	Does not qualify
23				Sanc.v23	7	13	20	35%	Does not qualify
24				Sanc.v24	28	0	28	100%	Qualify
25				Sanc.v25	13	0	13	100%	Qualify
26				Sanc.v26	12	49	61	19.67%	Does not qualify

27			Sancv27	38	1	39	97.43%	Qualify
28			Sancv28	21	3	24	87.50%	Qualify
29			Sancv29	4	17	21	19.04%	Does not qualify
30			Sancv30	8	22	30	26.66%	Does not qualify
31			Sancv31	26	0	26	100%	Qualify
32			Sancv32	4	7	11	36.36%	Does not qualify
33			Sancv33	27	7	34	79.41%	Qualify
34			Sancv34	8	19	27	29.62%	Does not qualify
35			Sancv35	1	38	39	2.56%	Does not qualify
36			Sancv36	17	13	30	56.66%	Does not qualify


Range Forest Officer
Curdi Range


Inspector of land
and survey records


Talathi

Map sheet NoANNEXURE- 1PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 01

Taluka: Mormugao

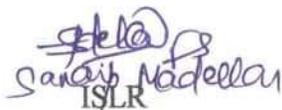
Village: Sancoale

Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°23'43.83" N	1	Bhirand		Y	Y
2	73°52'39.22" E	2	Chanado	Y		Y
3		3	Chanado	Y		Y
4		4	Chanado	Y		Y
5	A 15°23'43.7" N	5	Chanado	Y		Y
6	73°52'40.0" E	6	Bhilomad	Y		Y
7		7	Bhilomad	Y		Y
8		8	Bhilomad	Y		Y
9	B 15°23'44.2" N	9	Huro	Y		Y
10	73°52'40.1" E	10	Bibo	Y		Y
11		11	Bibo	Y		Y
12		12	Fatorfod	Y		Y
13	C 15°23'44.2" N	13	Fatorfod	Y		Y
14	73°52'38.2" E	14	Fatorfod	Y		Y
15		15	Fatorfod	Y		Y
16		16	Fatorfod	Y		Y
17	D 15°23'43.33" N	17	Lokhandi	Y		Y
18	73°52'38.33" E	18	Moi	Y		Y
19		19	Moi	Y		Y
20		20	Huro	Y		Y
21		21	Huro	Y		Y
22		22	Daban	Y		Y
23		23	Otamb	Y		Y

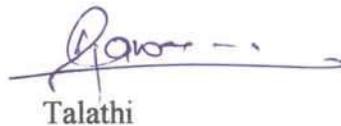
$$\begin{aligned} \text{Spp Composition} &= \frac{22}{23} \times \frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} \times 100 \\ \text{Percent (\%)} &= 95.65\% \end{aligned}$$



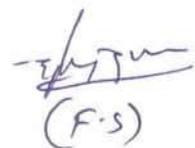
RFO



Sanjay Madellan
ISLR



Talathi



(F.S)

Samir X. Rajgus

Map sheet No

ANNEXURE- 1

PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 02

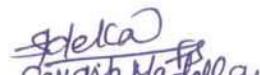
Taluka: Mormugao

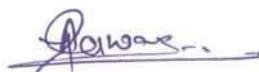
Village: Sancoale

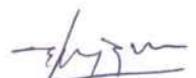
Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°23'45.40" N	1	Teak		Y	Y
2	73°52'43.24" E	2	Char	Y		Y
3		3	Dabon	Y		Y
4		4	Dabon	Y		Y
5	A 15°23'45.4" N	5	Dabon	Y		Y
6	73°52'44.2" E	6	Dabon	Y		Y
7		7	Dabon	Y		Y
8		8	Dabon	Y		Y
9	B 15°23'46.0" N	9	Dabon	Y		Y
10	73°52'44.0" E	10	Dabon	Y		Y
11		11	Bhilomad	Y		Y
12		12	Jambol	Y		Y
13	C 15°23'45.30" N	13	Jambol	Y		Y
14	73°52'42.45" E	14	Jambol	Y		Y
15		15	Jambol	Y		Y
16		16	Jangli	Y		Y
17	D 15°23'44.9" N	17	Jangli	Y		Y
18	73°52'42.7" E	18	Kumbyo	Y		Y
19		19	Kumbyo	Y		Y
20		20	Kumbyo	Y		Y
21		21	Kumbyo	Y		Y
22		22	Chanado	Y		Y
23		23	Chanado	Y		Y
24		24	Chanado	Y		Y
25		25	Chanado	Y		Y
26		26	Chanado	Y		Y
27		27	Chanado	Y		Y
28		28	Chanado	Y		Y
29		29	Chanado	Y		Y
30		30	Bhirand		Y	Y
31		31	Cashew		Y	Y

Spp Composition = $\frac{28}{31} \times \frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} = 100$
Percent (%) = 90.32%


RFO


Sanjay Madhela
ISLR


Talathi


(F.S)

Samir X. Rajgun

Map sheet No

ANNEXURE- 1

PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 03

Taluka: Mormugao

Village: Sancoale

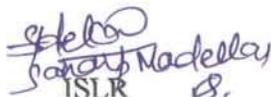
Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°23'47.19" N	1	Teak		Y	Y
2	73°52'48.60" E	2	Teak		Y	Y
3		3	Teak		Y	Y
4		4	Bhilomad	Y		Y
5	A 15°23'48.1" N	5	Bhilomad	Y		Y
6	73°52'48.5" E	6	Mango		Y	Y
7		7	Mango		Y	Y
8		8	Kumbyo	Y		Y
9	B 15°23'47.8" N	9	Kumbyo	Y		Y
10	73°52'47.9" E	10	Daban	Y		Y
11		11	Daban	Y		Y
12		12	Daban	Y		Y
13	C 15°23'46.43" N	13	Daban	Y		Y
14	73°52'48.34" E	14	Daban	Y		Y
15		15	Daban	Y		Y
16		16	Daban	Y		Y
17	D 15°23'46.39" N	17	Daban	Y		Y
18	73°52'49.01" E	18	Daban	Y		Y
19		19	Daban	Y		Y
20		20	Daban	Y		Y
21		21	Daban	Y		Y
22		22	Daban	Y		Y
23		23	Daban	Y		Y
24		24	Daban	Y		Y
25		25	Daban	Y		Y
26		26	Daban	Y		Y
27		27	Daban	Y		Y
28		28	Chanado	Y		Y
29		29	Chanado	Y		Y
30		30	Chanado	Y		Y
31		31	Coconut		Y	Y
32		32	Bayo	Y		Y
33		33	Huro	Y		Y
34		34	Huro	Y		Y
35		35	Bibo	Y		Y
36		36	Bibo	Y		Y
37		37	Bhirand		Y	Y
38		38	Bhirand		Y	Y
39		39	Bhirand		Y	Y

Spp Composition = $\frac{30}{39} \times \frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} = 100$

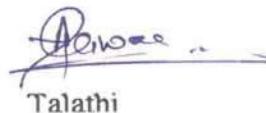
= 76.92%



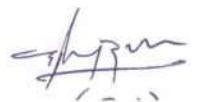
RFO



J. N. Nadella
ISLR



Talathi



Map sheet No

ANNEXURE- 1

PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 04

Taluka: Mormugao

Village: Sancoale

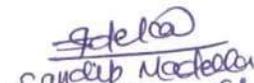
Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°23'47.5" N	1	Daban	Y		Y
2	73°52'55.0" E	2	Daban	Y		Y
3		3	Daban	Y		Y
4		4	Daban	Y		Y
5	A 15°23'47.1" N	5	Daban	Y		Y
6	73°52'54.7" E	6	Daban	Y		Y
7		7	Daban	Y		Y
8		8	Daban	Y		Y
9	B 15°23'46.7" N	9	Daban	Y		Y
10	73°52'55.4" E	10	Daban	Y		Y
11		11	Daban	Y		Y
12		12	Daban	Y		Y
13	C 15°23'49.0" N	13	Daban	Y		Y
14	73°52'54.5" E	14	Daban	Y		Y
15		15	Daban	Y		Y
16		16	Daban	Y		Y
17	D 15°23'48.8" N	17	Kumbyo	Y		Y
18	73°52'56.8" E	18	Kumbyo	Y		Y
19		19	Coconut		Y	Y
20		20	Coconut		Y	Y
21		21	Teak		Y	Y
22		22	Teak		Y	Y
23		23	Teak		Y	Y
24		24	Teak		Y	Y
25		25	Teak		Y	Y
26		26	Teak		Y	Y
27		27	Teak		Y	Y
28		28	Teak		Y	Y
29		29	Teak		Y	Y
30		30	Teak		Y	Y
31		31	Teak		Y	Y
32		32	Teak		Y	Y
33		33	Teak		Y	Y
34		34	Teak		Y	Y
35		35	Bhilomad	Y		Y
36		36	Chinch		Y	Y

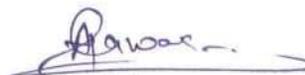
Spp Composition = $\frac{19}{36} \times 100$ = 52.77%

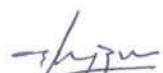
Percent (%) = $\frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} \times 100$

= 52.77%


RFO


Sancoale Nadekar
ISLR


Talathi


(F.S.)

Map sheet NoANNEXURE- 1PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 05

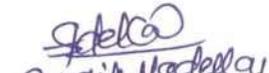
Taluka: Mormugao

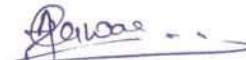
Village: Sancoale

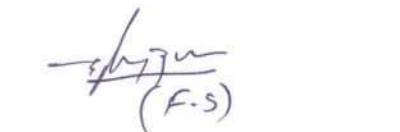
Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°23'58.15" N	1	Chanado	Y		Y
2	73°51'53.22" E	2	Chanado	Y		Y
3		3	Chanado	Y		Y
4		4	Chanado	Y		Y
5	A 15°23'58.6" N	5	Chanado	Y		Y
6	73°51'54.01" E	6	Kumbyo	Y		Y
7		7	Kumbyo	Y		Y
8		8	Kumbyo	Y		Y
9	B 15°23'58.3" N	9	Kumbyo	Y		Y
10	73°51'54.3" E	10	Kumbyo	Y		Y
11		11	Bhilomad	Y		Y
12		12	Mango		Y	Y
13	C 15°23'47.24" N	13	Moi	Y		Y
14	73°51'52.82" E	14	Moi	Y		Y
15		15	Moi	Y		Y
16		16	Moi	Y		Y
17	D 15°23'57.7" N	17	Moi	Y		Y
18	73°51'52.49" E	18	Moi	Y		Y
19		19	Bibo	Y		Y
20		20	Cashew		Y	Y
21		21	Daban	Y		Y
22		22	Daban	Y		Y
23		23	Huro	Y		Y
24		24	Oval	Y		Y
25		25	Fatorfod	Y		Y

Spp Composition = $\frac{23}{25} \times \frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} = 92\%$ 100


RFO


ISLR BS,


Talathi


(F.S)
Samir X. Rajguru

Map sheet NoANNEXURE- 1PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 06

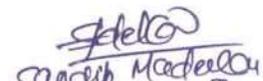
Taluka: Mormugao

Village: Sancoale

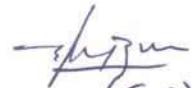
Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°24'03.4" N	1	Teak		Y	Y
2	73°51'52.3" E	2	Teak		Y	Y
3		3	Teak		Y	Y
4		4	Teak		Y	Y
5	A 15°24'02.7" N	5	Coconut		Y	Y
6	73°51'53.3" E	6	Coconut		Y	Y
7		7	Coconut		Y	Y
8		8	Coconut		Y	Y
9	B 15°24'03.5" N	9	Coconut		Y	Y
10	73°51'53.2" E	10	Coconut		Y	Y
11		11	Coconut		Y	Y
12		12	Coconut		Y	Y
13	C 15°24'03.2" N	13	Mango		Y	Y
14	73°51'51.3" E	14	Mango		Y	Y
15		15	Gum tree	Y		Y
16		16	Gail	Y		Y
17	D 15°24'02.5" N	17	Daban	Y		Y
18	73°51'51.3" E	18	Daban	Y		Y
19		19	Daban	Y		Y
20		20	Chivara	Y		Y
21		21	Savar	Y		Y
22		22	Vad	Y		Y
23		23	Bhilomad	Y		Y

$$\begin{aligned} \text{Spp Composition} &= \frac{9}{23} \frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} \times 100 \\ \text{Percent (\%)} &= 39.13\% \end{aligned}$$


RFO


Sandip Madhwal
ISLR B.


Talathi


(F-5)

Samir X. Rajguru

Map sheet NoANNEXURE- 1PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 07

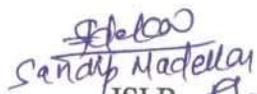
Taluka: Mormugao

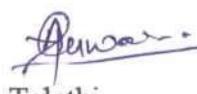
Village: Sancoale

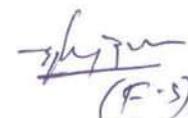
Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°24'03.6" N	1	Chanado	Y		Y
2	73°51'57.7" E	2	Chanado	Y		Y
3		3	Chanado	Y		Y
4		4	Chanado	Y		Y
5	A 15°24'03.0" N	5	Chanado	Y		Y
6	73°51'58.4" E	6	Cashew		Y	Y
7		7	Cashew		Y	Y
8		8	Cashew		Y	Y
9	B 15°24'03.5" N	9	Cashew		Y	Y
10	73°51'58.6" E	10	Cashew		Y	Y
11		11	Daban	Y		Y
12		12	Daban	Y		Y
13	C 15°24'04.4" N	13	Daban	Y		Y
14	73°51'57.0" E	14	Bhirand		Y	Y
15		15	Bhirand		Y	Y
16		16	Bhirand		Y	Y
17	D 15°24'03.9" N	17	Fatorfod	Y		Y
18	73°51'56.7" E	18	Fatorfod	Y		Y
19		19	Fatorfod	Y		Y
20		20	Fatorfod	Y		Y
21		21	Oval	Y		Y
22		22	Oval	Y		Y
23		23	Oval	Y		Y
24		24	Teak		Y	Y
25		25	Bhilomad	Y		Y
26		26	Jambul	Y		Y
27		27	Kumbyo	Y		Y
28		28	Miryo	Y		Y
29		29	Miryo	Y		Y
30		30	Bibo	Y		Y
31		31	Kumbyo	Y		Y

Spp Composition = $\frac{22}{31} \times 100$ = 70.96%
 Percent (%) = $\frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} \times 100$


 RFO


 Sandip Madella
 ISLR Fr.


 Talathi


 (F.S)
 Samir X. Rajgum

Map sheet NoANNEXURE- 1PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 08

Taluka: Mormugao

Village: Sancoale

Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°24'01.7" N	1	Daban	Y		Y
2	73°52'04.8" E	2	Daban	Y		Y
3		3	Daban	Y		Y
4		4	Daban	Y		Y
5	A 15°24'01.1" N	5	Daban	Y		Y
6	73°52'05.3" E	6	Daban	Y		Y
7		7	Daban	Y		Y
8		8	Daban	Y		Y
9	B 15°24'01.5" N	9	Chanado	Y		Y
10	73°52'05.5" E	10	Chanado	Y		Y
11		11	Chanado	Y		Y
12		12	Chanado	Y		Y
13	C 15°24'02.7" N	13	Chanado	Y		Y
14	73°52'03.9" E	14	Chanado	Y		Y
15		15	Chanado	Y		Y
16		16	Chanado	Y		Y
17	D 15°24'01.9" N	17	Chivara	Y		Y
18	73°52'03.7" E	18	Nagil Kudo	Y		Y

Spp Composition = $\frac{18}{18} \times \frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} = 100\%$

Gm
RFO

Salek
Sardar Madhob
ISLR B

Ramesh
Talathi

Samir
(F.S)
Samir x. Rajguru

Map sheet NoANNEXURE- 1PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 09

Taluka: Mormugao

Village: Sancoale

Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°23'30.1" N	1	Bhilomad	Y		Y
2	73°52'10.1" E	2	Bhilomad	Y		Y
3		3	Bhilomad	Y		Y
4		4	Bhilomad	Y		Y
5	A 15°23'29.3" N	5	Bhilomad	Y		Y
6	73°52'10.7" E	6	Bhilomad	Y		Y
7		7	Bhilomad	Y		Y
8		8	Bhilomad	Y		Y
9	B 15°23'29.0" N	9	Bhilomad	Y		Y
10	73°52'09.8" E	10	Bhilomad	Y		Y
11		11	Bhilomad	Y		Y
12		12	Bhilomad	Y		Y
13	C 15°23'30.9" N	13	Bhilomad	Y		Y
14	73°52'09.3" E	14	Bhilomad	Y		Y
15		15	Bhilomad	Y		Y
16		16	Bhilomad	Y		Y
17	D 15°23'30.8" N	17	Bhilomad	Y		Y
18	73°52'10.0" E	18	Bhilomad	Y		Y
19		19	Bhilomad	Y		Y
20		20	Cashew		Y	Y
21		21	Rumad	Y		Y
22		22	Bibo	Y		Y
23		23	Bibo	Y		Y
24		24	Bibo	Y		Y
25		25	Bibo	Y		Y
26		26	Chanado	Y		Y
27		27	Chanado	Y		Y
28		28	Chanado	Y		Y
29		29	Chanado	Y		Y
30		30	Chanado	Y		Y
31		31	Daban	Y		Y
32		32	Daban	Y		Y
33		33	Daban	Y		Y
34		34	Nagil kudo	Y		Y
35		35	Kumbyo	Y		Y
36		36	Jackfruit		Y	Y
37		37	Jangli	Y		Y
38		38	Moi	Y		Y

Spp Composition = $\frac{36}{38} \times 100$ = 94.73%

Percent (%) = $\frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} \times 100$

= 94.73%

mm

gkko
H. nantala

Ranwar

shin

Map sheet NoANNEXURE-1PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 10

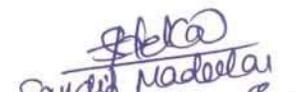
Taluka: Mormugao

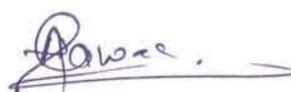
Village: Sancoale

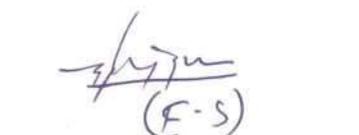
Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°23'50.41" N	1	Daban	Y		Y
2	73°53'08.73" E	2	Daban	Y		Y
3		3	Daban	Y		Y
4		4	Daban	Y		Y
5	A 15°23'51.1" N	5	Cashew		Y	Y
6	73°53'08.3" E	6	Cashew		Y	Y
7		7	Cashew		Y	Y
8		8	Teak		Y	Y
9	B 15°23'50.6" N	9	Teak		Y	Y
10	73°53'07.9" E	10	Teak		Y	Y
11		11	Chanado	Y		Y
12		12	Nirfans		Y	Y
13	C 15°23'49.62" N	13	Coconut		Y	Y
14	73°53'09.03" E	14	Chiku		Y	Y
15		15	Teak		Y	Y
16		16	Custard apple		Y	Y
17	D 15°23'50.41" N	17	Nilgiri	Y		Y
18	73°53'09.68" E	18	Nilgiri	Y		Y
19		19	Hasan	Y		Y

$$\begin{aligned} \text{Spp Composition} &= \frac{8}{19} \times \frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} \times 100 \\ \text{Percent (\%)} &= 42.10\% \end{aligned}$$


RFO


Sandeep Madhwal
ISLR B1


Talathi


(F-5)
Samir X. Rajguru

Map sheet No

ANNEXURE- 1

PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 11

Taluka: Mormugao

Village: Sancoale

Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified /not id
1	15°23'45.22" N	1	Jambul	Y		Y
2	73°52'33.55" E	2	Jambul	Y		Y
3		3	Daban	Y		Y
4		4	Daban	Y		Y
5	A 15°23'44.27" N	5	Daban	Y		Y
6	73°52'33.10" E	6	Daban	Y		Y
7		7	Daban	Y		Y
8		8	Kumbyo	Y		Y
9	B 15°23'44.3" N	9	Kumbyo	Y		Y
10	73°52'34.1" E	10	Bhirand		Y	Y
11		11	Bhirand		Y	Y
12		12	Chanado	Y		Y
13	C 15°23'46.11" N	13	Chanado	Y		Y
14	73°52'33.34" E	14	Chanado	Y		Y
15		15	Chanado	Y		Y
16		16	Chanado	Y		Y
17	D 15°23'45.82" N	17	Chanado	Y		Y
18	73°52'32.84" E	18	Chanado	Y		Y
19		19	Cashew		Y	Y
20		20	Cashew		Y	Y
21		21	Lokhandi	Y		Y
22		22	Kudo	Y		Y
23		23	Oval	Y		Y
24		24	Bhilomad	Y		Y
25		25	Bhilomad	Y		Y
26		26	Bhilomad	Y		Y
27		27	Bhilomad	Y		Y
28		28	Mango		Y	Y
29		29	Mango		Y	Y
30		30	Coconut		Y	Y
31		31	Coconut		Y	Y
32		32	Coconut		Y	Y
33		33	Coconut		Y	Y
34		34	Coconut		Y	Y
35		35	Coconut		Y	Y
36		36	Coconut		Y	Y
37		37	Coconut		Y	Y
38		38	Coconut		Y	Y
39		39	Char	Y		Y

Spp Composition = $\frac{24}{39} \times \frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} = 100$

= 61.53%

Am

Sankar

Awar...

Shy...

Map sheet NoANNEXURE- 1PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 12

Taluka: Mormugao

Village: Sancoale

Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°23'51.8" N	1	Cashew		Y	Y
2	73°52'57.5" E	2	Cashew		Y	Y
3		3	Mango		Y	Y
4		4	Mango		Y	Y
5	A 15°23'52.0" N	5	Bhirand		Y	Y
6	73°52'57.7" E	6	Teak		Y	Y
7		7	Teak		Y	Y
8		8	Teak		Y	Y
9	B 15°23'51.7" N	9	Teak		Y	Y
10	73°52'51.2" E	10	Teak		Y	Y
11		11	Teak		Y	Y
12		12	Teak		Y	Y
13	C 15°23'50.4" N	13	Teak		Y	Y
14	73°52'42.45" E	14	Teak		Y	Y
15		15	Teak		Y	Y
16		16	Otamb	Y		Y
17	D 15°23'50.7" N	17	Chinch	Y		Y
18	73°52'58.6" E	18	Chivar	Y		Y
19		19	Coconut		Y	Y
20		20	Coconut		Y	Y
21		21	Coconut		Y	Y
22		22	Coconut		Y	Y
23		23	Coconut		Y	Y
24		24	Coconut		Y	Y
25		25	Coconut		Y	Y
26		26	Coconut		Y	Y
27		27	Jangli	Y		Y
28		28	Chanado	Y		Y
29		29	Chanado	Y		Y
30		30	Jambul	Y		Y
31		31	Jambul	Y		Y

Spp Composition = $\frac{8}{31} \times \frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} \times 100$
Percent (%) = 25.80%

Amr
RFO

Sauale Madelon
ISLR B

Talathi
Talathi

Samr X. Rajguru
(F-3)
Samr X. Rajguru

Map sheet NoANNEXURE- 1PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 13

Taluka: Mormugao

Village: Sancoale

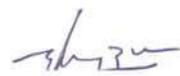
Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°23'45.20" N	1	Bhilomad	Y		Y
2	73°52'58.9" E	2	Bhilomad	Y		Y
3		3	Bhilomad	Y		Y
4		4	Bhilomad	Y		Y
5	A 15°23'46.3" N	5	Bhilomad	Y		Y
6	73°52'59.7" E	6	Bhilomad	Y		Y
7		7	Bhilomad	Y		Y
8		8	Bhilomad	Y		Y
9	B 15°23'46.4" N	9	Bhilomad	Y		Y
10	73°52'59.1" E	10	Kumbyo	Y		Y
11		11	Kumbyo	Y		Y
12		12	Kumbyo	Y		Y
13	C 15°23'44.7" N	13	Kumbyo	Y		Y
14	73°52'58.1" E	14	Kumbyo	Y		Y
15		15	Kumbyo	Y		Y
16		16	Kumbyo	Y		Y
17	D 15°23'44.5" N	17	Kumbyo	Y		Y
18	73°52'58.7" E	18	Kumbyo	Y		Y
19		19	Kumbyo	Y		Y
20		20	Bibo	Y		Y
21		21	Bibo	Y		Y
22		22	Moi	Y		Y
23		23	Moi	Y		Y
24		24	Moi	Y		Y
25		25	Moi	Y		Y
26		26	Moi	Y		Y
27		27	Moi	Y		Y
28		28	Daban	Y		Y
29		29	Daban	Y		Y
30		30	Daban	Y		Y
31		31	Daban	Y		Y
32		32	Daban	Y		Y
33		33	chanado	Y		Y
34		34	chanado	Y		Y
35		35	chanado	Y		Y
36		36	chanado	Y		Y
37		37	Coconut		Y	Y
38		38	Huro	Y		Y
39		39	Huro	Y		Y
40		40	Huro	Y		Y
41		41	Cashew		Y	Y
42		42	Karo	Y		Y
43		43	Saton	Y		Y

Spp Composition = $\frac{41}{43} \times 100$ = 95.34%

Percent (%) = $\frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} \times 100$

Gnd





Map sheet No

ANNEXURE- 1

PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 14

Taluka: Mormugao

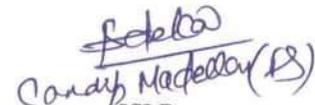
Village: Sancoale

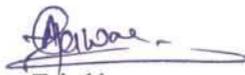
Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°23'56.8" N	1	Cashew		Y	Y
2	73°51'42.7" E	2	Bibo	Y		Y
3		3	Bibo	Y		Y
4		4	Bibo	Y		Y
5	A 15°23'57.89" N	5	Bibo	Y		Y
6	73°51'43.10" E	6	Bibo	Y		Y
7		7	Bibo	Y		Y
8		8	Jambul	Y		Y
9	B 15°23'57.21" N	9	Huro	Y		Y
10	73°51'43.49" E	10	Oval	Y		Y
11		11	Oval	Y		Y
12		12	Oval	Y		Y
13	C 15°23'56.29" N	13	Fudgus	Y		Y
14	73°51'42.24" E	14	Chivar	Y		Y
15		15	Otam	Y		Y
16		16	Otam	Y		Y
17	D 15°23'56.75" N	17	Fatorfod	Y		Y
18	73°51'41.7" E	18	Fatorfod	Y		Y
19		19	Bhirand		Y	Y
20		20	Chanado	Y		Y
21		21	Chanado	Y		Y
22		22	Chanado	Y		Y
23		23	Chanado	Y		Y
24		24	Daban	Y		Y
25		25	Daban	Y		Y
26		26	Bhilomad	Y		Y
27		27	Bhilomad	Y		Y
28		28	Bhilomad	Y		Y
29		29	Mango		Y	Y
30		30	Mango		Y	Y
31		31	Karo	Y		Y
32		32	Kudo	Y		Y

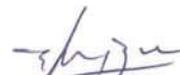
Spp Composition = $\frac{28}{32} \times \frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} = 100$

= 87.50%


RFO


Sandip Madhwaraj (F.S.)
ISLR


Talathi



Samir X. Rajguru (F.S.)

Map sheet NoANNEXURE-1PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 15

Taluka: Mormugao

Village: Sancoale

Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°23'55.8" N	1	Moi	Y		Y
2	73°51'42.3" E	2	Moi	Y		Y
3		3	Moi	Y		Y
4		4	Moi	Y		Y
5	A 15°23'54.9" N	5	Mango		Y	Y
6	73°51'44.09" E	6	Mango		Y	Y
7		7	Char	Y		Y
8		8	Char	Y		Y
9	B 15°23'55.50" N	9	Char	Y		Y
10	73°51'41.4" E	10	Savar	Y		Y
11		11	Savar	Y		Y
12		12	Chanado	Y		Y
13	C 15°23'46.5" N	13	Chanado	Y		Y
14	73°51'42.5" E	14	Chanado	Y		Y
15		15	Lokhandi	Y		Y
16		16	Chivar	Y		Y
17	D 15°23'56.1" N	17	Huro	Y		Y
18	73°51'42.0" E	18	Huro	Y		Y
19		19	Huro	Y		Y
20		20	Bhirand		Y	Y
21		21	Bhirand		Y	Y
22		22	Bhirand		Y	Y
23		23	Bhirand		Y	Y
24		24	Cashew		Y	Y
25		25	Bhilomad	Y		Y
26		26	Chanado	Y		Y
27		27	Chanado	Y		Y
28		28	Daban	Y		Y
29		29	Daban	Y		Y
30		30	Bibo	Y		Y
31		31	Bibo	Y		Y
32		32	Bibo	Y		Y
33		33	Bibo	Y		Y
34		34	Jack		Y	Y
35		35	Lokhandi	Y		Y
36		36	Kudo	Y		Y
37		37	Gail	Y		Y

Spp Composition = $\frac{29}{37} \times 100$ = 78.37%
 Percent (%) = $\frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} \times 100$

Amal
RFO

Sandip Madellu (B)
SANDIP
I.S.I.R

Talathi
Talathi

Shri
Shri

Map sheet NoANNEXURE- 1PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 16

Taluka: Mormugao

Village: Sancoale

Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°23'54.9" N	1	Moi	Y		Y
2	73°51'40.7" E	2	Moi	Y		Y
3		3	Saikindal	Y		Y
4		4	Oval	Y		Y
5	A 15°23'54.6" N	5	Oval	Y		Y
6	73°51'40.2" E	6	Fatorfod	Y		Y
7		7	Fatorfod	Y		Y
8		8	Daban	Y		Y
9	B 15°23'55.4" N	9	Bibo	Y		Y
10	73°51'40.4" E	10	Bibo	Y		Y
11		11	Bibo	Y		Y
12		12	Bibo	Y		Y
13	C 15°23'54.0" N	13	Bhilomad	Y		Y
14	73°51'41.9" E	14	Bhilomad	Y		Y
15		15	Bhilomad	Y		Y
16		16	Bhilomad	Y		Y
17	D 15°23'54.0" N	17	Bhilomad	Y		Y
18	73°51'41.8" E	18	Bhilomad	Y		Y
19		19	Moi	Y		Y
20		20	Kindal	Y		Y
21		21	Kindal	Y		Y
22		22	Kindal	Y		Y
23		23	Kindal	Y		Y
24		24	Kindal	Y		Y
25		25	Kindal	Y		Y
26		26	Cashew		Y	Y
27		27	Cashew		Y	Y
28		28	Cashew		Y	Y
29		29	Chivar	Y		Y
30		30	Otam	Y		Y
31		31	Mango		Y	Y
32		32	Char	Y		Y
33		33	Fudgus	Y		Y
34		34	Kindal	Y		Y
35		35	Huro	Y		Y
36		36	Huro	Y		Y
37		37	Chanado	Y		Y
38		38	Jambul	Y		Y
39		39	Lokhandi	Y		Y

Spp Composition = $\frac{35}{39} \times 100$ = 89.74%

No. of forestry trees (m2) / Total No. of trees (m2)

= 89.74%

mm

Nadeela (B)

Banoor

shirur

Map sheet NoANNEXURE- 1PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 17

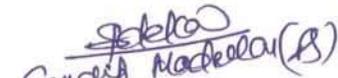
Taluka: Mormugao

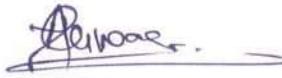
Village: Sancoale

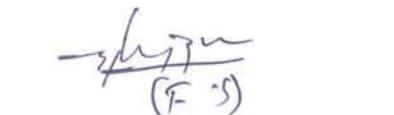
Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°23'47.9" N	1	Coconut		Y	Y
2	73°51'33.4" E	2	Coconut		Y	Y
3		3	Coconut		Y	Y
4		4	Coconut		Y	Y
5	A 15°23'47.1" N	5	Coconut		Y	Y
6	73°51'34.0" E	6	Coconut		Y	Y
7		7	Coconut		Y	Y
8		8	Coconut		Y	Y
9	B 15°23'47.8" N	9	Coconut		Y	Y
10	73°51'34.3" E	10	Coconut		Y	Y
11		11	Coconut		Y	Y
12		12	Coconut		Y	Y
13	C 15°23'48.6" N	13	Acacia		Y	Y
14	73°51'32.9" E	14	Charcoal	Y		Y
15		15	Charcoal	Y		Y
						Y
	D 15°23'48.0" N					Y
	73°51'32.4" E					Y

$$\begin{aligned} \text{Spp Composition} &= \frac{2}{15} \frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} = 100 \\ \text{Percent (\%)} &= 13.33\% \end{aligned}$$


RFO


Saurabh Madhwal (S)
ISLR


Talathi


(F.S)
Samir X. Rajgun

Map sheet No

ANNEXURE- 1

PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 18

Taluka: Mormugao

Village: Sancoale

Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°23'45.48" N	1	Coconut		Y	Y
2	73°52'11.49" E	2	Coconut		Y	Y
3		3	Coconut		Y	Y
4		4	Coconut		Y	Y
5	A 15°23'46.6" N	5	Coconut		Y	Y
6	73°52'11.8" E	6	Coconut		Y	Y
7		7	Coconut		Y	Y
8		8	Coconut		Y	Y
9	B 15°23'46.7" N	9	Coconut		Y	Y
10	73°52'11.2" E	10	Coconut		Y	Y
11		11	Coconut		Y	Y
12		12	Coconut		Y	Y
13	C 15°23'44.72" N	13	Mango		Y	Y
14	73°52'11.28" E	14	Mango		Y	Y
15		15	Mango		Y	Y
16		16	Mango		Y	Y
17	D 15°23'44.70" N	17	Mango		Y	Y
18	73°52'12.20" E	18	Teak		Y	Y
19		19	Badam	Y		Y
20		20	Oval	Y		Y
21		21	Guava		Y	Y
22		22	Amado		Y	Y
23		23	Areca Nut		Y	Y
24		24	Areca Nut		Y	Y
25		25	Areca Nut		Y	Y
26		26	Chinch		Y	Y
27		27	Chinch		Y	Y
28		28	Chinch		Y	Y
29		29	Chinch		Y	Y
30		30	Bhilomad	Y		Y
31		31	Bhilomad	Y		Y

$$\begin{aligned} \text{SpP Composition} &= \frac{4}{31} \frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} \times 100 \\ \text{Percent (\%)} &= 12.90\% \end{aligned}$$

Amh
RFO

Sandip Madellou (B)
ISLR

Talathi
Talathi

Samir X. Rajguru
(F-5)

Map sheet NoANNEXURE- 1PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 19

Taluka: Mormugao

Village: Sancoale

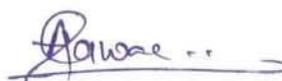
Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°23'39.8" N	1	Mango		Y	Y
2	73°52'11.3" E	2	Mango		Y	Y
3		3	Mango		Y	Y
4		4	Bhilomad	Y		Y
5	A 15°23'40.3" N	5	Bhilomad	Y		Y
6	73°52'10.2" E	6	Bhilomad	Y		Y
7		7	Bhilomad	Y		Y
8		8	Bhilomad	Y		Y
9	B 15°23'39.6" N	9	Jangli	Y		Y
10	73°52'10.2" E	10	Coconut		Y	Y
11		11	Coconut		Y	Y
12		12	Coconut		Y	Y
13	C 15°23'39.5" N	13	Coconut		Y	Y
14	73°52'12.2" E	14	Coconut		Y	Y
15		15	Coconut		Y	Y
16		16	Coconut		Y	Y
17	D 15°23'40.1" N	17	Coconut		Y	Y
18	73°52'12.3" E	18	Coconut		Y	Y
19		19	Coconut		Y	Y
20		20	Coconut		Y	Y
21		21	Coconut		Y	Y
22		22	Coconut		Y	Y
23		23	Coconut		Y	Y
24		24	Jambul	Y		Y
25		25	Jambul	Y		Y
26		26	Daban	Y		Y
27		27	Teak		Y	Y
28		28	Teak		Y	Y
29		29	Teak		Y	Y
30		30	Teak		Y	Y
31		31	Teak		Y	Y
32		32	Teak		Y	Y
33		33	Jackfruit		Y	Y
34		34	Jackfruit		Y	Y
35		35	Bael	Y		Y
36		36	Jambul	Y		Y

Spp Composition = $\frac{11}{36} \times \frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} = 100$

= 30.55%


RFO


Sanjay Madhela (B)
I.S.I.R


Talathi



Map sheet NoANNEXURE- 1PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 20

Taluka: Mormugao

Village: Sancoale

Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°23'42.99" N	1	Bibo	Y		Y
2	73°52'16.86" E	2	Bibo	Y		Y
3		3	Bibo	Y		Y
4		4	Bibo	Y		Y
5	A 15°23'42.7" N	5	Teak		Y	Y
6	73°52'15.9" E	6	Teak		Y	Y
7		7	Teak		Y	Y
8		8	Teak		Y	Y
9	B 15°23'42.1" N	9	Teak		Y	Y
10	73°52'16.2" E	10	Teak		Y	Y
11		11	Teak		Y	Y
12		12	Cashew		Y	Y
13	C 15°23'42.7" N	13	Kosamb	Y		Y
14	73°52'18.0" E	14	Bhilomad	Y		Y
15		15	Bhilomad	Y		Y
16		16	Fatorfod	Y		Y
17	D 15°23'43.4" N	17	Oval	Y		Y
18	73°52'17.6" E	18	Mango		Y	Y
19		19	Daban	Y		Y
20		20	Coconut		Y	Y
21		21	Acacia		Y	Y
22		22	Casurina		Y	Y
23		23	Casurina		Y	Y
24		24	Casurina		Y	Y
25		25	Casurina		Y	Y

Spp Composition = $\frac{10}{25} \times \frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} = 40\%$

Gm
RFO

Dr. P. Madhavi (F)
ISLR

Talathi
Talathi

Samir X. Rajguru
(F-S)

Map sheet NoANNEXURE-1PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 21

Taluka: Mormugao

Village: Sancoale

Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°23'42.30" N	1	Bhilomad	Y		Y
2	73°52'22.3" E	2	Bhilomad	Y		Y
3		3	Moi	Y		Y
4		4	Moi	Y		Y
5	A 15°23'41.9" N	5	Moi	Y		Y
6	73°52'22.0" E	6	Moi	Y		Y
7		7	Moi	Y		Y
8		8	Oval	Y		Y
9	B 15°23'41.7" N	9	Oval	Y		Y
10	73°52'22.7" E	10	Oval	Y		Y
11		11	Bibo	Y		Y
12		12	Bibo	Y		Y
13	C 15°23'43.2" N	13	Saton	Y		Y
14	73°52'23.2" E	14	Jambul	Y		Y
15		15	Oval	Y		Y
16		16	Chanado	Y		Y
17	D 15°23'43.28" N	17	Chanado	Y		Y
18	73°52'22.46" E	18	Chanado	Y		Y
19		19	Daban	Y		Y
20		20	Daban	Y		Y
21		21	Daban	Y		Y
22		22	Daban	Y		Y
23		23	Bhirand		Y	Y
24		24	Lokhandi	Y		Y
25		25	Coconut		Y	Y
26		26	Coconut		Y	Y
27		27	Coconut		Y	Y
28		28	Bibo	Y		Y

Spp Composition = $\frac{24}{28} \times 100$ = 85.71%

Percent (%)

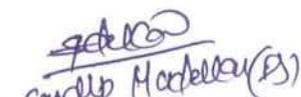
No. of forestry trees (m2)

Total No. of trees (m2)

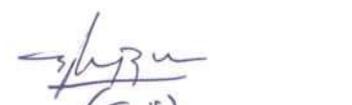
100

= 85.71%


RFO


Sandeep Mardolkar (FS)
ISLR


Talathi


(F.S)
Samir X. Rajguru

Map sheet No

ANNEXURE- 1

PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 22

Taluka: Mormugao

Village: Sancoale

Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°23'38.3" N	1	Char	Y		Y
2	73°52'14.01" E	2	Saton	Y		Y
3		3	Daban	Y		Y
4		4	Daban	Y		Y
5	A 15°23'37.44" N	5	Daban	Y		Y
6	73°52'15.02" E	6	Bhilomad	Y		Y
7		7	Bhilomad	Y		Y
8		8	Bhilomad	Y		Y
9	B 15°23'38.10" N	9	Bhilomad	Y		Y
10	73°52'14.94" E	10	Bhilomad	Y		Y
11		11	Bhilomad	Y		Y
12		12	Bhilomad	Y		Y
13	C 15°23'38.6" N	13	Bhilomad	Y		Y
14	73°52'13.3" E	14	Bhilomad	Y		Y
15		15	Bhilomad	Y		Y
16		16	Bhilomad	Y		Y
17	D 15°23'37.77" N	17	Bhilomad	Y		Y
18	73°52'12.86" E	18	Jangli	Y		Y
19		19	Jangli	Y		Y
20		20	Acacia		Y	Y
21		21	Acacia		Y	Y
22		22	Acacia		Y	Y
23		23	Acacia		Y	Y
24		24	Jackfruit		Y	Y
25		25	Jackfruit		Y	Y
26		26	Arjun	Y		Y
27		27	Otam	Y		Y
28		28	Otam	Y		Y
29		29	Bibo	Y		Y
30		30	Ghoting	Y		Y
31		31	Bhirand		Y	Y
32		32	Teak		Y	Y
33		33	Teak		Y	Y
34		34	Teak		Y	Y
35		35	Teak		Y	Y
36		36	Teak		Y	Y
37		37	Teak		Y	Y
38		38	Teak		Y	Y
39		39	Cashew		Y	Y

Spp Composition = $\frac{24}{39} \times \frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} = 100$

= 61.53%

Am

Adela
Sancoale (8)

Alaw

shim

Map sheet NoANNEXURE- 1PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 23

Taluka: Mormugao

Village: Sancoale

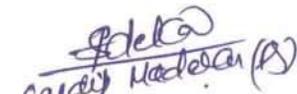
Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°23'35.0" N	1	Teak		Y	Y
2	73°52'13.3" E	2	Teak		Y	Y
3		3	Teak		Y	Y
4		4	Teak		Y	Y
5	A 15°23'34.3" N	5	Teak		Y	Y
6	73°52'12.4" E	6	Coconut		Y	Y
7		7	Coconut		Y	Y
8		8	Coconut		Y	Y
9	B 15°23'33.8" N	9	Coconut		Y	Y
10	73°52'12.7" E	10	Coconut		Y	Y
11		11	Jambul	Y		Y
12		12	Bhilomad	Y		Y
13	C 15°23'35.3" N	13	Bhilomad	Y		Y
14	73°52'14.2" E	14	Nagil kudo	Y		Y
15		15	Nagil kudo	Y		Y
16		16	Bhirand		Y	Y
17	D 15°23'35.8" N	17	Cashew		Y	Y
18	73°52'13.5" E	18	Arjun	Y		Y
19		19	Mango		Y	Y
20		20	Daban	Y		Y

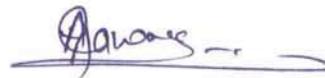
Spp Composition = $\frac{7}{20} \times 100$ = 35%

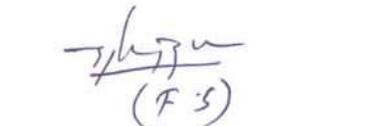
Percent (%) = $\frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} \times 100$

= 35%


RFO


S. K. Kulkarni (S)
ISLR


Talathi


(F 3)
Samir X. Rajgum

Map sheet No

ANNEXURE- 1

PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 24

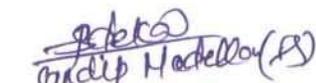
Taluka: Mormugao

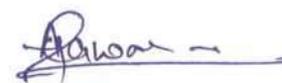
Village: Sancoale

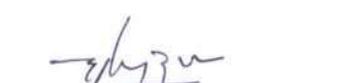
Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°23'38.9" N	1	Kindal	Y		Y
2	73°52'22.3" E	2	Kindal	Y		Y
3		3	Kindal	Y		Y
4		4	Huro	Y		Y
5	A 15°23'38.6" N	5	Huro	Y		Y
6	73°52'21.3" E	6	Huro	Y		Y
7		7	Huro	Y		Y
8		8	Huro	Y		Y
9	B 15°23'39.4" N	9	Huro	Y		Y
10	73°52'21.4" E	10	Huro	Y		Y
11		11	Moi	Y		Y
12		12	Moi	Y		Y
13	C 15°23'39.7" N	13	Moi	Y		Y
14	73°52'23.1" E	14	Moi	Y		Y
15		15	Moi	Y		Y
16		16	Moi	Y		Y
17	D 15°23'38.6" N	17	Moi	Y		Y
18	73°52'23.1" E	18	Moi	Y		Y
19		19	Nagil Kudo	Y		Y
20		20	Nagil Kudo	Y		Y
21		21	Nagil Kudo	Y		Y
22		22	Kosamb	Y		Y
23		23	Chanado	Y		Y
24		24	Chanado	Y		Y
25		25	Chanado	Y		Y
26		26	Chanado	Y		Y
27		27	Chanado	Y		Y
28		28	Daban	Y		Y

Spp Composition = $\frac{28}{28} \times \frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} = 100\%$


RFO


Sandip Haddelloy (FS)
ISLR


Talathi


(F.S)
Samir X. Rajgu

Map sheet NoANNEXURE- 1PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 25

Taluka: Mormugao

Village: Sancoale

Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°23'43.19" N	1	Daban	Y		Y
2	73°52'29.1" E	2	Daban	Y		Y
3		3	Daban	Y		Y
4		4	Daban	Y		Y
5	A 15°23'43.8" N	5	Daban	Y		Y
6	73°52'29.4" E	6	Daban	Y		Y
7		7	Daban	Y		Y
8		8	Daban	Y		Y
9	B 15°23'43.8" N	9	Daban	Y		Y
10	73°52'30.1" E	10	Chanado	Y		Y
11		11	Chanado	Y		Y
12		12	Chanado	Y		Y
13	C 15°23'42.39" N	13	Bhilomad	Y		Y
	73°52'28.71" E					Y
						Y
						Y
	D 15°23'42.9" N					Y
	73°52'28.2" E					Y

Spp Composition = $\frac{13}{13} \times \frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} = 100\%$

Amel
RFO

gdelca
sandip hadelga
ISLR

Abhisek
Talathi

shyju
(F-S)
Samar X. Rajguru

Map sheet NoANNEXURE- 1PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 26

Taluka: Mormugao

Village: Sancoale

Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°23'56.7" N	1	Coconut		Y	Y
2	73°53'08.0" E	2	Coconut		Y	Y
3		3	Coconut		Y	Y
4		4	Coconut		Y	Y
5	A 15°23'55.5" N	5	Coconut		Y	Y
6	73°53'08.0" E	6	Coconut		Y	Y
7		7	Coconut		Y	Y
8		8	Coconut		Y	Y
9	B 15°23'56.1" N	9	Coconut		Y	Y
10	73°53'07.5" E	10	Coconut		Y	Y
11		11	Coconut		Y	Y
12		12	Coconut		Y	Y
13	C 15°23'57.8" N	13	Coconut		Y	Y
14	73°53'08.5" E	14	Coconut		Y	Y
15		15	Coconut		Y	Y
16		16	Coconut		Y	Y
17	D 15°23'56.96" N	17	Coconut		Y	Y
18	73°53'08.8" E	18	Coconut		Y	Y
19		19	Coconut		Y	Y
20		20	Coconut		Y	Y
21		21	Coconut		Y	Y
22		22	Coconut		Y	Y
23		23	Coconut		Y	Y
24		24	Coconut		Y	Y
25		25	Coconut		Y	Y
26		26	Coconut		Y	Y
27		27	Coconut		Y	Y
28		28	Coconut		Y	Y
29		29	Coconut		Y	Y
30		30	Coconut		Y	Y
31		31	Coconut		Y	Y
32		32	Coconut		Y	Y
33		33	Coconut		Y	Y
34		34	Coconut		Y	Y
35		35	Coconut		Y	Y
36		36	Coconut		Y	Y
37		37	Coconut		Y	Y
38		38	Coconut		Y	Y
39		39	Teak		Y	Y
40		40	Teak		Y	Y
41		41	Teak		Y	Y
42		42	Teak		Y	Y
43		43	Teak		Y	Y
44		44	Teak		Y	Y
45		45	Mango		Y	Y
46		46	Mango		Y	Y

48		48	Mango		Y	Y
49		49	Mango		Y	Y
50		50	Daban	Y		Y
51		51	Daban	Y		Y
52		52	Daban	Y		Y
53		53	Daban	Y		Y
54		54	Daban	Y		Y
55		55	Bhilomad	Y		Y
56		56	Bhilomad	Y		Y
57		57	Bhilomad	Y		Y
58		58	Bhilomad	Y		Y
59		59	Bhilomad	Y		Y
60		60	Bhilomad	Y		Y
61		61	Otam	Y		Y

$$\text{Spp Composition Percent (\%)} = \frac{12}{61} \frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} \times 100$$

$$= 19.67\%$$

Am
RFO

sandip Madhela (FS)
ISLR

Talathi
Talathi

Samir X. Rajgum
(F.S)
Samir X. Rajgum

Map sheet NoANNEXURE- 1PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 27

Taluka: Mormugao

Village: Sancoale

Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°23'53.4" N	1	Chanado	Y		Y
2	73°53'11.5" E	2	Chanado	Y		Y
3		3	Chanado	Y		Y
4		4	Chanado	Y		Y
5	A 15°23'53.1" N	5	Chanado	Y		Y
6	73°53'10.7" E	6	Chanado	Y		Y
7		7	Chanado	Y		Y
8		8	Chanado	Y		Y
9	B 15°23'54.2" N	9	Chanado	Y		Y
10	73°53'11.0" E	10	Bhilomad	Y		Y
11		11	Bhilomad	Y		Y
12		12	Bhilomad	Y		Y
13	C 15°23'53.5" N	13	Bhilomad	Y		Y
14	73°53'12.6" E	14	Bhilomad	Y		Y
15		15	Bhilomad	Y		Y
16		16	Bhilomad	Y		Y
17	D 15°23'52.9" N	17	Bhilomad	Y		Y
18	73°53'12.1" E	18	Bhilomad	Y		Y
19		19	Bhilomad	Y		Y
20		20	Daban	Y		Y
21		21	Daban	Y		Y
22		22	Karo	Y		Y
23		23	Hedu	Y		Y
24		24	Kindal	Y		Y
25		25	Kindal	Y		Y
26		26	Kindal	Y		Y
27		27	Moi	Y		Y
28		28	Moi	Y		Y
29		29	Moi	Y		Y
30		30	Salay	Y		Y
31		31	Jangli	Y		Y
32		32	Salay	Y		Y
33		33	Huro	Y		Y
34		34	Kumbyo	Y		Y
35		35	Kumbyo	Y		Y
36		36	Char	Y		Y
37		37	char	Y		Y
38		38	Bhirand		Y	Y
39		39	Bibo	Y		Y

Spp Composition = $\frac{38}{39} \times 100$ = 97.43%

Percent (%) = $\frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} \times 100$

C. N.

A. N. Nimbalkar

B. N. Nimbalkar

D. N. Nimbalkar

Map sheet NoANNEXURE- 1PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 28

Taluka: Mormugao

Village: Sancoale

Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°23'39.9" N	1	Bhilomad	Y		Y
2	73°53'03.9" E	2	Bhilomad	Y		Y
3		3	Bhilomad	Y		Y
4		4	Bhilomad	Y		Y
5	A 15°23'39.60" N	5	Kumbyo	Y		Y
6	73°53'04.8" E	6	Kumbyo	Y		Y
7		7	Kumbyo	Y		Y
8		8	Kumbyo	Y		Y
9	B 15°23'39.25" N	9	Daban	Y		Y
10	73°53'04.64" E	10	Daban	Y		Y
11		11	Moi	Y		Y
12		12	Apto	Y		Y
13	C 15°23'40.6" N	13	Kindal	Y		Y
14	73°53'03.3" E	14	Chanado	Y		Y
15		15	Chanado	Y		Y
16		16	Chanado	Y		Y
17	D 15°23'40.0" N	17	Chanado	Y		Y
18	73°53'02.9" E	18	Chanado	Y		Y
19		19	Chanado	Y		Y
20		20	Chanado	Y		Y
21		21	Cashew		Y	Y
22		22	Bhirand		Y	Y
23		23	Bhirand		Y	Y
24		24	Katekavch	Y		Y

$$\begin{aligned} \text{Spp Composition} &= \frac{21}{24} \times \frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} = 87.50\% \\ \text{Percent (\%)} &= 87.50\% \end{aligned}$$

RFO
RFO

Sanjay Madela (FS)
ISLR

Talathi
Talathi

Samir X. Rajgu
(F.S)
Samir X. Rajgu:

Map sheet NoANNEXURE- 1PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 29

Taluka: Mormugao

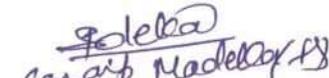
Village: Sancoale

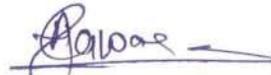
Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°23'50.5" N	1	Mango		Y	
2	73°53'04.5" E	2	Cashew		Y	
3		3	Cashew		Y	
4		4	Cashew		Y	
5	A 15°23'49.2" N	5	Cashew		Y	
6	73°53'04.7" E	6	Bibo	Y		
7		7	Jackfruit		Y	
8		8	Jambul	Y		
9	B 15°23'49.3" N	9	Chinch		Y	
10	73°53'04.1" E	10	Jackfruit		Y	
11		11	Teak		Y	
12		12	Teak		Y	
13	C 15°23'51.5" N	13	Teak		Y	
14	73°53'04.1" E	14	Teak		Y	
15		15	Teak		Y	
16		16	Teak		Y	
17	D 15°23'51.4" N	17	Teak		Y	
18	73°53'04.6" E	18	Teak		Y	
19		19	Teak		Y	
20		20	Bhilomad	Y		
21		21	Bhirand	Y		

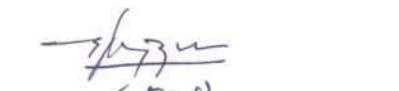
Spp Composition = $\frac{4}{21} \times 100$ = 19.04%
 Percent (%) = $\frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} \times 100$

= 19.04%


RFO


Suleka
Sanjay Madhokar ISLR


Talathi


(F.S)
Samir X. Rajgum

Map sheet NoANNEXURE- 1PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 30

Taluka: Mormugao

Village: Sancoale

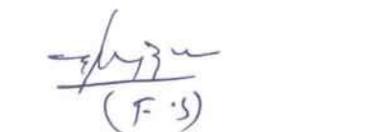
Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°22' 34.8" N	1	Jackfruit		Y	Y
2	73°53' 26.9" E	2	Jackfruit		Y	Y
3		3	Mango		Y	Y
4	A 15°22' 34.8" N	4	Mango		Y	Y
5	73°53' 26.0" E	5	Nagil Kudo	Y		Y
6		6	Nagil Kudo	Y		Y
7	B 15°22'34.2" N	7	Teak		Y	Y
8	73°53' 26.4" E	8	Teak		Y	Y
9		9	Teak		Y	Y
10	C 15°22' 35.3" N	10	Teak		Y	Y
11	73°53' 27.9" E	11	Teak		Y	Y
12		12	Teak		Y	Y
13	D 15°22' 35.7" N	13	Teak		Y	Y
14	73°53' 27.6" E	14	Teak		Y	Y
15		15	Teak		Y	Y
16		16	Teak		Y	Y
17	D 15°23'44.9" N	17	Teak		Y	Y
18	73°52'42.7" E	18	Teak		Y	Y
19		19	Teak		Y	Y
20		20	Teak		Y	Y
21		21	Teak		Y	Y
22		22	Coconut		Y	Y
23		23	Coconut		Y	Y
24		24	Coconut		Y	Y
25		25	Chanado	Y		Y
26		26	Chanado	Y		Y
27		27	Chanado	Y		Y
28		28	Chanado	Y		Y
29		29	Chanado	Y		Y
30		30	Kindal	Y		Y

$$\begin{aligned} \text{Spp Composition} &= \frac{8}{30} \times \frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} \times 100 \\ \text{Percent (\%)} &= 26.66\% \end{aligned}$$


RFO


Sanjay Madhokar
ISLR


Talathi


(F.S)
Samir X. Rajguru

Map sheet NoANNEXURE- 1PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 31

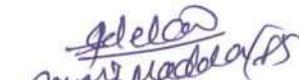
Taluka: Mormugao

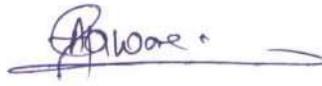
Village: Sancoale

Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°22' 32.8" N	1	Nagil Kudo	Y		Y
2	73°53'15.2" E	2	Nagil Kudo	Y		Y
3		3	Nagil Kudo	Y		Y
4	A 15°22' 32.4" N	4	Nagil Kudo	Y		Y
5	73°53' 16.0" E	5	Bhilomad	Y		Y
6		6	Chivara	Y		Y
7	B 15°22'32.0" N	7	Chivara	Y		Y
8	73°53' 15.8" E	8	Chivara	Y		Y
9		9	Chivara	Y		Y
10	C 15°22' 32.8" N	10	Chivara	Y		Y
11	73°53'14.4" E	11	Chivara	Y		Y
12		12	Chivara	Y		Y
13	D 15°22' 33.4" N	13	Lokhandi	Y		Y
14	73°53' 14.5" E	14	Lokhandi	Y		Y
15		15	Moi	Y		Y
16		16	Kindal	Y		Y
17		17	Kindal	Y		Y
18		18	Kindal	Y		Y
19		19	Kindal	Y		Y
20		20	Kindal	Y		Y
21		21	Kindal	Y		Y
22		22	Kindal	Y		Y
23		23	Salay	Y		Y
24		24	Salay	Y		Y
25		25	Jambul	Y		Y
26		26	Oval	Y		Y

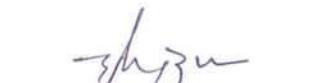
Spp Composition = $\frac{26}{26} \times \frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} = 100\%$
 Percent (%) = 100%


 RFO


 ISLR


 Talathi

Owner


 (F-5)
 Samir X. Rajgu

Map sheet NoANNEXURE-1PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

ample plot area; 50m x 20m

Forest Patch No: 32

aluka: Mormugao

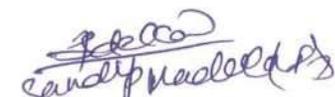
illage: Sancoale

r. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°22' 37.0" N	1	Guava		Y	Y
2	73°53'21.6" E	2	Areca nut		Y	Y
3		3	Areca nut		Y	Y
4	A 15°22' 37.0" N	4	Mango		Y	Y
5	73°53' 22.5" E	5	Mango		Y	Y
6		6	Mango		Y	Y
7	B 15°22'37.6" N	7	Chafo	Y		Y
8	73°53' 22.7" E	8	Coconut		Y	Y
9		9	Hasan	Y		Y
10	C 15°22' 38.3" N	10	Chanado	Y		Y
11	73°53'20.5" E	11	Chanado	Y		Y
						Y
	D 15°22' 37.6" N					Y
	73°53' 20.6" E					Y
						Y
						Y
	D 15°23'44.9" N					Y
	73°52'42.7" E					Y

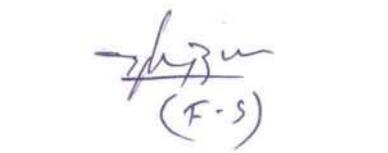
$$\text{pp Composition percent (\%)} = \frac{4}{11} \frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} = 100$$

$$= 36.36\%$$


 FO


 ISLR


 Talathi


 (F.S)
 Samir X. Rajguru

Map sheet NoANNEXURE- 1PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 33

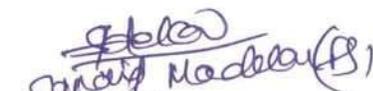
Taluka: Mormugao

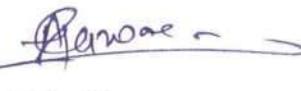
Village: Sancoale

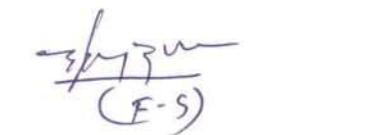
Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°23'56.10" N	1	Daban	Y		Y
2	73°53'02.43" E	2	Daban	Y		Y
3		3	Daban	Y		Y
4		4	Daban	Y		Y
5	A 15°23'54.9" N	5	Daban	Y		Y
6	73°53'03.0" E	6	Daban	Y		Y
7		7	Daban	Y		Y
8		8	Daban	Y		Y
9	B 15°23'54.5" N	9	Daban	Y		Y
10	73°53'02.2" E	10	Daban	Y		Y
11		11	Daban	Y		Y
12		12	Coconut		Y	Y
13	C 15°23'56.02" N	13	Coconut		Y	Y
14	73°53'02.9" E	14	Coconut		Y	Y
15		15	Coconut		Y	Y
16		16	Coconut		Y	Y
17	D 15°23'46.3" N	17	Bibo	Y		Y
18	73°53'02.2" E	18	Bibo	Y		Y
19		19	Bibo	Y		Y
20		20	Bibo	Y		Y
21		21	Bibo	Y		Y
22		22	Bibo	Y		Y
23		23	Bibo	Y		Y
24		24	Bhilomad	Y		Y
25		25	Bhilomad	Y		Y
26		26	Bhilomad	Y		Y
27		27	Bhilomad	Y		Y
28		28	Bhilomad	Y		Y
29		29	Bhilomad	Y		Y
30		30	Kumbyo	Y		Y
31		31	Jack		Y	Y
32		32	Jack		Y	Y
33		33	Oval	Y		Y
34		34	Saton	Y		Y

Spp Composition = $\frac{27}{34} \times 100$ = 79.41%
 Percent (%) = $\frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} \times 100$


 RFO


 ISLR


 Talathi


 (E-S)
 Samir X. Raianna

Map sheet NoANNEXURE- 1PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 34

Taluka: Mormugao

Village: Sancoale

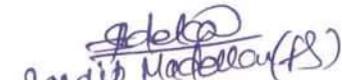
Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°23'55.6" N	1	Coconut		Y	Y
2	73°53'03.5" E	2	Coconut		Y	Y
3		3	Coconut		Y	Y
4		4	Coconut		Y	Y
5	A 15°23'55.7" N	5	Coconut		Y	Y
6	73°53'03.7" E	6	Coconut		Y	Y
7		7	Coconut		Y	Y
8		8	Coconut		Y	Y
9	B 15°23'55.8" N	9	Coconut		Y	Y
10	73°53'03.1" E	10	Coconut		Y	Y
11		11	Coconut		Y	Y
12		12	Coconut		Y	Y
13	C 15°23'54.3" N	13	Coconut		Y	Y
14	73°53'03.4" E	14	Coconut		Y	Y
15		15	Coconut		Y	Y
16		16	Coconut		Y	Y
17	D 15°23'54.1" N	17	Coconut		Y	Y
18	73°53'03.6" E	18	Coconut		Y	Y
19		19	Coconut		Y	Y
20		20	Daban	Y		Y
21		21	Daban	Y		Y
22		22	Daban	Y		Y
23		23	Bayo	Y		Y
24		24	Bhilomad	Y		Y
25		25	Bhilomad	Y		Y
26		26	Bhilomad	Y		Y
27		27	Moi	Y		Y

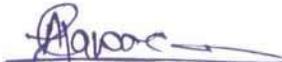
Spp Composition = $\frac{8}{27} \times 100$ = 29.62%

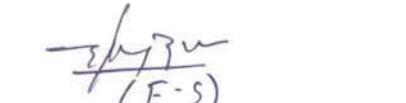
No. of forestry trees (m2) = 8

Total No. of trees (m2) = 27


RFO


Sandip Mackellon (FS)
ISLR


Talathi


(F.S)
Samir X. Rajguru

Map sheet No

ANNEXURE- 1

PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 35

Taluka: Mormugao

Village: Sancoale

Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°23'55.8" N	1	Coconut		Y	Y
2	73°53'04.8" E	2	Coconut		Y	Y
3		3	Coconut		Y	Y
4		4	Coconut		Y	Y
5	A 15°23'56.3" N	5	Coconut		Y	Y
6	73°53'05.8" E	6	Coconut		Y	Y
7		7	Coconut		Y	Y
8		8	Coconut		Y	Y
9	B 15°23'56.8" N	9	Coconut		Y	Y
10	73°53'05.4" E	10	Coconut		Y	Y
11		11	Coconut		Y	Y
12		12	Coconut		Y	Y
13	C 15°23'55.38" N	13	Coconut		Y	Y
14	73°53'04.0" E	14	Coconut		Y	Y
15		15	Coconut		Y	Y
16		16	Coconut		Y	Y
17	D 15°23'54.8" N	17	Coconut		Y	Y
18	73°53'04.5" E	18	Coconut		Y	Y
19		19	Coconut		Y	Y
20		20	Coconut		Y	Y
21		21	Coconut		Y	Y
22		22	Coconut		Y	Y
23		23	Coconut		Y	Y
24		24	Coconut		Y	Y
25		25	Coconut		Y	Y
26		26	Coconut		Y	Y
27		27	Coconut		Y	Y
28		28	Jackfruit		Y	Y
29		29	Jackfruit		Y	Y
30		30	Jackfruit		Y	Y
31		31	Jackfruit		Y	Y
32		32	Mango		Y	Y
33		33	Mango		Y	Y
34		34	Mango		Y	Y
35		35	Mango		Y	Y
36		36	Cashew		Y	Y
37		37	Cashew		Y	Y
38		38	Teak		Y	Y
39		39	Bhilomad	Y		Y

Spp Composition = $\frac{1}{39} \times \frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} \times 100$

= 2.56%

Amk

Map sheet NoANNEXURE- 1PROFORMA FOR VERIFICATION OF FORESTRY SPECIES COMPOSITION

Sample plot area; 50m x 20m

Forest Patch No: 36

Taluka: Mormugao

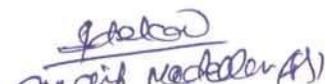
Village: Sancoale

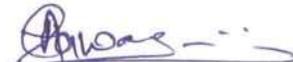
Sr. No.	Plot No. & GPS location of four corners	Tree No.	Common Name	Forestry Tree Species (Y/N)	Non Forestry Species (Y/N)	Species Identified Id /not id
1	15°24' 01.67" N	1	Daban	Y		Y
2	73°51'44.76" E	2	Mango		Y	Y
3		3	Daban	Y		Y
4	A 15°24' 01.44" N	4	Mango		Y	Y
5	73°51' 43.73" E	5	Otamb	Y		Y
6		6	Savar	Y		Y
7	B 15°24'00.77" N	7	Oval	Y		Y
8	73°51' 44.01" E	8	Fudgas	Y		Y
9		9	Lokhandi	Y		Y
10	C 15°24' 01.92" N	10	Coconut		Y	Y
11	73°51'45.35" E	11	Coconut		Y	Y
12		12	Coconut		Y	Y
13	D 15°24' 02.30" N	13	Coconut		Y	Y
14	73°51' 45.02" E	14	Teak		Y	Y
15		15	Teak		Y	Y
16		16	Teak		Y	Y
17		17	Teak		Y	Y
18		18	Mango		Y	Y
19		19	Bhirand		Y	Y
20		20	Bhirand		Y	Y
21		21	Daban	Y		Y
22		22	Daban	Y		Y
23		23	Bhilomad	Y		Y
24		24	Bhilomad	Y		Y
25		25	Jambol	Y		Y
26		26	Chanado	Y		Y
27		27	Chanado	Y		Y
28		28	Moi	Y		Y
29		29	Moi	Y		Y
30		30	Moi	Y		Y

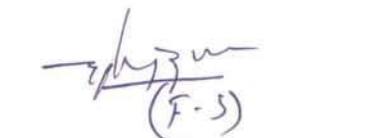
Spp Composition = $\frac{17}{30} \times 100 = 56.66\%$
 Percent (%) = $\frac{\text{No. of forestry trees (m2)}}{\text{Total No. of trees (m2)}} \times 100$

= 56.66%


RFO


Sanjay N. Kulkarni (S)
ISLR


Talathi


(F-S)
Samir X. Rajgum

**BEFORE THE NATIONAL GREEN TRIBUNAL
(WESTERN ZONE BENCH)
PUNE
(Video Conferencing)**

**Original Application No. 479/2018
(Earlier O. A. No. 18/2013 (THC) (WZ)
(I.A. No. 531/2019, I.A. No. 155/2019, I.A. No. 156/2019,
I.A. No. 157/2019, I.A. No. 240/2020 & I.A. No. 254/2020)**

IN THE MATTER OF:

1. GOA FOUNDATION

a Society registered under the Societies Registration Act, 1960 through its Secretary, Dr. Claude Alvares and having its registered office at Room 7 above Mapusa Clinic, Mapusa, Goa

...APPLICANT

Verses

1. STATE OF GOA

**Through its Chief Secretary,
Government of Goa, Secretary
Porvorim, Goa**

2. Forest Department

**Through the Chief Conservator of Forests
Panaji, Goa**

3. The Collector, North Goa, Panaji, Goa

4. The Collector, South Goa, Margao, Goa

5. The Task Force on Regional Plan 2021

**Through its Member-Secretary, Old GMC
Complex, Panaji, Goa**

6. The Secretary, Ministry of Environment &

**Forests, Paryavaran Bhavan, C.G.O
Complex, Lodi Road, New Delhi 110003**

7. Crisna Nanu Naik

**Nanu House, Varde Valaulikar Rd,
Margao, Goa**

8. Krishna Plantations

**Nanu House, Varde Valaulikar Road,
Margao, Goa**

.....RESPONDENT(s)

Counsel for Applicant(s):

Ms. Norma Alvares, Mr. Aagney Sail and Ms. Anamika Gode Advocates

Mr. Abhishek Bharti, Advocate for Applicant in I.A. No. 155/2019

Mr. Shivan Desai alongwith Mr. Shivshankar Swaminathan, Advocates for Intervenor

Counsel for Respondent(s):

Mr. Nalin Kohli, Ms. Ruchira Gupta and Mr. Harsha Peechara, Advocates for R- 1 & 2

Mr. Dhruv Mehta, Sr. Advocate alongwith Mr. Ninad Laud, Mr. Ivo D'Costa and Mr. Keith Varghese, Advocates for R- 7 & 8

JUDGMENT

PRESENT:

HON'BLE MR. JUSTICE SHEO KUMAR SINGH (JUDICIAL MEMBER)

HON'BLE DR. SATYAWAN SINGH GARBYAL (EXPERT MEMBER)

Reserved on: 11.08.2020

Uploaded on: 18.08.2020

1. Whether the judgment is allowed to be published on the net?
2. Whether the judgment is allowed to be published in the NGT Reporter?

SHEO KUMAR SINGH J.

1. This case was originally filed as Writ Petition No. 673/2008 in the High Court of Judicature Bombay Goa Bench at Panaji on 15.10.2008 challenging the consolidated report of the Goa Forest Department regarding demarcated private forests of Goa. The relief sought in the Writ Petition were as follows:

“a. For a writ or order setting aside the consolidated demarcation report (Annexure D/Annexure K), wholly or in part.

b. For an order or writ directing the Respondents to file a fresh report indicating demarcation of non-forest area from forest area solely in respect of survey numbers partially identified as forest that are listed in the Sawant and Karapurkar Committee Reports.

c. For an order or writ directing the Respondents to file a separate report in respect of additional or new survey numbers identified as forest by the Forest Department while conducting the demarcation exercise. This report to be filed within an urgent time-frame.

d. Pending hearing and final disposal of this petition, for an order restraining the respondents from acting on the impugned report (Annexure D/Annexure K).

e. Pending hearing and final disposal of this petition, for an order restraining the Respondent no. 5 from acting on the letter dated 08.07.2008 of the Forest Department.

f. for Costs of this Petition;

g. for any other reliefs this Hon'ble Court may be please to grant."

2. The Hon'ble High Court transferred this matter to the National Green Tribunal vide their order dated 17.10.2013 which reads as under:

"Considering the reliefs sought and the averments in the petitions, we are of the view that the petitions should be transferred to the National Green Tribunal constituted under the National Green Tribunal Act, 2010. The Registrar (Judicial) is requested to take necessary steps to implement this order."

3. Thereafter, the case was listed as O.A No. 18(THC) of 2013 at Western Zonal Bench on 30.10.2013. The applicant in the present application has raised "substantial questions relating to the environment" connected with implementation of the Forest Conservation Act, 1980 in the State of Goa and enforcement of the directives of the Hon'ble Supreme Court in the *Godavarman* matter. This application is being filed to challenge the consolidated report of the Goa Forest Department which purports to show the demarcated private forest of Goa in terms of the directions given in the order of the High Court dated 02.07.2003 in MCA No. 350/2003 in Writ Petition No. 286/2003. The applicant in their application has submitted as follows:

"4. In January 1997, the Government of Goa set up the Sawant Committee comprising forest officials and other experts to implement the directions of the apex court dated 12.12.1996 in Writ Petition No. 202/1995 (Godavarman Thirumulkpad Vs. UOI) in respect of identification of forest areas in the state. The Committee submitted its report on 08.12.1999.

5. The State Government was thereafter prevailed upon by certain lobbies and vested interests to set up another Committee – the Karapurkar Committee – to conduct a similar exercise. As the Karapurkar Committee gave proof that it intended to re-examine the Sawant Committee's recommendations and that it might delete some survey numbers from the Sawant Committee Report, this applicant moved the Supreme Court in the matter and the Hon'ble Supreme Court was pleased to restrain the Karapurkar Committee or any other person or agency from interfering with the Sawant Committee's report. Copy of the apex Court's order dated 04.05.2001 in Writ

Petition No. 181/2001 is hereto annexed to this petition as Annexure A

6. Pursuant to the said order, the Karapurkar Committee restricted its work to identification of additional areas only. A total of 67 sq km was identified by both these committees and these reports are now in the record of the Supreme Court of India in Writ Petition No. 202/1995. Nothing in these reports can be modified without the express approval of the Supreme Court of India.

7. The Petition filed in the apex court was thereafter disposed of by order dated 10.02.2006 which is hereby annexed to this petition as Annexure B. Pursuant to the said order, writ petition No. 334/2006 has been filed by the applicant and is pending adjudication before the Hon'ble High Court.

8. As the State Government was not accepting any of the two Expert Committee reports, this applicant filed application No. 350/2003 in a pending wrt petition No. 286/2003. WP NO. 286/2003 challenges development on a plot of land identified as forest by the Karapurkar Committee. The application was filed on the grounds that permissions are continuously being given for development of land despite the areas being identified as forest by the Sawant or Karapurkar Committee. In the light of the allegation of the applicants, the Hon'ble High Court directed a freeze on any approval for further development or change of zoning in survey numbers identified as forest by the Karapurkar and Sawant Committees. The order dated 02.07.2003, the Hon'ble Court directed the State of Goa to demarcate the non-forest areas from the forest areas based on the Sawant and Karapurkar Committee reports and submit the same to the court within six months. Eventually, the Department took more than five years. The Consolidated final report was submitted to the Hon'ble High Court annexed to an affidavit dated 30.06.2008 of the Chief Conservator of Forest. Copy of the affidavit and consolidated report (hereinafter referred to as the "impugned report") is annexed to this petition as annexure D. It is this report which is sought to be challenged in this application.

9. The impugned report was taken on record by the Hon'ble Court by its order dated 07.07.2008. On that day itself, the applicant expressed alarm over the gross discrepancy between the forest land demarcated now by the ground survey team and the area identified as forest by the Sawant and Karapurkar Committees (hereinafter, "expert committees").

10. Thereupon, applicant amended its writ petition and also filed a detailed affidavit objecting to parts of the impugned report. By its orders dated 22.09.2008/23.09.2008, the Hon'ble Court permitted this applicant to file a fresh, substantive petition in which the report of demarcation of forests could be taken up independently of the challenges posed to development of a few survey numbers."

4. The applicant in their application has prayed that:

"a. Issue an order setting aside the consolidated demarcation report (Annexure D/K), wholly or in part.

b. Issue an order directing the Respondents to file a fresh report indicating demarcation of non-forest area from forest area solely in respect of survey numbers partially identified as forest that are listed in the Sawant and Karapurkar Committee reports.

c. Issues an order directing the respondents to file a separate report in respect of additional or new survey numbers identified as forest by the Forest Department while conducting the demarcation exercise. This report to be filed within an urgent time-frame.

d. Any other reliefs this Hon'ble Tribunal may be pleased to grant.

5. The Hon'ble Supreme Court in the Writ Petition (Civil) No. 181/2001 had ordered on 04.05.2001 that no action be taken contrary to the final report of Sawant Committee. Thereafter, the Hon'ble Supreme Court while deciding the Writ Petition (Civil) No. 181/2001 on 10.02.2006 had ordered as below:

"This petition was filed in the year 2001 primarily challenging the appointment of Karapurkar Committee. I.A. No. 3 has been filed, inter alia, contending that despite two Committee Reports (Sawant Committee and Karapurkar Committee), bulk of private forest in the State of Goa still remains to be identified and the same is being sacrificed in collusion with developers and vested interest persons and no action has been taken by the State Government to set up a fresh Committee that will bring a finality to the survey of private forests in the State of Goa in compliance with the order dated 12th December, 1996, passed in Writ Petition (c) No. 202 of 1995. In substance, the prayer in the application is for appointment of another Committee or for consideration of the issue by the Central Empowered Committee to identify the private forests. These issues, we are afraid, do not arise out of the writ petition which has become infructuous on Karapurkar Committee and Sawant Committee having submitted their Reports. In case, the petitioner has any further relief to seek, it may, in accordance with law, file a fresh substantive petition before an appropriate forum which would be considered on its own merits. The writ petition is disposed of, it having become infructuous. I.A No. 3 is also disposed of accordingly. "

6. The process of identification of private forest in the State of Goa was started in the Year 1997, with constitution of S.M. Sawant Committee on 24.01.1997, pursuant to the Hon'ble Supreme Court's order dated 12.12.1996 in Writ Petition (Civil) No. 202/1995, T.N. Godavarman Thirumalpad Vs. Union of India and others. Vide this order Hon'ble Supreme Court had directed that each State Government should constitute within one month an Expert Committee to:

"i) Identify areas which are "forests", irrespective of whether they are so notified, recognised or classified under any law, and irrespective of the ownership of the land of such forest;

ii) Identify areas which were earlier forest but stand degraded, denuded or cleared; and"

iii) Identify areas covered by plantation trees belonging to the Government and those belonging to private persons.”

7. Since there was no record of private forests in the State of Goa, the Sawant Committee was governed by the criteria adopted by State of Goa in 1991 based on High Court of Bombay judgment in Writ Petition No. 162/1987, Shivanand Salgaonkar Vs. Tree Officer & others. The criteria was as follows:

- “i) 75 % of the tree Composition of such lands should be of Forestry species;
- ii) The area should be either contiguous to the Government Forest lands or if in insolation, the minimum area identified should be 5 ha; and
- iii) Canopy density should not be less than 0.4.”

8. The Sawant Committee submitted its final report on 10.12.1999, identifying 46.60 sq km area as private forest. However, the Committee itself clarified in its report that the report is an approximation and that before finalizing, the State Government would have to carry out actual ground verification to determine the extent of Private Forests (Fulfilling the above three criteria) existing. Also it was clarified that the area identified by them is not exhaustive and still more areas might have remained unidentified.

9. Upon examination of the Sawant Committee report, the State Government decided that the work is not complete and many more areas were yet to be identified. The State Government, therefore, decided to constitute another Committee vide order No. 10/40/(PART-I)/FE/96 dated 04.09.2000 under the chairmanship of Dr. Hemant Karapurkar to demarcate and delimit all those private properties having natural forests standing thereon and to mutate all such identified areas in the Land Records to show the classification as ‘Forests’. The Karapurkar Committee commenced with the assigned task, however, a PIL was filed by Goa Foundation in Hon’ble Supreme Court in March 2001 alleging that Karapurkar Committee is carrying out the work in contrary to earlier Sawant Committee’s Final Report. The State Government

gave assurance to the Apex Court that Karapurkar Committee was working towards identification of the additional areas, so as to complete the task that remained uncompleted by Sawant Committee. Subsequently, the Hon'ble Supreme Court appreciated the additional work done by the Committee and directed to submit report by January, 2003. Since Considerable time was lapsed due to this PIL, the Karapurkar Committee could resume its works only in February, 2002 and the Committee could not go beyond identification of survey numbers. The Karapurkar Committee submitted its report, identifying 20.52 sq km of additional Private Forest areas in the State on 16.12.2002.

10. Thus the total area of Private Forests identified by both the Committees was 67.12 sq km. Both the Committees had identified the Private Forest areas based on approximation and had suggested an exhaustive survey to find out the actual extent. While the State Government was contemplating the required action on above mentioned two reports, the Hon'ble High Court of Bombay at Goa passed an Order dated 02.07.2003 in MCA No. 350/2003 in Writ Petition No. 286/2003 directing the State Government to demarcate the non-Forest areas from Forest areas on the basis of Sawant and Karapurkar Committee reports.

11. It is worthwhile to mention that on 02.07.2003 Hon'ble High Court of Bombay at Goa in Writ Petition No. 286/2003 had, *inter alia*, directed the State Government as under:

“3)To demarcate the non-forest areas from the forest areas based on either Sawant Committee or Karapurkar Committee reports and submit the same to this Court within six months from today.”

12. Pursuant to the 07.07.2003 order of Hon'ble High Court of Bombay at Goa, the Goa Forest Department carried out the exercise of demarcation of non-forest areas from forest areas after ground verification. This exercise took five years and the final report of demarcation was submitted to Hon'ble High Court on 30.06.2008. As per this demarcation report, the actually surveyed and demarcated private forest area came out to be 41.20 sq km. However, the said

demarcation report was challenged before the Hon'ble High Court in Writ Petition No. 673/2008 by the present applicant, namely, Goa Foundation stating that there is a reduction in the private forest area from area identified and demarcated by both Sawant Committee and Karapurkar Committee.

13. When this matter came up before the National Green Tribunal at Western Zonal Bench on 07.01.2016 following directions were passed:

“We are constrained, therefore, to direct that the above Government authorities and the higher authorities in the State Department such as Secretary of the Forest Department, Secretary of the Revenue Department and DLSR would constitute a committee within four (04) weeks and evolve internal mechanism to demarcate it private forest areas in each of the land which is recognised as full and private forest by Karapurkar Sawant Committee. The aforesaid committees need not wait for any further directions, in this context, of the Apex Court in as much as even if the issue is decided by the Apex Court, in any manner, the final outcome of demarcation may not impact rights of the parties because the private owners may seek remeasurement to the extent of the private lands for delineation of the private forests, seeking exclusion of the excessive lands for which the liberty is granted. In the above circumstances, Stand Over to 11th March, 2016”

14. In pursuance of this order of National Green Tribunal dated 07.01.2016, the Government of Goa constituted a new Committee (Sharma Committee) to review the private forest area identified by the earlier Sawant and Karapurkar Committee and the final results of the review Committee are as follows:

“5.1 The Sawant Committee identified 46.60 sq km area as private forest. The Karapurkar Committee identified 20.52 sq km of additional Private Forest area in the State. Thus the Total area of Private Forests identified by both the Committees was 67.12 sq km. Both the Committees had identified the Private Forest areas based on approximation and had suggested an exhaustive survey to find out the actual extent. As per the demarcation report of earlier demarcation team of Forest Department, the actually surveyed and demarcated private forest area was 41.20 sq km. In view of the time available with the review committee to submit its final report, the area demarcated by earlier demarcation team of forest department, available in the working plan division was considered as such as a private forest by the Review Committee.

5.2 Out of total 67.12 sq km area referred by Sawant and Karapurkar Committee, in order to locate and verify the existence of remaining 25.92 sq km private forest area, the actual geographical area (34.28 sq km) of these identified survey numbers was verified on Forest Cover map and on ground as well. Upon superimposition on Forest Cover

Map/Classified image of year 2003, an area of 9.72 sq km out total 34.28 sq km area, was found to be qualifying the canopy density criteria, however on ground verification for 75 % species composition criteria, out of this 9.72 sq km area, an area of 4.91 sq. km was found to be qualifying all the three criteria of Private Forest. The Taluka wise detail of this 4.91 sq km area is as follows:

Sr No	Taluka	Total Private forest area on review (ha)
1	Pernem	9.31
2	Bardez	40.53
3	Tiswadi	144.80
4	Bicholim	1.90
5	Sattari	41.55
6	Ponda	37.31
7	Dharbandora	46.38
8	Sanguem	93.21
9	Marmugao	29.05
10	Salcete	9.61
11	Quepem	9.36
12	Cancona	28.06
	Total	491.09 ha Or 4.91 sq km

5.3 After field verification and analysis of field data with respect to Forest Cover Map/Classified image of Year 2003, out of total 92 villages of 12 talukas under review, in 52 villages, an additional area of 4.91 sq km has been found to be qualifying all three private forest criteria by the Review Committee. Therefore out of total 67.12 sq km referred area by Sawant and Karapurkar Committee, the Review Committee has identified an area of 46.11 sq km as Private Forest of Goa.”

15. The Principal Chief Conservator of Forest, State of Goa- Respondent no. 1 and 2 in compliance of our order dated 04.03.2020 filed a status report. It has been submitted in the status report that considering the principles of natural justices, the State of Goa vide notification dated 23.08.2019 constituted another Committee under the Chairmanship of Joint Secretary, (Revenue) to finalise a report on private forest submitted by the Private Forest Review Committee after considering the objections of affected parties whose land were identified as private forest by the review committee in his report dated 21.06.2019. This was done to provide opportunity to the affected persons whose rights over their land were encumbered in view of bringing these under private forests. The Joint Secretary (Revenue) Committee (D'Souza

Committee) submitted its complete final report on 13.03.2020. As per the report of JS (Revenue) Committee, the abstract of review of private forest areas identified by earlier Sawant and Karapurkar Committees is as below:

A-	Private forest area identified by Sawant and Karapurkar Committees by ocular survey.	67.12 sq kms
B-	Private forest area demarcated by forest department from 67.12 sq kms from 2003-2008	41.20 sq kms
C-	Differences in areas identified by both Committees and demarcated by Forest Department	25.92 sq kms
D-	Area identified by Review Committee out of 25.92 sq kms	4.91 sq kms

Work carried by the JS (Revenue) Committee is as under:

SL no.	I	II	Remarks
I)	Area in which none filed objections before the JS (Revenue) Committee	2.90 sq kms	Taken as Private Forests.
II)	Area in which objections received by JS (Revenue) Committee out of 4.91 sq kms	2.01 sq kms	
III)	Area found qualifying the criteria for private forests by JS (Revenue) Committee	0.97 sq kms	Taken as Private forest.
IV)	Area found not qualifying the criteria for private forests by JS (Revenue) Committee	1.04 sq kms	
V)	Total Area found qualifying the criteria of private forests in respect of Sawant and Karapurkar Committees	41.20 + 2.90 + 0.97 =45.07 sq. kms	

16. It has been stated in the JS (Revenue) Committee (D'Souza Committee) report that no objections were received for an area of 2.90 sq km out of 4.91 sq km identified by the Private Forest Review Committee (Sharma Committee). Thus, the said 2.90 sq km has only been tentatively taken as private forest as there is a apprehension that after the current situation of COVID – 19 pandemic is over and lockdown ends some objection might be received by the Department in the weeks that follow.

17. It has been stated in the JS (Revenue) Committee's Report that the issue of identification of land as private forest can be done only if the entire survey holding of the affected party is demarcated and taken up for tree count. Doing the work in patches as done by the Review Committee may be suitable to complete the work, however, it is not fair to the land owner who may be affected due to identification of his or her land as private forest. The Committee was of the opinion that private forest had to be identified rationally keeping in mind the directives of the Hon'ble Apex Court. However, while implementing the directives of the Hon'ble Apex Court designating any person's land having a dwelling house/structure used for residential or commercial purpose or land falling under settlement zone with land conversion certificate as Private Forest land is not desirable. There should be no scope for any ocular identification of Private Forest or identification by patch sample method in residential, settlement areas, etc. Each and every property identified as Private Forest in such areas due to which development activity may have been barred might eventually have to be taken up for payment of compensation either monetary or by providing alternate land to the affected land owners.

18. On perusal of a report of the various Committees i.e, Sawant Committee, Karapurkar Committee, Private Forest Review Committee and Joint Secretary (Revenue) Committee and after the submissions made by the parties at both sides we are of the considered opinion that total of 46.11 sq kms i.e., (41.20 sq km of the forest area demarcated by the Forest Department out of 67.12 sq km identified by Sawant Committee and Karapurkar Committee + 4.91 sq km private forest area identified by the Review Committee) is the private forest area in the State of Goa.

19. By filling the I.A No. 240/2020, learned Counsel for the Respondent no. 7 and 8 on 24.07.2020 made a request either to direct the State of Goa to physically inspect/survey the property bearing Survey no. 12, 27 and 28 of Village Sulcorna Quepm or to direct the State of Goa to physically re-inspect and resurvey of the property or alternatively grant a liberty to the answering

respondent to challenge the report to the extent that it concerns its property in appropriate legal proceedings. The applicant has annexed a copy of the letter dated 07.12.2005 and dated 23.06.2014, copy of the order dated 07.01.2016 passed by this Tribunal, copy of the letter dated 06.06.2019 from the answering respondent to the Review Committee, copy of the GIS Map superimposed on the State survey report letter of objection dated 10.09.2019, letter dated 30.09.2019, Written Submission dated 09.10.2019 placed by the answering respondent before the Committee constituted to finalized the private forest, additional written submission dated 11.10.2019 placed by the answering respondent before the Committee, copy of the letter dated 12.02.2020 from the answering respondent before the Committee, copy of the letter dated 13.06.2001 and 19.06.2008 from the answering respondent to the State of Goa. The perusal of all records reveals that the applicant is agitating the matter from 2008 till yet and was part of the proceedings and has moved an application, objection, reply, written submission and was given opportunity of hearing at every stage either before the State Government or before the Committees. His applications/ objections and documents placed before the Committee or State was duly considered and was heard and decided thus he cannot say that he was not given opportunity of hearing. As narrated in the paragraph 5 of the application, the detail discussion with regard to the property of the respondent has been discussed by the Committee. It is further narrated that in 2005, a representative of the State Government visited the Respondent's property and intimated them that the State Government would be surveying the property for designation either private forest and consequently the answering respondent on 07.12.2005 addressed a letter to the Deputy Conservator of Forest placing on records its objection to the designation of the said property as a private forest. Further, the Respondent filed an application for impleadment on W.P No. 673 of 2008 which was subsequently transferred to this Tribunal and renumbered as 18 (THC) /2013 and he was impleaded as Respondent no. 7 and 8. The perusal of the records as submitted by the applicant in this interim application and the averment made in this application

reveals that every stage of proceedings, the applicant participated in the matter and filed objection and his objection and reply was duly considered by the Committee thus application for further hearing when this Tribunal is at the stage of finalizing the matter which is pending from the decades is not maintainable. Thus the application is disposed of accordingly.

20. Another application I.A No. 254/2020 was filed by Lucindo D.A. De Faria on 05.08.2020 with the prayer that the Respondent no. 1 and 2 be directed to further inspect and demarcate its land individually with regard to the plot mentioned in the application. The perusal of record reveals that the matter has contested in separate application and also the SLP has been filed before the Hon'ble Supreme Court. Learned Counsel for the State had submitted that the matter is pending from the decades and for 4 times the Committees was constituted i) Karapurkar Committee, ii) Sawant Committee, iii) Sharma Committee and iv) D'Souza Committee and now matter should be taken at rest and be finalized and any person aggrieved after the notification of the State may approach the Competent Authority for redressal of his grievances. From the perusal of report of the Review Committee headed by Ms. Deepshikha Sharma (herein after called 'Sharma Committee') which was submitted to the Government of Goa on 21.06.2019 and D'Souza Committee headed by Shri Anthony D'Souza (herein after called D'Souza Committee) it appears that there is only an area of 1.04 sq kms from Sawant and Karapurkar Committee which is a matter of discrepancy between the Sharma and D'Souza Committee. The Sharma Committee recorded it as Private Forest, the D'Souza Committee concludes it is not forest. This is only one of the issues which are dealt here.

21. It is necessary and to decide the matter finally which has been pending in the judicial records since 2008 in the form of Public Interest Litigation at the Bombay High Court of Goa and subsequently transferred to this Tribunal initially at Pune now under process of finalization. It is to be noted that the first exercise of demarcation of forest or non-forest portion as per Sawant and Karapurkar Committee report was carried out by the Forest Department itself

which took more than two years from 2005 to 2008 to complete the task. It was found that the demarcation exercise dramatically reduce the original forest area identified by Sawant and Karapurkar Committee, it immediately was challenged by filing the writ petition in 2008. The perusal of the report reveals that none of the three demarcation Committee first Forest Department second Sharma Committee and third D'Souza Committee have found the total original area of 67.12 sq km identified by Sawant and Karapurkar Committee to qualify as forest based on the three criteria adopted by the Forest Department for the purpose, namely, the plot should be minimum 5 ha area, have minimum 75 % forest species and minimum 0.4/40 % canopy density. Hence, the 67.12 sq km that was identified as a private forest between the Year 1997 to 2002 have been reduced by all the demarcation Committee by around 20 sq km. It is further that the matter has been raised before the Hon'ble Apex Court and Hon'ble Supreme Court has, however, passed an interim order restraining grant of any conversion permission for any wooded line with canopy density above 0.1 (10%) and having area above 1 ha. It is agreed between the parties that the matter which is pending before the Hon'ble Supreme Court, will be governed by the decision passed by the Hon'ble Supreme Court. It is further submitted that D'Souza Committee has accepted 2.90 sq km identified by the Sharma Committee as forest and since as per report submitted by the Principal Chief Conservator of Forest notice has been issued and no objection has been submitted thus this is also finalized and to be added as a private forest. It is to be noted that Sharma Committee was constituted in accordance with the direction issued by this Tribunal and was constituted by the State Government which comprised Senior Forest Officials chaired by Deputy Conservator of Forest, and IFS officer, assisted by two Assistant Conservator Forest, North and South Division, with the Chief Forest Surveyor of the Forest Department as Member Secretary. Besides two local experts knowledgeable about indigenous Goa Flora, two Additional Collector were included for the purpose of land record. The Director of Settlement and land record was also a Member. The Team had obviously forestry expertise and knowledge. The Committee

disclosed its methodology to this Tribunal and interim report filed by the Committee was submitted to the Government which was neither denied nor rejected and pending for final disposal. For finalization of this matter the State Government, infact deployed a total of 100 Executive Staff comprising 12 Range Forest Officials, 12 Round Foresters, 71 Forest Guards, 4 Surveyors from DSLR with 22 Vehicle for movement and this Team was visited 113 Villages in 12 Talukas of Goa across an affected area of 32.85 sq km. It is further argued that this ground verification came after the Sharma Committee on the basis of digitization of the private forest area identified and superimposition of the digitised data on satellite imaginaries obtained from Forest Survey of India, Dehradun, an interpretation of the Forest Cover Data based on canopy, density classification. A copy of the Civil Appeal No. 37942/2014 in the matter of Goa Foundation Vs. State of Goa and others order dated 04.02.2015 whereby there was a direction *“in the meanwhile, we direct that the respondents herein will not issue any no objection certificate for the conversion of any plot that the natural vegetation with tree canopy density in excess of 0.1 and an area above 1 ha”* have been passed.

22. With reference to the application I.A 254/2020 filed by the applicant, the forestry status of the plot as submitted has been decided and conform and after detail hearing given to the parties it has been finally heard and decided. The Judgment resolved and determined all the issues now sought to be re-agitated by Lucindo D.A. De Faria in the matter, this Tribunal determined that 12.61 ha of the applicant property is forest and demarcated by the Forest Department. The Applicant has not disclosed these facts in his application. The copy of the order passed by this Tribunal in application no. 22(THC)/2013 (WZ) decided on 22.01.2015 is placed on record:

- “1. Originally Writ Petition No.286/2003 was filed in the Hon’ble High Court of Bombay at Goa which was transferred to this Tribunal vide order of dated 17th October 2013. It was therefore registered as Application under Section 14(1) of the National Green Tribunal, Act, 2010, The Applicants claim to have filed this Application raising substantial question relating to the environment by challenging the developments sought to be raised on the impugned

survey numbers of Mapusa town which is claimed to be forest in nature, without any order for diversion of forest under the provisions of Forest Conservation Act, 1980.

2. Brief facts of stated in the Application are as follows: The land in question, (hereinafter called "the plot"), comprising of S.Nos. Chalta No.20 of PT Sheet No.47, Chalta No.38 of PT Sheet No.47, Chalta No.49 of PT Sheet No.48, Chalta No.29 of PT Sheet No.47, Chalta No.8 of PT Sheet No.47, Chalta No.6 of PT Sheet No.47, Chalta No.10 of PT Sheet No.47 and Chalta of PT Sheet No.47 is located at Xelpem and is within the jurisdiction of Mapusa Municipal Council. The Applicants submit that the Sawant and Karapurkar Committees which were formed to identify the private forest areas of State of Goa, have already submitted their Reports and these reports are before the Hon'ble Apex Court. The Applicants claim that the Karapurkar Committee Report identifies the above survey numbers as Forests and therefore, no further development activities can be permitted in the said plot without prior approval under the Forest Conservation Act. The Applicants allege that during the year 2000, the Respondent Nos.9 to 11 were able to secure several permissions to fell trees on the plot and the trees were felled under cause of "re-plantation". The Applicants, therefore, requested the Chief Conservator of Forest Goa, to enforce the provisions of Forest Conservator Act, 1980 on the said survey numbers as they had been identified as "forest" by Karapurkar Committee. Considering the above facts, the Applicants have prayed for:

“ an order or order in the nature of a writ directing the Respondent Nos.2,3,5,7,8,9 to 11 jointly and severally to restore survey Chalta No.20 of PT sheet No.47, Chalta No.38 of PT Sheet No.47, Chalta No.49 of PT Sheet No.48, Chalta No.29 of PT sheet No.47, Chalta No.8 of PT Sheet No.47, Chalta No.6 of PT Sheet No.47, Chalta No.10 of PT Sheet No.47, and Chalta No.11 of PT Sheet No.47 of Xelpem, Mapusa to its original state by removing development works including roads and electricity poles, compound walls and buildings and to replace and replant the area with appropriate indigenous forestry species.”

3. This Application was dealt by Hon'ble High Court of Bombay through its several interim orders and on 2nd July 2003, the Hon'ble High Court noted that two (2) survey numbers identified under PT Sheet Nos.47 and 48 are prima facie covered by the Report of Karapurkar Committee showing some part of land as forest land and some part of land is non forest land. The Hon'ble High Court further directed the Respondents not to proceed to develop the property based on development permissions granted on the plot in question till further orders. The Hon'ble High Court on the same day further issued directions in M.A. No.350/2003 in W.P. No.286/2003 which are reproduced below :

- (1) The respondents No.1 to 7 are directed not to grant any permission for further development of change of zoning until the Apex Court finally decides the issue based on the Sawant Committee and/or Karapurkar Committee Reports, in so far as state of Goa is concerned.
- (2) If a party obtains necessary permissions from the Ministry of Environment, respondent No.8 under the Forest

Conservation Act, it will be open to such party to develop the land, provided it has other necessary permissions to carry out the development.

- (3) The First Respondent if it has not already done, to demarcate the non-forest areas from the forest areas based on either Sawant Committee or Karapurkar Committee reports and submit the same to this Court within six months from today.*
- 4. The Revenue Department-Government of Goa- Respondent No.1 filed an Affidavit on 24-2-2004 and informed that the State Government has presently taking a decision that Reports of Sawant and Karapurkar Committees would be placed with the Deputy Collector, so that the forest areas mentioned therein are known to authorities, based on which the appropriate decision could be taken in any matter relating to conversion of such land.*
 - 5. It is observed from the records that Forest Department filed Regular Affidavit along with the progress report mentioning the names of the villages and survey numbers which were surveyed for identification and demarcation of forest in compliance with the directions of the Hon'ble High Court. Such nine (9) Reports were filed up to 30-06-2008. The Affidavit of Mr. J.L. Singh, Chief Conservator of Forest, Department of Forest, Government of Goa dated 26-6-2006 (page 162) indicates that in Xelpem village of Mapusa city, total 12.61 Hectare of forest land has been identified and demarcated in P.T. Sheet Nos. 47(P), 48(P), 65(P), 66(P), 70(P) and 71(P). The Progress Reports of 30-6-2008 mentions that though State Level Expert Committee (SLEC) tentatively identified 28 ha of private forest area in S. Nos. i.e. 44, 45, 47(P), 48(P), 49, 64, 65(P) and 66(P), however, during the survey, the private forest is only 2.84 ha. comprising plot No.1 of 1.27 ha. and plot 2 of 1.57 ha. was identified and demarcated.*
 - 6. Subsequently, Dr. Shashi Kumar, Chief Conservator of Forest filed another Affidavit on 11-12-2009 wherein he submitted that there were certain errors while transferring the data and submitted that in Xelpem village the land in question i.e. P.T. Sheet Nos. 44, 45, 47(P), 48(P), 49, 64, 65(P), 66(P), 70(P) and 71(P) where the SLEC had tentatively identified 28 Hectares of forest, however, on actual identification demarcation exercise, total 12.61 hectare of private forest is identified and demarcated. It is also mentioned that this block comprises of P.T.S. Nos. 47, 48, 65 and 66 of Xelpem village.*
 - 7. Respondent Nos.9, 10 and 11 submitted their counter Affidavit in the Tribunal on 24-4-2014, though the original Writ Petition is of 2003. They had not submitted reply in the High Court. The Respondents submit that they are the co-owners of the said property since long from about 1905. The description certificate of the property clearly establish that the said property was having number of houses, thus giving the land in question a character of a Residential property to the said property. There are 117 houses belonging to the mundkars in the said properties. The Respondents submit that there are more than 250 Chalta Nos. in the above properties which are bounded on eastern side by a public road. The entire surrounding area is residential one having college, hospitals, restaurants and shops within the radius of 100m from the boundaries of the property. The said property has the profile and gradient of a bowl. The said property on the Western, Northern and Southern side has a higher gradient and gentle slopes towards the eastern side where it abuts a public road. The Respondents claim that only when the Writ Petition No.286/2003 was served on the Respondents, they came to know that some of the P.T. Sheet Nos.*

were identified as private forest area by Karapurkar Committee. The Respondents claim that they engaged service of M/s. Alpha Agritech Consultants Pvt. Ltd. headed by Forest Experts and Consultants have carried out full exhaustive studies through field visits to study the plot area, in view of three (3) criteria of Forest Identification adopted by Karapurkar Committee. The Consultants submitted their Report in Oct, 2005 concluding that the entire area of 28 Hectare of said property does not qualify as Forest. The Respondents also challenged the Karapurkar Committee Report on the ground that no field visits were done by the Committee. They also claim that the finding of the Karapurkar Committee are not final and subject to detailed ground survey. It is the claim of the Respondents that though the Hon'ble High Court had stayed said development on the identified property, the Hon'ble High Court permitted the development in non-forest area as identified by the Forest Department. The Respondents claim that the Forest Department in its Affidavit dated 30-6- 2008 categorically mentions identification and demarcation of only 2.84 hectares as part of forest area from PT Sheet No.47 and 48. The Respondents, therefore, relied on the Report of the Expert Consultants and further submit that they have made an enquiry under R.T.I. Act regarding an inspection report or the map of identified in the subject property prepared by the Forest Department while arriving at a conclusion that 12.61 hectare is a Forest land. This R.T.I. inquiry was dated 15th January, 2014 and the reply was given on 30th January 2014.

8. The Respondents relied on the plan provided with R.T.I. inquiry which indicates only two patches i.e. plot Nos.1 and 2 admeasuring 1.27 hectare and 1.57 hectare respectively, as identified forest from the PT sheet Nos. 47, 48, 65 and 67. Considering these documents along with the Expert Consultant Report, the Respondents claim that both these documents are matching in terms of the area, location and the extent of forest patches and further state that they are willing to maintain the said area in its natural status as recommended by the Expert Consultants. The Respondents further submit that they are qualified in agricultural activities and have successfully carried out the agricultural plantation business. Respondents also submit that some trees were ought to be felled for various reasons and the same were felled after taking necessary permission from Authorities and also conducting re-plantation. The Respondents claim that the Karapurkar Committee Report is so far not accepted by the State Government or Hon'ble Supreme Court and further identified patches of 2.94 hectares also, do not meet the three (3) criteria for forest identification adopted by Karapurkar Committee. The Respondents, therefore, resisted the Application.
9. Considering submissions of the parties and the documents on record, the only limited question which has to be answered is :

“Whether the land in question or any part thereof is a Forest ?”

10. At the outset, it is necessary to record that the Hon'ble Supreme Court in the matter of Godavarman had issued detailed directions regarding interpretation of the term “Forest” which are not required to be reproduced as they are widely known. The Hon'ble Supreme Court had directed the State Governments to form an Expert Committees to identify the private forest in respective states. The Government of Goa thereafter formed two committees, Sawant and Karapurkar Committees, which conducted the forest identification works in the State of Goa to some extent. Karapurkar Committee

adopted three (3) criteria for identification of forest which are as under:

- (a) 75% of tree composition should be the forestry species,
- (b) The area should be contiguous to the Govt. forest and if in isolation, the minimum area should be 5 Ha,
- (c) Canopy density should not be less than 0.4.

11. It is an admitted fact that Karapurkar Committee has identified some PTS Nos. in Xelpem village in their Report and PTS Nos. 44, 45, 47, 48, 49, 64, 65 and 66 were listed in the Report with the total 28 hectares of identified private forest area. The Committee has also recorded the observation that part of the forest area has been cleared for construction of roads for the purpose of developing the same into residential colonies. The same is required to be stopped forthwith. Lower slopes and the plain land down below are having plantation crop and paddy fields and few munkarial houses. Upper slopes of the dongar consist of natural vegetation while the lower parts are already developed. Developed area can be separated from the natural forest by carrying out detailed ground survey.
12. The Forest Department carried out the ground survey for actual identification and demarcation of private forest area as per the orders of the Hon'ble High Court of Bombay, at Goa. The Forest Department filed an Affidavit on 26-6-2006 mentioning that the Xelpem area has been investigated and 12.61 Ha of private forest has been identified and demarcated. It is a matter of record that the Forest Department submitted progress report of the work of identification and demarcation of private forest before the Hon'ble High Court and in Affidavit dated 30-6-2008 recorded that the said identified private forest land by SLEC about 28 Ha has actually 2.84 Ha of private forest. Subsequently, the Forest Department filed another Affidavit on 11-12-2009 mentioning that there was an error which was committed in the transfer of data and accordingly it is submitted that Xelpem area has 12.61 Ha of private forest and this block comprise of PTS Nos. 47, 48, 65 and 66 of Xelpem village.
13. Looking into this controversy and also the fact that there is clear mention of term "demarcation", this Tribunal asked the Forest Department about availability of such map of demarcation which was responded in affirmative and therefore, on 14-8-2014 the Forest Department was directed to submit the authentic copy of such map prepared by Forest Department, identifying and demarcating 12.61 Ha area as private forest out of the land in question. The Forest Department submitted this map on record through affidavit dated 27th September 2014. The Affidavit states that the land in question under PTS Nos. 47, 48, 65, 66 and 70 of Mapusa city was visited by survey team of the Forest Department on 12-05-2005 for surveying the private forest in it as identified by State Level Expert Committee. Accordingly, a plan was prepared which disclosed that the area of the then existing forest in the said land was 12.61 Ha. The Affidavit also states that this fact has already been placed on record before the Hon'ble High Court of Bombay at Goa in 2006 and also, in 2009.
14. Perusal of the said map indicates that the map has been prepared and signed by a team of Forest Officers including, S. Laxmipathy-Forest Surveyor, D.G. Pednekar- Range Forest Officer, A.A.

Shetgaonkar, S.D.F.O. and Dy. Conservator of Forest, North Goa Division. The map also indicates the boundary of private forest identified, extent of private forest and also the Chalta Nos. involved in the petition. The map also indicates that the identified forest area is in "C" shape and also indicates habitation surrounding this identified forest area. The Affidavit also refers to the survey report prepared by the Team of "Eight Officers" dated 12-5-2005 which also indicates that the identified area is demarcated by pegs from Nos.1 to 27.

15. *In the above context, Mr. Rafique Dada, Learned Senior Advocate for Respondent Nos.9 to 11, submits that there is total confusion and lack of clarity in the submissions made by the Forest Department. The Forest Department has listed different PTS Nos. in different progress reports and therefore, the submissions made by the Forest Department cannot be relied upon. It is his contention that 12.61 Ha land is shown to be the forest area in PTS Nos. 47, 48, 65 and 66 and not only in 47 and 48. He also refers to the Affidavit of the Forest Department dated 30-6-2008 where only 2.84 Ha land is shown as the forest area which is more or less matching with the Expert Consultants engaged by the Respondents. He also claims that Karapurkar Committee has never visited the area and the findings are solely based on the information collected from secondary data. He also relied on the reports of Expert Consultants which factually refutes the allegations that the said area is forest by substantiating the findings in terms of the three (3) criterias of forest identification adopted by Karapurkar Committee. He also relied on the map produced by the Forest Department in the Criminal Case filed against the Respondents for felling of the trees where only two (2) plots of total 2.84 ha area, are shown as forest area. It is his submission that when enquired under R.T.I. Act, the Forest Department has submitted that there are no survey reports or maps for the said identification and demarcation of 12.61 Ha of private forest area.*
- 16 *Countering this, learned Advocate for the Applicants, Mrs. Norma Alvares submits that though she has prayed for declaring entire area of 28 Hectares as forest, she is willing to accept the findings of the Forest Department, identifying and demarcating 12.61ha private forest, as an exceptional case without prejudice to other cases. She contends that the Writ Petition was filed in the year 2003. Subsequently, there was interim stay granted by the Hon'ble High Court. The Forest Department has filed progress reports from time to time, particularly, in 2006 and 2009 where it is clearly recorded that total 12.61 ha of land in question has been identified and demarcated as private forest. She submits that in spite of being a party to this Writ Petition, the Respondents have neither filed any Affidavit nor any say before the Hon'ble High Court. They have now come with a report allegedly prepared by Expert Consultants in October, November 2005. This fact was never brought to the notice of Hon'ble High Court at any stage by the Respondents. She also challenged the report of the consultants on various grounds as set out in the affidavit of Applicant. She, therefore, claims that this is a belated move of the Respondents to thwart the proceedings in the matter. She also contended that the illegal tree felling by the Respondents have been noticed by the Forest Department and appropriate cases have been filed against them. In fact, they have admitted to the tree cutting. The Enquiry Report dated 12-3-2012 also refers to identified and demarcated forest area and cutting of 467 numbers of trees. The panchnama*

was also then prepared. The statement of Shankarrao Fadtare dated 4-5-2012 also record that the illegal cutting of 467 number of trees and damages caused to standing 217 number of trees due to fire in identified and demarcated private forest area under PTS sheet Nos. 47, 48, 65 and 71. Further the statement of Mr. Lucindo Faria i.e. Respondent No.9 dated 4-5-2012 also records the identified and demarcated private forest area. It is her contention that the Respondents were fully aware that the area has been identified and demarcated as private forest and therefore, in order to exclude this area from covering under the 3 criteria adopted for private forest identification, such illegal tree cutting was practiced. It is her contention that the map which is relied upon by the Respondents is a matter of record in the criminal case only, which clearly shows that the two (2) plots have been the present forest patches as were found present in 2012. She also draws attention to the boundary of such plot which exactly resembles the original map of demarcation prepared by Forest Department in the year 2005. She also contends that this map do not have the signatures of SLEC or team of forest officials and is only support document in criminal case. As far as R.T.I. inquiry is concerned, she pleads that in case the Respondents are aggrieved by non supply of the material and documents by the Forest Department, they can take suitable action under R.T.I. Act against the officials. She pleads that, however, non providing information and documents by the government department cannot negate the existence of the official documents.

17. In view of the above contentions, we have perused both the maps, one submitted by Forest Department in its Affidavit dated 27-4-2014 and also by the Respondents which was received through Respondent No.1 (page 209). It is clearly evident from the survey report dated 12-5-2005 that the area of 12.61 Ha was identified and demarcated by placing pegs on ground in PTS Nos. 66, 70, 47, 48 and 65. The map also clearly shows the boundary of the private forest and the extent of the private forest. The various Google images produced by the Applicants as well as Respondents clearly indicate that the terrain and its description match with the observations of Karapurkar Committee. It is a matter of record that the Petitioner originally moved to the Hon'ble High Court for restoration of certain plots to its original state by removing the development work, claiming that the said land is a private forest. The Hon'ble High Court has expanded the scope of petition and subsequently transferred the matter to this Tribunal. The reports of the Sawant and Karapurkar Committees are before the Apex Court and this Tribunal has also dealt on this issue in Application No.14 and 16 of 2013 which was decided on 30-07-2014.
18. Considering above discussion, we are of the considered opinion that there is no substantial reason for interfering in the findings of the Forest Department regarding identification and demarcation of 12.61 Ha of private forest land in village Xelpem. The forest department, as per the orders of Hon'ble High Court, have carried out survey to demarcate the forest area, and the land in question was surveyed way back in 2005 and the report was placed before Hon'ble High Court, and the Respondents were aware of such report. We, therefore, hold that the 12.61 Ha of land as identified and demarcated by the Forest Department shall be treated as private forest.
19. While parting with the Judgment, we would like to express our concern that the substantial delay in identification and demarcation of the private forest in the State of Goa, even after

repeated directions and orders of the Hon'ble High Court, as well as this Tribunal, is resulting into massive tree cutting and destruction. This is happening only due to lack of serious lack of proper approach and apathy of the Forest Department. Such activities may lead to drastic reduction of forest areas, particularly in the areas where such demarcation work is still not completed. Any further delay will cause further loss of forest areas, as is evident from the present case, where SLEC identified 28 Ha of private forest in year 2000, and the Forest department could demarcate only 12.61 Ha of forest in year 2005. We also share the concern raised by Mrs. Norma Alvares, learned counsel that even in the identified and demarcated private forest, the offence of tree cuttings are dealt under Prevention of Trees Act and not, under the stringent Forest Conservator Act. We, therefore, direct Chief Secretary to issue necessary instructions to the Forest Department.

20. *The Application is, therefore, partly allowed declaring 12.61 ha. of the land in question, as identified and demarcated by the Forest Department, as a private forest. The Forest department is directed to take all necessary steps immediately to preserve and protect this forest land as per the Law. Any construction on said land if so done be demolished within eight (8) weeks by the Collector, North Goa.*
21. *We also make it clear that the directions issued by Hon'ble High Court of Bombay at Goa in M.A. No.350/2003 in W.P. No.286/2003 on 2/7/2003 as referred in Para 3 above will continue to remain in force till entire demarcation work of private forest is completed in the State.*

The Application is disposed of. No costs."

23. Above facts narrated in the judgment and the facts as narrated in the application reveals that the applicant was given opportunity of hearing at every stage and the applicant has contested the matter at every forum on this ground the application is not maintainable.

24. The evidence on record, copy of the judgment and the narration in the application reveals that the applicants regularly contested the matter before every platform and they were heard and matter has been finally decided, and they cannot be given an opportunity of hearing for indefinite period or till the matter is decided in their favour. It needs no restatement at our hands that the object for fixing time limit for litigation is based on public policy fixing a life span for legal remedy for the purpose of general welfare. They are meant to see that the parties do not resort to dilatory tactics but avail their legal remedy promptly. Salmond in his jurisprudence states that the laws come to the assistance of the vigilant

and not of the person who is delaying the proceedings. Public interest is an undoubtly is a paramount consideration in exercising the course discretion wherever conferred upon it by the relevant statutes. Pursuing stale claims and multiplicity proceedings in a no manner sub-serves public interest. Public interest demands that the state or the persons involve in it as the case may be should not be allowed to indulged in any act to unsettle the settled legal rights accrued in law by resorting to avoidable litigation unless the claimants are guilty of deriving benefit to rich they are otherwise not entitled, in any fraudulent manner or pending the litigation for time immemorial. Dragging the matter to courts of law years after years, would not serve any public interest. Settled matters cannot be lightly interfered by the unending litigations.

25. Accordingly, since the matter is pending since long and the matter has been surveyed identified and demarcated by more than 4 times by the Forest Department by the Committee as mentioned above and there was litigation pending before the Hon'ble Apex Court and Hon'ble High Court and issue was heard and decided by National Green Tribunal Bench at Pune, we are of the view that matter should come to end and the report submitted by the Sharma Committee be accepted intoto. Accordingly, both the I.A No. 240/2020 and I.A No. 254/2020 are rejected.

26. After considering the above, we direct as follows:

- i) 41.20 sq km area demarcated by Forest Department and 4.91 sq km identified by the Sharma Committee totaling 46.11 sq km is confirmed and accepted as private forest.
- ii) The Chief Secretary of State Government of Goa is directed to notify the same and make suitable entries in the Revenue records in accordance with rules immediately as soon as possible.

iii) We appreciate the efforts by Goa Foundation through its Secretary Dr. Claude Alvares and Ms. Norma Alvares, Learned Sr. Counsel for agitating the matter and finalizing it which was to be done by the State of Goa and by means of filing the application and contesting it at this stage has taken efforts to finalizing it which is a matter to be taken on record. In light of above facts the Goa Foundation should be paid the amount of fees paid while filing this application and also cost of litigation to be decided by the State of Goa and to be reasonably compensated. We leave it on the State of Goa to decide the amount of cost of litigation which should be accepted by the applicant without any contest.

27. Accordingly the Original application is finally decided.

28. A copy of the order be sent to the Chief Secretary of the State of Goa, Chief Conservator of Forest, Goa and Secretary to Goa Foundation for information and compliance.

29. In view of the above, Original Application No. 479 of 2018 and I.A. No. 531/2019, I.A. No. 155/2019, I.A. No. 156/2019, I.A. No. 157/2019, I.A. No. 240/2020& I.A. No. 254/2020 stand disposed of with no orders as to cost.

Sheo Kumar Singh, JM

Dr. Satyawan Singh Garbyal, EM

Date: 18.08.2020

Place: New Delhi

802

Swapnesh Sherlekar

House No - 284, Shivolkarwada, Mulgao, Bicholim, Goa - 403503.

Mobile: +919372730066, +919673747266, Email: swapnesh.sherlekar@gmail.com

To,

Date: 12/09/2022

The Public Information Officer,

O/o The Chief Conservator of Forests,

Forest Department, Panaji, Goa

Sub: Application under RTI Act 2005

Sir,

Request you to please furnish following information* (*information as defined in section 2(f) of the RTI Act 2005):

1. With respect to the "4th Interim Report of Review Committee on Review of Private Forest Areas identified by North Goa & South Goa District Committee (V.T. Thomas & F.X. Araujao)", released in January 2022, request you to kindly furnish following information:
 - a) With regards to the letter of Dy Conservator of Forests, South Goa Division, dated 06/10/2021, bearing sub - "Site Inspection Report of FCM and sample plot points of Agonda village of Canacona taluka" (Copy of the said letter with its Annexure I is enclosed here with as Annex I), request you to kindly furnish the Survey & Sub-Survey Number in which each of the Sample Plot is located of which site inspection report is submitted as in Annexure I of the letter referred above.
 - b) With regards to the letter of Dy Conservator of Forests, South Goa Division, dated 01/06/2021, bearing sub - "Site Inspection Report of FCM and sample plot points of Sancoale village of Mormugao taluka" (Copy of the said letter with its Annexure I is enclosed here with as Annex II), request you to kindly furnish the Survey & Sub-Survey Number in which each of the Sample Plot is located of which site inspection report is submitted as in Annexure I of the letter referred above.

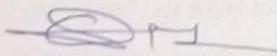
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Swapnesh Sherlekar

House No - 284, Shivolkarwada, Mulgao, Bicholim, Goa - 403503.
Mobile: +919372730066, +919673747266, Email: swapnesh.sherlekar@gmail.com

2. With reference to the Judgment of Hon'ble National Green Tribunal (Western Zone Bench) in the Original Application No. 479 of 2018 between Goa Foundation v/s Govt. Of Goa & others, dated 18/08/2020 (Copy of the relevant pages of the said Judgment attached hereto as Annex III), it was directed to notify the 46.11 sq.km. of land which was confirmed and accepted as Private Forest & also to make suitable entries in the Revenue Records;
- Accordingly please furnish certified copy of the Notification published of the confirmed Private Forests of 46.11 sq.km. with their corresponding survey numbers, area, village & taluka.
 - Copy of the compliance Report indicating the status of entries made in the Revenue Records of the land confirmed as Private Forest.

The Applicant is citizen of India by birth. Any difficulty in understanding the terminologies or my information need, feel free to call me at +91 9372730066.

Regards and God Bless,



Swapnesh Sherlekar

Pr. Chief
Office of the
Pr. Chief Conservator of Forests
At: Panaji - Goa 403 001



Government of Goa
Office of The Dy. Conservator of Forests
Working Plan Division
"Goa Van Bhavan"

Altinho Panaji Goa - 403 001

No: - DCF(WP)/RTI-105/2022-23/620

Dated: -19/10/2022

To,

Mr. Swapnesh Sherlekar,
 H.No. 284, Shivolkarwada, Mulgao,
 Bicholim-Goa.
 Mb.9372730066, 9673747266.

Sub: Information under Right to information Act, 2005.

Sir,

Please refer to your application dated on 12/09/2022 received in this office on 20/09/2022.

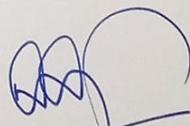
Sr.No.	Question	Answer
1.	<p>With respect to the 4th Interim Report of Review Committee on Review of Private Forest Areas identified by North Goa & South Goa District Committee (V.T. Thomas & F.X. Araujo) released in January 2022, request you to kindly furnish following information:</p> <p>a) With regards to the letter of Dy. Conservator of Forests, South Goa Division dated 06/10/2021 bearing sub- Site Inspection Report of FCM and sample plot points of Agaonda village of Canacona taluka (Copy of said letter with its Annexure I is enclosed here with as Annex-I), request you to kindly furnish the Survey & Sub- Survey Number in which each of the Sample Plot is located of which site inspection report is submitted as in Annexure I of the letter referred above.</p>	Copy available in 1 page.
b)	<p>With regards to the letter of Dy. Conservator of Forests, South Goa Division dated 01/06/2021 bearing sub- Site Inspection Report of FCM and sample plot points of Sancoale village of Mormugao taluka (Copy of said letter with its Annexure I is enclosed here with as Annex-II), request you to kindly furnish the Survey & Sub- Survey Number in which each of the Sample Plot is</p>	Copy available in 1 page.

805

	located of which site inspection report is submitted as in Annexure I of the letter referred above.	
2.	With reference to the Judgement of Hon'ble National Green Tribunal (Western Zone Bench) in the Original Application No. 479 of 2018 between Goa Foundation v/s Govt. of Goa & others dated 18/08/2020 (copy of the relevant pages of the said Judgment attached hereto as Annex III), it was directed to notify the 46.11 sq.km of land which was confirmed and accepted as Private Forest & also to make suitable entries in the Revenue Records: a) Accordingly, please furnish certified copy of the Notification published of the confirmed Private Forests of 46.11 sq.km. with their corresponding survey numbers, area, village & taluka.	Gazette Notification is available on Goa Printing Press website. Gazettee Notification No.25, Sr. II, dated 22/09/2022. Copy available in 79 pages.
b)	Copy of the compliance Report indicating the status of entries made in the Revenue Records of the land confirmed as Private Forest.	Work is in Progress, no information available with this office currently.

You may collect the information from this office on any working day during working hours (except last working day of the month) by paying the requisite fee, on payment of Rs. 162/- (1 page @ Rs. 2/- each). Total number of pages are 81.

In case aggrieved with information provided as above, you may approach the First Appellate Authority/Conservator of Forests (Wildlife & Eco-Tourism), Goa Van Bhavan, Altinho, Panaji-Goa



(Naveen Kumar, IFS)
Public Information Officer &
Dy. Conservator of Forests,
Working Plan Division,
Panaji-Goa.

Copy to: - Public Information Officer & Dy. Director (Administration) W.r.t letter No. 9-21(PIO-S)-05/FD/22-23/2701 dated 19/09/2022 for information.

Phone No.: - 0832-2492529

Fax No.: - 2492529

“स्वच्छ भारत नितळ गाँव”
Towards greener & Cleaner Goa

ABSTRACT

Sr. No	Range	Taluka	Village	Survey No.	Sample plot No.
1	Kurdi	Mormugao	Sancoale	227	Sanc.v1
2				237	Sanc.v2
3				237	Sanc.v3
4				240	Sanc.v4
5				206	Sanc.v5
6				206	Sanc.v6
7				206	Sanc.v7
8				210	Sanc.v8
9				194	Sanc.v9
10				250	Sanc.v10
11				225	Sanc.v11
12				244	Sanc.v12
13				244	Sanc.v13
14				199/1	Sanc.v14
15				199/5	Sanc.v15
16				199/6	Sanc.v16
17				200	Sanc.v17
18				214	Sanc.v18
19				216	Sanc.v19
20				219	Sanc.v20
21				219	Sanc.v21
22				217	Sanc.v22
23				217	Sanc.v23
24				218	Sanc.v24
25				224	Sanc.v25
26				259	Sanc.v26
27				259	Sanc.v27
28				249	Sanc.v28
29				249	Sanc.v29
30				114	Sanc.v30
31				124	Sanc.v31
32				113	Sanc.v32
33				248/1	Sanc.v33
34				248/2	Sanc.v34
35				248/6	Sanc.v35
36				205	Sanc.v36

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A
ASST. PUBLIC INFORMATION OFFICER
WORKING PLAN DIVISION
PANAJI - GOA

ABSTRACT					
Sr. No	Range	Taluka	Village	Survey No.	Sample plot No.
1	Pissornem	Canacona	Agonda	59	AGOV1
2				64	AGOV2
3				64	AGOV3
4				106	AGOV4
5				110	AGOV5
6				111	AGOV6
7				116	AGOV7
8				116	AGOV8
9				66	AGOV9
10				65	AGOV10
11				65	AGOV11
12				70	AGOV12
13				65	AGOV13

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